



DOCUMENT INFORMATION

FILE NAME : Ch_XI_6_7_8A

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications

TITLE : XI.6_7_8A Convention concerning Customs Facilities for Touring
New York, 4 June 1954. Additional Protocol to the Convention concerning
Customs Facilities for Touring, relating to the Importation of Tourist
Publicity Documents and Material New York, 4 June 1954.

Customs Convention on the Temporary Importation of Private Road
Vehicles New York, 4 June 1954



**UNITED NATIONS CONFERENCE
ON CUSTOMS FORMALITIES FOR THE TEMPORARY
IMPORTATION OF PRIVATE ROAD MOTOR VEHICLES
AND FOR TOURISM**

FINAL ACT



UNITED NATIONS
1979

FINAL ACT OF THE UNITED NATIONS CONFERENCE ON CUSTOMS FORMALITIES FOR THE TEMPORARY IMPORTATION OF PRIVATE ROAD MOTOR VEHICLES AND FOR TOURISM

1. The United Nations Conference on Customs Formalities for the Temporary Importation of Private Road Motor Vehicles and for Tourism was convened by the Secretary-General of the United Nations in accordance with resolution 468 F (XV) adopted by the Economic and Social Council on 15 April 1953. This resolution reads as follows:

"The Economic and Social Council,

"Referring to resolution 5 of the Transport and Communications Commission on the subject of Customs formalities for the temporary importation of private vehicles and for tourism,

"Instructs the Secretary-General:

"(a) To convene as early as possible in 1954, and preferably in Geneva, a conference of governments for the conclusion on a world-wide basis of two conventions relating to Customs formalities, namely:

"(i) For the temporary importation of private road motor vehicles carrying persons and the equipment of such vehicles;

"(ii) For tourism (i.e., the personal effects of tourists travelling by any means of transport);

"(b) To circulate to all the governments invited to the conference:

"(i) The Secretary-General's report entitled 'Customs Formalities for the Temporary Importation of Private Vehicles and for Tourism' containing drafts of such conventions and comments thereon; and

"(ii) The relevant part of the report of the Transport and Communications Commission (sixth session);

"(c) To invite governments which have not yet done so to transmit their comments on the texts contained in documents E/CN.2/135 and Corr.1 and 2 and Add.1 and 2;

"(d) To draw up a provisional agenda for the conference and to prepare provisional rules of procedure for it:

"(e) (i) To invite to participate in the conference all States Members of the United Nations or any of the specialized agencies,

"(ii) To request the governments of the States invited to give their delegates full powers to sign, subject to ratification, such conventions as may be concluded at the conference;

"(f) To invite the specialized agencies, inter-governmental organizations and international organizations in this field, as may be appropriate, to send observers to the conference;

"(g) To invite territories which are not fully responsible for their foreign relations, but which are self-governing in the fields covered by the terms of reference of the conference, to attend the conference without the right to vote;

"(h) To designate an executive secretary and provide the conference with the necessary staff and services."

2. In accordance with the terms of paragraph 1 (e) (i) of the above resolution, the following States were invited by the Secretary-General to participate in the Conference:

Afghanistan	China
Albania	Colombia
Argentina	Costa Rica
Australia	Cuba
Austria	Czechoslovakia
Belgium	Denmark
Bolivia	Dominican Republic
Brasil	Ecuador
Bulgaria	Egypt
Burma	El Salvador
Byelorussian Soviet Socialist Republic	Ethiopia
Cambodia	Finland
Canada	France
Ceylon	Federal Republic of Germany
Chile	Greece

Guatemala
Haiti
Honduras
Hungary
Iceland
India
Indonesia
Iran
Iraq
Ireland
Israel
Italy
Japan
Hashemite Kingdom
of the Jordan
Republic of Korea
Laos
Lebanon
Liberia
Libya
Luxembourg
Mexico
Monaco
Nepal
Netherlands
New Zealand
Nicaragua
Norway
Pakistan
Panama

Paraguay
Peru
Philippines
Poland
Portugal
Romania
San Marino
Saudi Arabia
Spain
Sweden
Switzerland
Syria
Thailand
Turkey
Ukrainian Soviet
Socialist Republic
Union of South Africa
Union of Soviet Socialist
Republics
United Kingdom of
Great Britain and
Northern Ireland
United States of America
Uruguay
Vatican City
Venezuela
Viet-Nam
Yemen
Yugoslavia

Iran
Israel
Italy
Japan
Hashemite Kingdom
of the Jordan
Lebanon
Luxembourg
Mexico
Monaco
Netherlands
Panama
Peru
Philippines

Portugal
San Marino
Spain
Syria
Sweden
Switzerland
United Kingdom of
Great Britain and
Northern Ireland
United States of America
Uruguay
Vatican City
Yugoslavia

3. The United Nations Conference on Customs Formalities for the Temporary Importation of Private Road Motor Vehicles and for Tourism was held at the United Nations Headquarters, New York, from 11 May to 4 June 1954.

4. The Governments of the following States were represented at the Conference by representatives:

Argentina	Costa Rica
Australia	Cuba
Austria	Dominican Republic
Belgium	Ecuador
Bolivia	Egypt
Burma	France
Cambodia	Federal Republic of Germany
Canada	Guatemala
Ceylon	Haiti
Chile	Honduras
China	India
Colombia	

The Governments of the following States sent observers to the Conference:

Brazil	Hungary
Denmark	Iraq
Finland	Thailand
Greece	Turkey

The following organizations were represented at the Conference:

A. *Specialized agencies:*

United Nations Educational, Scientific and Cultural Organization;

B. *Other intergovernmental organizations:*

Customs Co-operation Council,
Organization of American States,
Organization for European Economic Co-operation;

C. *Non-governmental organizations in consultative status with the Economic and Social Council:*
Category A:

International Chamber of Commerce;

Category B:

{ Inter-American Federation of Automobile Clubs,
International Automobile Federation,
International Touring Alliance,
International Air Transport Association,
International Road Federation,
International Union of Official Travel Organizations;

D. *Other non-governmental organizations:*

Caribbean Tourist Association.

5. In accordance with Rules 52, 54 and 55 of the Rules of Procedure adopted by the Conference, the observers and the representatives of the above-mentioned organizations participated in the work of the Conference without the right of vote.

6. The Conference elected as President Mr. Philippe de Seynes (France) and Mr. A. S. Lall (India) and Mr. Orenco Nodarse (Cuba) respectively as First and Second Vice-Chairman.

7. The Conference set up a Credentials Committee which elected as Chairman Mr. H. Scheltema (Netherlands) and two Working Parties which elected respectively as Chairmen: Mr. Franz Luethi (Switzerland) and Mr. Charles Hopchet (Belgium).

A Legal Committee was also set up, which elected Mr. G. de Sydow (Sweden) as Chairman.

8. Working Party I adopted as a basis for its discussion the provisions of the Draft International Customs Convention on Touring, prepared by the Economic Commission for Europe, which were relevant to Customs formalities for the temporary importation of private road motor vehicles;

Working Party II adopted as a basis for its discussions the Draft Convention on the Concessions and Facilities to be Granted to Tourists, submitted by the Government of France, which was based in part on the draft convention of the Economic Commission for Europe referred to above.

9. The deliberations of the Conference are recorded in the summary records of the respective Working Parties and of the plenary meetings.

10. The Conference adopted and opened for signature the following instruments:

A Convention concerning Customs Facilities for Touring;

An Additional Protocol to the Convention concerning Customs Facilities for Touring, relating to the Importation of Tourist Publicity Documents and Material; and

A Customs Convention on the Temporary Importation of Private Road Vehicles.

11. In the course of its work the Conference reached certain other decisions, recommendations and declarations which are hereby placed on record:

I. *In relation to the Convention on Customs Facilities for Touring; to the Additional Protocol*

to the Convention on Customs Facilities for Touring, relating to the importation of Tourist Publicity Documents and Material; and to the Customs Convention on the Temporary Importation of Private Road Vehicles:

(a) That the terms of these Agreements set out minimum facilities, which are less than those allowed by many of the Contracting States. The Contracting States will endeavour to increase the facilities which they now grant;

(b) That the Contracting States reserve the right to grant the same advantages to persons residing in non-contracting States;

(c) That it is understood that the grant of free admission shall not preclude the levying of small charges in the nature of statistical fees.

II. *In relation to the Convention on Customs Facilities for Touring:*

(a) That the Contracting States shall endeavour to make all arrangements to acquaint tourists by all appropriate means (folders, posters, notices, loud-speakers in stations, etc.), with the regulations with which they must comply and the facilities granted to them in their respective territories;

(b) That the Contracting States shall endeavour to dispense with a written declaration for the articles and commodities covered by the Convention;

(c) (i) Admission of a reservation by Egypt to the Convention concerning Customs Facilities for Touring in the following terms:

“The Delegation of Egypt reserves its Government’s right to withhold the advantages provided for by the Convention concerning Customs Facilities for Touring from any person who, while visiting Egypt as a tourist, takes up employment with or without pay.”

(ii) Admission of a reservation by Guatemala in respect of articles 1 and 19 of the Convention concerning Customs Facilities for Touring in the following terms:

“The Guatemalan Government reserves the right:

“(1) Not to consider as tourists persons who enter the country for business as provided in article 1;

"(2) Not to accept the provisions of article 19 in respect of territories in dispute which are under the *de facto* administration of another State."

(iii) Admission of a reservation by Haiti to the Convention concerning Customs Facilities for Touring in the following terms:

"The Delegation of Haiti reserves its Government's right to withhold the advantages provided for by the Convention concerning Customs Facilities for Touring from any person who, while visiting Haiti as a tourist, accepts any paid employment or engages in any other form of gainful occupation."

(iv) Admission of a reservation by Lebanon to the Convention concerning Customs Facilities for Touring in the following terms:

"The Delegation of Lebanon reserves its right to withhold the advantages provided for by the Convention concerning Customs Facilities for Touring from any person who, while visiting Lebanon as a tourist, takes up paid employment or any other form of gainful occupation."

(v) Admission of a reservation by Sweden in respect of article 3 of the Convention concerning Customs Facilities for Touring in the following terms:

"Notwithstanding the provisions of article 3 of the Convention concerning Customs Facilities for Touring, the Scandinavian countries shall be permitted to make special rules applicable to persons residing in those countries."

III. *In relation to the Additional Protocol to the Convention on Customs Facilities for Touring, relating to the Importation of Tourist Publicity Documents and Material:*

(a) The Conference took note that two agreements have already been concluded, covering similar matter, namely the Agreement on the Importation of Educational, Scientific and Cultural Materials adopted under the auspices of the United Nations Educational, Scientific and Cultural Organization, which came into force on 21 May 1952 and the International Convention to Facilitate the Importation of Commercial Samples and Advertising Material concluded under the auspices of the United Nations and signed at Geneva on 7 November 1952.

(b) Admission of a reservation by the United Kingdom of Great Britain and Northern Ireland in

respect of article 2 to the Additional Protocol of the Convention concerning Customs Facilities for Touring, relating to the Importation of Tourist Publicity Documents and Material in the following terms:

"The United Kingdom shall not be bound by article 2 of the Additional Protocol in so far as it refers to unframed photographs and unframed photographic enlargements; but undertakes to allow the temporary duty and tax free admission of these articles under the provisions applicable to article 3 of the Protocol."

IV. *In relation to the Customs Convention on the Temporary Importation of Private Road Vehicles:*

(a) That the Customs authorities of the Contracting States shall endeavour to bring into general use, for visas on temporary importation papers, date stamps marking the date of the entry or exit and the name of the Customs office at which the entry or exit was recorded;

(b) That the Contracting State shall endeavour to dispense with temporary exportation papers when the vehicles are covered by papers for temporary importation into another country by which they may be identified on their return;

(c) That the Contracting States recognize that the satisfactory operation of this Convention requires the provision of facilities to the authorized association for:

(i) the transfer of the currency necessary for the payment of import duties and import taxes claimed by Customs authorities of one of the Contracting States for non-discharge of the temporary importation papers covered by this Convention:

(ii) the transfer of currency when repayment of import duties or import taxes is made in accordance with the arrangements laid down in article 27 of this Convention; and

(iii) the transfer of currency for payment for temporary importation or international circulation papers sent to the authorized associations by the corresponding associations or federations;

(d) (i) Admission of a reservation by Ceylon in respect of article 2 of the Customs Convention on the Temporary Importation of Private Road Vehicles in the following terms:

"Notwithstanding the provisions of article 2 of this Convention, the Government of Ceylon re-

serves to itself the right to exclude from the benefits of this article persons normally resident outside Ceylon who, on the occasion of a temporary visit to Ceylon, take up paid employment or any other form of gainful occupation."

(ii) Admission of a reservation by Guatemala in respect of articles 1, 4 and 38 of the Customs Convention on the Temporary Importation of Private Road Vehicles in the following terms:

"The Guatemalan Government reserves its right:

"(1) To consider that the provisions of the Convention shall apply solely to natural persons and not to legal persons and bodies corporate as provided in chapter I, article 1:

"(2) To consider that article 4 shall not be applicable to Guatemala:

"(3) Not to accept the provisions of article 38 in respect of territories in dispute which are under the *de facto* administration of another State."

(iii) Admission of a reservation by India to certain provisions of the Customs Convention on the Temporary Importation of Private Road Vehicles in the following terms:

With reference to article 1 (e):

"The Government of India reserves the right to exclude 'legal' persons from the categories of persons to whom concessions envisaged in this Convention are applicable."

With reference to article 2:

"Notwithstanding the provisions of article 2 of this Convention, the Government of India reserves the right to exclude from the benefits of this article persons normally resident outside India who, on the occasion of a temporary visit to India, take up paid employment or any other form of gainful occupation."

(iv) Admission of a reservation by Mexico in respect of article 4 and other articles of the Customs Convention on the Temporary Importation of Private Road Vehicles in the following terms:

"The Delegation of Mexico, in accordance with the declaration it duly made when the matter was under discussion in Working Party I, reserves its rights with regard to article 4, which authorizes the temporary importation of component parts for the repair of motor vehicles. The Delegation

cannot agree to this article because the procedure in question is contrary to the legislation of its country, and because such spare parts do not usually have the specifications which would permit of their identification on exit. In the Delegation's opinion, this procedure would be prejudicial to the country's fiscal interests, because in this way it would be possible to import new spare parts without payment of duty by re-exporting old parts belonging to a vehicle not the tourist's own. It has therefore been considered more appropriate that in such cases the proper duty should be paid.

"The same reservation is made with regard to other articles of this Convention which refer to component parts for making repairs."

(e) Admission of a recommendation in the following terms:

"The Conference recommends that the standard documents provided for by the annexes to the Customs Convention on the Temporary Importation of Private Road Vehicles be utilized, for commercial road vehicles transporting tourists, by any Contracting State which permits the entry and operation of such vehicles in international traffic."

12. The Conference took note of the provisions of article V of the Agreement providing for the provisional application of the Draft International Customs Conventions on Touring, on Commercial Road Vehicles and on the International Transport of Goods by Road done at Geneva on 16 June 1949, which provides that:

"In the event that the world-wide Conventions contemplated in the second paragraph of the Preamble should be concluded, and upon their entry into force, any Government party to this Agreement which becomes a party to one or more of those Conventions shall automatically be regarded as having denounced the present Agreement with respect to the Draft Convention or Conventions corresponding to any of those Conventions to which that Government has become a party."

13. The original of the present Final Act shall be deposited with the Secretary-General of the United Nations who will send certified copies thereof to each of the States invited to participate in the Conference.

IN WITNESS WHEREOF the undersigned representatives and observers have signed this Final Act at the Headquarters of the United Nations, New York, this fourth day of June, one thousand nine hundred and fifty-four, in a single copy in the English, French and Spanish languages, each text being equally authentic.

The Secretary-General is requested to prepare an authoritative translation of this Final Act in the Chinese and Russian languages and to add the Chinese and Russian texts to the English, French and Spanish texts when transmitting certified copies thereof to the States in accordance with the provisions of paragraph 13 above.

**CONFERENCE DES NATIONS UNIES
SUR LES FORMALITES DOUANIERES
CONCERNANT L'IMPORTATION TEMPORAIRE
DES VEHICULES DE TOURISME ET LE TOURISME**

ACTE FINAL



NATIONS UNIES

1979

**ACTE FINAL DE LA CONFERENCE DES NATIONS UNIES SUR LES FORMALITES
DOUANIERES CONCERNANT L'IMPORTATION TEMPORAIRE DES VEHICULES DE
TOURISME ET LE TOURISME**

1. La Conférence des Nations Unies sur les formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme a été convoquée par le Secrétaire général de l'Organisation des Nations Unies, conformément à la résolution 468 F (XV) adoptée le 15 avril 1953 par le Conseil économique et social. Cette résolution a la teneur suivante:

"Le Conseil économique et social,

"Vu la résolution 5 de la Commission des transports et des communications relative aux formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme,

"Charge le Secrétaire général:

"a) De réunir le plus tôt possible en 1954, de préférence à Genève, une conférence de gouvernements, en vue de la conclusion de deux conventions mondiales relatives aux formalités douanières:

- "i) L'une concernant l'importation temporaire des véhicules routiers privés transportant des personnes et l'équipement de ces véhicules;*
- "ii) L'autre concernant le tourisme (c'est-à-dire les effets personnels de touristes voyageant par un moyen de transport quelconque);*

"b) De communiquer à tous les gouvernements invités à la conférence:

- "i) Le rapport du Secrétaire général intitulé "Formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme", qui contient plusieurs projets des conventions précitées et des observations formulées au sujet de ces textes;*
- "ii) Les passages pertinents du rapport de la Commission des transports et des communications (sixième session);*

"c) D'inviter les gouvernements qui ne l'ont pas encore fait à transmettre leurs observations sur les

textes cités dans les documents E/CN.2/135 et Add.1 et 2;

"d) D'établir un ordre du jour provisoire pour cette conférence et d'établir son règlement intérieur provisoire;

"e) i) D'inviter à participer à la conférence tous les Etats Membres de l'Organisation des Nations Unies ou d'une institution spécialisée;

ii) De prier les gouvernements des Etats qui sont invités à la conférence de donner à leurs délégués pleins pouvoirs pour signer, sous réserve de ratification, les conventions qui pourront être conclues à la conférence;

"f) D'inviter, comme il le jugera bon, les institutions spécialisées, les organisations intergouvernementales et les organisations internationales dans ce domaine à envoyer des observateurs à cette conférence;

"g) D'inviter à la conférence, sans leur accorder le droit de vote, les territoires qui n'ont pas entièrement la direction de leur politique étrangère, mais qui sont autonomes dans les domaines sur lesquels porte le mandat de la conférence;

"h) De nommer un secrétaire de la conférence et de fournir à la conférence le personnel de secrétariat et les services nécessaires."

2. En conformité des dispositions du point i) de l'alinéa e du premier paragraphe de la résolution précitée, les Etats suivants ont été invités par le Secrétaire général à participer à la Conférence:

Afghanistan	Australie
Albanie	Autriche
Allemagne (République fédérale d')	Belgique
Arabie saoudite	Biélorussie (République socialiste soviétique de)
Argentine	

Birmanie	Luxembourg
Bolivie	Mexique
Brésil	Monaco
Bulgarie	Népal
Cambodge	Nicaragua
Canada	Norvège
Ceylan	Nouvelle-Zélande
Chili	Pakistan
Chine	Panama
Colombie	Paraguay
Corée (République de)	Pays-Bas
Costa-Rica	Pérou
Cuba	Philippines
Danemark	Pologne
Egypte	Portugal
Equateur	République Dominicaine
Espagne	Roumanie
Etats-Unis d'Amérique	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
Ethiopie	Saint-Marin
Finlande	Salvador
France	Suède
Grèce	Suisse
Guatemala	Syrie
Haiti	Tchécoslovaquie
Honduras	Thaïlande
Hongrie	Turquie
Inde	Ukraine (République socialiste soviétique d')
Indonésie	Union des Républiques socialistes soviétiques
Irak	Union Sud-Africaine
Iran	Uruguay
Irlande	Vatican (Cité du)
Islande	Venezuela
Israël	Viet-Nam
Italie	Yémen
Japon	Yougoslavie
Jordanie (Royaume hachémite de)	
Laos	
Liban	
Libéria	
Libye	

3. La Conférence des Nations Unies sur les formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme s'est tenue au Siège de l'Organisation des Nations Unies à New-York, du 11 mai au 4 juin 1954.

4. Les Gouvernements des Etats ci-après étaient représentés à la Conférence par des représentants:

Allemagne (République fédérale d')	Argentine
	Australie

Autriche	Japon
Belgique	Jordanie (Royaume hachémite de)
Birmanie	Liban
Bolivie	Luxembourg
Cambodge	Mexique
Canada	Monaco
Ceylan	Panama
Chili	Pays-Bas
Chine	Pérou
Colombie	Philippines
Costa-Rica	Portugal
Cuba	République Dominicaine
Egypte	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
Equateur	Saint-Marin
Espagne	Suède
Etats-Unis d'Amérique	Suisse
France	Syrie
Guatemala	Uruguay
Haiti	Vatican (Cité du)
Honduras	Yougoslavie
Inde	
Iran	
Israël	
Italie	

Les Gouvernements des Etats ci-après étaient représentés à la Conférence par des observateurs:

Brésil	Hongrie
Danemark	Irak
Finlande	Thaïlande
Grèce	Turquie

Les organisations ci-après étaient représentées à la Conférence:

A. *Institutions spécialisées:*

Organisation des Nations Unies pour l'éducation, la science et la culture;

B. *Autres organisations intergouvernementales:*

Conseil de coopération douanière,
Organisation des Etats américains,
Organisation européenne de coopération économique;

C. *Organisations non gouvernementales dotées du statut consultatif auprès du Conseil économique et social:*

Catégorie A:

Chambre de commerce internationale;

Catégorie B:

Fédération interaméricaine des automobile-clubs,
Fédération internationale de l'automobile,
Alliance internationale de tourisme,

Association du transport aérien international,
Fédération routière internationale,
Union internationale des organismes officiels
de tourisme;

D. Autres organisations non gouvernementales:
Association du tourisme des Caraïbes.

5. En conformité des articles 52, 54 et 55 du règlement intérieur adopté par la Conférence, les observateurs délégués par les Etats et les représentants des organisations susdites ont participé, sans droit de vote, aux travaux de la Conférence.

6. La Conférence a élu M. Philippe de Seynes (France) Président, M. A. S. Lall (Inde) premier Vice-Président, et M. Orencio Nodarse (Cuba) second Vice-Président.

7. La Conférence a constitué un Comité de vérification des pouvoirs, qui a élu M. H. Scheltema (Pays-Bas) Président, et deux groupes de travail, qui ont élu comme Présidents M. Franz Luethi (Suisse) et M. Charles Hopchet (Belgique) respectivement.

Un Comité juridique a également été constitué; il a élu M. G. de Sydow (Suède) Président.

8. Le Groupe de travail I a adopté pour base de discussion les dispositions du projet de convention douanière internationale sur le tourisme établi par la Commission économique pour l'Europe: dispositions relatives aux formalités douanières visant l'importation temporaire des véhicules de tourisme; le Groupe de travail II a adopté pour base de discussion le projet de convention sur les tolérances et facilités à accorder aux touristes établi par le Gouvernement français, en partie d'après le projet de convention de la Commission économique pour l'Europe mentionné ci-dessus.

9. Les délibérations de la Conférence sont rapportées dans les comptes rendus des Groupes de travail ainsi que dans ceux des séances plénières.

10. La Conférence a adopté et ouvert à la signature les instruments ci-après:

Une Convention sur les facilités douanières en faveur du tourisme;

Un Protocole additionnel à la Convention sur les facilités douanières en faveur du tourisme, relatif à l'importation de documents et de matériel de propagande touristique;

Une convention douanière relative à l'importation temporaire des véhicules routiers privés.

11. Au cours de ses travaux, la Conférence a adopté certaines autres décisions, recommandations ou déclarations qui sont enregistrées ci-après:

I. En ce qui concerne la Convention sur les facilités douanières en faveur du tourisme, le Protocole additionnel à la Convention sur les facilités douanières en faveur du tourisme, relatif à l'importation de documents et de matériel de propagande touristique et la Convention douanière relative à l'importation temporaire de véhicules routiers privés:

a) Les dispositions de ces instruments déterminent des facilités minimums, qui sont inférieures à celles qu'accordent un grand nombre d'Etats contractants. Les Etats contractants s'efforceront d'étendre les facilités qu'ils accordent actuellement;

b) Les Etats contractants se réservent le droit de consentir les mêmes avantages aux personnes résidant dans des Etats non contractants;

c) Il est entendu que l'admission en franchise n'exclut pas de faibles perceptions ayant le caractère d'un droit de statistique.

II. En ce qui concerne la Convention sur les facilités douanières en faveur du tourisme:

a) Les Etats contractants s'efforceront de prendre toutes dispositions pour faire connaître aux touristes, par tous moyens appropriés (dépliants, affiches, notices, haut-parleurs dans les gares, etc.), la réglementation applicable dans leurs territoires respectifs et les facilités qui leur y sont consenties;

b) Les Etats contractants s'efforceront de ne pas exiger de déclaration écrite pour les objets ou produits visés par la Convention;

c) i) Admission d'une réserve faite par l'Egypte à la Convention sur les facilités douanières en faveur du tourisme, et formulée comme suit:

"La délégation égyptienne réserve le droit de son gouvernement de ne pas admettre au bénéfice des dispositions de la Convention sur les facilités douanières en faveur du tourisme les personnes qui, lorsqu'elles visitent l'Egypte en qualité de touristes, prennent un emploi, rémunéré ou non."

ii) Admission d'une réserve faite par le Guatemala aux articles premier et 19 de la Convention sur

les facilités douanières en faveur du tourisme, et formulée comme suit :

“Le Gouvernement du Guatemala se réserve le droit :

“1) Nonobstant les termes de l'article premier, de ne pas considérer comme touristes les personnes qui se rendent dans le pays pour affaires ;

“2) De considérer que les dispositions de l'article 19 ne s'appliquent pas aux territoires dont la situation fait l'objet d'une contestation et qui sont administrés *de facto* par un autre Etat.”

iii) Admission d'une réserve faite par Haïti à la Convention sur les facilités douanières en faveur du tourisme, et formulée comme suit :

“La délégation d'Haïti réserve le droit de son gouvernement de ne pas admettre au bénéfice des avantages prévus par la Convention sur les facilités douanières en faveur du tourisme les personnes qui, au cours de leur visite comme touristes en Haïti, accepteraient un emploi salarié ou une quelconque occupation rémunérée.”

iv) Admission d'une réserve faite par le Liban à la Convention sur les facilités douanières en faveur du tourisme, et formulée comme suit :

“La délégation du Liban réserve le droit de ne pas admettre au bénéfice des avantages prévus par la Convention sur les facilités douanières en faveur du tourisme les personnes qui, au cours de leur visite comme touristes au Liban, accepteraient un emploi salarié ou une quelconque occupation rémunérée.”

v) Admission d'une réserve faite par la Suède à l'article 3 de la Convention sur les facilités douanières en faveur du tourisme, et formulée comme suit :

“Nonobstant les dispositions de l'article 3 de la Convention sur les facilités douanières en faveur du tourisme, les pays scandinaves pourront édicter des règles particulières applicables aux personnes qui résident dans ces pays.”

III. *En ce qui concerne le Protocole additionnel à la Convention sur les facilités douanières en faveur du tourisme, relatif à l'importation de documents et de matériel de propagande touristique :*

a) La Conférence a constaté que deux accords concernant des sujets analogues avaient déjà été conclus, à savoir l'Accord pour l'importation d'objets

de caractère éducatif, scientifique et culturel, adopté sous les auspices de l'Organisation des Nations Unies pour l'éducation, la science et la culture et entré en vigueur le 21 mai 1952, et la Convention internationale pour faciliter l'importation d'échantillons commerciaux et du matériel publicitaire conclue sous les auspices de l'Organisation des Nations Unies, signée à Genève le 7 novembre 1952 ;

b) Admission d'une réserve faite par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord à l'article 2 du Protocole additionnel à la Convention sur les facilités douanières en faveur du tourisme, relatif à l'importation de documents et de matériel de propagande touristique, et formulée comme suit :

“Le Royaume-Uni n'est pas lié par les dispositions de l'article 2 du Protocole additionnel en ce qui concerne les photographies et agrandissements photographiques non encadrés visés audit article ; cependant, il s'engage à admettre ces articles en franchise temporaire des droits et taxes d'entrée en application des dispositions de l'article 3 du Protocole.”

IV. *En ce qui concerne la Convention douanière relative à l'importation temporaire des véhicules routiers privés :*

a) Les autorités douanières des Etats contractants s'efforceront de généraliser l'emploi, pour les visas des titres d'importation temporaire, de composteurs-dateurs marquant la date du passage et le nom du bureau de douane où le passage est constaté ;

b) Les Etats contractants s'efforceront de ne pas exiger de titres d'exportation temporaire lorsqu'il existe, pour les véhicules, des titres d'importation temporaire valables pour un autre pays, qui permettent d'identifier les véhicules à leur retour ;

c) Les Etats contractants reconnaissent que la bonne exécution de la Convention requiert l'octroi de facilités aux associations autorisées en ce qui concerne :

i) Le transfert des devises nécessaires au règlement des droits et taxes d'entrée réclamés par les autorités douanières d'un des Etats contractants pour non-décharge des titres d'importation temporaire prévus par la Convention ;

ii) Le transfert des devises lorsqu'il y a restitution de droits ou taxes d'entrée en conformité des dispositions de l'article 27 de la Convention ; et

iii) Le transfert des devises nécessaires au paie-

ment des formulaires d'importation temporaire ou de circulation internationale, envoyés aux associations autorisées par leurs associations ou fédérations correspondantes.

d) i) Admission d'une réserve faite par Ceylan à l'article 2 de la Convention douanière relative à l'importation temporaire des véhicules routiers privés, et formulée comme suit:

"Nonobstant les dispositions de l'article 2 de la présente Convention, le Gouvernement de Ceylan se réserve le droit de ne pas admettre au bénéfice des dispositions dudit article les personnes qui résident normalement hors de Ceylan et qui, à l'occasion d'une visite temporaire dans ce pays, prennent un emploi rémunéré ou se livrent à une occupation quelconque donnant lieu à rémunération."

ii) Admission d'une réserve faite par le Guatemala aux articles premier, 4 et 38 de la Convention relative à l'importation temporaire des véhicules routiers privés, et formulée comme suit:

"Le Gouvernement du Guatemala se réserve le droit:

1) De considérer que les dispositions de la Convention ne s'appliquent qu'aux seules personnes physiques, et non pas aux personnes physiques et morales comme le prévoit l'article premier du chapitre premier;

2) De ne pas appliquer sur son territoire les dispositions de l'article 4;

3) De considérer que les dispositions de l'article 38 ne s'appliquent pas aux territoires dont la situation fait l'objet d'une contestation et qui sont administrés *de facto* par un autre État."

iii) Admission d'une réserve faite par l'Inde à des dispositions de la Convention relative à l'importation temporaire des véhicules routiers privés, formulée comme suit:

En ce qui concerne l'alinéa e de l'article premier:

"Le Gouvernement de l'Inde se réserve le droit de ne pas faire bénéficier les personnes morales des facilités accordées par la présente Convention."

En ce qui concerne l'article 2:

"Nonobstant les dispositions de l'article 2 de la présente Convention, le Gouvernement de l'Inde

se réserve le droit de ne pas admettre au bénéfice de cet article les personnes qui résident normalement hors de l'Inde et qui, à l'occasion d'une visite temporaire dans ce pays, prennent un emploi rémunéré ou se livrent à une occupation quelconque donnant lieu à rémunération."

iv) Admission d'une réserve faite par le Mexique à l'article 4 et à d'autres articles de la Convention douanière relative à l'importation temporaire des véhicules routiers privés, et formulée comme suit:

"Comme elle a eu l'occasion de le faire remarquer, lorsque la question est venue en discussion devant le Groupe de travail I, la délégation du Mexique réserve sa position en ce qui concerne l'article 4 qui autorise l'importation temporaire des pièces détachées destinées à la réparation des véhicules automobiles; elle ne peut accepter cet article parce que le système qui y est prévu va à l'encontre de la législation du Mexique et parce qu'il n'est généralement pas possible de donner des pièces détachées une description qui permette de les identifier à la sortie. La délégation du Mexique estime que, de ce fait, le système prévu risque de porter atteinte aux intérêts financiers de ce pays, en ce sens qu'il permettrait à un touriste d'importer des pièces neuves, sans payer de taxes, en réexportant des pièces usagées sur un véhicule autre que le sien; il serait donc préférable de prévoir, en pareils cas, le paiement des taxes exigibles.

"La délégation du Mexique formule la même réserve en ce qui concerne les autres articles de la présente Convention où il est fait mention des pièces détachées destinées à la réparation des véhicules."

e) Admission d'une recommandation formulée comme suit:

"La Conférence recommande à tout Etat contractant qui autorise l'entrée et l'utilisation, en circulation internationale, des véhicules routiers commerciaux transportant des touristes, d'employer, relativement à ces véhicules, des documents conformes aux modèles prévus dans les annexes à la Convention douanière relative à l'importation temporaire des véhicules routiers privés."

12. La Conférence a pris acte des dispositions de l'article V de l'Accord relatif à l'application provisoire des projets de conventions internationales

douanières sur le tourisme, sur les véhicules routiers commerciaux et sur le transport international des marchandises par la route, fait à Genève le 16 juin 1949, lequel article stipule ce qui suit:

“Dans le cas où les conventions mondiales, envisagées au deuxième paragraphe du préambule, viendraient à être conclues, et à dater du jour de leur entrée en vigueur, tout gouvernement partie au présent Accord, qui deviendrait partie à l'une ou l'autre de ces conventions, sera *ipso facto* censé avoir dénoncé le présent Accord en ce qui concerne le ou les projets de conventions correspondant à la convention ou aux conventions auxquelles il sera devenu partie.”

13. L'original du présent Acte final sera déposé auprès du Secrétaire général de l'Organisation des

Nations Unies, qui en transmettra des copies certifiées conformes aux Etats qui ont été invités à se faire représenter à la Conférence.

EN FOI DE QUOI les représentants et les observateurs soussignés ont signé le présent Acte final au Siège de l'Organisation des Nations Unies, à New-York, le quatre juin mil neuf cent cinquante-quatre, en un seul exemplaire, en langues anglaise, espagnole et française, chaque texte faisant également foi.

Le Secrétaire général est invité à établir, du présent Acte final, une traduction en langues chinoise et russe faisant autorité et à joindre les textes chinois et russe aux textes anglais, espagnol et français lorsqu'il transmettra aux Etats les copies certifiées conformes en exécution des dispositions du paragraphe 13 ci-dessus.

**CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE FORMALIDADES ADUANERAS PARA LA IMPORTACION
TEMPORAL DE VEHICULOS AUTOMOTORES PARTICULARES
DE CARRETERA Y PARA EL TURISMO**

ACTA FINAL



NACIONES UNIDAS
1979

ACTA FINAL DE LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE FORMALIDADES
ADUANERAS PARA LA IMPORTACION TEMPORAL DE VEHICULOS AUTOMOTORES
PARTICULARES DE CARRETERA Y PARA EL TURISMO

1. La Conferencia de las Naciones Unidas sobre Formalidades Aduaneras para la Importación Temporal de Vehículos Automotores Particulares de Carretera y para el Turismo fué convocada por el Secretario General de las Naciones Unidas de conformidad con la resolución 468 F (XV) aprobada por el Consejo Económico y Social el 15 de abril de 1953. La resolución dice así:

"El Consejo Económico y Social,

"Refiriéndose a la resolución 5 de la Comisión de Transportes y Comunicaciones que trata de las formalidades aduaneras para la importación temporal de vehículos particulares y para el turismo,

"1. Encarga al Secretario General que:

"a) Convoque lo antes posible en 1954, de preferencia en Ginebra, una conferencia de Estados con miras a la conclusión de dos convenciones mundiales sobre formalidades aduaneras, a saber:

- "i) Una referente a la importación temporal de vehículos automotores de turismo para el transporte de pasajeros y el equipo de tales vehículos, y*
- "ii) Otra referente al turismo (es decir, los efectos personales de los turistas que viajen por cualquier medio de transporte);*

"b) Envíe a todos los gobiernos invitados a la conferencia:

- "i) El informe del Secretario General titulado "Formalidades Aduaneras para la Importación Temporal de Vehículos Particulares y para el Turismo" que contiene proyectos de tales convenciones y observaciones presentadas sobre esos textos, y*
- "ii) La parte correspondiente del informe de la Comisión de Transportes y Comunicaciones (sexto período de sesiones);*

"c) Invite a los gobiernos que no lo hayan hecho todavía, a que transmitan sus observaciones sobre

los textos contenidos en los documentos E/CN.2/135 y Corr.1 y 2, y Add.1 y 2;

"d) Prepare un programa y un reglamento provisionales para esa conferencia;

"e) i) Invite a participar en la conferencia a todos los Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados;

"ii) Pida a los gobiernos de los Estados invitados que den a sus delegados plenos poderes para firmar a reserva de ratificación, las convenciones que se concluyan en la conferencia;

"f) Invite a los organismos especializados, a las organizaciones intergubernamentales y a las organizaciones internacionales interesadas en esta materia, según proceda, a que envíen observadores a esa conferencia;

"g) Invite a los territorios que, sin ser plenamente responsables de sus relaciones exteriores, disfrutan de autonomía en las materias de que han de tratarse en la conferencia, a asistir a ella sin derecho a voto;

"h) Designe un secretario ejecutivo y proporcione el personal y los servicios necesarios para la celebración de la conferencia."

2. En cumplimiento de lo dispuesto en el apartado i), inciso e), del párrafo 1 de la resolución citada, el Secretario General invitó a los siguientes Estados a participar en la Conferencia:

Afganistán	Birmania
Albania	Bolivia
Arabia Saudita	Brasil
Argentina	Bulgaria
Australia	Camboja
Austria	Canadá
Bélgica	Ceilán

Ciudad del Vaticano	Nicaragua	Birmania	Italia
Colombia	Noruega	Bolivia	Japón
Costa Rica	Nueva Zelandia	Camboja	Líbano
Cuba	Países Bajos	Canadá	Luxemburgo
Checoslovaquia	Pakistán	Ceilán	México
Chile	Panamá	Ciudad del Vaticano	Mónaco
China	Paraguay	Colombia	Países Bajos
Dinamarca	Perú	Costa Rica	Panamá
Ecuador	Polonia	Cuba	Perú
Egipto	Portugal	Chile	Portugal
El Salvador	Reino Hachemita de	China	Reino Hachemita de
España	Jordania	Ecuador	Jordania
Estados Unidos de	Reino Unido de Gran	Egipto	Reino Unido de Gran
América	Bretaña e Irlanda del	España	Bretaña e Irlanda del
Etiopía	Norte	Estados Unidos de	Norte
Filipinas	República de Corea	América	República Dominicana
Finlandia	República Dominicana	Filipinas	República Federal
Francia	República Federal	Francia	Alemana
Grecia	Alemana	Guatemala	San Marino
Guatemala	República Socialista	Haití	Siria
Haití	Soviética de	Honduras	Suecia
Honduras	Bielorrusia	India	Suiza
Hungría	República Socialista	Irán	Uruguay
India	Soviética de Ucrania	Israel	Yugoeslavia
Indonesia	Rumania		
Irak	San Marino		
Irán	Siria		
Irlanda	Suecia		
Islandia	Suiza		
Israel	Tailandia		
Italia	Turquía		
Japón	Unión de Repúblicas		
Laos	Socialistas Soviéticas		
Líbano	Unión Sudafricana		
Liberia	Uruguay		
Libia	Venezuela		
Luxemburgo	Vietnam		
México	Yemen		
Mónaco	Yugoeslavia		
Nepal			

3. La Conferencia de las Naciones Unidas sobre Formalidades Aduaneras para la Importación Temporal de Vehículos Automotores Particulares de Carretera y para el Turismo se celebró en la Sede de las Naciones Unidas, Nueva York, del 11 de mayo al 4 de junio de 1954.

4. Los Gobiernos de los siguientes Estados enviaron representantes a la Conferencia:

Argentina	Austria
Australia	Bélgica

Los Gobiernos de los siguientes Estados enviaron observadores a la Conferencia:

Brasil	Hungría
Dinamarca	Irak
Finlandia	Tailandia
Grecia	Turquía

Las siguientes organizaciones estuvieron representadas en la Conferencia:

- A. *Organismos especializados:*
Organización de las Naciones Unidas para la Educación, la Ciencia y la Cultura;
- B. *Otras organizaciones intergubernamentales:*
Consejo de Cooperación Aduanera,
Organización de los Estados Americanos,
Organización de Cooperación Económica Europea;
- C. *Organizaciones no gubernamentales reconocidas como entidades consultivas por el Consejo Económico y Social:*
Categoría A:
Cámara de Comercio Internacional;
- Categoría B:*
Federación Interamericana de Automóvil Clubs,
Federación Automovilística Internacional,
Alianza Internacional de Turismo,

Asociación de Transporte Aéreo Internacional,
Federación Internacional de Carreteras,
Unión Internacional de Organizaciones Oficiales de Viajes;

D. Otras organizaciones no gubernamentales:
Asociación Turística del Caribe.

5. De conformidad con los artículos 52, 54 y 55 del reglamento aprobado por la Conferencia, los observadores y los representantes de las organizaciones antes mencionadas participaron sin voto en las deliberaciones de la Conferencia.

6. La Conferencia eligió para el cargo de Presidente al Sr. Philippe de Seynes (Francia) y para los de Vicepresidente Primero y Vicepresidente Segundo a los Sres. A. S. Lall (India) y Orencio Nodarse (Cuba), respectivamente.

7. La Conferencia estableció una Comisión de Verificación de Poderes, que eligió como Presidente al Sr. H. Scheltema (Países Bajos), y dos Grupos de Trabajo, que eligieron respectivamente como Presidentes a los Sres. Franz Luethi (Suiza) y Charles Hopchet (Bélgica).

También se estableció una Comisión Jurídica, que eligió como Presidente al Sr. G. de Sydow (Suecia).

8. El Grupo de Trabajo I adoptó como base para sus deliberaciones las disposiciones del proyecto de convención aduanera internacional sobre el turismo preparada por la Comisión Económica para Europa, que son pertinentes en lo que respecta a las formalidades aduaneras para la importación temporal de vehículos automotores particulares de carretera.

El Grupo de Trabajo II adoptó como base para sus deliberaciones el proyecto de convención sobre las concesiones y facilidades que se otorgarán a los turistas, presentado por el Gobierno de Francia e inspirado en parte en el proyecto de convención de la Comisión Económica para Europa a que antes se ha hecho referencia.

9. Las deliberaciones de la Conferencia constan en las actas resumidas de los grupos de trabajo respectivos y de las sesiones plenarias.

10. La Conferencia adoptó y abrió a la firma los instrumentos siguientes:

Una Convención sobre facilidades aduaneras para el turismo,

Un Protocolo adicional a la convención sobre facilidades aduaneras para el turismo, relativo a la importación de documentos y material de propaganda turística, y

Una Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera.

11. En el curso de sus trabajos la Conferencia produjo algunas otras decisiones, recomendaciones y declaraciones, de las cuales se deja constancia a continuación:

I. *Con respecto a la Convención sobre facilidades aduaneras para el turismo; al Protocolo adicional a la Convención sobre facilidades aduaneras para el turismo, relativo a la importación de documentos y material de propaganda turística; y a la Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera:*

a) Que las disposiciones de esos convenios establecen las facilidades mínimas, que son menos amplias que las que conceden muchos Estados Contratantes. Los Estados Contratantes se esforzarán por ampliar las facilidades que conceden en la actualidad;

b) Que los Estados Contratantes se reservan el derecho de conceder las mismas ventajas a personas residentes en Estados no contratantes;

c) Que se entiende que la libre admisión no impedirá cobrar pequeñas sumas en calidad de derechos de estadística;

II. *Con respecto a la Convención sobre facilidades aduaneras para el turismo:*

a) Que los Estados Contratantes se esforzarán por adoptar las disposiciones necesarias para asegurar por todos los medios adecuados (volanteas, carteles, avisos, altavoces en las estaciones, etc.) la difusión entre los turistas de la reglamentación que les es aplicable y de las facilidades que se les conceden en sus respectivos territorios;

b) Que los Estados Contratantes se esforzarán por no exigir una declaración escrita con respecto a los objetos y productos comprendidos en la Convención;

c) i) Admisión de una reserva formulada por Egipto respecto a la Convención sobre facilidades aduaneras para el turismo, en los términos siguientes:

"La delegación de Egipto reserva el derecho de su Gobierno de excluir de las ventajas de la Convención sobre facilidades aduaneras para el turismo a toda persona que, durante su visita a Egipto en calidad de turista, acepte un empleo con o sin remuneración."

ii) Admisión de una reserva formulada por Guatemala respecto a los artículos 1 y 19 de la Convención sobre facilidades aduaneras para el turismo, en los términos siguientes:

"El Gobierno de Guatemala se reserva el derecho:

"1. De no considerar como turistas a las personas que ingresen al país con fines de negocios, que establece el artículo 1.

"2. A no aceptar dentro de las prescripciones del artículo 19 lo referente a los territorios en disputa que estén en administración de hecho por otro Estado."

iii) Admisión de una reserva formulada por Haití respecto a la Convención sobre facilidades aduaneras para el turismo, en los términos siguientes:

"La delegación de Haití reserva el derecho de su Gobierno de excluir de las ventajas de la Convención sobre facilidades aduaneras para el turismo a toda persona que, durante su visita a Haití en calidad de turista, acepte un empleo a sueldo o cualquier ocupación remunerada."

iv) Admisión de una reserva formulada por el Líbano respecto a la Convención sobre facilidades aduaneras para el turismo, en los términos siguientes:

"La delegación del Líbano reserva el derecho de su Gobierno de no incluir entre los beneficiarios de las ventajas de la Convención sobre facilidades aduaneras para el turismo a las personas que, durante su visita al Líbano en calidad de turistas, acepten un empleo a sueldo o cualquier ocupación remunerada."

v) Admisión de una reserva formulada por Suecia respecto al artículo 3 de la Convención sobre facilidades aduaneras para el turismo, en los términos siguientes:

"No obstante las disposiciones del artículo 3 de la Convención sobre facilidades aduaneras

para el turismo, los países escandinavos podrán promulgar disposiciones especiales aplicables a los residentes en dichos países."

III. *Con respecto al Protocolo adicional a la Convención sobre facilidades aduaneras para el turismo, relativo a la importación de documentos y material de propaganda turística:*

a) La Conferencia tomó nota de que ya se han suscrito dos convenios sobre materias análogas, a saber, el Acuerdo sobre la Importación de Materiales Científicos, Culturales y para la Enseñanza, adoptado bajo los auspicios de la Organización de las Naciones Unidas para la Educación, la Ciencia y la Cultura, que entró en vigor el 21 de mayo de 1952, y la Convención Internacional para Facilitar la Importación de Muestras Comerciales y de Material de Propaganda, adoptada bajo los auspicios de las Naciones Unidas y firmada en Ginebra el 7 de noviembre de 1952;

b) Admisión de una reserva formulada por el Reino Unido de Gran Bretaña e Irlanda del Norte respecto al artículo 2 del Protocolo adicional a la Convención sobre facilidades aduaneras para el turismo, relativo a la importación de documentos y material de propaganda turística, en los términos siguientes:

"El Reino Unido no estará obligado por el artículo 2 del Protocolo en lo que se refiere a fotografías y ampliaciones fotográficas sin marco, pero se compromete a permitir la importación temporal de esos artículos con franquicia de derechos y gravámenes de importación, de conformidad con las disposiciones del artículo 3 del Protocolo."

IV. *Con respecto a la Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera:*

a) Que las autoridades aduaneras de los Estados Contratantes se esforzarán por generalizar en los visados de los documentos de importación temporal, los sellos con la fecha que indique el día de entrada o salida y el nombre de la aduana que registró dichas entradas o salidas.

b) Que los Estados Contratantes se esforzarán por no exigir títulos de exportación temporal cuando los vehículos los posean de importación temporal en otro país, mediante los cuales se les pueda identificar a su regreso.

c) Que los Estados Contratantes reconocen como condición necesaria para que la Convención se aplique satisfactoriamente, que las asociaciones autorizadas cuenten con facilidades para:

i) La transferencia de las divisas necesarias para el pago de los derechos y gravámenes de importación reclamados por las autoridades aduaneras de uno de los Estados Contratantes por la falta de refrendo de salida de los títulos de importación temporal a que se refiere la Convención;

ii) La transferencia de las divisas necesarias cuando se efectúe el reintegro de derechos y gravámenes de importación de conformidad con las disposiciones establecidas en el artículo 27 de la Convención; y

iii) La transferencia de las divisas necesarias para el pago de los documentos de importación temporal o de circulación internacional enviados a las asociaciones autorizadas por las asociaciones o federaciones correspondientes.

d) i) Admisión de una reserva formulada por Ceilán respecto al artículo 2 de la Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera, en los términos siguientes:

“No obstante las disposiciones del artículo 2 de la presente Convención, el Gobierno de Ceilán se reserva el derecho de excluir de los beneficios de dicho artículo a las personas que normalmente residen fuera de Ceilán y que, con ocasión de una visita a Ceilán, aceptan u obtienen un empleo remunerado o cualquier otra forma de ocupación remuneradora.”

ii) Admisión de una reserva formulada por Guatemala respecto a los artículos, 1, 4 y 38 de la Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera, en los términos siguientes:

“El Gobierno de Guatemala se reserva sus derechos:

“1. De considerar que las estipulaciones de la Convención se extenderán únicamente a las personas individuales y no a las jurídicas o colectivas, como lo dispone el artículo 1, Capítulo I.

“2. Que el artículo 4 no podrá tener aplicación en el país.

“3. A no aceptar dentro de las prescripciones del artículo 38 lo referente a los territorios en disputa que estén en administración de hecho por otro Estado.”

iii) Admisión de una reserva formulada por la India respecto a las disposiciones de la Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera, en los términos siguientes:

Respecto al párrafo e) del artículo 1:

“El Gobierno de la India se reserva el derecho de excluir a las personas “jurídicas” de la categoría de personas que pueden beneficiarse de las facilidades previstas en la Convención.”

Respecto al artículo 2:

“No obstante las disposiciones del artículo 2 de la presente Convención, el Gobierno de la India se reserva el derecho de excluir de los beneficios de dicho artículo a las personas que normalmente residen fuera de la India y que, con ocasión de una visita a la India, aceptan u obtienen un empleo remunerado o cualquier otra forma de ocupación remuneradora.”

iv) Admisión de una reserva formulada por México respecto al artículo 4 y otros varios de la Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera, en los términos siguientes:

“La Delegación de México, como oportunamente lo hizo constar al discutirse el asunto en el Grupo de Trabajo I, se reserva sus derechos sobre el artículo 4, que autoriza la importación temporal de piezas sueltas para reparación de automóviles, que no puede admitir por ser contrario el procedimiento de la legislación de su país y por no tener generalmente esas refacciones datos que permitan su identificación a la salida, lo cual considera que pone en peligro sus intereses fiscales, porque en esa forma se pueden importar refacciones nuevas sin pagar impuestos, reexportando las viejas de otro vehículo que no sea precisamente el del turista; en tal virtud, se ha estimado más conveniente que en esos casos se paguen los impuestos correspondientes.

“Esta misma reserva se hace por lo que se refiere a otros artículos de esta Convención en que se haga cita de las piezas sueltas para reparación.”

e) Admisión de una recomendación formulada en los términos siguientes:

“Se recomienda que todo Estado Contratante que permita la entrada y explotación de vehículos comerciales de carretera para el transporte internacional de turistas haga uso de documentos del tipo previsto en los anexos a la Convención sobre formalidades aduaneras para la importación temporal de vehículos particulares de carretera.”

12. La Conferencia tomó nota de las disposiciones del artículo V del acuerdo relativo a la aplicación provisional de los proyectos de convenciones aduaneras internacionales sobre turismo, sobre vehículos comerciales de carretera y sobre transporte internacional de mercaderías por carretera, concluido en Ginebra el 16 de junio de 1949, que dispone:

“En caso de concluirse las convenciones mundiales previstas en el párrafo segundo del Preámbulo, y a partir de su entrada en vigor, se considerará que todo Gobierno parte en el presente Acuerdo que llegue a ser parte en una o más de dichas convenciones, ha denunciado *ipso facto*

el presente Acuerdo en lo que respecta al proyecto de convención o proyectos de convenciones correspondientes a la convención o convenciones en las cuales haya llegado a ser parte.”

13. El original de esta Acta final se depositará en poder del Secretario General de las Naciones Unidas, quien remitirá copia certificada de él a todos los Estados invitados a la Conferencia.

EN FE DE LO CUAL, los infrascritos representantes y observadores firman la presente Acta Final, en la Sede de las Naciones Unidas, Nueva York, a los cuatro días del mes de junio de mil novecientos cincuenta y cuatro en un solo ejemplar en español, inglés y francés, siendo los tres textos igualmente auténticos.

Se pide al Secretario General se sirva preparar una traducción fehaciente de esta Acta Final a los idiomas chino y ruso, y agregar los textos ruso y chino a los textos español, inglés y francés cuando remita copia certificada de ésta a los Estados de conformidad con lo dispuesto en el párrafo 13.

FOR ARGENTINA:
POUR L'ARGENTINE:
POR LA ARGENTINA:

Ad. Referendum Luis Estigarribia

FOR AUSTRALIA:
POUR L'Australie:
POR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
POR AUSTRIA:

M. Stangenberg

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
POR EL REINO DE BÉLGICA:

A. Bouché

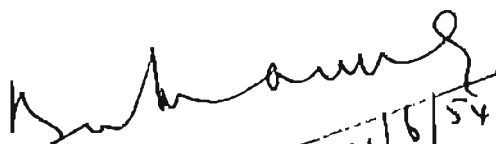
FOR BOLIVIA:
POUR LA BOLIVIE:
POR BOLIVIA:

J. Johnson

FOR THE UNION OF BURMA:

POUR L'UNION BIRMANE:

FOR LA UNIÓN BIRMANA:


4/6/54

FOR CAMBODIA:

POUR LE CAMBODGE:

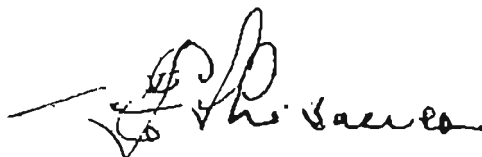
FOR CAMBOJA:



FOR CANADA:

POUR LE CANADA:

FOR EL CANADÁ:



FOR CEYLON:

POUR CEYLAN:

FOR CEILÁN:



FOR CHILE:

POUR LE CHILI:

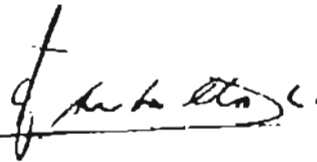
FOR CHILE:

FOR CHINA:
POUR LA CHINE:
POR LA CHINA:

查
倚

FOR COLOMBIA:
POUR LA COLOMBIE:
POR COLOMBIA:

FOR COSTA RICA:
POUR LE COSTA-RICA:
POR COSTA RICA:

A handwritten signature in cursive script, appearing to read "J. P. ...".

FOR CUBA:
POUR CUBA:
POR CUBA:

A handwritten signature in cursive script, reading "José Miguel Petas".

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
POR LA REPÚBLICA DOMINICANA:

A handwritten signature in cursive script, reading "J. M. ...".

FOR ECUADOR:
POUR L'EQUATEUR:
POR EL ECUADOR:

B. G. G. G. G.

FOR EGYPT:
POUR L'EGYPTE:
POR EGIPTO:

Richard M. G. G.

FOR FRANCE:
POUR LA FRANCE:
POR FRANCIA:

Philippe de S. G. G.

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
POR LA REPÚBLICA FEDERAL ALEMANA:

Richard M. G. G.
Walter M. G. G.

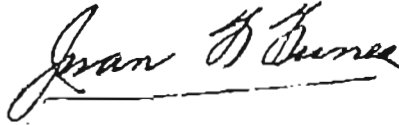
FOR GUATEMALA:
POUR LE GUATEMALA:
POR GUATEMALA:

Walter M. G. G.

FOR HAITI:
POUR HAÏTI:
POR HAITÍ:



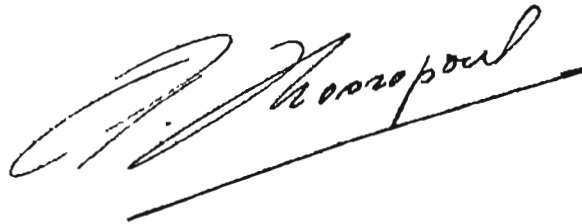
FOR HONDURAS:
POUR LE HONDURAS:
POR HONDURAS:



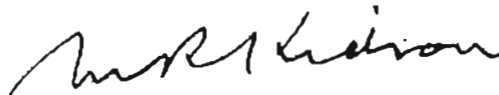
FOR INDIA:
POUR L'INDE:
POR LA INDIA:



FOR IRAN:
POUR L'IRAN:
POR IRÁN:



FOR ISRAEL:
POUR ISRAËL:
POR ISRAEL:



FOR ITALY:
POUR L'ITALIE:
POR ITALIA:

Ugo Colonna

FOR JAPAN:
POUR LE JAPON:
POR EL JAPÓN:

Torao Ushiroku

FOR THE HASHEMITE KINGDOM OF THE JORDAN:
POUR LE ROYAUME HACHÉMITE DE JORDANIE:
POR EL REINO HACHEMITA DE JORDANIA:

FOR LEBANON:
POUR LE LIBAN:
POR EL LÍBANO:

J. Bebaev

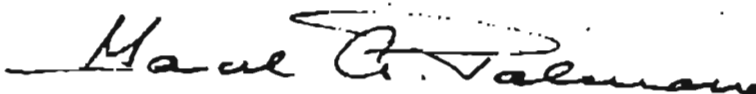
FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
POR EL GRAN DUCADO DE LUXEMBURGO:

Ch. Koperky

FOR MEXICO:
POUR LE MEXIQUE:
POR MÉXICO:



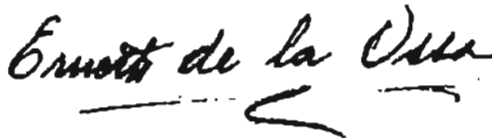
FOR MONACO:
POUR MONACO:
POR MÓNACO:



FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
POR EL REINO DE LOS PAÍSES BAJOS:



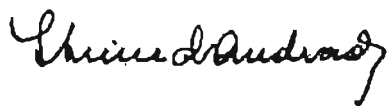
FOR PANAMA:
POUR LE PANAMA:
POR PANAMÁ:



FOR PERU:
POUR LE PÉROU:
POR EL PERÚ:

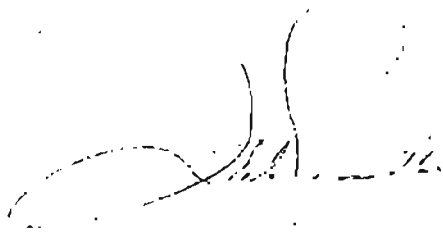


FOR PORTUGAL:
POUR LE PORTUGAL:
POR PORTUGAL:



FOR SAN MARINO:
POUR SAINT-MARIN:
POR SAN MARINO:

FOR SPAIN:
POUR L'ESPAGNE:
POR ESPAÑA:



FOR SWEDEN:
POUR LA SUÈDE:
POR SUECIA:



FOR SWITZERLAND:

POUR LA SUISSE:

FOR SUIZA:

Chittig

FOR SYRIA:

POUR LA SYRIE:

FOR SIRIA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

FOR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Charles Henry Blake

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

FOR LOS ESTADOS UNIDOS DE AMÉRICA:

James J. Wadsworth
1 Henry 1st Colby

FOR URUGUAY:

POUR L'URUGUAY:

FOR EL URUGUAY:

Alfredo
Alfredo Salazar

FOR VATICAN CITY:

POUR LA CITÉ DU VATICAN:

FOR LA CIUDAD DEL VATICANO:

Monsieur Thomas M. Mahon

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

FOR YUGOESLAVIA:

in. frank

OBSERVERS — OBSERVATEURS — OBSERVADORES

FOR BRAZIL:

POUR LE BRÉSIL:

FOR EL BRASIL:

FOR DENMARK:

POUR LE DANEMARK:

FOR DINAMARCA:

FOR FINLAND:

POUR LA FINLANDE:

FOR FINLANDIA:

FOR GREECE:

POUR LA GRÈCE:

FOR GRECIA:

FOR HUNGARY:
POUR LA HONGRIE:
POR HUNGRÍA:

Rose Szanyi

FOR IRAQ:
POUR L'IRAK:
POR IRAK:

FOR THAILAND:
POUR LA THAÏLANDE:
POR TAILANDIA:

Prasong Bunchoem.

FOR TURKEY:
POUR LA TURQUIE:
POR TURQUÍA:

THE PRESIDENT OF THE CONFERENCE:

LE PRÉSIDENT DE LA CONFÉRENCE:

EL PRESIDENTE DE LA CONFERENCIA:

Philippe de Selys

FOR THE SECRETARY-GENERAL:

POUR LE SECRÉTAIRE GÉNÉRAL:

POR EL SECRETARIO GENERAL:

Bronko Lukac

THE EXECUTIVE SECRETARY OF THE CONFERENCE:

LE SECRÉTAIRE EXÉCUTIF DE LA CONFÉRENCE:

EL SECRETARIO EJECUTIVO DE LA CONFERENCIA:

Michael Higgins

聯合國有關行駛公路私人汽車
暫時進口及旅行之稅關手續會議

藏事文件



聯合國
一九七九

聯合國有關行駛公路私人汽車暫時進口及旅行之稅關手續會議

歲事文件

一。聯合國有關行駛公路私人汽車暫時進口及旅行之稅關手續會議係由聯合國秘書長依據經濟暨社會理事會一九五三年四月十五日通過之決議案四六八 F (十五)之規定召集舉行。該決議案全文如下：

“經濟暨社會理事會，

“鑒悉運輸通訊委員會就私人車輛暫時進口及旅行之稅關手續所通過之決議案五，

“訓令秘書長：

“(甲) 於一九五四年內儘早就稅關手續問題召集各國政府舉行會議，以便締結下列兩項世界公約，其會議地點以在日內瓦為宜：

“(一) 載人及汽車本身裝備之公路行駛私人汽車之暫時進口；

“(二) 旅行(即關於以任何交通工具旅行之旅客自用物品問題)；

“(乙) 向被邀與會之各國政府分發下列文件：

“(一) 題為“私人車輛暫時進口及旅行之關稅手續問題”之秘書長報告書，內載關於該問題之公約草案及評論；

“(二) 運輸通訊委員會(第六屆會)報告書之有關部分；

“(丙) 請尚未就文件E/CN.2/135 and Corr. 1 and 2 and Add. 1 and 2 內所載案文提出意見之政府遞送此項意見；

“(丁) 擬定會議臨時議程並為該會議擬具臨時議事規則；

“(戊) (一) 請聯合國或任何專門機關之所有會員國參與會議，

“(二) 請被邀各國政府以全權授與其代表俾能簽署會議期間所可能訂立之各公約，以待日後批准；

“(己) 附酌邀請與此部門有關之專門機關、政府間組織及國際組織派遣觀察人員列席會議；

“(庚) 邀請尚未完全負責主持對外關係但在會議任務規定所指各部門內有自治權力之領土參加會議，惟無表決權；

“(辛) 指派執行秘書一人並供給會議所需之職員及服務。”

二。秘書長依上開決議案第一段(戊)項(一)款之規定邀請下列各國參與本會議：

阿富汗	阿比西尼亞
阿爾巴尼亞	芬蘭
阿根廷	法蘭西
澳大利亞	德意志聯邦共和國
奧地利	希臘
比利時	瓜地馬拉
玻利維亞	海地
巴西	洪都拉斯
保加利亞	匈牙利
緬甸	冰島
白俄羅斯蘇維埃社會主義共和國	印度
高棉	印度尼西亞
加拿大	伊朗
錫蘭	伊拉克
智利	愛爾蘭
中國	以色列
哥倫比亞	義大利
哥斯大黎加	日本
古巴	約旦哈希米德王國
捷克斯洛伐克	大韓民國
丹麥	寮國
多明尼加共和國	黎巴嫩
厄瓜多	利比里亞
埃及	利比亞
薩爾瓦多	盧森堡
	墨西哥

摩納哥	瑞士
尼泊爾	敘利亞
荷蘭	泰國
紐西蘭	土耳其
尼加拉瓜	烏克蘭蘇維埃社
挪威	會主義共和國
巴基斯坦	南非聯邦
巴拿馬	蘇維埃社會主義
巴拉圭	共和國聯盟
秘魯	大不列顛及北愛
菲律賓	爾蘭聯合王國
波蘭	美利堅合衆國
葡萄牙	烏拉圭
羅馬尼亞	梵諦岡
摩馬利諾	委內瑞拉
蘇地亞拉伯	越南
西班牙	塞門
瑞典	南斯拉夫

三。聯合國有關行駛公路私人汽車暫時進
口及徵行之稅關手續會議自一九五四年五月十
一日至同年六月四日在紐約聯合國會期舉行。

四。下列各國政府均遣派代表出席：

阿根廷	德意志聯邦共和國
澳大利亞	瓜地馬拉
奧地利	海地
比利時	洪都拉斯
玻利維亞	印度
緬甸	伊朗
高棉	以色列
加拿大	義大利
錫蘭	日本
智利	約旦哈希米德王國
中國	黎巴嫩
哥倫比亞	盧森堡
哥斯大黎加	墨西哥
古巴	摩納哥
多明尼加共和國	荷蘭
厄瓜多	巴拿馬
埃及	秘魯
法蘭西	菲律賓

葡萄牙	大不列顛及北愛爾
羅馬利諾	蘭聯合王國
西班牙	美利堅合衆國
敘利亞	烏拉圭
瑞典	梵諦岡
瑞士	南斯拉夫

下列各國政府均遣派觀察員列席：

巴西	匈牙利
丹麥	伊拉克
芬蘭	泰國
希臘	土耳其

下列各組織均遣派人員列席：

(子) 專門機關：

聯合國教育科學文化組織

(丑) 政府間組織：

稅關合作理事會

美洲國際組織

歐洲經濟合作組織

(寅) 取得經濟暨社會理事會諮詢地位之非
政府組織：

甲類：國際商會

乙類：美洲汽車協會聯合會

國際汽車聯合會

國際旅行聯盟

國際空運協會

國際公路聯合會

各國正式旅行組織國際公會

(卯) 其他非政府組織：

加勒比海區旅行服務協會

五。依照本會議明制定議事規則第五十二
條、第五十四條及第五十五條之規定，上開各
組織之觀察員及代表參與本會議工作，但無表
決權。

六。本會議選出 Mr. Philippe de Seynes
(法蘭西) 為主席，Mr. A. S. Lall (印度) 為
第一副主席，Mr. Orenelo Nodarse (古巴) 為
第二副主席。

七。本會議設有全權證書審查委員會由 Mr. H. Scheltema (荷蘭) 擔任主席，並設有工作團兩組由 Mr. Franz Luethi (瑞士) 及 Mr. Charles Hopchet (比利時) 分別擔任主席。

另設有法律委員會，由 Mr. G. de Sydow (瑞典) 擔任主席。

八。第一工作團以歐洲經濟委員會所草擬之“關於旅行之國際稅關公約草案”條款為討論根據，各該條款與行駛公路私人汽車暫時進口稅關手續有關。

第二工作團以法蘭西政府所提對旅客給予特許權及便利之公約草案為討論根據，該草案一部分係採自上述歐洲經濟委員會所擬公約草案。

九。本會議之討論經過載於各委員會及全體會議之簡要紀錄。

一〇。本會議通過下列各文書，聽由各國簽署：

關於旅行之稅關便利公約；

關於旅行之稅關便利公約附加議定書——關於旅行宣傳資料及物品之進口；

關於行駛公路私人車輛暫時進口之稅關公約。

一一。本會議在討論過程中通過若干其他決定及聲明，茲特載錄如下：

壹。涉及關於旅行之稅關便利公約，關於旅行之稅關便利公約附加議定書——關於旅行宣傳資料及物品之進口及關於行駛公路私人汽車暫時進口之稅關公約者：

(甲) 各該協定所載規定係最低限度之便利，較許多締約國所准許者為少。各締約國將設法增加其現所給予之便利；

(乙) 各締約國保留對居住非締約國之人給予同樣優惠之權利；

(丙) 各締約國了解：准許免稅入境並不禁止徵收徵額之統計費。

貳。涉及關於旅行之稅關便利公約者：

(甲) 各締約國應儘量設法以一切適宜方式 (例如傳單、標貼、佈告、車站播音等) 使旅客得知其在該國領土內所應遵守之規章及所能享受之便利；

(乙) 締約國應設法免除旅客就公約所載列之物品填具報關單；

(丙) (一) 本會議承認埃及對關於旅行之稅關便利公約所附之下列保留：

“任何人以旅客身份寓居埃及時受僱者，不問有無報酬，埃及代表團保留其政府不給予關於旅行之稅關便利公約所規定各項優惠之權”。

(二) 本會議承認瓜地馬拉對關於旅行之稅關便利公約第一條及第十九條所附之下列保留：

“瓜地馬拉政府保留下列權利：

“(一) 不承認第一條所規定因商務事由而進入瓜地馬拉之人為旅客；

“(二) 認為第十九條之規定不適用於在事實上受另一國管理之爭執領土”。

(三) 本會議承認海地對關於旅行之稅關便利公約所附之下列保留：

“任何人以旅客身份於寓居海地時接受任何有報酬之僱職或從事任何其他有收入之職業者，海地代表團保留其政府不給予關於旅行之稅關便利公約所規定各項優惠之權”。

(四) 本會議承認黎巴嫩對關於旅行之稅關便利公約所附之下列保留：

“任何人以旅客身份於寓居黎巴嫩時接受任何有報酬之僱職或從事任何其他有收入之職業者，黎巴嫩代表團保留其不給予關於旅行之稅關便利公約所規定各項優惠之權”。

(五) 本會議承認瑞典對關於旅行之稅關便利公約第三條所附之下列保留：

“雖有關於旅行之稅關便利公約第三條之規定，斯干的那維亞各國仍應准予另訂專則適用於居住在各該國之人”。

悉。涉及關於旅行之稅關便利公約附加議定書——關於旅行宣傳資料及物品之進口者：

(甲)本會議悉關於相類事項，已訂有下列兩種協定：在聯合國教育科學文化組織主持下所通過，經於一九五二年五月二十一日生效之輸入教育科學文化用品協定以及在聯合國主持下所締結於一九五二年十一月七日在日內瓦簽署之利便輸入商業樣品及廣告品之國際公約。

(乙)本會議承認大不列顛及北愛爾蘭聯合王國對關於旅行之稅關便利公約附加議定書——關於旅行宣傳資料及物品之進口中第二條所附之下列保留：

“英聯王國不受議定書第二條內關於未配框照片及未配框放大照片之規定拘束，但承允依照議定書第三條之規定，許可此等物件暫時免繳進口課稅”。

肆。涉及關於行駛公路私人車輛暫時進口之稅關公約者：

(甲)締約國稅關當局應設法普遍使用日期戳記，標明入境出境之日期以及辦理入境出境登記之稅關名稱，以備在暫時進口證件上簽證之用；

(乙)締約國對於車輛已有暫時輸入另一國境之證件足以在返回時辨認者，應設法免驗其暫時輸出證件；

(丙)締約國確認：為使本公約得以順利施行起見，須對受權辦理協會予以下列便利：

(一)遇一締約國稅關當局因本公約所指之暫時進口證件未經驗訖存案而要求繳納入口稅課時，所需劃換貨幣之便利；

(二)遇依本公約第二十七條所規定之辦法退還入口稅課時，劃換貨幣之便利；

(三)繳付同類協會或聯合會寄交受權辦理協會之暫時進口證件或國際通行證件費用時，劃換貨幣之便利；

(丁)(一)本會議承認錫蘭對關於行駛公路私人車輛暫時進口之稅關公約第二條所附之下列保留：

“雖有本公約第二條之規定，錫蘭政府對於通常居住錫蘭境外之人於旅居錫蘭時接受有報酬之僱職或從事其他任何有收入之職業者，保留拒絕其享受本條所載優惠之權。

(二)本會議承認瓜地馬拉對關於行駛公路私人車輛暫時進口之稅關公約第一條、第四條及第三十八條所附之下列保留：

“瓜地馬拉保留其下列權利：

“一。認為本公約規定應僅適用於自然人而不適用於第一章第一條所稱之法人及社團；

“二。認為第四條不適用於瓜地馬拉；

“三。認為第三十八條之規定不適用於在事實上受另一國管理之爭執領土”。

(三)本會議承認印度對關於行駛公路私人車輛暫時進口之稅關公約所附之下列保留：

關於第一條(戊)項：

“印度政府保留權利不以‘法人’作為享受本公約所指優惠之人。

關於第二條：

“雖有本公約第二條之規定，印度政府對於通常居住印度境外之人於旅居印度時接受有報酬之僱職或從事其他任何有收入之職業者，保留拒絕其享受本條所載優惠之權”。

(四)本會議承認墨西哥對關於行駛公路私人車輛暫時進口之稅關公約第四條及其他條款所附之下列保留：

“墨西哥代表團，依據其於第一工作團討論本問題時所提出之聲明，對於第四條准許零件暫時進口供修理汽車用之規定，保留其權利。墨西哥代表之所以不能同意本條規定，實緣該項程序與其本國法律抵觸，且因此種零件並無詳細說明足資出口時之辨認。墨西哥代表團以為此項程序妨礙其本國租稅利益，因為依此辦法新零件自可免稅輸入而非旅客本人汽車之零件得以重行輸出，故認為遇此情形自以照章納稅為宜。

“對於本公約其他提及供修理用零件之條款，亦附同樣保留”。

(戊)本會議承認下列建議：

“本會議建議：凡締約國准許載運旅客之商用公路車輛入境行駛供國際交通之用者，應採用關於行駛公路私人車輛暫時進口之稅關公約各附件所載標準格式，作為該項車輛之證明文件”。

一二。會議察悉一九四九年六月十六日在日內瓦簽訂之暫時施行關於旅行之國際稅關公

約草案，關於商用車輛之國際稅關公約草案及關於公路貨運之國際稅關公約草案之協定第五條之規定如下：

“如弁言第二段所指世界公約業經簽訂且已生效時，本協定當事國政府之參加上述一種或數種公約者應即認為業已退出本協定內關於與其所參加之公約相等之公約草案之條款”。

一三。本議事文件之正本應交出聯合國秘書長存放。聯合國秘書長應將正式副本分送被邀參與本會議之各國。

為此，下列各代表及觀察員謹於公曆一千九百五十四年六月四日在紐約聯合國會所簽字於本議事文件，以昭信守。本文件以英、法、西三種文字製成一本，同一作準。

請秘書長備具本議事文件之中文及俄文正式譯本，並於依上文第十三段規定將英、法、西文本正式副本分送各國時加送中文及俄文譯本。

**КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ТАМОЖЕННЫМ ФОРМАЛЬНОСТЯМ
ПРИ ВРЕМЕННОМ ВВОЗЕ
ЧАСТНЫХ ДОРОЖНЫХ ПЕРЕВОЗОЧНЫХ СРЕДСТВ
И В ОТНОШЕНИИ ТУРИСТОВ**

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ



ОБЪЕДИНЕННЫЕ НАЦИИ

1979

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО ТАМОЖЕННЫМ ФОРМАЛЬНОСТЯМ ПРИ ВРЕМЕННОМ ВВОЗЕ ЧАСТНЫХ ДОРОЖНЫХ МОТОРНЫХ ПЕРЕВОЗОЧНЫХ СРЕДСТВ И В ОТНОШЕНИИ ТУРИСТОВ

1. Конференция Организации Объединенных Наций по таможенным формальностям при временном ввозе частных дорожных моторных перевозочных средств и в отношении туристов была созвана Генеральным Секретарем Организации Объединенных Наций в соответствии с резолюцией 468 F (XV), принятой Экономическим и Социальным Советом 15 апреля 1953 года. Эта резолюция гласит:

«Экономический и Социальный Совет,

ссылаясь на резолюцию Б Комиссии по транспорту и связи по вопросу о таможенных формальностях при временном ввозе частных перевозочных средств и в отношении туристов,

порукает Генеральному Секретарю:

а) созвать возможно раньше в 1954 году, предпочтительно в Женеве, конференцию представителей правительств с целью заключения двух международных конвенций о таможенных формальностях, а именно:

1) конвенции о временном ввозе частных пассажирских автомашин и принадлежностей к ним;

и) конвенции о туристах (т. е. относительно личного багажа туристов, пользующихся любыми средствами передвижения);

б) разослать всем приглашенным к участию в конференции правительствам:

1) доклад Генерального Секретаря «Таможенные формальности при временном ввозе частных перевозочных средств и в отношении туристов», в котором содержатся проекты этих конвенций и относящиеся к ним замечания; и

и) соответствующие части доклада Комиссии по транспорту и связи (шестая сессия);

с) предложить правительствам, которые этого еще не сделали, представить свои замечания относительно постановлений, содержащихся в документах E/CN.2/135 и Согг.1 п 2 и Add.1 и 2;

д) составить предварительную повестку дня и разработать временные правила процедуры указанной конференции;

е) 1) пригласить принять участие в конференции все государства, состоящие членами Организации Объединенных Наций или любого специализированного учреждения;

п) просить правительства приглашенных государств предоставить своим делегатам широкие полномочия в отношении подписания, при условии последующей ратификации, тех конвенций, которые могут быть заключены на конференции;

ф) предложить специализированным учреждениям, межправительственным организациям и работающим в данной области международным организациям, привлечение которых представляется целесообразным, командировать на конференцию своих наблюдателей;

г) предложить территориям, не несущим полной ответственности за свои внешние сношения, но являющимся, тем не менее, самоуправляющимися в тех областях, которые охватываются кругом ведения конференции, командировать своих представителей для участия в конференции без права голоса;

h) назначить исполнительного секретаря и предоставить конференции необходимый персонал и обслуживание».

2. В соответствии с постановлениями пункта 1 e (i) приведенной выше резолюции Ге-

неральный Секретарь пригласил к участию в упомянутой Конференции следующие государства:

Австралию	Лаос
Австрию	Либерию
Албанию	Ливан
Аргентину	Ливию
Афганистан	Люксембург
Белорусскую	Мексику
Советскую	Монако
Социалистическую	Непал
Республику	Нидерланды
Бельгию	Никарагуа
Бирму	Новую Зеландию
Болгарию	Норвегию
Боливию	Пакистан
Бразилию	Панаму
Город Ватикан	Парагвай
Венгрию	Перу
Венесуэлу	Польшу
Вьетнам	Португалию
Гаити	Румынию
Гватемалу	Сальвадор
Германскую	Сан-Марино
Федеративную	Саудовскую Аравию
Республику	Сирию
Гондурас	Соединенное
Грецию	Королевство
Данию	Великобритании
Доминиканскую	и Северной
Республику	Ирландии
Египет	Соединенные Штаты
Израиль	Америки
Индию	Союз Советских
Индонезию	Социалистических
Ирак	Республик
Иран	Таиланд
Ирландию	Турцию
Исландию	Украинскую
Испанию	Советскую
Италию	Социалистическую
Йемен	Республику
Камбоджу	Уругвай
Канаду	Филиппины
Китай	Финляндию
Колумбию	Францию
Корейскую	Хашемитское
Республику	Королевство
Коста-Рику	Иордании
Кубу	Цейлон

Чехословакию	Эфиопию
Чили	Югославию
Швейцарию	Южно-Африканский
Швецию	Союз
Эквадор	Японию

8. Конференция Организации Объединенных Наций по таможенным формальностям при временном ввозе частных моторных перевозочных средств и в отношении туристов состоялась в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке и продолжалась с 11 мая по 4 июня 1954 года.

4. Правительства следующих государств были представлены на Конференции представителями:

Австралии	Мексика
Австрии	Монако
Аргентины	Нидерландов
Бельгии	Панама
Бирмы	Перу
Боливии	Португалии
Города Ватикана	Сан-Марино
Гаити	Сирии
Гватемалы	Соединенного
Германской	Королевства
Федеративной	Великобритании
Республики	и Северной
Гондураса	Ирландии
Доминиканской	Соединенных Штатов
Республики	Америки
Египта	Уругвая
Израиля	Филиппин
Индии	Франции
Ирака	Хашемитского
Испании	Королевства
Италии	Иордании
Камбоджи	Цейлона
Канады	Чили
Китая	Швейцарии
Колумбии	Швеции
Коста-Рики	Эквадора
Кубы	Югославии
Ливана	Японии
Люксембурга	

Правительства следующих государств командировали на Конференцию своих наблюдателей:

Бразилии	Греции
Венгрии	Дании

Ирана
Таиланда

Турция
Финляндия

На Конференции были представлены следующие организации:

А. Специализированные учреждения:

Просветительная, научная и культурная организация Объединенных Наций;

В. Другие межправительственные организации:

Совет сотрудничества таможенных ведомств,

Организация американских государств,

Организация европейского экономического сотрудничества;

С. Неправительственные организации, имеющие консультативный статус при Экономическом и Социальном Совете:

Категория А:

Международная торговая палата;

Категория В:

Межамериканская федерация автомобильных клубов,

Международная автомобильная федерация,

Международный союз туризма,

Международная ассоциация по воздушному транспорту,

Международная дорожная федерация,

Международный союз официальных туристических организаций;

Д. Другие неправительственные организации:

Караибская туристическая ассоциация.

5. В соответствии с правилами 52, 54 и 55 правил процедуры, принятых Конференцией, наблюдатели и представители от упомянутых выше организаций принимали участие в работе Конференции без права голоса.

6. Конференция избрала председателем г-на Филиппа де Сейна (Франция), первым заместителем председателя — г-на А. С. Лалла (Индия) и вторым заместителем председателя — г-на Орсеню Нодарсе (Куба).

7. Конференция назначила Комитет по проверке полномочий, который избрал своим председателем г-на Х. Шельтема (Нидерланды), и две рабочие группы, первая из которых избра-

ла своим председателем г-на Франца Люти (Швейцария), а вторая — г-на Шарля Хопше (Бельгия).

Кроме того был назначен Правовой комитет, который избрал своим председателем г-на де Сидова (Швеция).

8. Рабочая группа I приняла за основу обсуждения те постановления проекта международной таможенной конвенции о туризме, выработанного Экономической комиссией для Европы, которые относились к таможенным формальностям при временном ввозе частных моторных перевозочных средств.

Рабочая группа II приняла за основу обсуждения проект конвенции об изъятиях и льготах, которые должны предоставляться туристам, представленный правительством Франции, в основу которого был, отчасти, положен упомянутый выше проект Экономической комиссии для Европы.

9. Происходившие на Конференции дебаты записаны в кратких отчетах соответствующих рабочих групп и пленарных заседаний.

10. Конференция приняла и открыла для подписания следующие акты:

Конвенцию о таможенных льготах для туристов,

Дополнительный протокол к Конвенции о таможенных льготах для туристов, касающийся ввоза относящихся к туризму осведомительных документов и материалов, и

Таможенную конвенцию о временном ввозе частных дорожных перевозочных средств.

11. В процессе своей работы Конференция приняла некоторые другие решения, рекомендации и декларации, которые приводятся ниже.

I. *Относительно Конвенции о таможенных льготах для туристов, Дополнительного протокола к Конвенции о таможенных льготах для туристов, касающегося ввоза относящихся к туризму осведомительных документов и материалов, и Таможенной конвенции о временном ввозе частных дорожных перевозочных средств.*

а) Условия этих соглашений устанавливают минимум льгот, которые меньше тех, что предоставляются многими Договаривающимися Государствами. Договаривающиеся Государства

примут меры к увеличению тех льгот, которые ими в настоящее время предоставляются.

б) Договаривающиеся Государства оставляют за собой право предоставлять такие же преимущества лицам, проживающим в Государствах, не относящихся к числу Договаривающихся Государств.

с) Имеется в виду, что разрешение беспошлинного ввоза не препятствует обложению небольшими сборами, которые являются по своему характеру сборами статистическими.

II. Относительно Конвенции о таможенных льготах для туристов.

а) Договаривающиеся Государства примут меры, чтобы сделать все необходимое для ознакомления туристов всеми надлежащими способами (складными брошюрками, афишами, извещениями, громкоговорителями на станциях и т. п.) с теми правилами, которые должны ими соблюдаться и льготами, предоставляемыми им на своих территориях по принадлежности.

б) Договаривающиеся Государства примут меры к упразднению письменных заявлений относительно предметов и товаров, на которые распространяется эта Конвенция.

с) 1) Принята оговорка Египта к Конвенции о таможенных льготах для туристов, каковая оговорка гласит:

«Делегация Египта оставляет за своим правительством право лишать преимуществ, предусмотряемых в Конвенции о таможенных льготах для туристов, любое лицо, которое при посещении Египта в качестве туриста поступает на какую-либо работу за плату или бесплатно».

п) Принята оговорка Гватемалы к статьям 1 и 19 Конвенции о таможенных льготах для туристов, каковая оговорка гласит:

«Правительство Гватемалы оставляет за собой право:

1) не считать туристами лиц, въезжающих в страну с деловыми целями, как предусмотрено в статье 1;

2) не акцептовать постановления статьи 19 в отношении спорных территорий, которые находятся *de facto* в управлении другого Государства».

ш) Принята оговорка Гаити к Конвенции о таможенных льготах для туристов, каковая оговорка гласит:

«Делегация Гаити оставляет за своим правительством право лишать преимуществ, предусмотряемых в Конвенции о таможенных льготах для туристов, любое лицо, которое при посещении Гаити в качестве туриста поступает на какую-либо работу за плату или в какой-либо иной форме занимается оплачиваемой профессией».

rv) Принята оговорка Ливана к Конвенции о таможенных льготах для туристов, каковая оговорка гласит:

«Делегация Ливана сохраняет за Ливаном право лишать преимуществ, предусмотряемых в Конвенции о таможенных льготах для туристов, любое лицо, которое при посещении Ливана в качестве туриста поступает на какую-либо работу за плату или в какой-либо иной форме занимается оплачиваемой профессией».

v) Принята оговорка Швеции к статье 3 Конвенции о таможенных льготах для туристов, каковая оговорка гласит:

«Несмотря на постановления статьи 3 Конвенции о таможенных льготах для туристов, скандинавские страны могут издавать специальные правила, применяемые к лицам, проживающим в этих странах».

III. Относительно Дополнительного протокола к Конвенции о таможенных льготах для туристов, касающегося ввоза относящихся к туризму свидетельственных документов и материалов.

а) Конференция приняла к сведению, что по подобному же вопросу уже существует два соглашения, а именно Соглашение о ввозе материалов просветительного, научного и культурного значения, принятое под покровительством Просветительной, научной и культурной организации Объединенных Наций, которое вступило в силу 21 мая 1952 года, и Международная конвенция об облегчении ввоза образцов товаров и ввоза рекламных материалов, заключенная под покровительством Организации Объединенных Наций и подписанная в Женеве 7 ноября 1952 года.

б) Принята оговорка Соединенного Королевства Великобритании и Северной Ирландии к статье 2 Дополнительного протокола к Конвенции о таможенных льготах для туристов, касающегося ввоза относящихся к туризму осведомительных документов и материалов, каковая оговорка гласит:

«Для Соединенного Королевства не имеет обязательной силы статья 2 Дополнительного протокола, поскольку она относится к фотографиям без рамок и увеличенным фотографиям без рамок, но оно обязуется разрешать временный ввоз этих предметов, не взимая ни пошлин, ни налогов согласно постановлениям, относящимся к статье 3 этого Протокола».

IV. *Относительно Таможенной конвенции о временном ввозе частных дорожных перевозочных средств.*

а) Таможенные власти Договаривающихся Государств примут меры к введению в общее употребление, для виз на документах на временный ввоз, датированных штампов, на которых отмечалась бы дата ввоза или вывоза и наименование таможенной конторы, где зарегистрирован этот ввоз или вывоз.

б) Договаривающиеся Государства примут меры к тому, чтобы упродлить документы на временный вывоз, когда применяются документы на временный ввоз данных перевозочных средств в другую страну, по которым можно установить их идентичность при их возвращении.

в) Договаривающиеся Государства признают, что успешное применение этой Конвенции требует предоставления уполномоченной ассоциацией льгот для

1) перевода пошлины, необходимой для оплаты ввозных пошлин и налогов, взимаемых таможенными властями какого-либо Договаривающегося Государства за невыборку документов на временный ввоз, предусматриваемых этой Конвенцией;

2) перевода валюты, когда производится уплата ввозных пошлин или налогов в соответствии с положениями, предусмотренными в статье 27 этой Конвенции; и

3) перевода валюты для оплаты документов на временный ввоз или международный оборот, посылаемой уполномоченным на то ас-

социациям соответствующим ассоциациям или федерациям.

д) 1) Принята оговорка Цейлона к статье 2 Таможенной конвенции о временном ввозе частных дорожных перевозочных средств, каковая оговорка гласит:

«Несмотря на постановления статьи 2 настоящей Конвенции, правительство Цейлона оставляет за собой право не распространять преимущества, вытекающие из этой статьи, на лиц, обычно проживающих вне Цейлона, которые при временном посещении Цейлона поступают на какую-либо работу за плату или в какой-либо иной форме занимаются оплачиваемой профессией».

2) Принята оговорка Гватемалы к статьям 1, 4 и 38 Таможенной конвенции о временном ввозе частных дорожных перевозочных средств, каковая оговорка гласит:

«Правительство Гватемалы оставляет за собой право:

1) считать, что постановления настоящей Конвенции применяются только к физическим лицам, но не к юридическим лицам и корпорациям, предусмотренным в статье 1 главы I;

2) считать, что статья 4 не относится к Гватемале;

3) не акцептовать постановления статьи 38 в отношении спорных территорий, которые находятся de facto в управлении другого Государства».

3) Принята оговорка Индии к некоторым постановлениям Таможенной конвенции о временном ввозе частных дорожных перевозочных средств, каковая оговорка гласит:

К статье 1 е:

«Правительство Индии оставляет за собой право исключить «юридические» лица из категории лиц, к которым относятся изъятия, вытекающие из настоящей Конвенции».

К статье 2:

«Несмотря на постановления статьи 2 настоящей Конвенции, правительство Индии оставляет за собой право не распространять преимущества, вытекающие из этой статьи, на лиц, обычно проживающих вне Индии, которые при временном посещении Индии

поступают на какую-либо работу за плату или в какой-либо иной форме занимаются оплачиваемой профессией».

iv) Принята оговорка Мексикки к статье 4 и другим статьям Таможенной конвенции о временном ввозе частных дорожных перевозочных средств, каковая оговорка гласит:

«Делегация Мексикки в соответствии с заявлением, которое было должным образом сделано при обсуждении данного вопроса в Рабочей группе I, оговаривает права Мексикки в связи со статьей 4, которая разрешает временный ввоз запасных частей для ремонта перевозочных средств. Делегация не может согласиться на эту статью, ибо порядок, о котором идет речь, противоречит законам ее страны, а также потому, что такие запасные части обычно не имеют признаков, по которым можно было бы устанавливать их идентичность при вывозе. По мнению делегации этот порядок нарушал бы фискальные интересы страны, ибо открывал бы возможность беспощинного ввоза новых запасных частей посредством вывоза старых частей, относящихся к перевозочному средству, не принадлежащему данному туристу. Поэтому следует считать, что лучше, если в таких случаях должны будут взиматься соответствующие пошлины.

Такая же оговорка делается и к другим статьям настоящей Конвенции, которые относятся к запасным частям для производства ремонта».

е) Решено сделать следующую рекомендацию:

«Конференция рекомендует, чтобы однообразными документами, предусматриваемыми в приложениях к Таможенной конвенции о временном ввозе частных дорожных перевозочных средств, пользовавшихся для коммерческих сухопутных перевозочных средств, перевозящих туристов, все Договаривающиеся Государства, которые разрешают ввоз и эксплуатацию таких перевозочных средств для международных сообщений».

12. Конференция приняла к сведению постановление статьи V Соглашения о временном применении проектов международных таможенных конвенций о туризме, о коммерческих дорожных перевозочных средствах и о международной перевозке товаров по дорогам, совершенного в Женеве 16 июня 1949 года, которая предусматривает следующее:

«В случае заключения тех всемирных конвенций, которые имеются в виду во втором пункте преамбулы, и по вступлении этих конвенций в силу любое участвующее в настоящем Соглашении правительство, которое станет участником одной или нескольких таких конвенций, автоматически будет считаться денонсировавшим настоящее Соглашение в отношении проекта конвенции или проектов конвенций, соответствующих любой из тех конвенций, участником которых стало это правительство».

13. Подлинник настоящего Заключительного акта депонируется у Генерального Секретаря Организации Объединенных Наций, который препровождает заверенные копии его каждому Государству, которое было приглашено к участию в Конференции.

В УДОСТОВЕРЕНИЕ ИЗЛОЖЕННОГО нижеподписавшиеся представители и наблюдатели подписали настоящий Заключительный акт в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке четвертого июня тысяча девятьсот пятьдесят четвертого года в одном экземпляре на английском, испанском и французском языках, причем каждый из этих текстов является равно аутентичным.

Генеральному Секретарю поручается изготовить официальный перевод настоящего Заключительного акта на китайском и русском языках и приобщить китайский и русский тексты к английскому, испанскому и французскому текстам, когда он будет препровождать заверенные копии таковых Государствам в соответствии с постановлениями пункта 13, изложенного выше.

CONVENTION
CONCERNING CUSTOMS FACILITIES
FOR TOURING



UNITED NATIONS

1979

CONVENTION CONCERNING CUSTOMS FACILITIES FOR TOURING

THE CONTRACTING STATES,

Desiring to facilitate the development of international touring,

Have decided to conclude a Convention and have agreed as follows:

ARTICLE 1

For the purpose of this Convention:

(a) The term "import duties and import taxes" shall mean not only Customs duties but also all duties and taxes whatever chargeable by reason of importation;

(b) The term "tourist" shall mean any person without distinction as to race, sex, language or religion, who enters the territory of a Contracting State other than that in which that person normally resides and remains there for not less than twenty-four hours and not more than six months in the course of any twelve-month period, for legitimate non-immigrant purposes, such as touring, recreation, sports, health, family reasons, study, religious pilgrimages or business;

(c) The term "temporary importation permit" shall mean the Customs document testifying to the guarantee or deposit of import duties and import taxes chargeable in the event of failure to re-export the article temporarily imported.

ARTICLE 2

1. Subject to the other conditions laid down in this Convention, each of the Contracting States shall admit temporarily free of import duties and import taxes the personal effects imported by a tourist, provided they are for the personal use of the tourist, that they are carried on the person of or in the luggage accompanying the tourist, that there is no reason to fear abuse, and that these personal effects will be re-exported by the tourist on leaving the country.

2. The term "personal effects" shall mean all clothing and other articles new or used which a tourist may personally and reasonably require, taking into consideration all the circumstances of his visit,

but excluding all merchandise imported for commercial purposes.

3. Personal effects shall include among other articles the following, provided that they can be considered as being in use:

personal jewellery;
one camera with twelve plates or five rolls of film;
one miniature cinematograph camera with two reels of film;
one pair of binoculars;
one portable musical instrument;
one portable gramophone with ten records;
one portable sound-recording apparatus;
one portable wireless receiving set;
one portable typewriter;
one perambulator;
one tent and other camping equipment;
sports equipment (one fishing outfit, one sporting firearm with fifty cartridges, one non-powered bicycle, one canoe or kayak less than 5½ metres long, one pair of skis, two tennis racquets, and other similar articles).

ARTICLE 3

Subject to the other conditions laid down in this Convention each of the Contracting States shall admit free of import duties and import taxes the following articles imported by a tourist for his personal use, provided that these articles are carried on the person of or in the hand luggage accompanying the tourist, and provided that there is no reason to fear abuse:

(a) 200 cigarettes or 50 cigars or 250 grammes of tobacco, or an assortment of these products, provided that the total weight does not exceed 250 grammes;

(b) one regular-size bottle of wine and one-quarter litre of spirits;

(c) one-quarter litre of toilet water and a small quantity of perfume.

ARTICLE 4

Subject to the other conditions laid down in this Convention each of the Contracting States shall grant to the tourist, provided that there is no reason to fear abuse:

(a) authorization to import in transit and without a temporary importation permit, travel souvenirs for a total value not exceeding 50 U.S.A. dollars, provided that such souvenirs are carried on the person of or in the luggage accompanying the tourist and that they are not intended for commercial purposes;

(b) authorization to export, without the formalities applying to currency controls and free of export duties, travel souvenirs which the tourist has bought in the country for a total value not exceeding 100 U.S.A. dollars, provided that they are carried on the person of or in the luggage accompanying the tourist and that such souvenirs are not intended for commercial purposes.

ARTICLE 5

Each of the Contracting States may require a temporary importation permit in respect of articles of a high value covered by article 2.

ARTICLE 6

The Contracting States shall endeavour not to introduce Customs procedures which might have the effect of impeding the development of international touring.

ARTICLE 7

In order to expedite Customs procedures, contiguous Contracting States shall endeavour to place their respective Customs posts close together and to keep them open during the same hours.

ARTICLE 8

The provisions of this Convention shall not prejudice in any way the application of police or other regulations concerning the importation, possession and carrying of arms and ammunition.

ARTICLE 9

Each of the Contracting States recognizes that any prohibitions which that State imposes on the importation or exportation of articles which benefit

under this Convention shall apply only in so far as they are based on considerations other than economic in character, for example, of public morality, public security, public health, hygiene, veterinary or phyto-pathological considerations.

ARTICLE 10

The exemptions and facilities provided by this Convention shall not apply to frontier traffic.

Nor shall the applications of these exemptions and facilities be considered as automatic:

(a) when the total quantity of a commodity to be imported by a tourist exceeds substantially the limit laid down in this Convention;

(b) in case of a tourist who enters the country of import more than once a month;

(c) in case of a tourist under 17 years of age.

ARTICLE 11

In the event of fraud, contravention or abuse the Contracting States shall be free to take proceedings for the recovery of the corresponding import duties and import taxes and also for the imposition of any penalties to which the persons who have been granted exemptions or other facilities may have rendered themselves liable.

ARTICLE 12

Any breach of the provisions of this Convention, any substitution, false declaration or act having the effect of causing a person or an article improperly to benefit from the system of importation laid down in this Convention, may render the offender liable in the country where the offense was committed to the penalties prescribed by the laws of that country.

ARTICLE 13

Nothing in this Convention shall prevent Contracting States which form a Customs or economic union from enacting special provisions applicable to residents of the States forming that union.

ARTICLE 14

1. This Convention shall be open for signature until 31 December 1954 on behalf of any State Member of the United Nations and any other State invited to attend the United Nations Conference on Customs Formalities for the Temporary Importa-

tion of Private Road Motor Vehicles and for Tourism held in New York in May and June 1954, hereinafter referred to as the Conference.

2. This Convention shall be subject to ratification and the instruments of ratification shall be deposited with the Secretary-General of the United Nations.

ARTICLE 15

1. From 1 January 1955 this Convention shall be open for accession by any State referred to in paragraph 1 of article 14 and any other State so invited by the Economic and Social Council of the United Nations. It shall also be open for accession on behalf of any Trust Territory of which the United Nations is the Administering Authority.

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

ARTICLE 16

1. This Convention shall enter into force on the ninetieth day following the date of the deposit of the fifteenth instrument of ratification or accession either without reservation or with reservations accepted in accordance with article 20.

2. For each State ratifying or acceding to the Convention after the date of the deposit of the fifteenth instrument of ratification or accession in accordance with the preceding paragraph, the Convention shall enter into force on the ninetieth day following the date of the deposit by such State of its instrument of ratification or accession either without reservation or with reservations accepted in accordance with article 20.

ARTICLE 17

1. After this Convention has been in force for three years, any Contracting State may denounce it by so notifying the Secretary-General of the United Nations.

2. Denunciation shall take effect fifteen months after the date of receipt by the Secretary-General of the United Nations of the notification of denunciation.

ARTICLE 18

This Convention shall cease to have effect if, for any period of twelve consecutive months after its

entry into force, the number of Contracting States is less than eight.

ARTICLE 19 *declaration*

1. Any State may, at the time of the deposit of its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that this Convention shall extend to all or any of the territories for the international relations of which it is responsible. The Convention shall extend to the territories named in the notification as from the ninetieth day after its receipt by the Secretary-General if the notification is not accompanied by a reservation, or from the ninetieth day after the notification has taken effect in accordance with article 20, or on the date on which the Convention enters into force for the State concerned, whichever is the later.

2. Any State which has made a declaration under the preceding paragraph extending this Convention to any territory for whose international relations it is responsible may denounce the Convention separately in respect of that territory in accordance with the provisions of article 17.

ARTICLE 20

1. Reservations to this Convention made before the signing of the Final Act shall be admissible if they have been accepted by a majority of the members of the Conference and recorded in the Final Act.

2. Reservations made after the signing of the Final Act shall not be admitted if objection is expressed by one-third of the Signatory States or of the Contracting States as hereinafter provided.

3. The text of any reservation submitted to the Secretary-General of the United Nations by a State at the time of the signature, the deposit of an instrument of ratification or accession or of any notification under article 19 shall be circulated by the Secretary-General to all States which have at that time signed, ratified or acceded to the Convention. If one-third of these States expresses an objection within ninety days from the date of circulation, the reservation shall not be accepted. The Secretary-General shall notify all States referred to in this paragraph of any objection received by him as well as of the acceptance or rejection of the reservation.

4. An objection by a State which has signed but not ratified the Convention shall cease to have effect if, within a period of nine months from the date of making its objection, the objecting State has not ratified the Convention. If, as the result of an objection ceasing to have effect, a reservation is accepted by application of the preceding paragraph, the Secretary-General shall so inform the States referred to in that paragraph. The text of any reservation shall not be circulated to any signatory State under the preceding paragraph if that State has not ratified the Convention within three years following the date of signature on its behalf.

5. The State submitting the reservation may, within a period of twelve months from the date of the notification by the Secretary-General referred to in paragraph 3 that a reservation has been rejected in accordance with the procedure provided for in that paragraph, withdraw the reservation, in which case the instrument of ratification or accession or the notification under article 19 as the case may be shall take effect with respect to such State as from the date of withdrawal. Pending such withdrawal, the instrument or the notification as the case may be, shall not have effect, unless, by application of the provisions of paragraph 4, the reservation is subsequently accepted.

6. Reservations accepted in accordance with this article may be withdrawn at any time by notification to the Secretary-General.

7. No Contracting State shall be required to extend to a State making a reservation the benefit of the provisions to which such reservation applies. Any State availing itself of this right shall notify the Secretary-General accordingly and the latter shall communicate this decision to all signatory and Contracting States.

ARTICLE 21

1. Any dispute between two or more Contracting States concerning the interpretation or application of this Convention shall so far as possible be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting States in dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the States in dispute. If within three months from the date of the request

for arbitration the States in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those States may request the President of the International Court of Justice to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting States concerned.

ARTICLE 22

1. After this Convention has been in force for three years, any Contracting State may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Convention. The Secretary-General shall notify all Contracting States of the request and a review conference shall be convened by the Secretary-General if, within a period of four months following the date of notification by the Secretary-General, not less than one-half of the Contracting States notify him of their concurrence with the request.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all Contracting States and invite them to submit within a period of three months such proposals as they may wish the conference to consider. The Secretary-General shall circulate to all Contracting States the provisional agenda for the conference together with the texts of such proposals at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened in accordance with this article all Contracting States and all other States Members of the United Nations or of any of the specialized agencies.

ARTICLE 23

1. Any Contracting State may propose one or more amendments to this Convention. The text of any proposed amendment shall be transmitted to the Secretary-General of the United Nations who shall circulate it to all Contracting States.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting State expresses an objection within a period of six months

following the date of circulation of the proposed amendment by the Secretary-General.

3. The Secretary-General shall notify as soon as possible all Contracting States whether an objection to the proposed amendment has been expressed, and if no such objection has been expressed, the amendment shall enter into force for all Contracting States three months after the expiration of the period of six months referred to in the preceding paragraph.

ARTICLE 24

The Secretary-General of the United Nations shall notify all Member States of the United Nations and all other States invited to attend the Conference of the following:

(a) Signatures, ratifications and accessions, received in accordance with articles 14 and 15;

(b) The date upon which this Convention shall enter into force in accordance with article 16;

(c) Denunciations received in accordance with article 17;

(d) The abrogation of this Convention in accordance with article 18;

(e) Notifications received under article 19;

(f) Entry into force of any amendment in accordance with article 23.

ARTICLE 25

The original of this Convention shall be deposited with the Secretary-General of the United Nations who shall transmit certified copies thereof to all Members of the United Nations and all other States invited to the Conference.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have signed this Convention.

DONE at New York, this fourth day of June one thousand nine hundred and fifty-four, in a single copy in the English, French and Spanish languages, each text being equally authentic.

The Secretary-General is requested to prepare an authoritative translation of this Convention in the Chinese and Russian languages and to add the Chinese and Russian texts to the English, French and Spanish texts when transmitting certified copies thereof to the States in accordance with article 25 of this Convention.

CONVENTION
SUR LES FACILITES DOUANIERES
EN FAVEUR DU TOURISME



NATIONS UNIES

1979

CONVENTION SUR LES FACILITES DOUANIERES EN FAVEUR DU TOURISME

LES ETATS CONTRACTANTS,

Désireux de faciliter le développement du tourisme international,

Ont décidé de conclure une Convention et sont convenus des dispositions suivantes:

ARTICLE PREMIER

Aux fins de la présente Convention, on entend:

a) Par "droits et taxes d'entrée", non seulement les droits de douane, mais aussi tous droits et taxes quelconques exigibles du fait de l'importation;

b) Par "touriste", toute personne qui, sans distinction de race, de sexe, de langue ou de religion, pénètre sur le territoire d'un Etat contractant autre que celui où elle réside habituellement et y séjourne pendant vingt-quatre heures au moins et six mois au plus, au cours d'une même période de douze mois, si son voyage est dû à un motif légitime, autre que l'immigration, tel que: tourisme, agrément, sport, santé, famille, études, pèlerinages religieux ou affaires;

c) Par "titre d'importation temporaire", le document douanier permettant de constater la garantie ou la consignation des droits et taxes d'entrée exigibles en cas de non-réexportation des objets importés temporairement.

ARTICLE 2

1. Sous réserve des autres conditions prévues par la présente Convention, chacun des Etats contractants admettra en franchise temporaire des droits et taxes d'entrée les effets personnels importés par un touriste à condition que ces effets soient destinés à son usage personnel, que le touriste les transporte sur lui ou dans les bagages qui l'accompagnent, qu'il n'y ait pas de raison de craindre un abus, et que ces effets soient réexportés par le touriste lorsqu'il quitte le pays.

2. Par "effets personnels", on entend tous vêtements et autres articles, neufs ou usagés, dont un touriste peut personnellement et raisonnablement

avoir besoin, compte tenu de toutes les circonstances de son voyage, à l'exclusion de toutes marchandises importées à des fins commerciales.

3. Les effets personnels comprennent, entre autres articles, les objets suivants, à condition qu'ils puissent être considérés comme étant en cours d'usage:

bijoux personnels;

un appareil photographique et douze châssis ou cinq rouleaux de pellicules;

un appareil cinématographique de prise de vues de petit format et deux bobines de film;

une paire de jumelles;

un instrument de musique portatif;

un phonographe portatif et dix disques;

un appareil portatif d'enregistrement du son;

un appareil récepteur de radio portatif;

une machine à écrire portative;

une voiture d'enfant;

une tente et autre équipement de camping;

engins et articles de sport (un attirail de pêcheur,

une arme de chasse avec cinquante cartouches,

un cycle sans moteur, un canoë ou kayak d'une

longueur inférieure à 5 mètres 50, une paire de

skis, deux raquettes de tennis, et autres articles

analogues).

ARTICLE 3

Sous réserve des autres conditions prévues par la présente Convention, chacun des Etats contractants admettra en franchise des droits et taxes d'entrée les produits ci-après lorsqu'un touriste les importe pour son usage personnel, à la condition qu'il les transporte sur lui ou dans ses bagages à main et qu'il n'y ait pas de raison de craindre un abus:

a) 200 cigarettes, ou 50 cigares, ou 250 grammes de tabac, ou un assortiment de ces produits à concurrence de 250 grammes;

b) une bouteille de vin de capacité normale et un quart de litre de spiritueux;

c) un quart de litre d'eau de toilette et une petite quantité de parfums.

ARTICLE 4

Sous réserve des autres conditions prévues par la présente Convention, chacun des Etats contractants accorde au touriste, sous réserve qu'il n'y ait pas de raison de craindre un abus:

a) l'autorisation d'importer en transit, sans titre d'importation temporaire, et dans la limite d'une valeur totale de 50 dollars (des Etats-Unis d'Amérique) les souvenirs de voyage qu'il transporte sur lui ou dans les bagages qui l'accompagnent, si ces souvenirs ne sont pas destinés à des fins commerciales;

b) l'autorisation d'exporter, avec dispense des formalités relatives au contrôle des changes et en exonération des droits d'exportation, dans la limite d'une valeur totale de 100 dollars (des Etats-Unis d'Amérique), les souvenirs de voyage que le touriste a achetés dans le pays, qu'il emporte sur lui ou dans les bagages qui l'accompagnent, si ces souvenirs ne sont pas destinés à des fins commerciales.

ARTICLE 5

Chacun des Etats contractants peut exiger que ceux des objets visés à l'article 2 soient placés, lorsqu'ils ont une grande valeur, sous le couvert d'un titre d'importation temporaire.

ARTICLE 6

Les Etats contractants s'efforceront de ne pas instituer de formalités douanières qui pourraient avoir pour effet d'entraver le développement du tourisme international.

ARTICLE 7

En vue d'accélérer l'accomplissement des formalités douanières, les Etats contractants limitrophes s'efforceront de réaliser la juxtaposition de leurs installations douanières respectives et de faire coïncider les heures d'ouverture des bureaux et postes de douane correspondants.

ARTICLE 8

Les dispositions de la présente Convention ne portent aucune atteinte à l'application des règlements de police et autres, concernant l'importation, la possession et le port d'armes et de munitions.

ARTICLE 9

Chacun des Etats contractants reconnaît que les prohibitions qu'il impose à l'importation ou à l'exportation des objets visés par la présente Convention ne doivent s'appliquer que dans la mesure où ces prohibitions sont basées sur des considérations qui n'ont pas un caractère économique, telles que des considérations de moralité publique, de sécurité publique, d'hygiène ou de santé publique, ou d'ordre vétérinaire ou phytopathologique.

ARTICLE 10

Les franchises et autres facilités prévues par la présente Convention ne sont pas applicables au trafic frontalier.

Elles ne sont pas non plus automatiquement applicables:

a) dans le cas d'un produit ou objet déterminé, lorsque, pour ce produit ou objet, la quantité totale importée par un touriste excède sensiblement la limite fixée par la présente Convention;

b) en ce qui concerne les touristes qui entrent plus d'une fois par mois dans le pays d'importation;

c) en ce qui concerne les touristes âgés de moins de 17 ans.

ARTICLE 11

En cas de fraude, de contravention ou d'abus, les Etats contractants ont le droit d'intenter des poursuites pour recouvrer les droits et taxes d'entrée qui seraient dus éventuellement ainsi que pour imposer les pénalités que les personnes bénéficiaires des franchises et autres facilités auraient encourues.

ARTICLE 12

Toute infraction aux dispositions de la présente Convention, toute substitution, fausse déclaration ou manœuvre ayant pour effet de faire bénéficier indûment une personne ou un objet du régime d'importation prévu par la présente Convention, expose le contrevenant, dans le pays où l'infraction a été commise, aux sanctions prévues par la législation de ce pays.

ARTICLE 13

Aucune disposition de la présente Convention n'exclut le droit pour les Etats contractants qui for-

ment une union douanière ou économique de prévoir des règles particulières applicables aux personnes qui résident dans les pays faisant partie de cette union.

ARTICLE 14

1. La présente Convention sera, jusqu'au 31 décembre 1954, ouverte à la signature au nom de tout Etat Membre de l'Organisation des Nations Unies et de tout autre Etat invité à participer à la Conférence des Nations Unies sur les formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme, tenue à New-York en mai et juin 1954 et ci-après dénommée "la Conférence".

2. La présente Convention devra être ratifiée et les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 15

1. A partir du 1er janvier 1955, tout Etat visé au paragraphe 1 de l'article 14 et tout autre Etat qui y aura été invité par le Conseil économique et social des Nations Unies pourront adhérer à la présente Convention. L'adhésion sera également possible au nom de tout Territoire sous tutelle dont l'Organisation des Nations Unies est l'Autorité administrante.

2. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 16

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt du quinzième instrument de ratification ou d'adhésion non assorti de réserves ou avec réserves acceptées selon les conditions prévues à l'article 20.

2. Pour chaque Etat qui l'aura ratifiée ou y aura adhéré après la date du dépôt du quinzième instrument de ratification ou d'adhésion prévu au paragraphe précédent, la Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt, par cet Etat, de son instrument de ratification ou d'adhésion non assorti de réserves ou avec réserves acceptées selon les conditions prévues à l'article 20.

ARTICLE 17

1. Après que la présente Convention aura été en vigueur pendant trois ans, tout Etat contractant

pourra la dénoncer par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général de l'Organisation des Nations Unies en aura reçu notification.

ARTICLE 18

La présente Convention cessera de produire ses effets si, à un moment quelconque après son entrée en vigueur, le nombre des Etats contractants est inférieur à huit pendant une période de douze mois consécutifs.

ARTICLE 19

1. Tout Etat pourra, lors du dépôt de son instrument de ratification ou d'adhésion, ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la présente Convention sera applicable à tout ou partie des territoires qu'il représente sur le plan international. La Convention sera applicable aux territoires mentionnés dans la notification soit à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général si la notification n'est pas assortie d'une réserve, soit à dater du quatre-vingt-dixième jour après que la notification aura pris effet, conformément à l'article 20, soit à la date à laquelle la Convention sera entrée en vigueur pour l'Etat en question, la plus tardive de ces dates étant déterminante.

2. Tout Etat qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre la présente Convention applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 17, dénoncer la Convention en ce qui concerne ce seul territoire.

ARTICLE 20

1. Les réserves à la présente Convention faites avant la signature de l'Acte final seront recevables si elles ont été acceptées par la Conférence à la majorité de ses membres et consignées dans l'Acte final.

2. Les réserves à la présente Convention présentées après la signature de l'Acte final ne seront pas recevables si un tiers des Etats signataires ou

des Etats contractants y fait objection dans les conditions prévues ci-après.

3. Le texte de toute réserve présentée par un Etat au Secrétaire général de l'Organisation des Nations Unies lors d'une signature, du dépôt d'un instrument de ratification ou d'adhésion, ou de toute notification prévue à l'article 19, sera communiqué par le Secrétaire général à tous les Etats qui auront signé ou ratifié la Convention ou qui y auront adhéré. La réserve ne sera pas acceptée si un tiers de ces Etats formule une objection dans les quatre-vingt-dix jours de la date de la communication. Le Secrétaire général informera tous les Etats visés dans le présent paragraphe de toute objection qui lui aura été signifiée ainsi que de l'acceptation ou du rejet de la réserve.

4. Toute objection formulée par un Etat qui aura signé la Convention, mais ne l'aura pas ratifiée, cessera d'avoir effet si l'Etat auteur de l'objection ne ratifie pas la Convention dans un délai de neuf mois à dater de ladite objection. Si le fait qu'une objection cesse d'avoir effet a pour conséquence d'entraîner l'acceptation de la réserve en application du paragraphe précédent, le Secrétaire général en informera les Etats visés à ce paragraphe. Nonobstant les dispositions du paragraphe précédent, le texte d'une réserve ne sera pas communiqué à un Etat signataire qui n'aura pas ratifié la Convention dans les trois ans qui suivent la date de la signature apposée en son nom.

5. L'Etat qui présente la réserve pourra la retirer dans un délai de douze mois à dater de la communication du Secrétaire général visée au paragraphe 3 annonçant le rejet de la réserve selon la procédure prévue à ce paragraphe. L'instrument de ratification ou d'adhésion ou, selon le cas, la notification prévue à l'article 19, prendra alors effet pour cet Etat à dater du retrait. En attendant le retrait, l'instrument ou, selon le cas, la notification, sera sans effet, à moins qu'en application des dispositions du paragraphe 4 la réserve ne soit ultérieurement acceptée.

6. Les réserves acceptées conformément au présent article pourront être retirées à tout moment par notification adressée au Secrétaire général.

7. Les Etats contractants ne sont pas tenus d'accorder à l'Etat auteur d'une réserve les avantages prévus dans les dispositions de la Convention qui ont fait l'objet de ladite réserve. Tout Etat qui aura recours à cette faculté en avisera le Secrétaire gé-

ral. Le Secrétaire général en informera alors les Etats signataires et contractants.

ARTICLE 21

1. Tout différend entre deux ou plusieurs Etats contractants touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les Etats en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'un quelconque des Etats contractants en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les Etats en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les Etats en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'un quelconque de ces Etats pourra demander au Président de la Cour internationale de Justice de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les Etats contractants intéressés.

ARTICLE 22

1. Après que la présente Convention aura été en vigueur pendant trois ans, tout Etat contractant pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de reviser la présente Convention. Le Secrétaire général notifiera cette demande à tous les Etats contractants et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, la moitié au moins des Etats contractants lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera tous les Etats contractants et les invitera à présenter, dans un délai de trois mois, les propositions qu'ils souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à tous les Etats contractants l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article

tous les Etats contractants et tous les autres Etats Membres de l'Organisation des Nations Unies ou d'une des institutions spécialisées.

ARTICLE 23

1. Tout Etat contractant pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le transmettra à tous les Etats contractants.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucun Etat contractant ne formule d'objection dans un délai de six mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. Le Secrétaire général fera connaître le plus tôt possible à tous les Etats contractants si une objection a été formulée contre le projet d'amendement et, en l'absence d'objection, l'amendement entrera en vigueur pour tous les Etats contractants trois mois après l'expiration du délai de six mois visé au paragraphe précédent.

ARTICLE 24

Le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats Membres de l'Organisation des Nations Unies et à tous les autres Etats invités à participer à la Conférence:

a) Les signatures, ratifications et adhésions reçues conformément aux articles 14 et 15;

b) La date à laquelle la présente Convention entrera en vigueur conformément à l'article 16;

c) Les dénonciations reçues conformément à l'article 17;

d) L'abrogation de la présente Convention conformément à l'article 18;

e) Les notifications reçues conformément à l'article 19;

f) L'entrée en vigueur de tout amendement conformément à l'article 23.

ARTICLE 25

L'original de la présente Convention sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à tous les Membres de l'Organisation des Nations Unies et à tous les autres Etats invités à participer à la Conférence.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé la présente Convention.

FAIT à New-York, le quatre juin mil neuf cent cinquante-quatre, en un seul exemplaire, en langues anglaise, espagnole et française, les trois textes faisant également foi.

Le Secrétaire général est invité à établir, de la présente Convention, une traduction en langues chinoise et russe faisant autorité, et à joindre les textes chinois et russe aux textes anglais, espagnol et français lorsqu'il transmettra aux Etats les copies certifiées conformes visées à l'article 25 de la présente Convention.

CONVENCION
SOBRE FACILIDADES ADUANERAS
PARA EL TURISMO



NACIONES UNIDAS

1979

CONVENCION SOBRE FACILIDADES ADUANERAS PARA EL TURISMO

LOS ESTADOS CONTRATANTES,

Deseando facilitar el desarrollo del turismo internacional,

Han decidido concluir una Convención a tal efecto en los términos siguientes:

ARTÍCULO 1

Para los efectos de la presente Convención:

a) La expresión "derechos y gravámenes de importación" significa no sólo los derechos de aduana, sino también todos los derechos y gravámenes exigibles con motivo de la importación;

b) El término "turista" designa a toda persona, sin distinción de raza, sexo, lengua o religión, que entre en el territorio de un Estado Contratante distinto de aquél en que dicha persona tiene su residencia habitual y permanezca en él veinticuatro horas cuando menos y no más de seis meses, en cualquier período de doce meses, con fines de turismo, recreo, deportes, salud, asuntos familiares, estudio, peregrinaciones religiosas o negocios, sin propósito de inmigración;

c) La expresión "permiso de importación temporal" designa al documento aduanero que atestigua la garantía o el depósito de los derechos y gravámenes de importación exigibles en caso de que no se reexporten los objetos importados temporalmente.

ARTÍCULO 2

1. A reserva de las demás condiciones que se estipulan en la presente Convención, cada uno de los Estados Contratantes admitirá temporalmente, libres de derechos y gravámenes sobre la importación, los efectos personales que importen los turistas, a condición de que sean para su uso personal, de que los lleven consigo o en el equipaje que los acompañe, de que no existan motivos para temer que haya abuso y de que tales efectos sean reexportados por los turistas al salir del país.

2. La expresión "efectos personales" designa toda la ropa y demás artículos nuevos o usados que un turista puede razonablemente necesitar para su uso personal, habida cuenta de todas las circunstancias de su viaje, con exclusión de toda mercadería importada con fines comerciales.

3. Entre otros artículos, se considerarán efectos personales los siguientes, a condición de que se estime que están en uso:

joyas personales;

una cámara fotográfica con doce placas o cinco rollos de película;

una cámara cinematográfica de pequeño milimetrage con dos rollos de película;

un par de gemelos binoculares;

un instrumento de música portátil;

un gramófono portátil con diez discos;

un aparato portátil para la grabación del sonido;

un receptor de radio portátil;

una máquina de escribir portátil;

un cochecito de niño;

una tienda de campaña y el equipo para acampar;

artículos para deportes (un juego de avíos para la pesca, un arma de fuego de deportes con cincuenta cartuchos, una bicicleta sin motor, una canoa o kayak de menos de 5,50 metros de largo, un par de esquíes, dos raquetas de tenis, y otros artículos similares).

ARTÍCULO 3

A reserva de las demás condiciones que se estipulan en la presente Convención, cada uno de los Estados Contratantes admitirá, libres de derechos y gravámenes sobre la importación, los siguientes artículos importados por un turista para su uso personal, a condición de que los lleve consigo o en el equipaje de mano que lo acompañe y a condición de que no existan motivos para temer que haya abuso:

a) 200 cigarrillos o 50 cigarros o 250 gramos de tabaco, o bien un surtido de esos productos, a condición de que el peso total no exceda de 250 gramos;

b) Una botella de vino de capacidad normal y un cuarto de litro de bebidas de destilación alcohólica;

c) Un cuarto de litro de agua de tocador y una pequeña cantidad de perfume.

ARTÍCULO 4

A reserva de las demás condiciones que se estipulan en la presente Convención, cada uno de los Estados Contratantes concederá al turista, a condición de que no existan motivos para temer que haya abuso:

a) La autorización de importar en tránsito y sin ningún permiso de importación temporal, recuerdos de viaje cuyo valor total no exceda del equivalente de 50 dólares (E.E.UU.), siempre que el turista los lleve consigo o en el equipaje que lo acompañe y que no se destinen a fines comerciales;

b) La autorización de exportar sin los requisitos correspondientes al control de cambios y libras de derechos de exportación, recuerdos de viaje que el turista haya comprado en el país y cuyo valor total no exceda del equivalente de 100 dólares (E.E.UU.), siempre que el turista los lleve consigo o en el equipaje que lo acompañe y que no se destinen a fines comerciales.

ARTÍCULO 5

Cada uno de los Estados Contratantes podrá exigir un permiso de importación temporal con respecto a los objetos a que se refiere el artículo 2 de la presente Convención que sean de valor elevado.

ARTÍCULO 6

Los Estados Contratantes tratarán de no adoptar procedimientos aduaneros que pudieran obstaculizar el fomento del turismo internacional.

ARTÍCULO 7

Para acelerar el cumplimiento de los trámites aduaneros, los Estados Contratantes vecinos procurarán emplazar sus instalaciones y servicios aduaneros respectivos lo más próximos posibles y hacer que funcionen a las mismas horas.

ARTÍCULO 8

Las disposiciones de la presente Convención no menoscabarán en modo alguno la aplicación de los reglamentos de policía o de otra clase referentes a la importación, posesión y porte de armas y municiones.

ARTÍCULO 9

Cada uno de los Estados Contratantes reconoce que las prohibiciones que tal Estado impone sobre la importación o exportación de los artículos que gozan de los beneficios de esta Convención sólo se aplicarán a dichos artículos cuando no estén basadas en motivos económicos y si en consideraciones de moralidad pública, seguridad pública, sanidad pública, higiene o de índole veterinaria o fitopatológica.

ARTÍCULO 10

Las exenciones y facilidades previstas en la presente Convención no se aplicarán al tráfico fronterizo.

Tampoco se considerará que tales exenciones y facilidades se aplicarán automáticamente:

a) Cuando la cantidad total de un producto u objeto determinado importado por un turista exceda considerablemente de los límites previstos en la presente Convención;

b) En el caso de un turista que entre más de una vez al mes en el país donde se efectúe la importación;

c) En el caso de un turista menor de 17 años.

ARTÍCULO 11

En caso de fraude, contravenciones o abusos, los Estados Contratantes tendrán el derecho de adoptar las medidas destinadas al cobro de los derechos y gravámenes que eventualmente correspondan, así como de imponer sanciones por las faltas en que hubiesen incurrido los beneficiarios de exenciones u otras facilidades.

ARTÍCULO 12

Toda infracción de las disposiciones de la presente Convención y toda substitución, falsa declaración o maniobra que tenga por efecto beneficiar indebidamente a una persona u objeto del régimen de importación previsto por la presente Convención,

podrá exponer al infractor en el país en que se haya cometido tal infracción a las sanciones establecidas por la legislación de dicho país.

ARTÍCULO 13

Ninguna de las disposiciones de la presente Convención impedirá que los Estados Contratantes que forman una unión aduanera o económica dicten disposiciones especiales aplicables a los residentes de los Estados que formen dicha unión.

ARTÍCULO 14

1. La presente Convención quedará abierta hasta el 31 de diciembre de 1954 a la firma de todos los Estados Miembros de las Naciones Unidas y de todo otro Estado invitado a participar en la Conferencia de las Naciones Unidas sobre Formalidades Aduaneras para la Importación Temporal de Vehículos Automotores Particulares de Carretera y para el Turismo, celebrada en Nueva York en mayo y junio de 1954, y que en adelante se denominará "la Conferencia".

2. La presente Convención estará sujeta a ratificación. Los instrumentos de ratificación serán depositados en poder del Secretario General de las Naciones Unidas.

ARTÍCULO 15

1. A partir del 1° de enero de 1955 podrán adherirse a la presente Convención los Estados a que se hace referencia en el párrafo 1 del artículo 14, y cualquier otro Estado que sea invitado a hacerlo por el Consejo Económico y Social de las Naciones Unidas. Asimismo, podrá adherirse cualquier Estado en nombre de un territorio en fideicomiso del cual sean Autoridades Administradoras las Naciones Unidas.

2. La adhesión se hará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

ARTÍCULO 16

1. La presente Convención entrará en vigor el nonagésimo día siguiente a la fecha de depósito del décimoquinto instrumento de ratificación o adhesión, ya sea sin reservas o con las reservas aceptadas según lo previsto en el artículo 20.

2. Respecto de todo Estado que ratifique la Convención o se adhiera a ella después del depósito del

décimoquinto instrumento de ratificación o adhesión conforme al párrafo anterior, la Convención entrará en vigor el nonagésimo día siguiente a la fecha del depósito por dicho Estado de su instrumento de ratificación o adhesión, ya sea sin reservas o con las reservas aceptadas según lo previsto en el artículo 20.

ARTÍCULO 17

1. Cuando la presente Convención haya estado en vigor durante tres años, cualquier Estado Contratante podrá denunciarla mediante notificación al Secretario General de las Naciones Unidas.

2. La denuncia surtirá efecto quince meses después de la fecha en que el Secretario General de las Naciones Unidas haya recibido la notificación de la denuncia.

ARTÍCULO 18

La presente Convención dejará de surtir efecto si durante cualquier período de doce meses consecutivos después de su entrada en vigor, el número de Estados Contratantes es menor de ocho.

ARTÍCULO 19

1. Todo Estado podrá, en el momento de depositar su instrumento de ratificación o adhesión o en cualquier otro momento posterior, declarar por notificación dirigida al Secretario General de las Naciones Unidas que las disposiciones de la presente Convención serán aplicables a todos los territorios cuyas relaciones internacionales tenga a su cargo o a cualquiera de ellos. Si la notificación no va acompañada de reservas, la Convención se hará extensiva a los territorios designados en cualquier notificación el nonagésimo día siguiente a la fecha en que el Secretario General la hubiese recibido; si se acompañasen reservas, se hará extensiva a dichos territorios a partir del nonagésimo día siguiente a la fecha en que, conforme a lo previsto en el artículo 20, haya surtido efecto dicha notificación, o en la fecha en que la Convención entre en vigor para el Estado interesado, en el caso de que ésta sea posterior.

2. Todo Estado que haya hecho una declaración con arreglo a las disposiciones del párrafo anterior del presente artículo, haciendo extensiva la aplicación de la presente Convención a cualquiera de los territorios cuyas relaciones internacionales tenga a su cargo, podrá denunciar la Convención por sepa-

rado respecto a dicho territorio, de conformidad con las disposiciones del artículo 17.

ARTÍCULO 20

1. Las reservas a la presente Convención hechas antes de la firma del Acta Final serán admisibles si han sido aceptadas por la mayoría de los miembros de la Conferencia y se han hecho constar en el Acta Final.

2. Las reservas formuladas después de la firma del Acta Final no serán admitidas si un tercio de los Estados signatarios o de los Estados Contratantes oponen objeciones a las mismas conforme a lo que se estipula a continuación.

3. El Secretario General de las Naciones Unidas comunicará a todos los Estados que para esa fecha hayan firmado o ratificado la presente Convención o se hayan adherido a ella, el texto de cualquier reserva que le haya presentado un Estado en el momento de la firma, del depósito de un instrumento de ratificación o de adhesión o de una notificación cualquiera de conformidad con el artículo 19. No se aceptará la reserva si un tercio de tales Estados oponen alguna objeción dentro de los noventa días siguientes a la fecha en que se les comunicó la reserva. El Secretario General notificará a todos los Estados a que se refiere este párrafo las objeciones que recibiere, así como la aceptación o la desestimación de la reserva.

4. La objeción formulada por un Estado que haya firmado pero no ratificado la Convención dejará de tener efecto si, dentro de los nueve meses siguientes a la fecha de la objeción, el Estado que la formulare no hubiera ratificado la Convención. Si se aceptare una reserva en aplicación del párrafo precedente por haber dejado de ser efectiva alguna objeción, el Secretario General lo notificará a los Estados a que se refiere dicho párrafo. El texto de las reservas no se dará a conocer a un Estado signatario, de conformidad con el párrafo anterior, si dicho Estado no ha ratificado la Convención dentro de tres años a partir de la fecha de haber firmado la Convención.

5. El Estado que formule la reserva podrá retirarla dentro de un plazo de doce meses a partir de la fecha en que el Secretario General haya notificado, de conformidad con el párrafo 3, que la reserva ha sido rechazada según el procedimiento previsto en dicho párrafo, en cuyo caso el instrumento de ratificación o adhesión o la notificación enviada

en virtud del artículo 19, según fuere el caso, surtirá efecto para dicho Estado a partir de la fecha en que retire su reserva. Hasta tanto se retire la reserva, el instrumento o la notificación, según fuere el caso, no surtirá efecto a menos que la reserva sea ulteriormente aceptada en aplicación de las disposiciones del párrafo 4.

6. Las reservas que se acepten de conformidad con el presente artículo podrán ser retiradas en cualquier momento mediante notificación al Secretario General.

7. Los Estados Contratantes podrán denegar el beneficio de las disposiciones de la Convención objeto de una reserva al Estado que hubiere formulado esa reserva. Todo Estado que hiciera uso de este derecho lo habrá de notificar al Secretario General, quien comunicará lo decidido por tal Estado a todos los Estados Signatarios y Contratantes.

ARTÍCULO 21

1. Toda controversia entre dos o más Estados Contratantes respecto a la interpretación o aplicación de la presente Convención, será resuelta, en lo posible, mediante negociaciones entre ellos.

2. Toda controversia que no sea resuelta por negociaciones será sometida a arbitraje cuando uno de los Estados Contratantes interesados así lo pida, y, en consecuencia, será referida a uno o más árbitros designados de común acuerdo por los Estados entre los que se produce la controversia. Si en el término de tres meses a partir de la fecha en que se haya solicitado el arbitraje, esos Estados no hubieran podido ponerse de acuerdo para la designación del árbitro o de los árbitros, cualquiera de ellos podrá pedir al Presidente de la Corte Internacional de Justicia que designe a un árbitro único a cuya decisión se someterá la controversia.

3. La decisión del árbitro o de los árbitros designados con arreglo al párrafo anterior será obligatoria para los Estados Contratantes interesados.

ARTÍCULO 22

1. Después de que la presente Convención haya estado en vigor durante tres años, cualquier Estado Contratante podrá solicitar, mediante notificación al Secretario General de las Naciones Unidas, que se convoque una conferencia con objeto de revisar la Convención. El Secretario General notificará esta solicitud a todos los Estados Contratantes, y con-

vocará una conferencia para revisar la Convención si, dentro de los cuatro meses siguientes a la notificación del Secretario General, no menos de la mitad de los Estados Contratantes le comunican que están conformes con la citada solicitud.

2. Si se convocara una conferencia con arreglo a lo que dispone el párrafo anterior, el Secretario General lo comunicará a todos los Estados Contratantes y les invitará a presentar, dentro de un período de tres meses, las propuestas que deseen someter a la consideración de la conferencia. El Secretario General distribuirá el programa provisional de la conferencia, junto con los textos de esas propuestas, por lo menos tres meses antes de la fecha en que deberá reunirse la conferencia.

3. El Secretario General invitará a cualquier conferencia que se convoque con arreglo a lo dispuesto en este artículo a todos los Estados Contratantes y a todos los demás Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados.

ARTÍCULO 23

1. Cualquier Estado Contratante podrá proponer una o más modificaciones a la presente Convención. El texto de la modificación propuesta será remitido al Secretario General de las Naciones Unidas, quien lo distribuirá entre todos los Estados Contratantes.

2. Se considerará que ha sido aceptada cualquier modificación propuesta que se distribuya con arreglo a lo dispuesto en el párrafo anterior, si ningún Estado Contratante formula objeciones dentro de los seis meses siguientes a la fecha en que el Secretario General distribuyó la modificación propuesta.

3. El Secretario General comunicará a los Estados Contratantes, tan pronto como sea posible, si se formula alguna objeción contra la modificación propuesta, y, en caso de que no se presente ninguna, la modificación entrará en vigor para todos los Estados Contratantes tres meses después de que expire el período de seis meses que se menciona en el párrafo anterior.

ARTÍCULO 24

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros invitados a participar en la conferencia:

a) Las firmas, ratificaciones y adhesiones recibidas con arreglo a lo dispuesto en los artículos 14 y 15;

b) La fecha de entrada en vigor de la presente Convención con arreglo a lo dispuesto en el artículo 16;

c) Las denuncias recibidas con arreglo a lo dispuesto en el artículo 17;

d) La abrogación de la presente Convención con arreglo a lo dispuesto en el artículo 18;

e) Las notificaciones recibidas en virtud de lo previsto en el artículo 19;

f) La entrada en vigor de cualquier modificación, con arreglo a lo dispuesto en el artículo 23.

ARTÍCULO 25

El original de la presente Convención será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas de él a todos los Estados Miembros de las Naciones Unidas y a todos los demás Estados invitados a la conferencia.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados, firman la presente Convención.

HECHO en Nueva York, a los cuatro días de junio de mil novecientos cincuenta y cuatro, en un solo ejemplar, en español, francés e inglés, siendo los tres textos igualmente auténticos.

Se pide al Secretario General se sirva preparar una traducción fehaciente de la presente Convención a los idiomas chino y ruso y agregar los textos chino y ruso a los textos español, francés e inglés cuando remita a los Estados las copias certificadas de los mismos en conformidad con el artículo 25 de la Convención.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
POR LA ARGENTINA:

Ad. Referendum - King, Kherama

FOR AUSTRALIA:
POUR L'AUSTRALIE:
POR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
POR AUSTRIA:

J. Steingarten

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
POR EL REINO DE BÉLGICA:

Sous réserve de ratification
Ch. Rogge

FOR BOLIVIA:
POUR LA BOLIVIE:
POR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
POR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
POR BULGARIA:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
POR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:
POUR LE CAMBODGE:
POR CAMBOJA:

Ben Kain!

FOR CANADA:
POUR LE CANADA:
POR EL CANADÁ:

FOR CEYLON:
POUR CEYLAN:
POR CEILÁN:

Josephy Mervin

FOR CHILE:
POUR LE CHILI:
POR CHILE:

FOR CHINA:
POUR LA CHINE:
POR LA CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
POR COLOMBIA:

FOR COSTA RICA:
POUR LE COSTA-RICA:
POR COSTA RICA:

ad-usage de
de la C.
July 25th - 1914.

FOR CUBA:
POUR CUBA:
POR CUBA:

José Miguel Gibón
Q. Jodan Oct 12, 1914

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
POR CHECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
POR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
POR LA REPÚBLICA DOMINICANA:

For the Dominican Republic
Al Galván

FOR ECUADOR:
POUR L'ÉQUATEUR:
POR EL ECUADOR:

Bograndt

FOR EGYPT:
POUR L'ÉGYPTE:
POR EGIPTO:

*subject to the reservation recorded in
the final act.*

Pashco Jones

FOR EL SALVADOR:
POUR LE SALVADOR:
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
POR ETIOPÍA:

FOR FINLAND:
POUR LA FINLANDE:
POR FINLANDIA:

FOR FRANCE:
POUR LA FRANCE:
POR FRANCIÁ:

Philippe de Sègues

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
POR LA REPÚBLICA FEDERAL ALEMANA:

*Richard Taubitz
- dr. sc. no. Braunschweig*

FOR GREECE:
POUR LA GRÈCE:
POR GRECIA:

FOR GUATEMALA:

POUR LE GUATEMALA:

FOR GUATEMALA:

*Con sujeción a las reservas consi-
gadas en el Acta Final*

[Signature]

FOR HAITI:

POUR HAÏTI:

FOR HAITI:

Sous la réserve consignée dans l'acte Final

Jean-Baptiste

FOR HONDURAS:

POUR LE HONDURAS:

FOR HONDURAS:

Francis Xavier G.
June 10, 1954

FOR HUNGARY:

POUR LA HONGRIE:


FOR HUNGRÍA:

FOR ICELAND:

POUR L'ISLANDE:

FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
POR LA INDIA:

 20th December 1954.

FOR INDONESIA:
POUR L'INDONÉSIE:
POR INDONESIA:

FOR IRAN:
POUR L'IRAN:
POR IRÁN:

FOR IRAQ:
POUR L'IRAK:
POR IRAK:

FOR IRELAND:
POUR L'IRLANDE:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAEL:
POR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
POR ITALIA:

Up "Johnny"

FOR JAPAN:
POUR LE JAPON:
POR EL JAPÓN:

Renzo Lanza

December 2nd, 1938

FOR THE HASHEMITE KINGDOM OF THE JORDAN:
POUR LE ROYAUME HACHÉMITE DE JORDANIE:
POR EL REINO HACHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
POR EL LÍBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
POR LIBERIA:

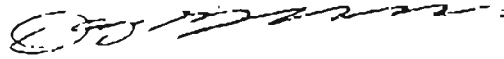
FOR LIBYA:
POUR LA LIBYE:
POR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
POR EL GRAN DUCADO DE LUXEMBURGO:

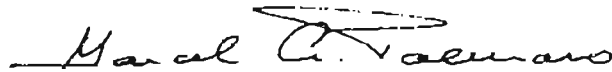
Sous réserve de ratification

*J. Krumm
6. 12. 54*

FOR MEXICO:
POUR LE MEXIQUE:
POR MÉXICO:

A handwritten signature in black ink, appearing to be a stylized name, possibly "E. J. ...".

FOR MONACO:
POUR MONACO:
POR MÓNACO:

A handwritten signature in black ink, which reads "Haral C. Vaerman".

FOR NEPAL:
POUR LE NÉPAL:
POR NEPAL:

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
POR EL REINO DE LOS PAÍSES BAJOS:

A handwritten signature in black ink, which reads "Tajmans".

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
POR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

FOR NICARAGUA:

FOR THE KINGDOM OF NORWAY:

POUR LE ROYAUME DE NORVÈGE:

FOR EL REINO DE NORUEGA

FOR PAKISTAN:

POUR LE PAKISTAN:

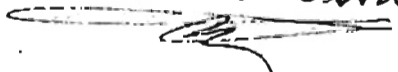
FOR EL PAKISTÁN:

FOR PANAMA:

POUR LE PANAMA:

FOR PANAMÁ:

Ad. referendum

Ernest de la Ossa


FOR PARAGUAY:

POUR LE PARAGUAY:

FOR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
POR LA REPÚBLICA DE FILIPINAS: -

Mano Minsz

FOR POLAND:
POUR LA POLOGNE:
POR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
POR PORTUGAL:

ad referendum
Grindland

FOR ROMANIA:
POUR LA ROUMANIE:
POR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
POR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
POR ESPAÑA:

FOR SWEDEN:
POUR LA SUÈDE:
POR SUECIA:

Sous la réserve consignée dans l'acte final
J. de ... *A. Appelroff*

FOR SWITZERLAND:
POUR LA SUISSE:
POR SUIZA:

FOR SYRIA:
POUR LA SYRIE:
POR SIRIA:

FOR THAILAND:
POUR LA THAÏLANDE:
POR TAILANDIA:

FOR TURKEY:
POUR LA TURQUIE:
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
POR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Charles Henry Blake

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

*James J. Crowsworth
12 January 1971 Kelly*

FOR URUGUAY:
POUR L'URUGUAY:
POR EL URUGUAY:

*Ad Referendum
Ceporin Vatuja*

FOR VATICAN CITY:
POUR LA CITÉ DU VATICAN:
POR LA CIUDAD DEL VATICANO:

Monsieur Thomas J. Mahony

FOR VENEZUELA:
POUR LE VENEZUELA:
FOR VENEZUELA:

FOR VIET-NAM:
POUR LE VIET-NAM:
FOR VIETNAM:

FOR YEMEN:
POUR LE YÉMEN:
FOR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
FOR YUGOESLAVIA:

關於旅行之稅關便利
公約



聯合國
一九七九

關於旅行之稅關便利公約

締約國，
切望便利國際旅行之發展，
爰經決定訂立公約，並議定條款如下：

第一條

在本公約適用範圍內：

(甲)稱“進口稅課”者，不僅謂關稅，且兼謂因進口而徵收之一切稅課；

(乙)稱“旅客”者，還謂為非移民性質之正當事由，例如旅行、娛樂、運動、健康、家務、研究、宗教朝拜或商務，進入非其通常居住之締約國，在任何十二個月期間內，停留二十四小時以上，但不超過六個月之任何人，不分種族、性別、語言或宗教；

(丙)稱“暫准入口證”者，還謂對暫准入口物品如不再出口時所應繳納之進口稅課註明已有擔保或已預繳押金之稅關文書。

第二條

一。在不違背本公約所載其他條件之情形下，各締約國對旅客輸入之自用物品應免除進口稅課暫准入口，但以此種物品確係備旅客自用，由旅客自帶或在隨身行李內攜帶，無冒濫之虞，且在旅客離境時，此種自用物品將再出口者為限。

二。稱“自用物品”者謂酌量旅客旅程情形，旅客本人合理需要之一切衣著及其他新舊用品，但一切為商業用途而進口之商品除外。

三。除其他物品外，下列物品如能認為確在使用者應列為自用物品：

本人之首飾；
照相機一架、硬片十二張或膠片五捲；

小型電影攝製機一架、膠片兩捲；
望遠鏡一副；
手提樂器一件；
手提留聲機一架，唱片十張；
手提錄音機一架；
手提無線電收音機一架；
手提打字機一架；
搖籃車一架；
帳篷一個及其他露營設備；
運動器具(漁具一套、獵槍一支、彈藥五十發，腳踏車一輛，長度不超過五公尺半之獨木船或漁船一艘，雪屐一雙，網球拍一對，及其他類似器具)。

第三條

在不違背本公約所載其他條件之情形下，各締約國對旅客為自用而輸入之下列物品應免除進口稅課准予入口，但以此種物品由旅客自帶或在隨身手提行李內攜帶，且無冒濫之虞者為限：

(甲)紙煙二百支或雪茄五十支或煙草二百五十公分，或此數種製品合計重量不超過二百五十公分者；

(乙)普通大小之酒一瓶及燒酒四分之一公升；

(丙)化粧水四分之一公升及小量香水。

第四條

在不違背本公約所載其他條件之情形下各締約國如認為無冒濫之虞時應准予旅客：

- (甲)自帶或在隨身手提行李內攜帶總值不超過美金五十元且不作商業用途之旅行紀念品入境轉口，無須暫准入口證；
- (乙)自帶或在隨身手提行李內攜帶在各該國內所購總值不超過美金一百元且不作商業用途之旅行紀念品，免稅出口，無須辦理關於貨幣統制之手續。

第五條

第二條所載物品之價值高貴者，各締約國得著令具領暫准入口證。

第六條

各締約國應設法避免採行足以妨礙發展國際旅行之稅關手續。

第七條

爲使稅關手續得以迅速辦理起見，國境毗連之各締約國彼此設立之關卡應設法靠近，並於同一時間內辦公。

第八條

本公約之規定在任何情形下不得妨礙關於輸入、持有、或攜帶武器及彈藥之警務條例或其他條例之實施。

第九條

各締約國承認對享受本公約利益之各式物品之進出口所定任何禁例之適用以根據經濟性質以外之原因者爲限，例如公共道德、公共安全、公共健康、衛生、獸醫學或植物病理學上之原因。

第十條

本公約所定之豁免及便利不適用於邊境交通。

遇有下列情形時此種豁免及便利不得視爲當然適用：

- (甲)旅客進口物品總量超出本公約所定限度甚鉅者；
- (乙)旅客進入輸入國不止每月一次者；
- (丙)旅客年齡未滿十七歲者。

第十一條

遇有詐欺、違章或冒濫情事，各締約國有權起訴以期追回等數之進口稅課並對享受豁免或其他便利者處以應科之刑罰。

第十二條

凡有違反本公約規定，頂替、誣報、或所爲之行爲行使人或物品由本公約所定進口制度享受不正當利益者，得按犯罪地所在國之法律處罰之。

第十三條

本公約各項規定並不妨礙成立關稅或經濟同盟之締約國制定適用於此種同盟之組成國居民之特別條款。

第十四條

一。本公約應截至一九五四年十二月三十一日爲止聽由聯合國任何會員國及經一九五四年五月及六月在紐約舉行之聯合國有關行駛公路私人汽車暫時進口及旅行之稅關手續會議（以下簡稱本會議）邀請參加之任何其他國家簽署之。

二。本公約應經批准，批准書應送交聯合國祕書長存放。

第十五條

一。本公約應自一九五五年一月一日起聽由第十四條第一項所稱之任何國家及經聯合國

經濟暨社會理事會邀請加入之任何國家加入之。本公約並應聽由聯合國為管理當局之任何託管領土加入。

二。加入應以加入書送交聯合國秘書長存放為之。

第十六條

一。本公約應於不附保留或所附保留業經依照第二十條規定予以接受之第十五份批准書或加入書交存之日起第九十日發生效力。

二。本公約對於在依照前項規定辦理之第十五份批准書或加入書交存後始行批准或加入之國家，應於該國不附保留或所附保留業經依照第二十條規定予以接受之批准書或加入書交存之日起第九十日發生效力。

第十七條

一。本公約生效滿三年後，任何締約國得通知聯合國秘書長聲明退出本公約。

二。退約應於聯合國秘書長收到退約通知之日起十五個月後發生效力。

第十八條

本公約發生效力後任何連續十二個月期間如締約國數目減至不足八國時，本公約應即失效。

第十九條

一。任何國家得於交存批准書或加入書時或於其後隨時通知聯合國秘書長聲明本公約得推廣適用於由該國負責代理對外關係之所有或任何領土。本公約應自秘書長收到不附保留之通知後第九日起，或自通知依照第二十條規定發生效力後第九日起，或自本公約對該關係國發生效力之日起，以日期在後者為準，推廣適用於通知中所列舉之領土。

二。任何國家經依照前項規定聲明將本公約推廣適用於由該國負責代理對外關係之領土

者，得依照第十七條之規定聲明該領土單獨退出本公約。

第二十條

一。對於本公約所附加之保留，如係在簽署廢事文件之前提出者，經本會議多數會員國同意，並在廢事文件中註明後，可予接受。

二。在簽署廢事文件後提出之保留，如經下列所規定之簽署國或締約國三分之一表示異議一概不予接受。

三。一國於簽署本公約、交存批准書或加入書或送達第十九條所規定之通知時向聯合國秘書長所提出之任何保留案文，應由秘書長分送所有當時業已簽署、批准或加入本公約之國家。如於分送之日起九十日內此類國家中有三分之一表示異議，該項保留應不予接受。秘書長應將所收到之任何異議以及該項保留之接受或拒絕通知本項所稱之所有國家。

四。表示異議之國家僅簽署而未批准本公約者，如不於提出異議之日起九個月內批准本公約，其所表示之異議應即失效。如因異議失效之結果，經適用前項之規定接受保留，秘書長應即通知該項所稱之國家。前項所規定之任何簽署國如不於其簽署之日起三年內批准本公約，即無須將任何保留案文分送該國。

五。提出保留之國家，得於秘書長依照第三項規定通知該國所提保留業經依同項規定之程序被拒絕之日起十二個月內，撤回該項保留，遇此情形，其批准書或加入書或依第十九條規定所致之通知應自撤回保留之日起對該國發生效力。在撤回保留以前，各該批准或加入書或通知應屬無效，但該項保留隨後因適用第四項之規定而被接受者，不在此限。

六。一國得隨時通知秘書長撤回業經依照本條規定接受之保留。

七。一國提出保留後，任何締約國無須將適用該項保留之條款所載之利益昇予該國。行

使是項權利之國家應將其決定通知秘書長，秘書長應將是項規定轉達所有簽署國及締約國。

第二十一條

一。兩締約國或兩國以上之締約國對於本公約之解釋或適用之任何爭端，應儘可能由各該國彼此間以談判方式解決之。

二。任何爭端凡未能以談判方式解決者，如經爭端當事締約國任何一造之請求，應提交公斷，並應即將爭端交由爭端當事國協議選定之公斷員一人或若干人處理。如於請求公斷之日起三個月內爭端當事國對於公斷員人選不能達成協議，各該國中任何一造得請求國際法院院長指派公斷員一人，將爭端交由該公斷員裁決。

三。依照前項規定所指派公斷員之裁決對關係締約國有拘束力。

第二十二條

一。本公約生效滿三年後，任何締約國得通知聯合國秘書長，請求召集會議，俾便檢討本公約。秘書長應將此項請求通知所有締約國，如於秘書長發出通知之日起四個月內，有至少半數締約國通知同意此項請求，秘書長應即召集檢討會議。

二。如依照前項規定召集會議，秘書長應通知所有締約國，並請各該國於三個月內提出其希望由該會議審議之提案。秘書長應將會議臨時議事日程連同此項提案案文至遲於開會日期三個月以前分送所有締約國。

三。秘書長應邀請所有締約國及所有其他聯合國或任何專門機關之會員國參加依照本條規定所召集之任何會議。

第二十三條

一。任何締約國得對本公約提出一項或若干項修正案。締約國應將任何擬議修正案案文

送交聯合國秘書長，聯合國秘書長應將其分送所有締約國。

二。依照前項規定分送之任何擬議修正案，如於自秘書長分送之日起六個月內並無任何締約國表示異議，應視為業經接受。

三。秘書長應儘速通知所有締約國是否有任何締約國對擬議修正案表示異議如並無任何締約國表示異議，該修正案應於前項所稱六個月期間屆滿三個月後對所有締約國發生效力。

第二十四條

聯合國秘書長應將下列事項通知聯合國所有會員國及經邀請參加本會議之所有其他國家：

- (甲) 依照第十四條及第十五條規定所收到之簽署、批准及加入；
- (乙) 本公約依照第十六條規定開始生效之日期；
- (丙) 依照第十七條規定所收到之退約通知；
- (丁) 本公約依照第十八條規定廢止；
- (戊) 依照第十九條規定所收到之通知；
- (己) 任何修正案依照第二十三條規定開始生效。

第二十五條

本公約原本應交由聯合國秘書長存放，聯合國秘書長應將其正式副本分送聯合國所有會員國及經邀請參加本會議之所有其他國家。

爲此經正式授權簽署本公約之下列署名代表謹簽字於本公約，以昭信守。

公曆一千九百五十四年六月四日訂於紐約，以英、法、西文製成一本，同一作準。

請秘書長備具本公約中文及俄文正式譯本，並於依照本公約第二十五條之規定將英、法、西文本正式副本分送各國時加送中文及俄文譯本。

КОНВЕНЦИЯ
О ТАМОЖЕННЫХ ЛЬГОТАХ
ДЛЯ ТУРИСТОВ



ОБЪЕДИНЕННЫЕ НАЦИИ
1979

КОНВЕНЦИЯ О ТАМОЖЕННЫХ ЛЬГОТАХ ДЛЯ ТУРИСТОВ

ДОГОВАРИВАЮЩИЕСЯ ГОСУДАРСТВА,

имея в виду облегчить развитие международного туризма,

решили заключить конвенцию и согласившись о нижеследующем:

СТАТЬЯ 1

В настоящей Конвенции:

а) слова «ввозные пошлины и налоги» означают не только таможенные пошлины, но также все пошлины и налоги, взимаемые в связи с ввозом;

б) слово «турист» означает любое лицо, независимо от его расы, пола, языка и религии, которое выступает на территорию какого-либо Договаривающегося Государства, кроме того Государства, в котором это лицо обычно проживает, и остается там не менее двадцати четырех часов и не более шести месяцев в течение любого двенадцатимесячного периода, с дозволенной целью, кроме цели иммигрировать, как то с целью туризма, развлечения, спорта или лечения, или по семейным обстоятельствам или для учения, религиозного или политического или с деловыми целями;

с) слова «временное разрешение на ввоз» означают таможенный документ, удостоверяющий гарантию или депозит ввозных пошлин и налогов, подлежащих взысканию в случае, если ввезенный на время предмет не будет вывезен обратно.

СТАТЬЯ 2

1. Поскольку это не нарушает другие предусмотренные в настоящей Конвенции условия, каждое Договаривающееся Государство разрешает временный ввоз, не облагая ввозными пошлинами и налогами, предметов личного пользования, ввозимых туристом, при условии, что они предназначены для личного пользования самого туриста, что нет оснований опа-

саться злоупотреблений и что эти предметы личного пользования будут вывезены данным туристом обратно при оставлении им страны.

2. Слова «предметы личного пользования» означают всякую одежду и другие вещи, новые или подержанные, которые могут быть нормально необходимы туристу лично, принятая во внимание все обстоятельства его посещения, но не включая никакие товары, ввозимые с торговыми целями.

3. К числу предметов личного пользования относятся, кроме других, нижеследующие, при условии, что они могут считаться находящимися в употреблении:

- личные ювелирные принадлежности,
- одна фотографическая камера с двенадцатью пластинками или пятью катушками пленки, одна миниатюрная камера для киносъемок с двумя катушками пленки,
- одни очки,
- один переносный музыкальный инструмент,
- один переносный граммофон с десятью пластинками,
- один переносный аппарат для звуковоспр.
- один переносный радиоприемник,
- одна портативная пишущая машинка,
- одна детская коляска,
- одна палатка и другое лагерное оборудование,
- спортивные принадлежности (один комплект рыболовных снастей, одно спортивное огнестрельное оружие с пятьюдесятью патронами, один велосипед без двигателя, одна байдарка или каяк длиной менее 1/2 метров, одна пара лыж, две теннисные ракетки и другие подобные предметы).

СТАТЬЯ 3

Поскольку это не нарушает другие предусмотренные в настоящей Конвенции условия, каждое Договаривающееся Государство разре-

шает ввоз, не облагая ввозными пошлинами и налогами, следующих предметов, ввозимых туристом для своего личного пользования, при условии, что этот турист имеет эти предметы при себе или же они находятся в сопровождающем его ручном багаже и что нет оснований опасаться злоупотреблений:

а) 200 папирос, или 50 сигар, или 250 граммов табаку, или ассортимент этих предметов, при условии, что общий вес их не превышает 250 граммов;

б) одну бутылку вина нормального размера и одну четверть литра спирта;

с) одну четверть литра одеколона и небольшое количество духов.

СТАТЬЯ 4

Поскольку это не нарушает другие предусмотренные в настоящей Конвенции условия, каждое Договаривающееся Государство предоставляет туристу, при условии, что нет оснований опасаться злоупотреблений:

а) разрешение на ввоз для транзита, без временного разрешения на ввоз, дорожных сувениров на общую сумму не свыше 50 долл. США, при условии, что такие сувениры турист имеет при себе или же они находятся в сопровождающем его багаже и что они не предназначены для торговых целей;

б) разрешение на вывоз без соблюдения формальностей, относящихся к валютному контролю, и без обложения вывозными пошлинами, дорожных сувениров, купленных туристом в данной стране, на общую сумму не свыше 100 долл. США, при условии, что эти сувениры турист имеет при себе или же они находятся в сопровождающем его багаже и что эти сувениры не предназначены для торговых целей.

СТАТЬЯ 5

Каждое Договаривающееся Государство может требовать временное разрешение на ввоз в отношении таких из упомянутых в статье 2 предметов, которые имеют большую ценность.

СТАТЬЯ 6

Договаривающиеся Государства принимают меры к тому, чтобы не вводить таможен-

ные порядки, которые могли бы иметь значение препятствия для развития международного туризма.

СТАТЬЯ 7

Для ускорения таможенных процедур смежные Договаривающиеся Государства принимают меры к тому, чтобы размещать свои таможенные пункты по принадлежности близко друг к другу и держать их открытыми в течение одних и тех же часов.

СТАТЬЯ 8

Постановления настоящей Конвенции ни в коей мере не препятствуют применению полицейских и иных правил относительно ввоза оружия и боеприпасов, владения ими и ношения их.

СТАТЬЯ 9

Каждое Договаривающееся Государство признает, что любые запрещения, которые это Государство налагает на ввоз или вывоз предметов, для которых установлены льготы в настоящей Конвенции, применяются только поскольку они основаны на соображениях иных, чем соображения экономического характера, — например, на соображениях общественной нравственности, общественной безопасности, народного здоровья, гигиены, ветеринарии или фитопатологии.

СТАТЬЯ 10

Изъятия и льготы, предусматриваемые в настоящей Конвенции, не относятся к приграничной торговле.

Кроме того, не считается, что эти изъятия и льготы должны применяться автоматически,

а) если общее количество товара, который должен быть ввезен туристом, значительно превышает предел, установленный в настоящей Конвенции;

б) в отношении туриста, который въезжает в страну ввоза чаще чем раз в месяц;

с) если турист не достиг семнадцатилетнего возраста.

СТАТЬЯ 11

В случаях обмана, нарушений или злоупотреблений Договаривающиеся Государства мо-

гут принимать меры во взысканию соответствующих ввозных пошлин и налогов, а равно к наложению любых наказаний, которые навлекают на себя лица, получившие изъятия и иные льготы.

СТАТЬЯ 12

Любое нарушение постановлений настоящей Конвенции, любой подмен, сообщение ложных сведений или акт, в результате которого какое-либо лицо или какой-либо предмет неправильно получило или получил преимущества, вытекающие из системы ввоза, установленной настоящей Конвенцией, может служить основанием для наложения на нарушителя в той стране, где нарушение было совершено, наказаний, предусмотряемых законами этой страны.

СТАТЬЯ 13

Ничто в настоящей Конвенции не препятствует Договаривающимся Государствам, которые образуют таможенный или экономический союз, издавать специальные постановления, применимые к лицам, проживающим в Государствах, образующих этот союз.

СТАТЬЯ 14

1. Настоящая Конвенция открыта до 31 декабря 1954 года для подписания от имени любого Государства-члена Организации Объединенных Наций и любого другого Государства, которое было приглашено на Конференцию Организации Объединенных Наций по таможенным формальностям при временном ввозе частных дорожных моторных перевозочных средств и в отношении туристов, происходившую в Нью-Йорке в мае и июне 1954 года, которая именуется ниже «Конференцией».

2. Настоящая Конвенция подлежит ратификации, и ратификационные грамоты депонируются у Генерального Секретаря Организации Объединенных Наций.

СТАТЬЯ 15

1. С 1 января 1955 года настоящая Конвенция открыта для присоединения любого Государства, упомянутого в пункте 1 статьи 14, и любого другого Государства, которое получило соответствующее приглашение от Экономиче-

ского и Социального Совета Организации Объединенных Наций. Она также открыта для присоединения от имени любой подопечной территории, управляющей властью для которой является Организация Объединенных Наций.

2. Присоединение совершается депонированием грамоты о присоединении у Генерального Секретаря Организации Объединенных Наций.

СТАТЬЯ 16

1. Настоящая Конвенция вступает в силу на девятый день со дня депонирования пятнадцатой ратификационной грамоты или грамоты о присоединении без оговорок или с оговорками, акцептованными в соответствии со статьей 20.

2. Для каждого Государства, которое ратифицирует настоящую Конвенцию или присоединится к ней после дня депонирования пятнадцатой ратификационной грамоты или грамоты о присоединении в соответствии с предшествующим пунктом, настоящая Конвенция вступает в силу на девятый день со дня депонирования таким Государством своей ратификационной грамоты или грамоты о присоединении без оговорок или с оговорками, акцептованными в соответствии со статьей 20.

СТАТЬЯ 17

1. После того как настоящая Конвенция пробудет в силе три года, любое Договаривающееся Государство может денонсировать ее, уведомив о том Генерального Секретаря Организации Объединенных Наций.

2. Денонсация вступает в силу через пятнадцать месяцев со дня получения Генеральным Секретарем Организации Объединенных Наций указанного уведомления о денонсации.

СТАТЬЯ 18

Настоящая Конвенция утрачивает силу, если в течение любого сплошного двенадцатимесячного периода после ее вступления в силу число Договаривающихся Государств будет меньше восьми.

СТАТЬЯ 19

1. Любое Государство может при депонировании своей ратификационной грамоты или гра-

моты о присоединении или в любое время после этого объявить посредством уведомления, адресованного Генеральному Секретарю Организации Объединенных Наций, что настоящая Конвенция распространяется на все территории или на какую-либо территорию, за международные сношения которых оно ответственно. Настоящая Конвенция распространяется на территории, поименованные в указанном уведомлении, считая с девяностого дня после получения Генеральным Секретарем этого уведомления, если оно не сопровождается оговоркой, или считая с девяностого дня после вступления уведомления в силу в соответствии со статьей 20, или в день вступления этой Конвенции в силу для соответствующего Государства, смотря по тому, какой из этих дней наступает позднее.

2. Любое Государство, которое сделало уведомление на основании предшествующего пункта о распространении настоящей Конвенции на какую-либо территорию, за международные сношения которой оно ответственно, может денонсировать настоящую Конвенцию отдельно в отношении этой территории в соответствии с постановлениями статьи 17.

СТАТЬЯ 20

1. Оговорки к настоящей Конвенции, сделанные до подписания Заключительного акта, считаются принятыми, если они были акцептованы большинством участников Конференции и занесены в Заключительный акт.

2. Оговорки, сделанные после подписания Заключительного акта, не считаются принятыми, если одна треть подписавших настоящую Конвенцию Государств или Договаривающихся Государств заявит возражение как предусмотрено ниже.

3. Текст любой оговорки, представленной Генеральному Секретарю Организации Объединенных Наций каким-либо Государством при подписании, депонировании ратификационной грамоты или грамоты о присоединении или при любом уведомлении на основании статьи 19, рассылается Генеральным Секретарем всем Государствам, которые к тому времени подпишут, ратифицируют настоящую Конвенцию или присоединятся к ней. Если одна треть этих Государств заявит возражение в те-

чение девяноста дней со дня рассылки, эта оговорка не считается акцептованной. Генеральный Секретарь уведомляет все Государства, упомянутые в настоящем пункте, о любом полученном им возражении, равно как и об акцептации или отклонении этой оговорки.

4. Возражение со стороны Государства, которое подписало, но не ратифицировало настоящую Конвенцию, утрачивает значение, если в течение девяностодневного срока со дня, когда оно сделало это возражение, это Государство не ратифицирует настоящую Конвенцию. Если в результате утраты каким-либо возражением своего значения какая-либо оговорка акцептуется по применению предшествующего пункта, то Генеральный Секретарь уведомляет об этом Государства, упомянутые в указанном пункте. Никакому подписавшему настоящую Конвенцию Государству не посылается текст никакой оговорки согласно предшествующему пункту, если это Государство не ратифицировало настоящую Конвенцию в течение трех лет со дня подписания этой Конвенции от его имени.

5. Государство, представляющее оговорку, может в течение двенадцатимесячного срока со дня упомянутого в пункте 3 уведомления со стороны Генерального Секретаря об отклонении этой оговорки в порядке, предусмотренном в указанном пункте, отказаться от этой оговорки, в каком случае ратификационная грамота, или грамота о присоединении, или уведомление на основании статьи 19, смотря по тому, что имело место, вступает в силу в отношении такого Государства со дня этого отказа. До такого отказа грамота или уведомление, смотря по тому, что имело место, не имеет силы, разве только данная оговорка впоследствии акцептована по применению постановления пункта 4.

6. От оговорок, акцептованных в соответствии с настоящей статьей, возможен отказ в любое время посредством уведомления Генерального Секретаря.

7. Никакое Договаривающееся Государство не обязано распространять ни на какое Государство делающее оговорку, преимущества, вытекающие из тех постановлений, к которым такая оговорка относится. Любое Государ-

ство, которое воспользуется этим правом, уведомляет о том Генерального Секретаря, а последний сообщает это решение всем подписавшим настоящую Конвенцию Государствам и Договаривающимся Государствам.

СТАТЬЯ 21

1. Любой спор между двумя или несколькими Договаривающимися Государствами о толковании или применении настоящей Конвенции разрешается, по возможности, посредством переговоров между ними.

2. Любой спор, который не разрешен посредством переговоров, передается в арбитраж, если какое-либо из участвующих в этом споре Договаривающихся Государств того требует, и, соответственно, передается одному или нескольким арбитрам, избранным по соглашению между участвующими в споре Государствами. Если в течение трех месяцев со дня требования об арбитраже участвующие в споре Государства не смогут договориться о выборе арбитра или арбитров, любое из этих Государств может просить Председателя Международного Суда назначить единоличного арбитра, которому данный спор и передается на решение.

3. Решение арбитра или арбитров, назначенных на основании предшествующего пункта, обязательно для соответствующих Договаривающихся Государств.

СТАТЬЯ 22

1. После того как настоящая Конвенция пробудет в силе три года, любое Договаривающееся Государство может посредством уведомления Генерального Секретаря Организации Объединенных Наций потребовать созыва конференции для пересмотра настоящей Конвенции. Генеральный Секретарь уведомляет все Договаривающиеся Государства об этом требовании, и конференция для пересмотра настоящей Конвенции созывается Генеральным Секретарем, если в течение четырехмесячного срока со дня уведомления со стороны Генерального Секретаря не менее половины Договаривающихся Государств уведомят его, что они поддерживают это требование.

2. Если в соответствии с предшествующим пунктом созывается конференция, то Генераль-

ный Секретарь уведомляет все Договаривающиеся Государства и приглашает их представить в течение трехмесячного срока такие предложения, какие они желают поставить на рассмотрение этой конференции. Генеральный Секретарь рассылает всем Договаривающимся Государствам предварительную повестку для этой конференции вместе с текстами таких предложений по крайней мере за три месяца до того дня, когда конференция эта должна открыться.

3. На любую конференцию, созываемую в соответствии с настоящей статьей, Генеральный Секретарь приглашает все Договаривающиеся Государства и все другие Государства-члены Организации Объединенных Наций и каждого специализированного учреждения.

СТАТЬЯ 23

1. Любое Договаривающееся Государство может предложить одну или несколько поправок к настоящей Конвенции. Текст любой предлагаемой поправки препровождается Генеральному Секретарю Организации Объединенных Наций, который рассылает его всем Договаривающимся Государствам.

2. Любая предложенная поправка, разосланная в соответствии с предшествующим пунктом, считается акцептованной, если ни одно Договаривающееся Государство не заявит возражения в течение шестимесячного срока со дня рассылки этой предложенной поправки Генеральным Секретарем.

3. Генеральный Секретарь в кратчайший по возможности срок уведомляет все Договаривающиеся Государства, заявлено ли какое-либо возражение против предложенной поправки, и, если никаких таких возражений заявлено не было, поправка вступает в силу для всех Договаривающихся Государств через три месяца по истечении шестимесячного срока, упомянутого в предшествующем пункте.

СТАТЬЯ 24

Генеральный Секретарь Организации Объединенных Наций уведомляет все Государства-члены Организации Объединенных Наций и все другие Государства, которые были приглаше-

ны к участию в Конференции, о нижеследующем:

а) о подписании, ратификациях и присоединениях, совершенных в соответствии со статьями 14 и 15;

б) о дне, когда настоящая Конвенция должна вступить в силу в соответствии со статьей 16;

с) о денонсациях, полученных в соответствии со статьей 17;

д) об утрате настоящей Конвенцией силы в соответствии со статьей 18;

е) об уведомлениях, полученных на основании статьи 19;

ф) о вступлении в силу любой поправки в соответствии со статьей 23.

СТАТЬЯ 25

Подлинник настоящей Конвенции депонируется у Генерального Секретаря Организации Объединенных Наций, который препровождает

заверенные копии такового всем членам Организации Объединенных Наций и всем другим Государствам, которые были приглашены на Конференцию.

В УДОСТОВЕРЕНИЕ ИЗЛОЖЕННОГО нижеподписавшиеся, будучи на то должным образом уполномочены, подписали настоящую Конвенцию.

СОВЕРШЕНО в Нью-Йорке четвертого июня тысяча девятьсот пятьдесят четвертого года в одном экземпляре на английском, испанском и французском языках, причем каждый из этих текстов является равно аутентичным.

Генеральному Секретарю поручается изготовить официальный перевод настоящей Конвенции на китайском и русском языках и приобщить китайский и русский тексты к английскому, испанскому и французскому текстам, когда он будет препровождать заверенные копии таковых Государствам в соответствии со статьей 25 настоящей Конвенции.

CONVENTION CONCERNING CUSTOMS FORMALITIES FOR TOURING,

DONE AT NEW YORK ON 4 JUNE 1954

Procès-verbal of entry into force of the amendment to article 2,
paragraph 3, of the above-mentioned Convention

WHEREAS article 23 of the Convention concerning Customs Facilities for Touring, done at New York on 4 June 1954, provides as follows:

"Article 23

1. Any Contracting State may propose one or more amendments to this Convention. The text of any proposed amendment shall be transmitted to the Secretary-General of the United Nations who shall circulate it to all Contracting States.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting State expresses an objection within a period of six months following the date of circulation of the proposed amendment by the Secretary-General.

3. The Secretary-General shall notify as soon as possible all Contracting States whether an objection to the proposed amendment has been expressed, and if no such objection has been expressed, the amendment shall enter into force for all Contracting States three months after the expiration of the period of six months referred to in the preceding paragraph."

WHEREAS, in accordance with paragraph 1 of the above-mentioned article 23, the Government of the Kingdom of the Netherlands proposed the following amendment to the said Convention and the Secretary-General circulated its text to all Contracting States in letter C.N.151.1966. TREATIES-3 of 6 September 1966:

In article 2, paragraph 3, of the Convention, after the words "one portable wireless receiving set" the following words should be inserted "one portable television set",

WHEREAS no Contracting State expressed an objection to the proposed amendment within the period of six months following the circulation of its text by the Secretary-General and, therefore, in accordance with paragraph 2 of the above-mentioned article 23, the proposed amendment was deemed to be accepted,

WHEREAS, in accordance with paragraph 3 of the above-mentioned article 23, the proposed amendment entered into force three months after the expiration of the period of six months referred to in the preceding paragraph, that is to say, on 6 June 1967,

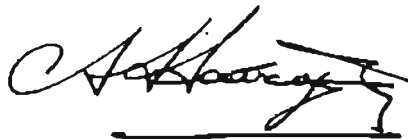
WHEREAS the text of paragraph 3 of article 2 of the above-mentioned Convention as amended reads as follows:

"3. Personal effects shall include among other articles the following, provided that they can be considered as being in use:

personal jewellery;
one camera with twelve plates or five rolls of film;
one miniature cinematograph camera with two reels of film;
one pair of binoculars;
one portable musical instrument;
one portable gramophone with ten records;
one portable sound-recording apparatus;
one portable wireless receiving set;
one portable television set;
one portable typewriter;
one perambulator;
one tent and other camping equipment;
sports equipment (one fishing outfit, one sporting firearm with fifty cartridges, one non-powered bicycle, one canoe or kayak less than 5 1/2 metres long, one pair of skis, two tennis racquets, and other similar articles)."

NOW, THEREFORE, I, Constantin A. Stavropoulos, Under-Secretary, Legal Counsel, sign this Procès-Verbal in a single copy in the English, French and Spanish languages, each text being equally authentic, the original of which shall be deposited with the Secretary-General of the United Nations and copies thereof shall be transmitted to all States referred to in article 14, paragraph 1, of the Convention concerning Customs Facilities for Touring, done at New York on 4 June 1954.

DONE at the Headquarters of the United Nations, New York, this sixth day of June, one thousand nine hundred and sixty-seven.



A handwritten signature in dark ink, appearing to read 'C. Stavropoulos', is written over a horizontal line.

CONVENTION SUR LES FACILITÉS DOUANIÈRES EN FAVEUR DU TOURISME,

EN DATE, A NEW YORK, DU 4 JUIN 1954

Procès-verbal d'entrée en vigueur de l'amendement au paragraphe 3
de l'article 2 de la Convention susmentionnée

CONSIDÉRANT que l'article 23 de la Convention sur les facilités douanières en faveur du tourisme, en date, à New York, du 4 juin 1954, dispose :

"Article 23

1. Tout Etat contractant pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le transmettra à tous les Etats contractants.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucun Etat contractant ne formule d'objection dans un délai de six mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. Le Secrétaire général fera connaître le plus tôt possible à tous les Etats contractants si une objection a été formulée contre le projet d'amendement et, en l'absence d'objection, l'amendement entrera en vigueur pour tous les Etats contractants trois mois après l'expiration du délai de six mois visé au paragraphe précédent."

CONSIDÉRANT que, conformément au paragraphe 1 de l'article 23 susmentionné, le Gouvernement du Royaume des Pays-Bas a proposé l'amendement ci-après à ladite Convention, et que le Secrétaire général en a communiqué le texte à tous les Etats contractants par la lettre C.N.151.1966. TRAITIES-3 du 6 septembre 1966 :

Au paragraphe 3 de l'article 2 de la Convention, après les mots "un appareil récepteur de radio portatif", ajouter les mots "un appareil de télévision portatif".

CONSIDÉRANT qu'aucun Etat contractant n'a formulé d'objection à l'amendement proposé dans le délai de six mois qui a suivi la date à laquelle le Secrétaire général en a communiqué le texte et que, par conséquent, conformément au paragraphe 2 de l'article 23 susmentionné, l'amendement proposé a été réputé accepté,

CONSIDÉRANT que, conformément au paragraphe 3 de l'article 23 susmentionné, l'amendement proposé est entré en vigueur trois mois après l'expiration du délai de six mois visé au paragraphe précédent, c'est-à-dire le 6 juin 1967,

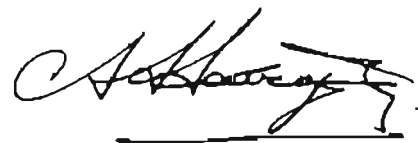
CONSIDÉRANT que le texte du paragraphe 3 de l'article 2 de la Convention susmentionnée, ainsi amendé, se lit comme suit :

"3. Les effets personnels comprennent, entre autres articles, les objets suivants, à condition qu'ils puissent être considérés comme étant en cours d'usage :

Bijoux personnels;
Un appareil photographique et 12 chassís ou 5 rouleaux de pellicules;
Un appareil cinématographique de prise de vues de petit format et deux bobines de film;
Une paire de Jumelles;
Un instrument de musique portatif;
Un phonographe portatif et dix disques;
Un appareil portatif d'enregistrement du son;
Un appareil récepteur de radio portatif;
Un appareil de télévision portatif;
Une machine à écrire portative;
Une voiture d'enfant;
Une tente et autre équipement de camping;
Engins et articles de sport (un attirail de pêcheur, une arme de chasse avec 50 cartouches, un cycle sans moteur, un canoë ou kayak d'une longueur inférieure à 5m 50, une paire de skis, deux raquettes de tennis, et autres articles analogues)."

EN FOI DE QUOI, nous, Constantin A. Stavropoulos, Sous-Secrétaire, Conseiller juridique, avons signé le présent Procès-verbal en un seul exemplaire, dans les langues anglaise, espagnole et française, les trois textes faisant également foi. L'original du présent Procès-verbal sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies qui en transmettra des copies à tous les Etats visés au paragraphe 1 de l'article 14 de la Convention sur les facilités douanières en faveur du tourisme, en date, à New York, du 4 juin 1954.

FAIT au Siège de l'Organisation des Nations Unies, à New York, ce sixième jour de juin 1967.



A handwritten signature in black ink, appearing to be 'C. Stavropoulos', is written over a horizontal line.

CONVENCION SOBRE FACILIDADES ADUANERAS PARA EL TURISMO
CELEBRADA EN NUEVA YORK EL 4 DE JUNIO DE 1954

Acta de entrada en vigor de la enmienda al párrafo 3 del
artículo 2 de la Convención

CONSIDERANDO que el artículo 23 de la Convención sobre Facilidades Aduaneras para el Turismo, celebrada en Nueva York el 4 de Junio de 1954, dispone lo siguiente :

"Artículo 23

1. Cualquier Estado Contratante podrá proponer una o más modificaciones a la presente Convención. El texto de la modificación propuesta será remitido al Secretario General de las Naciones Unidas, quien lo distribuirá entre todos los Estados contratantes.

2. Se considerará que ha sido aceptada cualquier modificación propuesta que se distribuya con arreglo a lo dispuesto en el párrafo anterior, si ningún Estado Contratante formula objeciones dentro de los seis meses siguientes a la fecha en que el Secretario General distribuyó la modificación propuesta.

3. El Secretario General comunicará a los Estados Contratantes, tan pronto como sea posible, si se formula alguna objeción contra la modificación propuesta, y, en caso de que no se presente ninguna, la modificación entrará en vigor para todos los Estados Contratantes tres meses después de que expire el período de seis meses que se menciona en el párrafo anterior."

CONSIDERANDO que, de conformidad con el párrafo 1 del citado artículo 23, el Gobierno del Reino de los Países Bajos ha propuesto, y el Secretario General ha distribuido entre todos los Estados Contratantes por carta C.N.151.1966. TRATADOS-3 de 6 de septiembre de 1966, la siguiente enmienda a dicha Convención:

Insertar en el párrafo 3 del artículo 2 de la Convención las palabras "un receptor de televisión portátil", a continuación de "un receptor de radio portátil",

CONSIDERANDO que ningún Estado Contratante ha formulado objeciones contra la enmienda propuesta en el período de seis meses transcurridos después de la distribución de su texto por el Secretario General y que, por lo tanto, según lo dispuesto en el párrafo 2 del precitado artículo 23, se ha considerado aceptada la enmienda propuesta,

CONSIDERANDO que, en virtud del párrafo 3 de dicho artículo 23, la enmienda propuesta ha entrado en vigor tres meses después de la expiración del plazo de seis meses aludido en el párrafo precedente, es decir, el 6 de junio de 1967,

CONSIDERANDO que el texto del párrafo 3 del artículo 2 de dicha Convención, con la enmienda introducida, dice así:

"3. Entre otros artículos, se considerarán efectos personales los siguientes, a condición de que se estime que están en uso :

Joyas personales;

una cámara fotográfica con doce placas o cinco rollos de película;

una cámara cinematográfica de pequeño milimetraje con dos rollos de película;

un par de gemelos binoculares;

un instrumento de música portátil;

un gramófono portátil con diez discos;

un aparato portátil para la grabación del sonido;

un receptor de radio portátil;

un receptor de televisión portátil;

una máquina de escribir portátil;

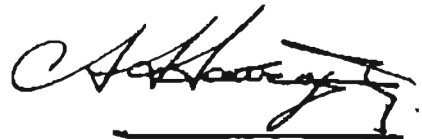
un cochecito de niño;

una tienda de campaña y el equipo para acampar;

artículos para deportes (un juego de avíos para la pesca, un arma de fuego de deportes con cincuenta cartuchos, una bicicleta sin motor, una canoa o kayak de menos de 5,50 metros de largo, un par de esquíes, dos raquetas de tenis, y otros artículos similares)."

EN VISTA DE LO CUAL el infrascrito, Constantin A. Stavropoulos, Subsecretario, Asesor jurídico, firma la presente Acta en un solo ejemplar en español, francés e inglés, siendo los tres textos igualmente auténticos, cuyo original se depositará en poder del Secretario General de las Naciones Unidas, debiéndose remitir copias de la misma a todos los Estados mencionados en el párrafo 1 del artículo 14 de la Convención sobre Facilidades Aduaneras para el Turismo, celebrada en Nueva York el 4 de junio de 1954.

HECHO en la Sede de las Naciones Unidas, Nueva York, a los seis días del mes junio de mil novecientos sesenta y siete.



《关于旅游方面关税便利的公约》

一九五四年六月四日订于纽约

上述公约第二条第3款修正案生效公告

鉴于一九五四年六月四日订于纽约的《关于旅游方面关税便利的公约》第二十三条规定如下：

“第二十三条

1. 任何缔约国都可对本公约提出一项或几项修正案。任何提议的修正案案文都应送交联合国秘书长，由他将该修正案案文分送所有缔约国。
2. 根据前款规定分送的任何提议的修正案，如在秘书长分送提议的修正案之日后六个月内没有任何缔约国表示反对，则应视为已获接受。
3. 秘书长应尽快通知所有缔约国对提议的修正案是否有人表示反对，如果无人表示反对，则该修正案应自前款所指六个月期间届满之日起三个月后对所有缔约国生效。”

鉴于荷兰王国政府按照上述第二十三条第1款的规定，对上述公约提出下列修正案，秘书长并于一九六六年九月六日C.N.151.1966.TREATIES-3号信件中将该修正案案文分送所有缔约国：

本公约第二条第3款，在“手提式无线电收音机一架”字样之后，增添“手提式电视机一架”字样，

鉴于没有任何缔约国在秘书长分送上述提议的修正案案文以后六个月内对该项提议的修正案表示反对，因此，根据上述第二十三条第2款的规定，该项提议的修正案视为已获接受。

鉴于按照上述第二十三条第3款的规定，该项提议的修正案应自上款所指六个月期间届满之日起三个月后，即自一九六七年六月六日起生效。

鉴于上述公约第三条第2款条文修正后全文如下：

“ 8. 私人用品，除其他物品外，应包括下列物品，但须为可以视为已在使用的物品：

私人首饰

照相机一架和感光底片十二张或软片五卷

小型电影摄影机一架和电影胶片二盘

双筒望远镜一架

手提式乐器一件

手提式留声机一架和唱片十张

手提式录音机一架

手提式无线电收音机一架

手提式电视机一架

手提式打字机一架

测程器一架

帐篷一个和其他露营设备

体育用具（钓鱼装备一套、体育用枪械一枝和子弹五十发、

非机动车一辆、长度在五公尺半以下的独木

舟或小筏一具、滑雪履一双、网球拍二只和其他

类似物品）。”

因此，本人——付秘书长兼法律顾问康斯坦丁·阿·斯塔夫罗普洛斯，谨在英文、法文、西班牙文订成一本的公告上签字，三种文本具有同等效力，原本将交联合国秘书长保管，付本将分送一九五四年六月四日在纽约签订的《关于旅游方面关税便利的公约》第十四条第1款所指的所有国家。

一九六七年六月六日在纽约联合国总部公布。

康·斯塔夫罗普洛斯

КОНВЕНЦИЯ О ТАМОЖЕННЫХ ЛЬГОТАХ ДЛЯ ТУРИСТОВ,
СОВЕРШЕННАЯ В НЬЮ-ЙОРКЕ 4 ИЮНЯ 1954 ГОДА

Протокол о вступлении в силу поправки к пункту 3 статьи 2
вышеупомянутой Конвенции

ПОСКОЛЬКУ статья 23 Конвенции о таможенных льготах для туристов, совершенной в Нью-Йорке 4 июня 1954 года, предусматривает следующее:

"Статья 23

1. Любое Договаривающееся Государство может предложить одну или несколько поправок к настоящей Конвенции. Текст любой предлагаемой поправки препровождается Генеральному секретарю Организации Объединенных Наций, который рассылает его всем Договаривающимся Государствам.

2. Любая предложенная поправка, разосланная в соответствии с предшествующим пунктом, считается акцептованной, если ни одно Договаривающееся Государство не заявит возражения в течение шестимесячного срока со дня рассылки этой предложенной поправки Генеральным секретарем.

3. Генеральный секретарь в кратчайший по возможности срок уведомляет все Договаривающиеся Государства, заявлено ли какое-либо возражение против предложенной поправки, и, если никаких таких возражений заявлено не было, поправка вступает в силу для всех Договаривающихся Государств через три месяца по истечении шестимесячного срока, упомянутого в предшествующем пункте".

ПОСКОЛЬКУ, в соответствии с пунктом 1 вышеупомянутой статьи 23, правительство Королевства Нидерландов предложило следующую поправку к вышеупомянутой Конвенции и Генеральный секретарь препроводил ее текст всем Договаривающимся Государствам письмом **C.N.151.1966 TREATIES-3** от 6 сентября 1966 года:

В пункте 3 статьи 2 Конвенции после слов "один переносный радиоприемник" следует включить следующие слова: "один переносный телевизор",

ПОСКОЛЬКУ ни одно Договаривающееся Государство не высказало возражений против предложенной поправки в течение шестимесячного периода, прошедшего после распространения ее текста Генеральным секретарем, и, следовательно, в соответствии с пунктом 2 вышеупомянутой статьи 23 предложенная поправка считается акцептованной,

ПОСКОЛЬКУ, в соответствии с пунктом 3 вышеупомянутой статьи 23, предложенная поправка вступила в силу через три месяца после истечения шестимесячного периода, упомянутого в предыдущем пункте, т.е. 6 июня 1967 года,

ПОСКОЛЬКУ в тексте пункта 3 статьи 2 вышеупомянутой Конвенции с внесенной в него поправкой говорится следующее:

"3. К числу предметов личного пользования относятся, кроме других, нижеследующие, при условии, что они могут считаться находящимися в употреблении:

- личные ювелирные принадлежности,
- одна фотографическая камера с двенадцатью пластинками или пятью катушками пленки,
- одна миниатюрная камера для киносъемок с двумя катушками пленки,
- один бинокль,
- один переносный музыкальный инструмент,
- один переносный граммофон с десятью пластинками,
- один переносный аппарат для звукозаписи,
- один переносный радиоприемник,
- один переносный телевизор,
- одна портативная пишущая машинка,
- одна детская коляска,
- одна палатка и другое лагерное оборудование,
- спортивные принадлежности (один комплект рыболовных снастей, одно спортивное огнестрельное оружие с пятьюдесятью патронами, один велосипед без двигателя, одна байдарка или каяк длиной менее 5 1/2 метра, одна пара лыж, две теннисные ракетки и другие подобные предметы)".

ПОЭТОМУ я, Константин А. Ставропулос, Заместитель Генерального секретаря, Юриисконсульт, подписываю настоящий Протокол, по одному экземпляру которого имеется на английском, французском и испанском языках, причем каждый текст является равно аутентичным; оригиналы которых должны быть сданы на хранение Генеральному секретарю Организации Объединенных Наций, а их копии должны быть препровождены всем государствам, упоминаемым в пункте 1 статьи 14 Конвенции о таможенных льготах для туристов, совершенной в Нью-Йорке 4 июня 1954 года.

СОВЕРШЕНО в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке шестого дня июня месяца 1967 года.

К. Ставропулос

ADDITIONAL PROTOCOL
TO THE CONVENTION CONCERNING CUSTOMS FACILITIES
FOR TOURING, RELATING TO THE IMPORTATION OF
TOURIST PUBLICITY DOCUMENTS AND MATERIAL



UNITED NATIONS

1979

ADDITIONAL PROTOCOL TO THE CONVENTION CONCERNING CUSTOMS FACILITIES
FOR TOURING, RELATING TO THE IMPORTATION OF TOURIST PUBLICITY
DOCUMENTS AND MATERIAL

THE CONTRACTING STATES,

At the time of the conclusion of a Convention concerning Customs Formalities for Touring by the United Nations Conference on Customs Formalities for the Temporary Importation of Private Road Motor Vehicles and for Tourism,

Desiring to facilitate also the circulation of tourist publicity documents and material,

Have agreed on the following additional provisions:

ARTICLE 1

For the purpose of this Protocol the term "import duties and import taxes" shall mean not only customs duties but also all duties and taxes whatever chargeable by reason of importation.

ARTICLE 2

Each of the Contracting States shall admit free of import duties and import taxes the following articles provided they are imported from another Contracting State and that there is no reason to fear abuse:

(a) Documents (folders, pamphlets, books, magazines, guides, posters framed or unframed, unframed photographs and photographic enlargements, maps whether illustrated or not, printed window transparencies) for free distribution, the chief purpose of which is to encourage the public to visit foreign countries, *inter alia* to attend cultural, touristic, sporting, religious or professional meetings or demonstrations held in such foreign countries, provided these documents do not contain more than 25 per cent private commercial advertising and are obviously designed for general publicity purposes;

(b) Lists and year-books of foreign hotels published or sponsored by official tourist agencies and time-tables of transport services operating abroad, when such documents are for free distribution and

do not contain more than 25 per cent private commercial advertising;

(c) Technical material sent to the accredited representatives or correspondents appointed by national official tourist agencies, not intended for distribution, i.e., year-books, telephone directories, lists of hotels, catalogues of fairs, samples of negligible value of handicraft, documentation about museums, universities, spas and similar institutions.

ARTICLE 3

Subject to the conditions laid down in article 4, the following material shall be admitted temporarily free of import duties and import taxes, without entering into a bond in respect of those duties and taxes or depositing those duties and taxes, when imported from one of the Contracting States chiefly for the purpose of encouraging the public to visit that State, *inter alia* to attend cultural, touristic, sporting, religious or professional meetings or demonstrations held in that country:

(a) Material intended for display in the offices of the accredited representatives or correspondents appointed by the official national tourist agencies or in other places approved by the Customs authorities of the country of import: pictures and drawings; framed photographs and photographic enlargements; art books; paintings, engravings or lithographs, sculptures and tapestries and other similar works of art;

(b) Display material (show-cases, stands and similar articles), including electrical and mechanical equipment required for operating such display;

(c) Documentary films, records, tape recordings and other sound recordings intended for use in performances at which no charge is made, but excluding those whose subjects lend themselves to commercial advertising and those which are on general sale in the country of importation;

- (d) A reasonable number of flags;
- (e) Dioramas, scale models, lantern-slides, printing blocks, photographic negatives;
- (f) Specimens, in reasonable numbers, of articles of national handicrafts, local costumes and similar articles of folklore.

ARTICLE 4

1. The facilities mentioned in article 3 shall be granted on the following conditions:

(a) The material must be despatched either by an official tourist agency or by a national tourist publicity agency affiliated therewith. Proof shall be furnished by presenting to the Customs authorities of the country of import a declaration made out in accordance with the model in the annex to this Protocol by the despatching agency;

(b) The material must be imported for and on the responsibility of either the accredited representative of the official national tourist agency of the country of despatch or of the correspondent appointed by the aforesaid agency and approved by the Customs authorities of the country of import. The responsibility of the accredited representative of the approved correspondent includes in particular the payment of the import duties and taxes, which will be chargeable if the conditions laid down in this Protocol are not fulfilled;

(c) The material imported must be re-exported without alteration by the importing agency. If the material granted temporary free admission is destroyed in accordance with the conditions laid down by the Customs authorities, the importer shall nevertheless be freed from the obligation to re-export.

2. The privilege of temporary free admission shall be granted for a period of at least twelve months.

ARTICLE 5

In the event of fraud, contravention or abuse, the Contracting States shall be free to take proceedings for the recovery of the corresponding import duties and import taxes and also for the imposition of any penalties to which the persons who have been granted exemptions or other facilities may have rendered themselves liable.

ARTICLE 6

Any breach of the provisions of this Protocol, any substitution, false declaration or act having the effect of causing a person or an article improperly to benefit from the system of importation laid down in this Protocol may render the offender liable to the penalties prescribed by the laws of the country in which the offence was committed.

ARTICLE 7

1. The Contracting States undertake not to impose prohibitions of an economic character with respect to the material referred to in the present Protocol and to withdraw progressively such prohibitions of that kind as may still be in force.

2. The provisions of the present Protocol, however, shall not prejudice the application of the laws and regulations relating to the importation of certain articles when such laws and regulations impose prohibitions which are based on considerations of public morality, public security, public health or hygiene.

ARTICLE 8

1. This Protocol shall be open for signature until 31 December 1954 on behalf of any State Member of the United Nations and any other State invited to attend the United Nations Conference on Customs Formalities for the Temporary Importation of Private Road Motor Vehicles and for Tourism held in New York in May and June 1954, hereinafter referred to as the Conference.

2. This Protocol shall be subject to ratification and the instruments of ratification shall be deposited with the Secretary-General of the United Nations.

ARTICLE 9

1. From 1 January 1955 this Protocol shall be open for accession by any State referred to in paragraph 1 of article 8 and any other State so invited by the Economic and Social Council of the United Nations. It shall also be open for accession on behalf of any Trust Territory of which the United Nations is the Administering Authority.

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

ARTICLE 10

1. This Protocol shall enter into force on the ninetieth day following the date of the deposit of the fifth instrument of ratification or accession either without reservation or with reservations accepted in accordance with article 14.

2. For each State ratifying or acceding to the Protocol after the date of the deposit of the fifth instrument of ratification or accession in accordance with the preceding paragraph, the Protocol shall enter into force on the ninetieth day following the date of the deposit by such State of its instrument of ratification or accession either without reservation or with reservations accepted in accordance with article 14.

ARTICLE 11

1. After this Protocol has been in force for three years, any Contracting State may denounce it by so notifying the Secretary-General of the United Nations.

2. Denunciation shall take effect fifteen months after the date of receipt by the Secretary-General of the United Nations of the notification of denunciation.

ARTICLE 12

This Protocol shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting States is less than two.

ARTICLE 13

1. Any State may, at the time of the deposit of its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that this Protocol shall extend to all or any of the territories for the international relations of which it is responsible. The Protocol shall extend to the territories named in the notification as from the ninetieth day after its receipt by the Secretary-General if the notification is not accompanied by a reservation, or from the ninetieth day after the notification has taken effect in accordance with article 14, or on the date on which the Protocol enters into force for the State concerned, whichever is the later.

2. Any State which has made a declaration under the preceding paragraph, extending this Protocol to

any territory for whose international relations it is responsible, may denounce the Protocol separately in respect of that territory in accordance with the provisions of article 11.

ARTICLE 14

1. Reservations to this Protocol made before the signing of the Final Act shall be admissible if they have been accepted by a majority of the members of the Conference and recorded in the Final Act.

2. Reservations made after the signing of the Final Act shall not be admitted if objection is expressed by one-third of the signatory States or of the Contracting States as hereinafter provided.

3. The text of any reservation submitted to the Secretary-General of the United Nations by a State at the time of the signature, the deposit of an instrument of ratification or accession or of any notification under article 13 shall be circulated by the Secretary-General to all States which have at that time signed, ratified or acceded to the Protocol. If one-third of these States expresses an objection within ninety days from the date of circulation, the reservation shall not be accepted. The Secretary-General shall notify all States referred to in this paragraph of any objection received by him as well as of the acceptance or rejection of the reservation.

4. An objection by a State which has signed but not ratified the Protocol shall cease to have effect if, within a period of nine months from the date of making its objection, the objecting State has not ratified the Protocol. If, as the result of an objection ceasing to have effect, a reservation is accepted by application of the preceding paragraph, the Secretary-General shall so inform the States referred to in that paragraph. The text of any reservation shall not be circulated to any signatory State under the preceding paragraph if that State has not ratified the Protocol within three years following the date of signature on its behalf.

5. The State submitting the reservation may, within a period of twelve months from the date of the notification by the Secretary-General referred to in paragraph 3 that a reservation has been rejected in accordance with the procedure provided for in that paragraph, withdraw the reservation, in which case the instrument of ratification or accession or the notification under article 13 as the case may be shall take effect with respect to such State

as from the date of withdrawal. Pending such withdrawal, the instrument or the notification, as the case may be, shall not have effect, unless, by application of the provisions of paragraph 4, the reservation is subsequently accepted.

6. Reservations accepted in accordance with this article may be withdrawn at any time by notification to the Secretary-General.

7. No Contracting State shall be required to extend to a State making a reservation the benefit of the provisions to which such reservation applies. Any State availing itself of this right shall notify the Secretary-General accordingly and the latter shall communicate this decision to all signatory and Contracting States.

ARTICLE 15

1. Any dispute between two or more Contracting States concerning the interpretation or application of this Protocol shall so far as possible be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting States in dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the States in dispute. If within three months from the date of the request for arbitration the States in dispute are unable to agree on the selection of an arbitrator or arbitrators any of those States may request the President of the International Court of Justice to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting States concerned.

ARTICLE 16

1. After this Protocol has been in force for three years, any Contracting State may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Protocol. The Secretary-General shall notify all Contracting States of the request and a review conference shall be convened by the Secretary-General if, within a period of four months following the date of notification by the Secretary-General, not less than one-half of the Contracting States notify him of their concurrence with the request.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all Contracting States and invite them to submit within a period of three months such proposals as they may wish the conference to consider. The Secretary-General shall circulate to all Contracting States the provisional agenda for the conference together with the texts of such proposals at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened in accordance with this article all Contracting States and all other States Members of the United Nations or of any of the specialized agencies.

ARTICLE 17

1. Any Contracting State may propose one or more amendments to this Protocol. The text of any proposed amendment shall be transmitted to the Secretary-General of the United Nations who shall circulate it to all Contracting States.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting State expresses an objection within a period of six months following the date of circulation of the proposed amendment by the Secretary-General.

3. The Secretary-General shall notify as soon as possible all Contracting States whether an objection to the proposed amendment has been expressed, and if no such objection has been expressed, the amendment shall enter into force for all Contracting States three months after the expiration of the period of six months referred to in the preceding paragraph.

ARTICLE 18

The Secretary-General of the United Nations shall notify all Member States of the United Nations and all other States invited to attend the Conference of the following:

(a) Signatures, ratifications and accessions, received in accordance with articles 8 and 9;

(b) The date upon which this Protocol shall enter into force in accordance with article 10;

(c) Denunciations received in accordance with article 11;

(d) The abrogation of this Protocol in accordance with article 12;

(e) Notifications received under article 13;

(f) Entry into force of any amendment in accordance with article 17.

ARTICLE 19

The original of this Protocol shall be deposited with the Secretary-General of the United Nations who shall transmit certified copies thereof to all Members of the United Nations and all other States invited to the Conference.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have signed this Protocol.

DONE at New York, this fourth day of June one thousand nine hundred and fifty-four, in a single copy in the English, French and Spanish languages, each text being equally authentic.

The Secretary-General is requested to prepare an authoritative translation of this Protocol in the Chinese and Russian languages and to add the Chinese and Russian texts to the English, French and Spanish texts when transmitting certified copies thereof to the States in accordance with article 19 of this Protocol.

ANNEX

MODEL DECLARATION

(To be made out in the language of the exporting country with a translation into English or French)

DECLARATION

for the TEMPORARY FREE ADMISSION of tourist publicity material, without entering into a bond in respect of import duties and import taxes or depositing such duties or taxes

The (name of organization) is forwarding herewith the following tourist publicity material, addressed to its accredited representative (or the approved correspondent) whose name appears below, for temporary importation, on condition that it shall be re-exported within a period of twelve months and that it will be used solely for the purpose of inducing tourists to visit the country exporting the material.

The (name of organization) undertakes not to dispose of, either gratis or against payment, the articles temporarily imported without the consent of the Customs Administration of the country importing the material and without having first complied with any formalities required by that Administration.

This material is imported temporarily on the responsibility and against the guarantee of the accredited representative or the approved correspondent whose name appears below.

(a) List of the material:

.....
.....
.....
.....

(b) Name and address of the accredited representative or correspondent to whom the material is consigned:

.....
.....

(Date, signature and stamp of the official national tourist agency of the country of despatch)

PROTOCOLE ADDITIONNEL

A LA CONVENTION SUR LES FACILITES DOUANIERES EN FAVEUR
DU TOURISME, RELATIF A L'IMPORTATION DE DOCUMENTS
ET DE MATERIEL DE PROPAGANDE TOURISTIQUE



NATIONS UNIES

1979

PROCOLE ADDITIONNEL A LA CONVENTION SUR LES FACILITES DOUANIERES
EN FAVEUR DU TOURISME, RELATIF A L'IMPORTATION DE DOCUMENTS
ET DE MATERIEL DE PROPAGANDE TOURISTIQUE

LES ETATS CONTRACTANTS,

Au moment de la conclusion, par la Conférence des Nations Unies sur les formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme, d'une Convention sur les facilités douanières en faveur du tourisme,

Désireux de faciliter aussi la circulation des documents et du matériel de propagande touristique,

Sont convenus des dispositions complémentaires suivantes:

ARTICLE PREMIER

Aux fins du présent Protocole, on entend par "droits et taxes d'entrée" non seulement les droits de douane, mais aussi tous droits et taxes quelconques exigibles du fait de l'importation.

ARTICLE 2

Chacun des Etats contractants admet en franchise des droits et taxes d'entrée, à condition qu'ils soient importés d'un autre de ces Etats et qu'il n'y ait pas de raison de craindre un abus:

a) Les documents (dépliants, brochures, livres, revues, guides, affiches encadrées ou non, photographies et agrandissements photographiques non encadrés, cartes géographiques illustrées ou non, vitrauphanies) destinés à être distribués gratuitement et qui ont pour objet essentiel d'amener le public à visiter des pays étrangers, notamment à y assister à des réunions ou à des manifestations présentant un caractère culturel, touristique, sportif, religieux ou professionnel, pourvu que ces documents ne contiennent pas plus de 25 pour 100 de publicité commerciale privée et que leur but de propagande de caractère général soit évident;

b) Les listes et annuaires d'hôtels étrangers publiés par les organismes officiels de tourisme ou sous leur patronage et les indicateurs d'horaires relatifs à des services de transports exploités à l'étranger, lorsque ces documents sont destinés à être distribués

gratuitement et ne contiennent pas plus de 25 pour 100 de publicité commerciale privée;

c) Le matériel technique envoyé aux représentants accrédités ou aux correspondants désignés par des organismes officiels nationaux de tourisme, qui n'est pas destiné à être distribué, c'est-à-dire les annuaires, listes d'abonnés au téléphone, listes d'hôtels, catalogues de foires, échantillons de produits de l'artisanat d'une valeur négligeable, documentation sur les musées, universités, stations thermales, ou autres institutions analogues.

ARTICLE 3

Sous réserve des conditions prévues à l'article 4, est admis en franchise temporaire des droits et taxes d'entrée, avec dispense de la garantie ou de la consignation de ces droits et taxes, le matériel visé ci-dessous, importé de l'un des Etats contractants, et ayant pour objet essentiel d'amener le public à visiter cet Etat, notamment à y assister à des réunions ou à des manifestations de caractère culturel, touristique, sportif, religieux ou professionnel:

a) Objets destinés à être exposés dans les bureaux des représentants accrédités ou des correspondants désignés par des organismes officiels nationaux de tourisme ou dans d'autres locaux agréés par les autorités douanières du pays d'importation: tableaux et dessins; photographies et agrandissements photographiques encadrés; livres d'art; peintures, gravures ou lithographies, sculptures et tapisseries et autres œuvres d'art similaires;

b) Matériel d'étalage (vitrines, supports et objets similaires), y compris les appareils électriques ou mécaniques nécessaires à son fonctionnement;

c) Films documentaires, disques, rubans magnétiques impressionnés et autres enregistrements sonores, destinés à des séances gratuites, à l'exclusion de ceux dont le sujet tend à la propagande commerciale et de ceux qui sont couramment mis en vente dans le pays d'importation;

- d) Drapeaux, en nombre raisonnable;
- e) Dioramas, maquettes, diapositives, clichés d'impression, négatifs photographiques;
- f) Spécimens, en nombre raisonnable, de produits de l'artisanat national, de costumes régionaux et d'autres articles similaires de caractère folklorique.

ARTICLE 4

1. Les facilités visées à l'article 3 sont accordées aux conditions suivantes:

a) Le matériel doit être expédié soit par un organisme officiel de tourisme, soit par un organisme national de propagande touristique relevant de celui-ci. Il en est justifié par la présentation, aux autorités douanières du pays d'importation, d'une attestation, conforme au modèle figurant à l'annexe, du présent Protocole, établie par l'organisme expéditeur;

b) Le matériel doit être importé à destination et sous la responsabilité, soit du représentant accrédité de l'organisme officiel national du tourisme du pays expéditeur, soit du correspondant désigné par l'organisme précité et agréé par les autorités douanières du pays d'importation. La responsabilité du représentant accrédité ou du correspondant agréé s'étend notamment au paiement des droits et taxes d'entrée qui seraient exigibles si les conditions prévues par le présent Protocole n'étaient pas remplies;

c) Le matériel importé doit être réexporté à l'identique par l'organisme importateur; toutefois, la destruction de ce matériel, effectuée dans les conditions que les autorités douanières auront fixées, libère l'importateur de l'obligation de le réexporter.

2. Le bénéfice de l'importation en franchise temporaire est accordé pour une période d'au moins douze mois.

ARTICLE 5

En cas de fraude, de contravention ou d'abus, les Etats contractants ont le droit d'intenter des poursuites pour recouvrer les droits et taxes d'entrée qui seraient dus éventuellement ainsi que pour imposer les pénalités que les personnes bénéficiaires des franchises et autres facilités auraient encourues.

ARTICLE 6

Toute infraction aux dispositions du présent Protocole, toute substitution, fausse déclaration ou

manœuvre ayant pour effet de faire bénéficier indûment une personne ou un objet du régime d'importation prévu par ce Protocole expose le contrevenant aux sanctions prévues par la législation du pays où l'infraction a été commise.

ARTICLE 7

1. Les Etats contractants s'engagent à ne pas imposer de prohibitions de caractère économique relativement au matériel visé par le présent Protocole et à supprimer progressivement les prohibitions de cette nature qui pourraient être encore en vigueur.

2. Les dispositions du présent Protocole ne portent cependant pas atteinte à l'application des lois et règlements concernant l'importation de certains objets lorsque ces lois et règlements prévoient des prohibitions basées sur des considérations de moralité publique, de sécurité publique, d'hygiène ou de santé publique.

ARTICLE 8

1. Le présent Protocole sera, jusqu'au 31 décembre 1954, ouvert à la signature au nom de tout Etat Membre de l'Organisation des Nations Unies et de tout autre Etat invité à participer à la Conférence des Nations Unies sur les formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme, tenue à New-York en mai et juin 1954 et ci-après dénommée "la Conférence".

2. Le présent Protocole devra être ratifié et les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 9

1. A partir du 1er janvier 1955, tout Etat visé au paragraphe 1 de l'article 8 et tout autre Etat qui y aura été invité par le Conseil économique et social des Nations Unies pourront adhérer au présent Protocole. L'adhésion sera également possible au nom de tout Territoire sous tutelle dont l'Organisation des Nations Unies est l'Autorité administrante.

2. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 10

1. Le présent Protocole entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt du cinquième instrument de ratification ou

d'adhésion non assorti de réserves ou avec réserves acceptées selon les conditions prévues à l'article 14.

2. Pour chaque Etat qui l'aura ratifié ou y aura adhéré après la date du dépôt du cinquième instrument de ratification ou d'adhésion prévu au paragraphe précédent, le Protocole entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt, par cet Etat, de son instrument de ratification ou d'adhésion non assorti de réserves ou avec réserves acceptées selon les conditions prévues à l'article 14.

ARTICLE 11

1. Après que le présent Protocole aura été en vigueur pendant trois ans, tout Etat contractant pourra le dénoncer par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général de l'Organisation des Nations Unies en aura reçu notification.

ARTICLE 12

Le présent Protocole cessera de produire ses effets si, à un moment quelconque après son entrée en vigueur, le nombre des Etats contractants est inférieur à deux pendant une période de douze mois consécutifs.

ARTICLE 13

1. Tout Etat pourra, lors du dépôt de son instrument de ratification ou d'adhésion, ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que le présent Protocole sera applicable à tout ou partie des territoires qu'il représente sur le plan international. Le Protocole sera applicable aux territoires mentionnés dans la notification soit à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général si la notification n'est pas assortie d'une réserve, soit à dater du quatre-vingt-dixième jour après que la notification aura pris effet, conformément à l'article 14, soit à la date à laquelle le Protocole sera entré en vigueur pour l'Etat en question, la plus tardive de ces dates étant déterminante.

2. Tout Etat qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre le présent Protocole applicable à un

territoire qu'il représente sur le plan international pourra, conformément à l'article 11, dénoncer le Protocole en ce qui concerne ce seul territoire.

ARTICLE 14

1. Les réserves au présent Protocole faites avant la signature de l'Acte final seront recevables si elles ont été acceptées par la Conférence à la majorité de ses membres et consignées dans l'Acte final.

2. Les réserves au présent Protocole présentées après la signature de l'Acte final ne seront pas recevables si un tiers des Etats signataires ou des Etats contractants y fait objection dans les conditions prévues ci-après.

3. Le texte de toute réserve présentée par un Etat au Secrétaire général de l'Organisation des Nations Unies lors d'une signature, du dépôt d'un instrument de ratification ou d'adhésion, ou de toute notification prévue à l'article 13, sera communiqué par le Secrétaire général à tous les Etats qui auront signé ou ratifié le Protocole ou qui y auront adhéré. La réserve ne sera pas acceptée si un tiers de ces Etats formule une objection dans les quatre-vingt-dix jours de la date de la communication. Le Secrétaire général informera tous les Etats visés dans le présent paragraphe de toute objection qui lui aura été signifiée ainsi que de l'acceptation ou du rejet de la réserve.

4. Toute objection formulée par un Etat qui aura signé le Protocole, mais ne l'aura pas ratifié, cessera d'avoir effet si l'Etat auteur de l'objection ne ratifie pas le Protocole dans un délai de neuf mois à dater de ladite objection. Si le fait qu'une objection cesse d'avoir effet a pour conséquence d'entraîner l'acceptation de la réserve en application du paragraphe précédent, le Secrétaire général en informera les Etats visés à ce paragraphe. Nonobstant les dispositions du paragraphe précédent, le texte d'une réserve ne sera pas communiqué à un Etat signataire qui n'aura pas ratifié le Protocole dans les trois ans qui suivent la date de la signature apposée en son nom.

5. L'Etat qui présente la réserve pourra la retirer dans un délai de douze mois à dater de la communication du Secrétaire général visée au paragraphe 3 annonçant le rejet de la réserve selon la procédure prévue à ce paragraphe. L'instrument de ratification ou d'adhésion ou, selon le cas, la notification prévue à l'article 13, prendra alors effet pour cet Etat à

dater du retrait. En attendant le retrait, l'instrument ou, selon le cas, la notification, sera sans effet, à moins qu'en application des dispositions du paragraphe 4 la réserve ne soit ultérieurement acceptée.

6. Les réserves acceptées conformément au présent article pourront être retirées à tout moment par notification adressée au Secrétaire général.

7. Les Etats contractants ne sont pas tenus d'accorder à l'Etat auteur d'une réserve les avantages prévus dans les dispositions du Protocole qui ont fait l'objet de ladite réserve. Tout Etat qui aura recours à cette faculté en avisera le Secrétaire général. Le Secrétaire général en informera alors les Etats signataires et contractants.

ARTICLE 15

1. Tout différend entre deux ou plusieurs Etats contractants touchant l'interprétation ou l'application du présent Protocole sera, autant que possible, réglé par voie de négociation entre les Etats en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'un quelconque des Etats contractants en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les Etats en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les Etats en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'un quelconque de ces Etats pourra demander au Président de la Cour internationale de Justice de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les Etats contractants intéressés.

ARTICLE 16

1. Après que le présent Protocole aura été en vigueur pendant trois ans, tout Etat contractant pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de reviser le présent Protocole. Le Secrétaire général notifiera cette demande à tous les Etats contractants et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, la moitié au moins des Etats contractants lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera tous les Etats contractants et les invitera à présenter, dans un délai de trois mois, les propositions qu'ils souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à tous les Etats contractants l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les Etats contractants et tous les autres Etats Membres de l'Organisation des Nations Unies ou d'une des institutions spécialisées.

ARTICLE 17

1. Tout Etat contractant pourra proposer un ou plusieurs amendements au présent Protocole. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le transmettra à tous les Etats contractants.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucun Etat contractant ne formule d'objection dans un délai de six mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. Le Secrétaire général fera connaître le plus tôt possible à tous les Etats contractants si une objection a été formulée contre le projet d'amendement et, en l'absence d'objection, l'amendement entrera en vigueur pour tous les Etats contractants trois mois après l'expiration du délai de six mois visé au paragraphe précédent.

ARTICLE 18

Le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats Membres de l'Organisation des Nations Unies et à tous les autres Etats invités à participer à la Conférence:

a) Les signatures, ratifications et adhésions reçues conformément aux articles 8 et 9;

b) La date à laquelle le présent Protocole entrera en vigueur conformément à l'article 10;

c) Les dénonciations reçues conformément à l'article 11;

d) L'abrogation du présent Protocole conformément à l'article 12;

e) Les notifications reçues conformément à l'article 13;

f) L'entrée en vigueur de tout amendement conformément à l'article 17.

ARTICLE 19

L'original du présent Protocole sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies qui en transmettra des copies certifiées conformes à tous les Membres de l'Organisation des Nations Unies et à tous les autres Etats invités à participer à la Conférence.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présent Protocole.

FAIT à New-York, le quatre juin mil neuf cent cinquante-quatre, en un seul exemplaire, en langues anglaise, espagnole et française, les trois textes faisant également foi.

Le Secrétaire général est invité à établir, du présent Protocole, une traduction en langues chinoise et russe faisant autorité, et à joindre les textes chinois et russe aux textes anglais, espagnol et français lorsqu'il transmettra aux Etats les copies certifiées conformes visées à l'article 19 du présent Protocole.

ANNEXE

MODELE D'ATTESTATION

(A rédiger dans la langue du pays d'exportation avec traduction en anglais ou en français)

ATTESTATION

pour l'IMPORTATION EN FRANCHISE TEMPORAIRE, avec dispense de la garantie ou de la consignation des droits et taxes d'entrée, du matériel de propagande touristique

L' (nom de l'organisme) expédie, sous le couvert de la présente attestation, le matériel de propagande touristique ci-après, adressé au représentant accrédité (ou correspondant agréé) désigné ci-dessous, pour importation temporaire, à charge de réexportation dans un délai de douze mois. Cette expédition est faite dans le seul but d'encourager les touristes à visiter le pays d'exportation du matériel en question.

L' (nom de l'organisme) s'engage à ne pas céder ce matériel à titre gratuit ou onéreux sans le consentement de l'Administration des douanes du pays d'importation du matériel et sans avoir accompli au préalable les formalités que cette administration pourrait exiger.

Cette importation temporaire est effectuée sous la responsabilité et la garantie du représentant accrédité ou du correspondant agréé mentionné ci-dessous.

a) Inventaire du matériel:

.....
.....
.....
.....

b) Nom et adresse du représentant accrédité ou du correspondant agréé, à qui le matériel est adressé:

.....
.....

*[Date, signature et cachet
de l'organisme officiel national
du tourisme du pays expéditeur]*

PROTOCOLO ADICIONAL

A LA CONVENCION SOBRE FACILIDADES ADUANERAS PARA EL
TURISMO, RELATIVO A LA IMPORTACION DE DOCUMENTOS
Y DE MATERIAL DE PROPAGANDA TURISTICA



NACIONES UNIDAS

1979

PROTOCOLO ADICIONAL A LA CONVENCION SOBRE FACILIDADES ADUANERAS PARA
EL TURISMO, RELATIVO A LA IMPORTACION DE DOCUMENTOS Y DE
MATERIAL DE PROPAGANDA TURISTICA

LOS ESTADOS CONTRATANTES,

En el momento en que la Conferencia de las Naciones Unidas sobre Formalidades Aduaneras para la Importación Temporal de Vehículos Automotores Particulares de Carretera y para el Turismo aprueba una Convención sobre Formalidades Aduaneras para el Turismo,

Deseando también facilitar la circulación de documentos y de material de propaganda del turismo,

Convienen en las siguientes disposiciones complementarias:

ARTÍCULO 1

A los efectos del presente Protocolo, la expresión "derechos y gravámenes de importación" significa no sólo los derechos de aduana, sino también todos los derechos y gravámenes exigibles con motivo de la importación.

ARTÍCULO 2

Cada uno de los Estados Contratantes admitirá libre de derechos y gravámenes de importación los siguientes artículos, a condición de que sean importados de otro Estado Contratante y de que no haya motivo para temer un abuso:

a) Los materiales (volantes, folletos, libros, revistas, guías, carteles con o sin marco, fotografías y ampliaciones fotográficas sin marco, mapas ilustrados o no y transparentes impresos para vidrieras) destinados a ser distribuidos gratuitamente y que tengan por objeto esencial interesar al público a que visite países extranjeros, principalmente para asistir a reuniones o manifestaciones de carácter cultural, turístico, deportivo, religioso o profesional que se celebren en esos países, siempre que tales materiales no contengan más del 25 por ciento de publicidad comercial privada y que su fin propagandístico de carácter general sea evidente;

b) Las listas y los anuarios de hoteles extranjeros publicados por los organismos oficiales de turismo

o bajo sus auspicios y los horarios de los servicios de transporte que funcionan en el extranjero, siempre que esos documentos sean distribuidos gratuitamente y no contengan más del 25 por ciento de publicidad comercial privada;

c) El material técnico enviado a los representantes acreditados o a los corresponsales autorizados designados por los organismos nacionales de turismo de carácter oficial, que no se destinen a la distribución, a saber, anuarios, guías de teléfonos, listas de hoteles, catálogos de ferias, muestras de productos de la artesanía de valor insignificante, documentación relativa a museos, universidades, estaciones termales e instituciones similares.

ARTÍCULO 3

Con sujeción a las condiciones previstas en el artículo 4, se admitirán con franquicia temporal de derechos y gravámenes de importación, sin necesidad de constituir fianza respecto de dichos derechos y gravámenes y depositar su importe, los materiales que se enumeran a continuación importados de uno de los Estados Contratantes y que tengan por objeto esencial interesar al público a que visite dicho Estado, principalmente para asistir a reuniones o manifestaciones de carácter cultural, turístico, deportivo, religioso o profesional celebradas en el país:

a) El material destinado a ser expuesto en las oficinas de los representantes acreditados o de los corresponsales autorizados designados por los organismos nacionales de turismo de carácter oficial o en otros lugares aprobados por las autoridades aduaneras del país de importación: cuadros y dibujos; fotografías y ampliaciones fotográficas con marco; libros de arte; pinturas, grabados o litografías; esculturas y tapices y otras obras de arte similares;

b) El material de exposición (vitrinas, soportes y objetos similares), incluso los aparatos eléctricos y mecánicos necesarios para su funcionamiento;

c) Películas cinematográficas documentales, discos, cintas magnéticas grabadas y otras grabaciones sonoras destinados a exhibiciones o audiciones gratuitas, con exclusión de aquellos cuyo tema tiende a la propaganda comercial y aquellos que se venden al público en el país de importación;

d) Un número razonable de banderas;

e) Dioramas, maquetas, diapositivas, matrices de imprenta y negativos fotográficos;

f) Un número razonable de muestras de artículos de artesanía nacional, indumentaria regional y objetos folklóricos similares.

ARTÍCULO 4

1. Las facilidades previstas en el artículo 3 se concederán con sujeción a las siguientes condiciones:

a) Los materiales deberán ser enviados por un organismo oficial de turismo o por un organismo nacional de propaganda del turismo dependiente de él. Este hecho se justificará mediante la presentación a las autoridades aduaneras del país de importación de una declaración jurada conforme al modelo que figura en el anexo al presente Protocolo, firmada por el organismo remitente;

b) Los materiales deberán ser importados con destino al y bajo la responsabilidad del representante acreditado del organismo nacional de turismo de carácter oficial del país de origen o de un corresponsal designado por dicho organismo y aceptado por las autoridades aduaneras del país de importación. Entre las responsabilidades del representante acreditado o del corresponsal autorizado está especialmente el pago de los derechos y gravámenes de importación, que serán exigibles en caso de que no se cumplan las condiciones previstas en el presente Protocolo;

c) Los mismos materiales importados deberán ser reexportados sin alteración por la agencia importadora. No obstante, la destrucción de los materiales importados temporalmente libres de derechos y gravámenes, efectuada en las condiciones establecidas por las autoridades aduaneras, eximirá al importador de la obligación de reexportar.

2. El privilegio de importación temporal libre de derechos y gravámenes se concederá por un período de 12 meses como mínimo.

ARTÍCULO 5

En caso de fraude, contravenciones o abusos, los Estados Contratantes tendrán el derecho de adop-

tar las medidas destinadas al cobro de los derechos y gravámenes que eventualmente correspondan, así como de imponer sanciones por las faltas en que hubiesen incurrido los beneficiarios de exenciones u otras facilidades.

ARTÍCULO 6

Toda infracción de las disposiciones del presente Protocolo y toda sustitución, falsa declaración o maniobra que tenga por efecto beneficiar indebidamente a una persona u objeto del régimen de importación previsto por el presente Protocolo, podrá exponer al infractor en el país en que se haya cometido tal infracción a las sanciones establecidas por la legislación de dicho país.

ARTÍCULO 7

1. Los Estados Contratantes se comprometen a no imponer prohibiciones de carácter económico con respecto al material a que se refiere el presente Protocolo y a suprimir progresivamente las prohibiciones de esta naturaleza que estuvieren aún en vigor.

2. Sin embargo, las disposiciones del presente Protocolo no menoscabarán la aplicación de las leyes y reglamentos relativos a la importación de determinados objetos cuando tales leyes y reglamentos establezcan prohibiciones basadas en consideraciones de moralidad pública, seguridad pública, de higiene o de sanidad pública.

ARTÍCULO 8

1. El presente Protocolo quedará abierto hasta el 31 de diciembre de 1954 a la firma de todos los Estados Miembros de las Naciones Unidas y de todo otro Estado invitado a participar en la Conferencia de las Naciones Unidas sobre Formalidades Aduaneras para la Importación Temporal de Vehículos Automotores Particulares de Carretera y para el Turismo, celebrada en Nueva York en mayo y junio de 1954, y que en adelante se denominará "la Conferencia".

2. El presente Protocolo estará sujeto a ratificación. Los instrumentos de ratificación serán depositados en poder del Secretario General de las Naciones Unidas.

ARTÍCULO 9

1. A partir del 1° de enero de 1955 podrán adherirse al presente Protocolo los Estados a que se hace referencia en el párrafo 1 del artículo 8, y

cualquier otro Estado que sea invitado a hacerlo por el Consejo Económico y Social de las Naciones Unidas. Asimismo, podrá adherirse cualquier Estado en nombre de un territorio en fideicomiso del cual sean Autoridades Administradoras las Naciones Unidas.

2. La adhesión se hará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

ARTÍCULO 10

1. El presente Protocolo entrará en vigor el nonagésimo día siguiente a la fecha de depósito del quinto instrumento de ratificación o adhesión, ya sea sin reservas o con las reservas aceptadas según lo previsto en el artículo 14.

2. Respecto de todo Estado que ratifique el Protocolo o se adhiera a él después del depósito del quinto instrumento de ratificación o adhesión conforme al párrafo anterior, el Protocolo entrará en vigor el nonagésimo día siguiente a la fecha del depósito por dicho Estado de su instrumento de ratificación o adhesión, ya sea sin reservas o con las reservas aceptadas según lo previsto en el artículo 14.

ARTÍCULO 11

1. Cuando el presente Protocolo haya estado en vigor durante tres años, cualquier Estado Contratante podrá denunciarlo mediante notificación al Secretario General de las Naciones Unidas.

2. La denuncia surtirá efecto 15 meses después de la fecha en que el Secretario General de las Naciones Unidas haya recibido la notificación de la denuncia.

ARTÍCULO 12

El presente Protocolo dejará de surtir efecto si durante cualquier período de doce meses consecutivos después de su entrada en vigor, el número de Estados Contratantes es menor de dos.

ARTÍCULO 13

1. Todo Estado podrá, en el momento de depositar su instrumento de ratificación o adhesión o en cualquier otro momento posterior, declarar por notificación dirigida al Secretario General de las Naciones Unidas que las disposiciones del presente Protocolo serán aplicables a todos los territorios cuyas relaciones internacionales tenga a su cargo o a cualquiera de ellos. Si la notificación no va acom-

pañada de reservas, el Protocolo se hará extensivo a los territorios designados en cualquier notificación el nonagésimo día siguiente a la fecha en que el Secretario General la hubiese recibido; si se acompañasen reservas, se hará extensivo a dichos territorios a partir del nonagésimo día siguiente a la fecha en que, conforme a lo previsto en el artículo 14, haya surtido efecto dicha notificación, o en la fecha en que el Protocolo entre en vigor para el Estado interesado, en el caso de que ésta sea posterior.

2. Todo Estado que haya hecho una declaración con arreglo a las disposiciones del párrafo anterior del presente artículo, haciendo extensiva la aplicación del presente Protocolo a cualquiera de los territorios cuyas relaciones internacionales tenga a su cargo, podrá denunciar el Protocolo por separado respecto a dicho territorio, de conformidad con las disposiciones del artículo 11.

ARTÍCULO 14

1. Las reservas al presente Protocolo hechas antes de la firma del Acta Final serán admisibles si han sido aceptadas por la mayoría de los miembros de la Conferencia y se han hecho constar en el Acta Final.

2. Las reservas formuladas después de la firma del Acta Final no serán admitidas si un tercio de los Estados Signatarios o de los Estados Contratantes oponen objeciones a las mismas conforme a lo que se estipula a continuación.

3. El Secretario General de las Naciones Unidas comunicará a todos los Estados que para esa fecha hayan firmado o ratificado el presente Protocolo o se hayan adherido a él, el texto de cualquier reserva que le haya presentado un Estado en el momento de la firma, del depósito de un instrumento de ratificación o de adhesión o de una notificación cualquiera de conformidad con el artículo 13. No se aceptará la reserva si un tercio de tales Estados oponen alguna objeción dentro de los noventa días siguientes a la fecha en que se les comunicó la reserva. El Secretario General notificará a todos los Estados a que se refiere este párrafo las objeciones que recibiere, así como la aceptación o la desestimación de la reserva.

4. La objeción formulada por un Estado que haya firmado pero no ratificado el Protocolo dejará de tener efecto si, dentro de los nueve meses siguientes a la fecha de la objeción, el Estado que la formulare no hubiera ratificado el Protocolo. Si se aceptare una

reserva en aplicación del párrafo precedente por haber dejado de ser efectiva alguna objeción, el Secretario General lo notificará a los Estados a que se refiere dicho párrafo. El texto de las reservas no se dará a conocer a un Estado signatario, de conformidad con el párrafo anterior, si dicho Estado no ha ratificado el Protocolo dentro de tres años a partir de la fecha de haber firmado el Protocolo.

5. El Estado que formule la reserva podrá retirarla dentro de un plazo de doce meses a partir de la fecha en que el Secretario General haya notificado, de conformidad con el párrafo 3, que la reserva ha sido rechazada según el procedimiento previsto en dicho párrafo, en cuyo caso el instrumento de ratificación o adhesión o la notificación enviada en virtud del artículo 13, según fuere el caso, surtirá efecto para dicho Estado a partir de la fecha en que retire su reserva. Hasta tanto se retire la reserva, el instrumento o la notificación, según fuere el caso, no surtirá efecto a menos que la reserva sea ulteriormente aceptada en aplicación de las disposiciones del párrafo 4.

6. Las reservas que se aceptan de conformidad con el presente artículo podrán ser retiradas en cualquier momento mediante notificación al Secretario General.

7. Los Estados Contratantes podrán denegar el beneficio de las disposiciones del Protocolo objeto de una reserva al Estado que hubiere formulado esa reserva. Todo Estado que hiciera uso de este derecho lo habrá de notificar al Secretario General, quien comunicará lo decidido por tal Estado a todos los Estados Signatarios y Contratantes.

ARTÍCULO 15

1. Toda controversia entre dos o más Estados Contratantes respecto a la interpretación o aplicación del presente Protocolo será resuelta, en lo posible, mediante negociaciones entre ellos.

2. Toda controversia que no sea resuelta por negociaciones será sometida a arbitraje cuando uno de los Estados Contratantes interesados así lo pida, y, en consecuencia, será referida a uno o más árbitros designados de común acuerdo por los Estados entre los que se produce la controversia. Si en el término de tres meses a partir de la fecha en que se haya solicitado el arbitraje, esos Estados no hubieran podido ponerse de acuerdo para la designación del árbitro o de los árbitros, cualquiera de ellos podrá pedir al Presidente de la Corte Internacional de

Justicia que designe a un árbitro único a cuya decisión se someterá la controversia.

3. La decisión del árbitro o de los árbitros designados con arreglo al párrafo anterior será obligatoria para los Estados Contratantes interesados.

ARTÍCULO 16

1. Después de que el presente Protocolo haya estado en vigor durante tres años, cualquier Estado Contratante podrá solicitar, mediante notificación al Secretario General de las Naciones Unidas, que se convoque una conferencia con objeto de revisar el Protocolo. El Secretario General notificará esta solicitud a todos los Estados Contratantes, y convocará una conferencia para revisar el Protocolo si, dentro de los cuatro meses siguientes a la notificación del Secretario General, no menos de la mitad de los Estados Contratantes le comunican que están conformes con la citada solicitud.

2. Si se convocara una conferencia con arreglo a lo que dispone el párrafo anterior, el Secretario General lo comunicará a todos los Estados Contratantes y les invitará a presentar, dentro de un período de tres meses, las propuestas que deseen someter a la consideración de la conferencia. El Secretario General distribuirá el programa provisional de la conferencia, junto con los textos de esas propuestas, por lo menos tres meses antes de la fecha en que deberá reunirse la conferencia.

3. El Secretario General invitará a cualquier conferencia que se convoque con arreglo a lo dispuesto en este artículo a todos los Estados Contratantes y a todos los demás Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados.

ARTÍCULO 17

1. Cualquier Estado Contratante podrá proponer una o más modificaciones al presente Protocolo. El texto de la modificación propuesta será remitido al Secretario General de las Naciones Unidas, quien lo distribuirá entre todos los Estados Contratantes.

2. Se considerará que ha sido aceptada cualquier modificación propuesta que se distribuya con arreglo a lo dispuesto en el párrafo anterior, si ningún Estado Contratante formula objeciones dentro de los seis meses siguientes a la fecha en que el Secretario General distribuyó la modificación propuesta.

3. El Secretario General comunicará a los Estados Contratantes, tan pronto como sea posible, si se formula alguna objeción contra la modificación pro-

puesta, y, en caso de que no se presente ninguna, la modificación entrará en vigor para todos los Estados Contratantes tres meses después de que expire el período de seis meses que se menciona en el párrafo anterior.

ARTÍCULO 18

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros invitados a participar en la Conferencia:

- a) Las firmas, ratificaciones y adhesiones recibidas con arreglo a lo dispuesto en los artículos 8 y 9;
- b) La fecha de entrada en vigor del presente Protocolo con arreglo a lo dispuesto en el artículo 10;
- c) Las denuncias recibidas con arreglo a lo dispuesto en el artículo 11;
- d) La abrogación del presente Protocolo con arreglo a lo dispuesto en el artículo 12;
- e) Las notificaciones recibidas en virtud de lo previsto en el artículo 13;

f) La entrada en vigor de cualquier modificación, con arreglo a lo dispuesto en el artículo 17.

ARTÍCULO 19

El original del presente Protocolo será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas de él a todos los Estados Miembros de las Naciones Unidas y a todos los demás Estados invitados a la Conferencia.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados, firman el presente Protocolo.

HECHO en Nueva York, a los cuatro días de junio de mil novecientos cincuenta y cuatro, en un solo ejemplar, en español, francés e inglés, siendo los tres textos igualmente auténticos.

Se pide al Secretario General se sirva preparar una traducción fehaciente del presente Protocolo a los idiomas chino y ruso y agregar los textos chino y ruso a los textos español, francés e inglés cuando remita a los Estados las copias certificadas de los mismos en conformidad con el artículo 19 del presente Protocolo.

ANEXO

MODELO DE DECLARACION JURADA

(Se redactará en el idioma del país exportador, e irá acompañada de una traducción al inglés o al francés)

DECLARACION JURADA

para la IMPORTACIÓN TEMPORAL LIBRE DE DERECHOS Y GRAVÁMENES de material de propaganda del turismo, sin constitución de fianza respecto de los derechos y gravámenes de importación ni depósito de su importe

El (o La) * remite con la presente el siguiente material de propaganda del turismo, dirigido a su representante acreditado (o corresponsal autorizado) cuyo nombre se indica al pie, para su importación temporal, con el compromiso de reexportarlo en el plazo de 12 meses y de utilizarlo exclusivamente con el objeto de interesar a los turistas a visitar el país de exportación.

El (o La) * se compromete a no ceder a título gratuito u oneroso los objetos importados temporalmente sin el consentimiento de la Administración de Aduanas del país de importación y sin haber cumplido previamente las formalidades que dicha Administración pueda exigir.

Esta importación temporal se efectúa bajo la responsabilidad y la garantía del representante acreditado o del corresponsal autorizado cuyo nombre se indica al pie.

a) Lista del material:

.....
.....
.....
.....

b) Nombre y dirección del representante acreditado o corresponsal al cual va consignado el material:

.....
.....

*(Fecha, firma y sello
del organismo nacional de turismo
de carácter oficial del país de origen)*

* Intercalar el nombre del organismo.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
POR LA ARGENTINA:

Ad. Referendum. Unif. Enterasua

FOR AUSTRALIA:
POUR L'AUSTRALIE:
POR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
POR AUSTRIA:

H. Stuyvesant

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
POR EL REINO DE BÉLGICA:

sous réserve de ratification
A. H. V. de la

FOR BOLIVIA:
POUR LA BOLIVIE:
POR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
POR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
POR BULGARIA:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
POR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:

POUR LE CAMBODGE:

FOR CAMBOJA:

Jem Kadir

FOR CANADA:

POUR LE CANADA:

FOR EL CANADÁ:

FOR CEYLON:

POUR CEYLAN:

FOR CEILÁN:

FOR CHILE:

POUR LE CHILI:

FOR CHILE:

FOR CHINA:
POUR LA CHINE:
POR LA CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
POR COLOMBIA:

FOR COSTA RICA:
POUR LE COSTA-RICA:
POR COSTA RICA:

~~*Ad. reference done
for the U.S.*~~

July 20th. 1954.

FOR CUBA:
POUR CUBA:
POR CUBA:

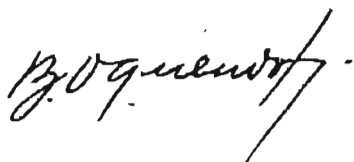
*José Miguel Giliac
Cuba. (Oct. 5)*

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
POR CHECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
POR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
POR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'ÉQUATEUR:
POR EL ECUADOR:

A handwritten signature in black ink, appearing to read "Bogrensky". The signature is written in a cursive style with a long, sweeping underline.

FOR EGYPT:
POUR L'ÉGYPTE:
POR EGIPTO:

A handwritten signature in black ink, appearing to read "Rashad Mowta". The signature is written in a cursive style with a long, sweeping underline.

FOR EL SALVADOR:
POUR LE SALVADOR:
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
POR ETIOPÍA:

FOR FINLAND:
POUR LA FINLANDE:
POR FINLANDIA:

FOR FRANCE:
POUR LA FRANCE:
POR FRANCIA:

Philippe de Seynes

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
POR LA REPÚBLICA FEDERAL ALEMANA:

*Richard Paulij
Hans Reijnen*

FOR GREECE:
POUR LA GRÈCE:
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
POR GUATEMALA:

FOR HAITI:
POUR HAÏTI:
POR HAÏTÍ:

J. J. Stewart

FOR HONDURAS:
POUR LE HONDURAS:
POR HONDURAS:

Titus L. L. L.

June 10, 1954

FOR HUNGARY
POUR LA HONGRIE:
POR HUNGRÍA:

FOR ICELAND:
POUR L'ISLANDE:
POR ISLANDIA:

FOR INDIA:
POUR L'INDE:
POR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
POR INDONESIA:

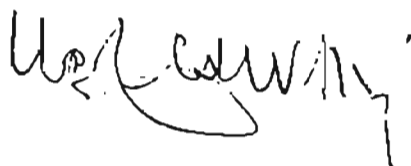
FOR IRAN:
POUR L'IRAN:
POR IRÁN:

FOR IRAQ:
POUR L'IRAK:
POR IRAK:

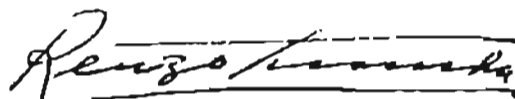
FOR IRELAND:
POUR L'IRLANDE:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
POR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
POR ITALIA:



FOR JAPAN:
POUR LE JAPON:
POR EL JAPÓN:



December 2nd, 1954

FOR THE HASHEMITE KINGDOM OF THE JORDAN:
POUR LE ROYAUME HACHÉMITE DE JORDANIE:
POR EL REINO HACHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
POR EL LIBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
POR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
POR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
POR EL GRAN DUCADO DE LUXEMBURGO:

sous réserve de ratification

J. Krumm
6. 12. 54.

FOR MEXICO:
POUR LE MEXIQUE:
POR MÉXICO:

A handwritten signature in black ink, appearing to be a stylized name, possibly "G. ...".

FOR MONACO:
POUR MONACO:
POR MÓNACO:

A handwritten signature in black ink, clearly legible as "Havel A. Talvan".

FOR NEPAL:
POUR LE NÉPAL:
POR NEPAL:

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS.
POR EL REINO DE LOS PAÍSES BAJOS:

A handwritten signature in black ink, appearing to be "F. ...".


FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
POR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
POR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
POR PANAMÁ:

Ad. referendum
Ernest de la Ossa


FOR PARAGUAY:
POUR LE PARAGUAY:
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
POR LA REPÚBLICA DE FILIPINAS:

Walter Mendez

FOR POLAND:
POUR LA POLOGNE:
POR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
POR PORTUGAL:

FOR ROMANIA:
POUR LA ROUMANIE:
POR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
POR SAN MARINO:

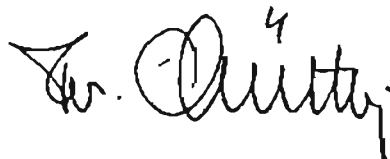
FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
POR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
POR ESPAÑA:

FOR SWEDEN:
POUR LA SUÈDE:
POR SUECIA:



FOR SWITZERLAND:
POUR LA SUISSE:
POR SUIZA:



FOR SYRIA:

POUR LA SYRIE:

FOR SIRIA:

FOR THAILAND:

POUR LA THAÏLANDE:

FOR TAILANDIA:

FOR TURKEY:

POUR LA TURQUIE:

FOR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

*Subject to the reservation
recorded in the Final Act:
Charles Henry Blake*

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR URUGUAY:
POUR L'URUGUAY:
POR EL URUGUAY:

*Ed. Pellegrini
Alfredo Taliaferro*

FOR VATICAN CITY:
POUR LA CITÉ DU VATICAN:
POR LA CIUDAD DEL VATICANO:

Monsieur Thomas J. Mahony

FOR VENEZUELA:

POUR LE VENEZUELA:

FOR VENEZUELA:

FOR VIET-NAM:

POUR LE VIET-NAM:

FOR VIETNAM:

FOR YEMEN:

POUR LE YÉMEN:

FOR EL YEMEN:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

FOR YUGOESLAVIA:

關於旅行之稅關便利公約

附加議定書

關於旅行宣傳資料及物品之進口



聯合國

一九七九

關於旅行之稅關便利公約

附加議定書

關於旅行宣傳資料及物品之進口

締約國，

在聯合國有關行駛公路私人車輛暫時進口及旅行之稅關手續會議締結關於旅行之稅關便利公約時，

切望旅行宣傳資料及物品之流通亦能獲得便利，

爰議定下列附加條款：

第一條

本議定書所稱“進口稅課”不僅指關稅且兼指因進口而徵收之一切稅課。

第二條

各締約國對下列物品應准予入口，免徵進口稅課，但以自另一締約國輸入且無貯滯之虞者為限：

(甲) 免費散發之資料(摺頁, 小冊, 書籍, 雜誌, 指南, 配框或不配框之廣告, 未配框之照片及放大相片, 附有插畫或未附插畫之地圖, 印就之柵窗用透明圖畫), 散發之主要目的在於鼓勵人民往外國遊歷, 包括參加國外舉行之文化, 觀光, 運動, 宗教或職業會議或展覽會在內, 但此項資料所載商業性質之廣告不得超過百分之二十五, 而其用意必須顯為普通宣傳;

(乙) 正式旅行社印製或審定之外國旅館一覽與年鑑及外國經營之運輸公司之時間表, 此項資料係供免費散發並不得載有百分二十五以上之商業廣告;

(丙) 寄交內國正式旅行社指定之正式代理人或商號而不作散發用之技術性資料, 例如年鑑, 電話簿, 旅館一覽表, 博覽會目錄, 價值有限之手工藝樣品以及介紹博物館, 大學, 溫泉場及類似場所之資料。

第三條

在不違背第四條所載條件之情形下, 下列物品倘自締約國之一輸入, 其主要目的在於鼓勵人民前往該國遊歷, 包括參加該國境內文化, 觀光, 運動, 宗教或職業會議或展覽會在內, 應暫准入口, 免繳進口稅課, 不對此項稅課繳納保證金或預繳押金:

(甲) 專供內國正式旅行社正式代理人之事務所或商號或輸入國稅關當局核定之其他處所陳列之物品: 畫片與圖畫; 配框之相片及放大相片; 美術書本; 油畫, 印畫或石印品, 彫刻, 掛畫及其他類似之美術作品;

(乙) 展覽用具 (展覽用之玻璃箱, 架及類似用具) 包括舉行此種展覽所需之電動及機械設備;

(丙) 專供免費放映與收聽之紀實影片, 唱片, 灌音帶及其他有聲紀錄, 但可供商業廣告用途及在輸入國通常出售者除外;

(丁) 相當數量之旗幟;

(戊) 透視畫, 按比例製造之模型, 幻燈片, 印模, 照相底片;

(己) 相當數量之本國手工藝作品, 地方服裝及類似之民俗物品之樣品。

第四條

准予享受第三條所稱各項便利之條件如下：

(甲) 宣傳物品應自正式旅行社或與其有聯繫之內國旅行宣傳社發送。發送社應按本議定書附件所載格式，向輸入國稅關當局提出報單，以資證明；

(乙) 宣傳物品之進口應以發送國之內國正式旅行社之正式代理人或經該社指定並經輸入國稅關當局核准之商號為收件人，並應由此項代理人或商號擔負責任，倘因不合本議定書所載條件而應繳納進口稅課者，代理人或指定商號應負繳付此項稅課之責任；

(丙) 輸入物件應由輸入人不加改變重行輸出。暫准免稅進口之物品倘經按照稅關當局規定辦法銷毀，輸入人即不負重行輸入之責任。

二. 准予享受暫准免稅進口之優例至少應以十二個月為期。

第五條

遇有欺詐，違章或冒濫情事，締約國有權起訴以期追回等數之進口稅課並對享受豁免或其他便利者處以應科之刑罰。

第六條

凡有違反本議定書規定、頂替、誣報、或所為之行爲使人或物品由本議定書所定進口制度享受不正當利益者，得按犯罪地所在國之法律處罰之。

第七條

一. 締約國承允對本議定書所指物品不規定經濟性質之禁例並逐漸廢除現仍有效之此種禁例。

二. 本議定書之規定不妨礙基於公共道德，公共安全，公共健康或衛生等原因禁止輸入某種物品之法律與條例之適用。

第八條

一. 本議定書應截至一九五四年十二月三十一日為止聽由聯合國任何會員國及經一九五四年五月及六月在紐約舉行之聯合國有關行駛公路私人汽車暫時進口及旅行之稅關手續會議（以下簡稱本會議）邀請參加之任何其他國家簽署之。

二. 本議定書應經批准，批准書應送交聯合國秘書長存放。

第九條

一. 本議定書應自一九五五年一月一日起聽由第八條第一項所稱之任何國家及經聯合國經濟暨社會理事會邀請加入之任何國家加入之。本議定書並應聽由聯合國為管理當局之任何託管領土加入。

二. 加入應以加入書送交聯合國秘書長存放為之。

第十條

一. 本議定書應於不附保留或所附保留業經依照第十四條規定予以接受之第五份批准書或加入書交存之日起第九十日發生效力。

二. 本議定書對於在依照前項規定辦理之第五份批准書或加入書交存後始行批准或加入之國家，應於該國不附保留或所附保留業經依照第十四條規定予以接受之批准書或加入書交存之日起第九十日發生效力。

第十一條

一. 本議定書生效滿三年後，任何締約國得通知聯合國秘書長聲明退出本議定書。

二. 退出應於聯合國祕書長收到退出通知之日起十五個月後發生效力。

第十二條

本議定書發生效力後任何連續十二個月期間如締約國數目減至不足二國時，本議定書應即失效。

第十三條

一. 任何國家得於交存批准書或加入書時或於其後隨時通知聯合國祕書長聲明本議定書得推廣適用於由該國負責代理對外關係之所有或任何領土。本議定書應自祕書長收到不附保留之通知後第九十日起，或自通知依照第十四條規定發生效力後第九十日起，或自本議定書對該關係國發生效力之日起，以日期在後者為準，推廣適用於通知中所列舉之領土。

二. 任何國家經依照前項規定聲明將本議定書推廣適用於由該國負責代理對外關係之領土者，得依照第十一條之規定聲明該領土單獨退出本議定書。

第十四條

一. 對於本議定書所附加之保留，如係在簽署蕪事文件之前提出者，經本會議多數會員國同意，並在蕪事文件中註明後，可予接受。

二. 在簽署蕪事文件後提出之保留，如經下列所規定之簽署國或締約國三分之一表示異議，一概不予接受。

三. 一國於簽署本議定書，交存批准書或加入書或送達第十三條所規定之通知時向聯合國祕書長所提出之任何保留案文，應由祕書長分送所有當時業已簽署，批准或加入本議定書之國家。如於分送之日起九十日內此類國家中有三分之一表示異議，該項保留即不予接受。祕書長應將所收到之任何異議以及該項保留之接受或拒絕通知本項所稱之所有國家。

四. 表示異議之國家僅簽署而未批准本議定書者，如不於提出異議之日起九個月內批准

本議定書，其所表示之異議應即失效。如因異議失效之結果，經適用前項之規定接受保留，祕書長應即通知該項所稱之國家。前項所規定之任何簽署國如不於其簽署之日起三年內批准本議定書，即無須將任何保留案文分送該國。

五. 提出保留之國家，得於祕書長依照第三項規定通知該國所提保留業經依同項規定之程序被拒絕之日起十二個月內，撤回該項保留，遇此情形，其批准書或加入書或依第十三條規定所致之通知應自撤回保留之日起對該國發生效力。在撤回保留以前，各該批准或加入書或通知應屬無效，但該項保留隨後因適用第四項之規定而被接受者，不在此限。

六. 一國得隨時通知祕書長撤回業經依照本條規定接受之保留。

七. 一國提出保留後，任何締約國無須將適用該項保留之條款所載之利益，昇予該國。行使是項權利之國家應將其決定通知祕書長，祕書長應將是項決定知照所有簽署國及締約國。

第十五條

一. 兩締約國或兩國以上之締約國對於本議定書解釋或適用之任何爭端，應儘可能由各該國彼此間以談判方式解決。

二. 任何爭端未能以談判方式解決者，如經爭端當事締約國任何一造之請求，應提交公斷，即應將爭端交由爭端當事國協議選定之公斷員一人或若干人處理。如於請求公斷之日起三個月內爭端當事國對於公斷員人選不能達成協議，各該國中任何一造得請求國際法院院長指派公斷員一人，將爭端交由該公斷員裁決。

三. 依照前項規定所指派公斷員之裁決對關係締約國有拘束力。

第十六條

一. 本議定書生效滿三年後，任何締約國得通知聯合國祕書長，請求召集會議，俾便檢

討本議定書。秘書長應將此項請求通知所有締約國，如於秘書長發出通知之日起四個月內，有至少半數締約國通知同意此項請求，秘書長應即召集檢討會議。

二。如依照前項規定召集會議，秘書長應通知所有締約國，並請各該國於三個月內提出其希望由該會議審議之提案。秘書長應將會議臨時議事日程連同此項提案案文至遲於開會日期三個月以前分送所有締約國。

三。秘書長應邀請所有締約國及所有其他聯合國或任何專門機關之會員國參加依照本條規定所召集之任何會議。

第十七條

一。任何締約國得對本議定書提出一項或若干項修正案。締約國應將任何擬議修正案案文送交聯合國秘書長，聯合國秘書長應將其分送所有締約國。

二。依照前項規定分送之任何擬議修正案如於自秘書長分送之日起六個月內並無任何締約國表示異議應視為業經接受。

三。秘書長應儘速通知所有締約國是否有任何締約國對擬議修正案表示異議，如並無任何締約國表示異議，該修正案應於前項所稱六個月期間屆滿三個月後對所有締約國發生效力。

第十八條

聯合國秘書長應將下列事項通知聯合國所有會員國及經邀請參加本會議之所有其他國家：

(甲) 依照第八條及第九條規定所收到之簽署，批准及加入；

(乙) 本議定書依照第十條規定開始生效之日期；

(丙) 依照第十一條規定所收到之退出通知；

(丁) 本議定書依照第十二條規定廢止；

(戊) 依照第十三條規定所收到之通知；

(己) 任何修正案依照第十七條規定開始生效。

第十九條

本議定書原本應交由聯合國秘書長存放，聯合國秘書長應將其正式副本分送聯合國所有會員國及經邀請參加本會議之所有其他國家。

為此經正式授權簽署本議定書之下列署名代表謹簽字於本議定書，以昭信守。

公曆一千九百五十四年六月四日訂於紐約，以英，法，西文製成一本，同一作準。

請秘書長備具議定書中文及俄文正式譯本，並於依照本議定書第十九條之規定將英，法，西文本正式副本分送各國時加送中文及俄文譯本。

附 件
報單格式

(以輸出國文字作成並附英文或法文譯文)

報 單

事由：為暫准免稅輸入旅行宣傳物品，不對進口稅課繳納保證金或預繳押金

(組織名稱) 茲將下列各項旅行宣傳物品檢寄本組織之正式代理人(或經核准之商號)，作為暫時輸入性質，並以此項物品於十二個月內重行輸出，專供吸引遊客至物品輸出國觀光之用途為條件。

(組織名稱) 保證非經暫時輸入此項物品國家稅關當局之同意並遵照該稅關當局規定之手續，決不以免費或取費方式處置此項物品。

此項物品係暫時輸入，由下列正式代理人或經核准商號負責擔保：

(甲) 物品單：

.....
.....
.....

(乙) 收受物品之正式代理人或商號之姓名，字號及地址：

.....
.....

(物品輸送國內國正式旅行社：

日期

簽字，蓋戳)

**ДОПОЛНИТЕЛЬНЫЙ ПРОТОКОЛ
К КОНВЕНЦИИ О ТАМОЖЕННЫХ ЛЬГОТАХ ДЛЯ ТУРИСТОВ,
КАСАЮЩИЙСЯ ВВОЗА ОТНОСЯЩИХСЯ К ТУРИЗМУ
ОСВЕДОМИТЕЛЬНЫХ ДОКУМЕНТОВ
И МАТЕРИАЛОВ**



ОБЪЕДИНЕННЫЕ НАЦИИ

1979

ДОПОЛНИТЕЛЬНЫЙ ПРОТОКОЛ К КОНВЕНЦИИ О ТАМОЖЕННЫХ ЛЬГОТАХ ДЛЯ ТУРИСТОВ, КАСАЮЩИЙСЯ ВВОЗА ОТНОСЯЩИХСЯ К ТУРИЗМУ ОСВЕДОМИТЕЛЬНЫХ ДОКУМЕНТОВ И МАТЕРИАЛОВ

ДОГОВАРИВАЮЩИЕСЯ ГОСУДАРСТВА,

при заключении Конвенции о таможенных льготах для туристов на Конференции Организации Объединенных Наций по таможенным формальностям при ввозе частных дорожных моторных перевозочных средств и в отношении туристов,

имея в виду облегчить также циркуляцию относящихся к туризму осведомительных документов и материалов,

согласимся о нижеследующих дополнительных постановлениях.

СТАТЬЯ 1

В настоящем Протоколе слова «ввозные пошлины и налоги» означают не только таможенные пошлины, но также все пошлины и налоги, взимаемые в связи с ввозом.

СТАТЬЯ 2

Каждое Договаривающееся Государство разрешает ввоз, без оплаты ввозными пошлинами и налогами, следующих предметов, при условии, что они ввозятся из другого Договаривающегося Государства и что нет оснований опасаться злоупотреблений:

а) документы (складные брошюры, брошюры, книги, журналы, путеводители, афиши в рамках и без рамок, фотографии и увеличенные фотографии без рамок, географические карты с иллюстрациями и без иллюстраций, печатные оконные транспаранты) для свободного распространения, главной целью которых является поощрить публику посещать чужие страны и, кроме прочего, посещать культурные, туристические, спортивные, религиозные и профессиональные собрания или демонстрации, происходящие в таких чужих странах, при усло-

вии, что эти документы не содержат более 25 процентов частной коммерческой рекламы и определенно предназначены для целей общего осведомления;

б) списки и ежегодники иностранных отелей, издаваемые официальными туристическими агентствами или под их покровительством, и расписания транспортного обслуживания заграничней, если эти документы не содержат более 25 процентов частной коммерческой рекламы;

с) технические материалы, посылаемые аккредитованным представителям или корреспондентам, назначаемым национальными официальными туристическими агентствами, не предназначенные для распространения, т. е. ежегодники, телефонные указатели, списки отелей, каталоги выставок, недорогие образцы кустарных изделий, документация, относящаяся к музеям, университетам, курортам с минеральными водами и тому подобным учреждениям.

СТАТЬЯ 3

С соблюдением условий, предусмотренных в статье 4, разрешается временный ввоз, без оплаты ввозными пошлинами и налогами и без выдачи обязательства уплатить эти пошлины и налоги или депонирования этих пошлин и налогов, нижеследующих материалов, когда они ввозятся из какого-либо Договаривающегося Государства главным образом с целью поощрить публику посещать это Государство и, кроме прочего, посещать культурные, туристические, спортивные, религиозные или профессиональные собрания или демонстрации, происходящие в этом Государстве:

а) материалов, предназначенных для выставления их в конторах аккредитованных представителей или корреспондентов, назначаемых официальными национальными тури-

стическими агентствами, или в других местах, одобренных таможенными властями страны ввоза: картин и рисунков; фотографий и увеличенных фотографий в рамках; книг об искусстве; гравюр или литографий, скульптурных произведений и гобеленов и других подобных произведений искусства;

б) выставочных материалов (витрины, стоек и тому подобных предметов), включая электрическое и механическое оборудование, необходимое для эксплуатации таких выставок;

с) документальных фильмов, грамофонных пластинок, записей на лентах и других звукозаписей, предназначенных для бесплатного демонстрирования, но не включая такие, тема которых пригодна для коммерческой рекламы, и такие, которые находятся в общей продаже в стране ввоза;

д) умеренного количества флагов;

е) диаграмм, моделей, диапозитивов для проекционных фонарей, клише, негативов фотографий;

ф) образцов, в умеренном количестве, изделий национальной кустарной промышленности, местных костюмов и тому подобных продуктов народного творчества.

СТАТЬЯ 4

1. Льготы, упоминаемые в статье 3, предоставляются на следующих условиях:

а) материалы должны посылаться официальным туристическим агентством или национальным осведомительным туристическим агентством, являющимся филиалом такового. Должно быть представлено соответствующее подтверждение посредством подачи таможенными властями страны ввоза заявления, составленного в соответствии с образцом, приводимым в приложении к настоящему Протоколу, агентством-отправителем;

б) материалы должны ввозиться для и под ответственность аккредитованного представителя официального национального туристического агентства страны отправки или корреспондента, назначенного указанным агентством и утвержденного таможенными властями страны ввоза. Этот аккредитованный представитель или утвержденный корреспондент отвечает, в частности, за уплату ввозных пошлин и налогов, которые должны взыскиваться в случае не-

выполнения условий, предусматриваемых в настоящем Протоколе;

с) ввезенные материалы должны быть вывезены обратно без изменений ввезшим их агентством. Если материалы, временный беспошлинный ввоз которых был разрешен, были уничтожены в соответствии с условиями, установленными таможенными властями, импортер освобождается, однако, от обязанности их вывезти.

2. Право временного беспошлинного ввоза предоставляется на срок не менее двенадцати месяцев.

СТАТЬЯ 5

В случаях обмана, нарушений или злоупотреблений Договаривающиеся Государства могут принимать меры ко взысканию соответствующих ввозных пошлин и налогов, а равно к наложению любых наказаний, которые навлекают на себя лица, получившие изъятия или иные льготы.

СТАТЬЯ 6

Любое нарушение постановлений настоящего Протокола, любой подмен, сообщение ложных сведений или акт, в результате которого какое-либо лицо или какой-либо предмет неправильно получило или получил преимущества, вытекающие из системы ввоза, установленной настоящим Протоколом, может служить основанием для наложения на нарушителя наказаний, предусматриваемых законами той страны, где нарушение было совершено.

СТАТЬЯ 7

1. Договаривающиеся Государства обязуются не налагать запретов экономического характера в отношении материалов, упоминаемых в настоящем Протоколе, и постепенно отменять такие запрещения, которые все еще остаются в силе.

2. Постановления настоящего Протокола не препятствуют, однако, применению законов и правил, касающихся ввоза некоторых предметов, когда такими законами и правилами налагаются запрещения, которые основаны на соображениях общественной нравственности, общественной безопасности, народного здоровья или гигиены.

СТАТЬЯ 8

1. Настоящий Протокол открыт до 31 декабря 1954 года для подписания от имени любого Государства-члена Организации Объединенных Наций и любого другого государства, которое было приглашено на Конференцию Организации Объединенных Наций по таможенным формальностям при временном ввозе частных дорожных моторных перевозочных средств и в отношении туристов, происходившую в Нью-Йорке в мае и июне 1954 года, которая именуется ниже «Конференцией».

2. Настоящий Протокол подлежит ратификации, и ратификационные грамоты депонируются у Генерального Секретаря Организации Объединенных Наций.

СТАТЬЯ 9

1. С 1 января 1955 года настоящий Протокол открыт для присоединения любого Государства, упомянутого в пункте 1 статьи 8, и любого другого Государства, которое получило соответствующее приглашение от Экономического и Социального Совета Организации Объединенных Наций. Он также открыт для присоединения от имени любой подопечной территории, управляющей властью для которой является Организация Объединенных Наций.

2. Присоединение совершается депонированием грамоты о присоединении у Генерального Секретаря Организации Объединенных Наций.

СТАТЬЯ 10

1. Настоящий Протокол вступает в силу на девяностый день со дня депонирования пятой ратификационной грамоты или грамоты о присоединении без оговорок или с оговорками, акцептованными в соответствии со статьей 14.

2. Для каждого Государства, которое ратифицирует настоящий Протокол или присоединится к нему после дня депонирования пятой ратификационной грамоты или грамоты о присоединении в соответствии с предшествующим пунктом, настоящий Протокол вступает в силу на девяностый день со дня депонирования таким Государством своей ратификационной грамоты или грамоты о присоединении без оговорок или с оговорками, акцептованными в соответствии со статьей 14.

СТАТЬЯ 11

1. После того как настоящий Протокол пробудет в силе три года, любое Договаривающееся Государство может денонсировать его, уведомив о том Генерального Секретаря Организации Объединенных Наций.

2. Денонсация вступает в силу через пятнадцать месяцев со дня получения Генеральным Секретарем Организации Объединенных Наций уведомления о денонсации.

СТАТЬЯ 12

Настоящий Протокол утрачивает силу, если в течение любого сплошного двенадцатимесячного периода после его вступления в силу число Договаривающихся Государств будет меньше двух.

СТАТЬЯ 13

1. Любое Государство может при депонировании своей ратификационной грамоты или грамоты о присоединении или в любое время после этого объявить посредством уведомления, адресованного Генеральному Секретарю Организации Объединенных Наций, что настоящий Протокол распространяется на все территории или какую-либо территорию, за международные сношения которых оно ответственно. Настоящий Протокол распространяется на территории, поименованные в указанном уведомлении, считая с девяностого дня после получения Генеральным Секретарем этого уведомления, если оно не сопровождается оговоркой, или считая с девяностого дня после вступления уведомления в силу в соответствии со статьей 14, или в день вступления настоящего Протокола в силу для соответствующего Государства, смотря по тому, какой из этих дней наступает позднее.

2. Любое Государство, которое сделало уведомление на основании предшествующего пункта о распространении настоящего Протокола на какую-либо территорию, за международные сношения которой оно ответственно, может денонсировать настоящий Протокол отдельно в отношении этой территории в соответствии с постановлениями статьи 11.

СТАТЬЯ 14

1. Оговорки к настоящему Протоколу, сделанные до подписания Заключительного акта, считаются принятыми, если они были акцептованы большинством участников Конференции и занесены в Заключительный акт.

2. Оговорки, сделанные после подписания Заключительного акта, не считаются принятыми, если одна треть подписавших настоящий Протокол Государств или Договаривающихся Государств заявит возражение как предусмотрено ниже.

3. Текст любой оговорки, представленной Генеральному Секретарю Организации Объединенных Наций каким-либо Государством при подписании, депонировании ратификационной грамоты или грамоты о присоединении или при любом уведомлении на основании статьи 13, рассылается Генеральным Секретарем всем Государствам, которые к тому времени подпишут, ратифицируют настоящий протокол или присоединятся к нему. Если одна треть этих Государств заявит возражение в течение девяноста дней со дня рассылки, эта оговорка не считается акцептованной. Генеральный Секретарь уведомляет все Государства, упомянутые в настоящем пункте, о любом получении им возражения, равно как и об акцептации или отклонении этой оговорки.

4. Возражение со стороны Государства, которое подписало, но не ратифицировало настоящий Протокол, утрачивает значение, если в течение девятимесячного срока со дня, когда оно сделало это возражение, это сделавшее возражение Государство не ратифицирует настоящий Протокол. Если в результате утраты каким-либо возражением своего значения какой-либо оговорка акцептуется по применению предшествующего пункта, то Генеральный Секретарь уведомляет об этом Государства, упомянутые в указанном пункте. Никакому подписавшему настоящий Протокол Государству не посылается текст никакой оговорки согласно предшествующему пункту, если это Государство не ратифицировало настоящий Протокол в течение трех лет со дня подписания настоящего Протокола от его имени.

5. Государство, представляющее оговорку, может в течение двенадцатимесячного срока со

дня упомянутого в пункте 3 уведомления со стороны Генерального Секретаря об отклонении этой оговорки в порядке, предусмотренном в указанном пункте, отказаться от этой оговорки, в каком случае ратификационная грамота или грамота о присоединении или уведомление на основании статьи 13, смотря по тому, что имело место, вступает в силу в отношении такого Государства со дня этого отказа. До такого отказа грамота или уведомление, смотря по тому, что имело место, не имеет силы, разве только данная оговорка впоследствии акцептована по применению постановлений пункта 4.

6. От оговорок, акцептованных в соответствии с настоящей статьей, возможен отказ в любое время посредством уведомления Генерального Секретаря.

7. Никакое Договаривающееся Государство не обязано распространять ни на какое Государство, делившее оговорку, преимущества, вытекающие из тех постановлений, к которым такая оговорка относится. Любое Государство, которое воспользуется этим правом, уведомляет о том Генерального Секретаря, а последний сообщает это решение всем подписавшим настоящую Конвенцию Государствам и Договаривающимся Государствам.

СТАТЬЯ 15

1. Любой спор между двумя или несколькими Договаривающимися Государствами о толковании или применении настоящего Протокола разрешается, по возможности, посредством переговоров между ними.

2. Любой спор, который не разрешен посредством переговоров, передается в арбитраж, если какое-либо из участвующих в этом споре Договаривающихся Государств того требует, и, соответственно, передается одному или нескольким арбитрам, избранным по соглашению между участвующими в споре Государствами. Если в течение трех месяцев со дня требования об арбитраже участвующие в споре Государства не смогут договориться о выборе арбитра или арбитров, любое из этих Государств может просить Председателя Международного Суда назначить единоличного арбитра, которому данный спор и передается на решение.

3. Решение арбитра или арбитров, назначенных на основании предшествующего пункта, обязательно для соответствующих Договаривающихся Государств.

СТАТЬЯ 16

1. После того как настоящий Протокол будет в силе три года, любое Договаривающееся Государство может посредством уведомления Генерального Секретаря Организации Объединенных Наций потребовать созыва конференции для пересмотра настоящего Протокола. Генеральный Секретарь уведомляет все Договаривающиеся Государства об этом требовании, и конференция для пересмотра настоящего Протокола созывается Генеральным Секретарем, если в течение четырехмесячного срока со дня уведомления со стороны Генерального Секретаря не менее половины Договаривающихся Государств уведомят его, что они поддерживают это требование.

2. Если в соответствии с предшествующим пунктом созывается конференция, то Генеральный Секретарь уведомляет все Договаривающиеся Государства и приглашает их представить в течение трехмесячного срока такие предложения, какие они желают поставить на рассмотрение этой конференции. Генеральный Секретарь рассылает всем Договаривающимся Государствам предварительную повестку дня этой конференции вместе с текстами таких предложений по крайней мере за три месяца до того дня, когда конференция эта должна открыться.

3. На любую конференцию, созываемую в соответствии с настоящей статьей, Генеральный Секретарь приглашает все Договаривающиеся Государства и все другие Государства-члены Организации Объединенных Наций и каждого специализированного учреждения.

СТАТЬЯ 17

1. Любое Договаривающееся Государство может предложить одну или несколько поправок к настоящему Протоколу. Текст любой предлагаемой поправки препровождается Генеральному Секретарю Организации Объединенных На-

ций, который рассылает его всем Договаривающимся Государствам.

2. Любая предложенная поправка, разосланная в соответствии с предшествующим пунктом, считается акцептованной, если ни одно Договаривающееся Государство не заявит возражения в течение шестимесячного срока со дня рассылки этой предложенной поправки Генеральным Секретарем.

3. Генеральный Секретарь в кратчайший по возможности срок уведомляет все Договаривающиеся Государства, заявлено ли какое-либо возражение против предложенной поправки, и, если никаких возражений заявлено не было, поправка вступает в силу для всех Договаривающихся Государств через три месяца по истечении шестимесячного срока, упомянутого в предшествующем пункте.

СТАТЬЯ 18

Генеральный Секретарь Организации Объединенных Наций уведомляет все Государства-члены Организации Объединенных Наций и все другие Государства, которые были приглашены к участию в Конференции, о нижеследующем:

- а) о подписании, ратификациях и присоединениях, совершенных в соответствии со статьями 8 и 9;
- б) о дне, когда настоящий Протокол должен вступить в силу в соответствии со статьей 10;
- в) о денонсациях, полученных в соответствии со статьей 11;
- г) об утрате настоящим Протоколом силы в соответствии со статьей 12;
- д) об уведомлениях, полученных на основании статьи 13;
- е) о вступлении в силу любой поправки в соответствии со статьей 17.

СТАТЬЯ 19

Подлинник настоящего Протокола депонируется у Генерального Секретаря Организации Объединенных Наций, который препровождает заверенные копии такового всем членам Организации Объединенных Наций и всем другим Государствам, которые были приглашены на Конференцию.

В УДОСТОВЕРЕНИЕ ИЗЛОЖЕННОГО нижеподписавшиеся, будучи на то должным образом уполномочены, подписали настоящий Протокол.

СОВЕРШЕНО в Нью-Йорке четвертого июня тысяча девятьсот пятьдесят четвертого года в одном экземпляре на английском, испанском и французском языках, причем каждый из этих текстов является равно аутентичным.

Генеральному Секретарю поручается изготовить официальный перевод настоящего Протокола на китайском и русском языках и приобрести китайский и русский тексты к английскому, испанскому и французскому текстам, когда он будет препровождать заверенные копии таковых Государствам в соответствии со статьей 19 настоящего Протокола.

ПРИЛОЖЕНИЕ

ОБРАЗЕЦ ЗАЯВЛЕНИЯ

(ДОЛЖНО СОСТАВЛЯТЬСЯ НА ЯЗЫКЕ СТРАНЫ ВЫВОЗА С ПЕРЕВОДАМИ НА АНГЛИЙСКИЙ И ФРАНЦУЗСКИЙ ЯЗЫКИ)

ЗАЯВЛЕНИЕ

о ВРЕМЕННОМ БЕСПОШЛИННОМ ВВОЗЕ *относящихся к туризму осведомительных материалов без выдачи обязательств уплатить ввозные пошлины и налоги и без депонирования таких пошлин или налогов*

(Наименование организации) препровождает при настоящем заявлении указанные ниже относящиеся к туризму осведомительные материалы, направляемые ее (его) аккредитованному представителю (или утвержденному корреспонденту), имя которого указано ниже, для временного ввоза, под условием, что они должны быть вывезены обратно в течение двенадцатимесячного срока и что ими будут пользоваться только с целью привлечения туристов в страну, из которой эти материалы вывозятся.

(Наименование организации) обязуется не осуществлять распоряжения, безвозмездно или за плату, временно ввезенными предметами, не получив согласия таможенного управления страны, в которую эти материалы ввозятся, и без предварительного выполнения всех формальностей, которых требует это управление.

Эти материалы ввозятся временно под ответственность и против гарантии аккредитованного представителя или утвержденного корреспондента, имя которого указано ниже.

а) Перечень материалов:

.....
.....
.....
.....

б) Имя и адрес аккредитованного представителя или корреспондента, которому эти материалы препоручаются:

.....
.....

[Дана, подпись и печать официального
национального туристического
агентства страны происхождения]

**CUSTOMS CONVENTION
ON THE TEMPORARY IMPORTATION
OF PRIVATE ROAD VEHICLES**



UNITED NATIONS

1979

CUSTOMS CONVENTION ON THE TEMPORARY IMPORTATION OF PRIVATE ROAD VEHICLES

THE CONTRACTING STATES,

Desiring to facilitate the development of international touring,

Having regard to the aims of the Convention on Road Traffic, adopted by the United Nations Conference on Road and Motor Transport held at Geneva from 23 August to 19 September 1949 and opened for signature at Geneva on 19 September 1949,

Have decided to conclude a Convention and have agreed upon the following provisions:

CHAPTER I

DEFINITIONS

Article 1

For the purpose of this Convention:

(a) The term "import duties and import taxes" shall mean not only Customs duties but also all duties and taxes whatever chargeable by reason of importation;

(b) The term "vehicles" shall, unless the context otherwise requires, mean all road motor vehicles (including cycles with engines) and trailers (whether imported with the vehicle or separately), together with their component parts, and normal accessories and equipment, when imported with the vehicle;

(c) The term "private use" shall exclude the transport of persons for remuneration, reward or other consideration and the industrial or commercial transport of goods with or without remuneration;

(d) The term "temporary importation papers" shall include the Customs document showing the guarantee or deposit of import duties and import taxes;

(e) The term "persons" shall mean both natural and legal persons unless the context otherwise requires.

CHAPTER II

IMPORTATION WITHOUT PAYMENT OF IMPORT DUTIES AND IMPORT TAXES AND FREE OF IMPORT PROHIBITIONS AND RESTRICTIONS

Article 2

1. Each of the Contracting States shall grant temporary admission without payment of import duties and import taxes and free of import prohibitions and restrictions, subject to re-exportation and to the other conditions laid down in this Convention, to vehicles owned by persons normally resident outside its territory which are imported and utilized, for their private use on the occasion of a temporary visit, either by the owners of the vehicles or by other persons normally resident outside its territory.

2. Such vehicles shall be covered by temporary importation papers guaranteeing payment of import duties and import taxes, and if the case should arise, of any Customs penalties incurred, subject to the special provision of paragraph 4 of article 27.

Article 3

The fuel contained in the ordinary supply tanks of vehicles temporarily imported shall be admitted without payment of import duties and import taxes and free of import prohibitions and restrictions, it being understood that the ordinary tank is that designed by the maker for the type of vehicle concerned.

Article 4

1. Component parts imported for the repair of a particular vehicle already temporarily imported shall be admitted temporarily without payment of import duties and import taxes and free of import prohibitions and restrictions. Contracting States may require these parts to be covered by temporary importation papers.

2. Replaced parts which are not re-exported shall be liable to import duties and import taxes except where, in conformity with regulations of the coun-

try concerned, they may be abandoned free of all expense to the Exchequer or destroyed, under official supervision, at the expense of the parties concerned.

Article 5

Temporary importation papers and international circulation papers intended to be issued to persons residing in the country into which the papers are imported who wish to enter other countries and which are sent to the authorized touring associations by the corresponding foreign associations, by international organizations or by the Customs authorities of the Contracting States shall be admitted without payment of import duties and import taxes and free of import prohibitions and restrictions.

CHAPTER III

ISSUE OF TEMPORARY IMPORTATION PAPERS

Article 6

1. Subject to such guarantees and under such conditions as it may determine, each Contracting State may authorize associations, such as those affiliated to an international organization, to issue either directly or through corresponding associations the temporary importation papers covered by this Convention.

2. Temporary importation papers may be valid for a single country or Customs territory, or for several countries or Customs territories.

3. The period of validity of these papers shall not exceed a year from the date of issue.

Article 7

1. Temporary importation papers valid for the territories of all or several of the Contracting States shall be known as *carnets de passages en douane* and shall conform to the standard form contained in Annex 1 of this Convention.

2. If a *carnet de passages en douane* is not valid for one or several territories, the issuing association shall indicate the fact on the cover and on the importation vouchers of the *carnet*.

3. Temporary importation papers valid only for the territory of a single Contracting State may conform to the standard form contained in Annex 2 or in Annex 3 of this Convention. Contracting States may also use other documents, in accordance with their legislation or regulations.

4. The period of validity of temporary importation papers, other than those issued by authorized associations as provided for in article 6, shall be laid down by each Contracting State in accordance with its legislation or regulations.

5. Each Contracting State shall, upon request, supply the other Contracting States with models of temporary importation papers valid for its territory, other than those appearing in the annexes to this Convention.

CHAPTER IV

PARTICULARS ON TEMPORARY IMPORTATION PAPERS

Article 8

Temporary importation papers issued by authorized associations shall be made out in the name of the persons who own the vehicles temporarily imported or who have the possession or control of them provided that, if the vehicle has been hired, the papers shall be made out in the name of the hirer.

Article 9

1. The weight to be declared on temporary importation papers is the net weight of the vehicles. It shall be expressed in the metric system. In the case of papers valid for one country only, the Customs authorities of that country may prescribe the use of another system.

2. The value to be declared on temporary importation papers valid for one country only shall be expressed in the currency of that country. The value to be declared on a *carnet de passages en douane* shall be expressed in the currency of the country where the *carnet* is issued.

3. The articles and tool-kit which form the normal equipment of vehicles need not be specially declared on the temporary importation papers.

4. When the Customs authorities so require, parts (such as wheels, tyres, and inner tubes) and accessories not considered as constituting the normal equipment of the vehicle (such as radio sets, trailers not declared on a separate document, or luggage carriers) shall be declared on the temporary importation papers with the necessary particulars (such as weight and value) and shall be produced on exit from the country visited.

Article 10

Any particulars inserted on temporary importation papers by the issuing association may be altered only with the approval of the issuing or guaranteeing association. No alteration to the papers may be made after they have been passed by the Customs authorities of the country of importation except with the consent of those authorities.

Article 11

1. Vehicles admitted under the cover of temporary importation papers may be used, for their private use, by third persons duly authorized by the holders of the papers, provided that those third persons normally reside outside the country of importation and also fulfil the other conditions laid down in this Convention. The Customs authorities of the Contracting States have the right to require evidence that such persons have been duly authorized by the holders of the papers and fulfil the aforesaid conditions. If this evidence does not appear sufficient, the Customs authorities may refuse use of the vehicle in their country under cover of the papers. In the case of vehicles which have been hired, each Contracting State may, in the case of fear of abuse, require that the holder of the temporary importation paper be present at the time of importation of the vehicle.

2. Notwithstanding the provisions of the preceding paragraph, the Customs authorities of the Contracting States may permit, in special circumstances and under conditions of which they shall be sole judges, a vehicle circulating under cover of temporary importation papers to be driven by a person who is normally resident in the country of importation, in particular when the driver drives the vehicle on behalf of or under instructions from the holder of the temporary importation papers.

CHAPTER V

CONDITIONS OF TEMPORARY IMPORTATION

Article 12

1. The vehicles mentioned in the temporary importation papers shall be re-exported in the same general state, except for wear and tear, within the period of validity of such papers. In the case of vehicles which have been hired, the Customs authorities of the Contracting States shall have the

right to require the re-exportation of the vehicle as soon as the hirer has left the country of temporary importation.

2. Evidence of re-exportation shall be provided by the exit visa properly appended to the temporary importation papers by the Customs authorities of the country into which the vehicles were temporarily imported.

Article 13

1. Notwithstanding the requirement of re-exportation laid down in article 12, the re-exportation of badly damaged vehicles shall not be required, in the case of duly authenticated accidents, provided that the vehicles:

(a) are subjected to the import duties and import taxes to which they are liable; or

(b) are abandoned free of all expense to the Exchequer of the country into which they were imported temporarily; or

(c) are destroyed, under official supervision, at the expense of the parties concerned

as the Customs authorities may require.

2. When a vehicle temporarily admitted cannot be re-exported as a result of a seizure, other than a seizure made at the suit of private persons, the requirement of re-exportation within the period of validity of the temporary importation papers shall be suspended for the duration of the seizure.

3. The Customs authorities shall notify, so far as possible, to the guaranteeing association, seizures made by or on behalf of these Customs authorities of vehicles admitted under cover of temporary importation papers guaranteed by that association and shall advise it of the measures they intend to take.

Article 14

Vehicles imported into the territory of one of the Contracting States under cover of temporary importation papers may not be used even incidentally for transport against payment, reward or other consideration between points within the frontiers of that territory.

Article 15

Persons entitled to temporary importation facilities may, during the period of validity of temporary

importation papers, import the vehicles covered by those papers as often as necessary, on condition that they have each passage (entry and exit) established by a visa of the Customs officers concerned if the Customs authorities so require. Temporary importation papers may be made valid for a single journey only.

Article 16

When temporary importation papers without detachable vouchers for each passage are used, the visas given by the Customs officers between the first entry and the final exit are provisional. Nevertheless, when the last visa is a provisional exit visa, it will be admitted as proof of the re-exportation of the vehicle or component parts temporarily imported.

Article 17

When temporary importation papers with a detachable voucher for each passage are used, each entry implies the passing of the document by the Customs, and each subsequent exit constitutes its final discharge, except as provided in article 18.

Article 18

When the Customs authorities of a country have finally and unconditionally discharged temporary importation papers they can no longer claim from the guaranteeing association payment of import duties and import taxes, unless the certificate of discharge was obtained improperly or fraudulently.

Article 19

Visas on temporary importation papers used under the conditions laid down in this Convention shall not be subject to the payment of charges for Customs attendance during the authorized hours for Customs offices and posts.

CHAPTER VI

EXTENSION OF VALIDITY AND RENEWAL OF TEMPORARY IMPORTATION PAPERS

Article 20

The lack of proof of re-exportation within the time allowed of vehicles temporarily imported shall be disregarded when the vehicles are presented to the Customs authorities for re-exportation within fourteen days from the expiry of the papers and satisfactory explanations of the delay are given.

Article 21

Each of the Contracting States shall recognize as valid extensions of validity of *carnets de passages en douane* granted by another Contracting State in accordance with the procedure laid down in Annex 4 of this Convention.

Article 22

1. Requests for extension of validity of temporary importation papers shall be presented to the competent Customs authorities before the expiry of the period of validity of these papers, unless this is rendered impossible by *force majeure* . If the temporary importation paper has been issued by an authorized association, the request for extension shall be made by the association which guarantees the papers.

2. Extensions of time necessary for the re-exportation of vehicles or component parts imported temporarily shall be granted when the persons concerned can establish to the satisfaction of the Customs authorities that they are prevented by *force majeure* from re-exporting the said vehicles or component parts within the time allowed.

Article 23

Each of the Contracting States shall, unless the conditions of temporary admission are no longer satisfied, authorize, subject to whatever measures of control they may consider necessary, the renewal of temporary importation papers issued by the authorized associations and relating to vehicles or component parts temporarily imported into its territory. Requests for renewal shall be presented by the guaranteeing association.

CHAPTER VII

REGULARIZATION OF TEMPORARY IMPORTATION PAPERS

Article 24

1. If temporary importation papers have not been regularly discharged, the Customs authorities of the country of importation shall (whether the papers have expired or not) accept as evidence of re-exportation of the vehicle or component parts the presentation of a certificate based on the standard form shown in Annex 5 of this Convention issued by an official authority (consul, Customs, police, mayor,

judicial officer, etc.), attesting the facts that the vehicle or component parts in question have been presented to it and are outside the country of importation. They may also accept any other documentary evidence that the vehicle or component parts are outside the country of importation. In the case of papers, other than the *carnets de passages en douane*, which have not expired, the papers shall be produced at the same time as the evidence referred to above. In the case of *carnets* account shall be taken, as evidence of re-exportation of the vehicles or component parts, of the visas entered thereon by the Customs authorities of countries subsequently visited.

2. In the case of the destruction, loss or theft of a temporary importation paper not regularly discharged but relating to a vehicle or component parts which have been re-exported, the Customs authorities of the country of importation shall accept as proof of re-exportation the presentation of a certificate based on the standard form shown in Annex 5 of this Convention issued by an official authority (consul, Customs, police, mayor, judicial official, etc.), attesting the facts that the vehicle or component parts in question have been presented to it and are outside the country of importation after the date of expiry of the paper. They may also accept any other documentary evidence that the vehicle or component parts are outside the country of importation.

3. In the case of the destruction, loss or theft of a *carnet de passages en douane* while the vehicle or component parts to which it refers are in the territory of one of the Contracting States, the Customs authorities of that State shall, at the request of the association concerned, accept a replacement document, the validity of which expires on the date of expiration of validity of the *carnet* which it replaces. This acceptance will annul the previous acceptance of the *carnet* destroyed, lost or stolen. If, instead of a replacement document, an export licence or similar document is issued for the re-exportation of the vehicle or component parts, the exit visa on this licence or document shall be considered as sufficient proof of re-exportation.

4. If the vehicle is stolen after having been re-exported from the country of temporary importation, without the exit having been regularly endorsed on the temporary importation papers and in the absence of entry visas on the papers entered

thereon by the Customs authorities of countries subsequently visited, the papers may nevertheless be regularized provided that the guaranteeing association furnishes the papers together with such evidence of theft as may be considered sufficient. If the temporary importation papers have not expired, the Customs authorities may require their surrender.

Article 25

In the cases referred to in article 24, the Customs authorities shall have the right to charge a regularization fee.

Article 26

Customs authorities shall not have the right to require from the guaranteeing association payment of import duties and import taxes on vehicles or component parts temporarily imported when the non-discharge of the temporary importation papers has not been notified to the guaranteeing association within a year of the date of expiry of the validity of those papers.

Article 27

1. The guaranteeing associations shall have a period of one year from the date of notification of the non-discharge of temporary importation papers in which to furnish proof of the re-exportation of the vehicles or component parts in question under the conditions laid down in this Convention.

2. If such proof is not furnished within the time allowed, the guaranteeing association shall forthwith deposit or pay provisionally the import duties and import taxes payable. This deposit or payment shall become final after a period of one year from the date of the deposit or provisional payment. During the latter period, the guaranteeing association may still avail itself of the facilities provided by the preceding paragraph with a view to repayment of the sums deposited or paid.

3. For countries whose regulations do not provide for the deposit or provisional payment of import duties, payments made in conformity with the provisions of the preceding paragraph will be regarded as final, it being understood that the sums paid may be refunded when the conditions laid down in this article are fulfilled.

4. In the case of the non-discharge of temporary importation papers, the guaranteeing association

shall not be required to pay a sum greater than the total of the import duties and import taxes applicable to the vehicles or component parts not re-exported, together with interest if applicable.

Article 28

In the event of fraud, contravention or abuse the Contracting States shall, notwithstanding the provisions of this Convention, be free to take proceedings, against persons using temporary importation papers, for the recovery of the import duties and import taxes and also for the imposition of any penalties to which such persons have rendered themselves liable. In such cases, the guaranteeing associations shall lend their assistance to the Customs authorities.

CHAPTER VIII

MISCELLANEOUS PROVISIONS

Article 29

The Contracting States shall endeavour not to introduce Customs procedures which might have the effect of impeding the development of international touring.

Article 30

In order to expedite customs procedures contiguous Contracting States shall endeavour to place their respective Customs posts close together and to keep them open during the same hours.

Article 31

Any breach of the provisions of this Convention, any substitution, false declaration or act having the effect of causing a person or an article improperly to benefit from the system of importation laid down in this Convention, may render the offender liable in the country where the offence was committed to the penalties prescribed by the laws of that country.

Article 32

Nothing in this Convention shall prevent Contracting States which form a customs or economic union from enacting special provisions applicable to residents of the States forming that union.

CHAPTER IX

FINAL PROVISIONS

Article 33

1. This Convention shall be open for signature until 31 December 1954 on behalf of any State Mem-

ber of the United Nations and any other State invited to attend the United Nations Conference on Customs Formalities for the Temporary Importation of Private Road Motor Vehicles and for Tourism held in New York in May and June 1954, hereinafter referred to as the Conference.

2. This Convention shall be subject to ratification and the instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 34

1. From 1 January 1955 this Convention shall be open for accession by any State referred to in paragraph 1 of article 33 and any other State so invited by the Economic and Social Council of the United Nations. It shall also be open for accession on behalf of any Trust Territory of which the United Nations is the Administering Authority.

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

Article 35

1. This Convention shall enter into force on the ninetieth day following the date of the deposit of the fifteenth instrument of ratification or accession either without reservation or with reservations accepted in accordance with article 39.

2. For each State ratifying or acceding to the Convention after the date of the deposit of the fifteenth instrument of ratification or accession in accordance with the preceding paragraph, the Convention shall enter into force on the ninetieth day following the date of the deposit by such State of its instrument of ratification or accession either without reservation or with reservations accepted in accordance with article 39.

Article 36

1. After this Convention has been in force for three years, any Contracting State may denounce it by so notifying the Secretary-General of the United Nations.

2. Denunciation shall take effect fifteen months after the date of receipt by the Secretary-General of the United Nations of the notification of denunciation.

Article 37

This Convention shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting States is less than eight.

Article 38

1. Any State may, at the time of the deposit of its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that this Convention shall extend to all or any of the territories for the international relations of which it is responsible. The Convention shall extend to the territories named in the notification as from the ninetieth day after its receipt by the Secretary-General if the notification is not accompanied by a reservation, or from the ninetieth day after the notification has taken effect in accordance with article 39, or on the date on which the Convention enters into force for the State concerned, whichever is the later.

2. Any State which has made a declaration under the preceding paragraph extending this Convention to any territory for whose international relations it is responsible may denounce the Convention separately in respect of that territory in accordance with the provisions of article 36.

Article 39

1. Reservations to this Convention made before the signing of the Final Act shall be admissible if they have been accepted by a majority of the members of the Conference and recorded in the Final Act.

2. Reservations made after the signing of the Final Act shall not be admitted if objection is expressed by one-third of the Signatory States or of the Contracting States as hereinafter provided.

3. The text of any reservation submitted to the Secretary-General of the United Nations by a State at the time of the signature, the deposit of an instrument of ratification or accession or of any notification under article 38 shall be circulated by the Secretary-General to all States which have at that

time signed, ratified or acceded to the Convention. If one-third of these States expresses an objection within ninety days from the date of circulation, the reservation shall not be accepted. The Secretary-General shall notify all States referred to in this paragraph of any objection received by him as well as of the acceptance or rejection of the reservation.

4. An objection by a State which has signed but not ratified the Convention shall cease to have effect if, within a period of nine months from the date of making its objection, the objecting State has not ratified the Convention. If, as the result of an objection ceasing to have effect, a reservation is accepted by application of the preceding paragraph, the Secretary-General shall so inform the States referred to in that paragraph. The text of any reservation shall not be circulated to any signatory State under the preceding paragraph if that State has not ratified the Convention within three years following the date of signature on its behalf.

5. The State submitting the reservation may, within a period of twelve months from the date of the notification by the Secretary-General referred to in paragraph 3 that a reservation has been rejected in accordance with the procedure provided for in that paragraph, withdraw the reservation, in which case the instrument of ratification or accession or the notification under article 38 as the case may be shall take effect with respect to such State as from the date of the withdrawal. Pending such withdrawal, the instrument or the notification as the case may be, shall not have effect, unless, by application of the provisions of paragraph 4, the reservation is subsequently accepted.

6. Reservations accepted in accordance with this article may be withdrawn at any time by notification to the Secretary-General.

7. No Contracting State shall be required to extend to a State making a reservation the benefit of the provisions to which such reservation applies. Any State availing itself of this right shall notify the Secretary-General accordingly and the latter shall communicate this decision to all signatory and Contracting States.

Article 40

1. Any dispute between two or more Contracting States concerning the interpretation or application

of this Convention shall so far as possible be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting States in dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the States in dispute. If within three months from the date of the request for arbitration the States in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those States may request the President of the International Court of Justice to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting States concerned.

Article 41

1. After this Convention has been in force for three years, any Contracting State may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Convention. The Secretary-General shall notify all Contracting States of the request and a review conference shall be convened by the Secretary-General if, within a period of four months following the date of notification by the Secretary-General, not less than one-half of the Contracting States notify him of their concurrence with the request.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all Contracting States and invite them to submit within a period of three months such proposals as they may wish the conference to consider. The Secretary-General shall circulate to all Contracting States the provisional agenda for the conference together with the texts of such proposals at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened in accordance with this article all Contracting States and all other States Members of the United Nations or of any of the specialized agencies.

Article 42

1. Any Contracting State may propose one or more amendments to this Convention. The text of any proposed amendment shall be transmitted to the Secretary-General of the United Nations who shall circulate it to all Contracting States.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting State expresses an objection within a period of six months following the date of circulation of the proposed amendment by the Secretary-General.

3. The Secretary-General shall notify as soon as possible all Contracting States whether an objection to the proposed amendment has been expressed, and if no such objection has been expressed, the amendment shall enter into force for all Contracting States three months after the expiration of the period of six months referred to in the preceding paragraph.

Article 43

The Secretary-General of the United Nations shall notify all Member States of the United Nations and all other States invited to attend the Conference of the following:

- (a) Signatures, ratifications and accessions, received in accordance with articles 33 and 34;
- (b) The date upon which this Convention shall enter into force in accordance with article 35;
- (c) Denunciations received in accordance with article 36;
- (d) The abrogation of this Convention in accordance with article 37;
- (e) Notifications received under article 38;
- (f) Entry into force of any amendment in accordance with article 42.

Article 44

The original of this Convention shall be deposited with the Secretary-General of the United Nations who shall transmit certified copies thereof to all Members of the United Nations and all other States invited to the Conference.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have signed this Convention.

DONE at New York this fourth day of June, one thousand nine hundred and fifty-four, in a single copy in the English, French and Spanish languages, each text being equally authentic.

The Secretary-General is requested to prepare an authoritative translation of this Convention in the Chinese and Russian languages and to add the Chinese and Russian texts to the English, French and Spanish texts when transmitting certified copies thereof to the States in accordance with article 44 of this Convention.

ANNEX I

"CARNET DE PASSAGES EN DOUANE"

The *carnet* is issued in French.

The dimensions are 22 x 27 cm.

The issuing association shall insert its name on each voucher and shall include the initials of the international organization to which it belongs.

[International Organization]

CARNET DE PASSAGES EN DOUANE FOR MOTOR VEHICLES AND TRAILERS

No. [REDACTED]

1 **VALID FOR ONE YEAR, i.e., until** **inclusive,** 1
2 [insert the date in red ink] 2

3 subject to compliance by the holder during this period with the Customs laws and regulations of the countries visited. 3

4 **Issued by**  4

5 **Holder**  5
6 [BLOCK LETTERS] 6

7 **Normal residence or business address** 7
8 [BLOCK LETTERS] 8

9 For the vehicle registered in under No. 9

This carnet may be used in the following countries:

(LIST OF COUNTRIES)

--	--	--

DESCRIPTION OF VEHICLE

EXTENSION OF VALIDITY

7 MOTOR VEHICLE driven by internal combustion, electricity, steam; TRAILER

8 Type (car, bus, lorry, tractor, motor-cycle with or without side-car, cycle with auxiliary engine)

Delete words
not applicable

9 Registered in _____ under No. _____

10 Chassis . . . Make _____

11 No. _____

12 Make _____

13 Engine . . . No. _____

14 Number of cylinders _____

15 Horse power _____

16 Type or shape _____

17 Coachwork : Colour _____

18 Upholstery _____

19 Number of seats or carrying capacity _____

20 Spare tyres _____

21 Radio (indicate make) _____

22 Other particulars _____

23 _____

24 _____

25 _____

26 Net weight of vehicle in kg. _____

27 Value of vehicle _____

28 Issued at _____ the _____ 19 _____

29 On condition that the holder re-exports the vehicle within the specified period of validity and complies with the Customs laws and regulations relating to the temporary admission of motor vehicles in the countries visited under the guarantee, in each country where the document is valid, of the authorized association affiliated to the undersigned international organization. On expiry, the carnet must be returned to the association which delivered it to the holder.

30 Holder's signature

Signature of Secretary-General
of the international organization

Signature of authorized official
of the issuing association

1
COUNTERFOIL


2 Importation into _____

3 of the vehicle described in carnet

4 No. _____

5 took place on _____

6 at the Customs Office of _____


7  Customs stamp

8 Customs Officer's signature _____

9 Exportation from _____

10 took place on _____

11 at the Customs Office of _____

12  Customs stamp

13 Customs Officer's signature _____

1
EXPORTATION VOUCHER

2 Of Carnet de Passages
en Douane No. _____

3 VALID until _____

4 Issued by _____

5 Holder _____ [Block letters]

6 Normal residence
or business address _____ [Block letters]

7 For a **MOTOR VEHICLE** driven by internal
combustion, electricity or steam; **TRAILER** Delete
words
not
applicable

8 Type (car, bus, lorry, van, tractor, motorcycle with
or without sidcar, cycle with auxiliary engine) _____

9 Registered in _____ under No. _____

10 Chassis *Make* _____

11 *No.* _____

12 *Make* _____

13 *No.* _____

14 Engine *Number of cylinders* _____

15 *Horse power* _____

16 *Type or shape* _____

17 Colour _____

18 Coachwork *Upholstery* _____

19 *Number of seats or carrying capacity* _____

20 Spare tyres _____

21 Radio (indicate make) _____

22 Other particulars _____

23 _____

24 _____


25 Net weight of vehicle in kg _____

26 Value of vehicle _____

27 Date of exportation _____

28 At the Customs Office of _____

29 Voucher registered under No. _____

31  Customs stamp

32 Customs Officer's signature _____

33 To be returned to the Customs Office of importation at _____

34 Where the carnet has been registered under No. _____

1
IMPORTATION VOUCHER

2 Of Carnet de Passages
en Douane No. _____

3 VALID until _____

4 Issued by _____

5 Holder _____ [Block letters]

6 Normal residence
or business address _____ [Block letters]

7 For a **MOTOR VEHICLE** driven by internal
combustion, electricity or steam; **TRAILER** Delete
words
not
applicable

8 Type (car, bus, lorry, van, tractor, motorcycle with
or without sidcar, cycle with auxiliary engine) _____

9 Registered in _____ under No. _____

10 Chassis *Make* _____

11 *No.* _____

12 *Make* _____

13 *No.* _____

14 Engine *Number of cylinders* _____

15 *Horse power* _____

16 *Type or shape* _____

17 Colour _____

18 Coachwork *Upholstery* _____

19 *Number of seats or carrying capacity* _____

20 Spare tyres _____

21 Radio (indicate make) _____

22 Other particulars _____

23 _____

24 _____


25 Net weight of vehicle in kg _____

26 Value of vehicle _____

27 Date of importation _____

28 At the Customs Office of _____

29 Voucher registered under No. _____

31  Customs stamp

32 Customs Officer's signature _____

33 N.B.—The Customs Officer should fill in lines 23 and 24
of the adjacent exportation voucher.

I declare that the particulars overleaf are true and correct, that I am normally resident outside the country of importation, that I am visiting that country only for a temporary period, that I will comply with all Customs conditions and requirements regarding the temporary importation of vehicles/trailers and that I will re-export the vehicle/trailer referred to overleaf within the period of validity of this document.

.....[Holder's signature]

The following information is provided by the issuing association
to motorists.

ANNEX 2

TRIPTYCH

The triptych should be printed in the national language of the country of importation and, if desired, also in one other language.

The dimensions are 18 x 29.5 cm.

1. IMPORTATION VOUCHER

This voucher to be detached and retained by the Customs Office of Importation.

TRIPTYCH No. _____

For _____
(nature of vehicle)

VALID until _____

Guaranteed by _____
Delivered by _____
Holder _____
Normal residence _____ (block letters)
or business address _____

For a MOTOR VEHICLE driven by internal combustion, electricity, steam; TRAILER
Type (car, bus, lorry, van, tractor, motorcycle with or without sidecar, cycle with auxiliary engine) _____ Delete words not applicable

Registered in _____ under No. _____

Chassis Make _____
No. _____

Engine Make _____
No. _____
Number of cylinders _____
Horse power _____

Coachwork Type or shape _____
Colour _____
Upholstery _____
Number of seats or carrying capacity _____

Spare tyres _____
Radio (indicate make) _____
Other particulars _____

Net weight of vehicle, in kg _____
Value of vehicle _____

Date of importation _____
At the Customs Office of _____

Voucher registered under No. _____



Customs Officer's signature

The Customs Officer should make a similar entry in the corresponding section of Vouchers Nos. 1 and 2.

TEMPORARY EXITS AND RE-ENTRIES

Customs stamps and Customs Officers' signatures
on temporary exits and re-entries

X	EXIT
ENTRY	EXIT
ENTRY	EXIT
ENTRY	EXIT
ENTRY	EXIT
ENTRY	EXIT
ENTRY	EXIT
ENTRY	EXIT
ENTRY	X

2. HOLDER'S COPY

This voucher is to be retained by the holder after having been stamped and signed by the Customs authorities (1) on first importation into _____ (2) on final re-exportation from _____ and must subsequently be returned to _____ (association which delivered the document to the holder).

TRIPTYCH No. _____

For _____
(nature of vehicle)

VALID until _____

Guaranteed by _____
Delivered by _____
Holder _____
Normal residence _____ (block letters)
or business address _____

For a MOTOR VEHICLE driven by internal combustion, electricity, steam; TRAILER
Type (car, bus, lorry, van, tractor, motorcycle with or without sidecar, cycle with auxiliary engine) _____ Delete words not applicable

Registered in _____ under No. _____

Chassis Make _____
No. _____

Engine Make _____
No. _____
Number of cylinders _____
Horse power _____

Coachwork Type or shape _____
Colour _____
Upholstery _____
Number of seats or carrying capacity _____

Spare tyres _____
Radio (indicate make) _____
Other particulars _____

Net weight of vehicle, in kg _____
Value of vehicle _____

Date of importation _____
At the Customs Office of _____

Voucher registered under No. _____



Customs Officer's signature

The Customs Officer should make a similar entry in the corresponding section of Vouchers Nos. 1 and 2

Date of final re-exportation _____
At the Customs Office of _____



Customs Officer's signature

The Customs Officer should make a similar entry at the foot of Voucher No. 2.

TRIPTYCH

For _____
(country of validity)

No. _____

This vehicle is imported subject to the holder's obligation to re-export it by the date specified above and to comply with the Customs laws and regulations relating to the temporary admission of motor vehicles in the countries visited, under the guarantee of _____ (the guaranteeing association) in virtue of an undertaking which the latter association has given to _____ (the Customs authority) the _____ 19_____.

Signature of the Secretary
of the guaranteeing association _____

Signature of holder _____

2. EXPORTATION VOUCHER

This voucher to be detached and retained at the Customs Office of exportation, to be forwarded to the Customs Office of the first importation.

TRIPTYCH No. _____

For _____
(country of validity)

VALID until _____

Guaranteed by _____

Delivered by _____

Holder _____

Normal residence _____ (block letters)
or business address _____

For a MOTOR VEHICLE driven by internal combustion, electricity, steam; TRAILER } Delete words not applicable
Type (car, bus, lorry, van, tractor, motorcycle with or without sidecar, cycle with auxiliary engine) }

Registered in _____ under No. _____

Chassis { Make _____
No. _____

Engine { Make _____
No. _____

Number of cylinders _____

Horse power _____

Coachwork { Type or shape _____
Colour _____

Upholstery _____

Number of seats or carrying capacity _____

Spare tyres _____

Radio (indicate make) _____

Other particulars _____

Net weight of vehicle in kg _____

Value of vehicle _____

Date of importation _____

At the Customs Office of _____

Voucher registered under No. _____



Customs Officer's signature

The Customs Officer should make a similar entry in the corresponding section of Vouchers Nos. 1 and 3.

Date of final re-exportation _____

At the Customs Office of _____



Customs Officer's signature

The Customs Officer should make a similar entry at the foot of Voucher No. 3.

ANNEX 3

DIPTYCH

The diptych is printed in the national languages of the two countries to which it relates.

The dimensions are 11 x 24.5 cm.

The diptych comprises:

- (1) A counterfoil with a detachable sticker,
- (2) Holder's voucher with a certificate of identification,

models of which are contained in the present annex.

The diptych dispenses with the passing of the document by the Customs authority of the country of importation and with entry and exit visas. The document is used as follows:

The diptych is issued by the authorized association of the country of registration of the vehicle. The counterfoil is retained by the issuing association. The detachable sticker is affixed to the windscreen of the vehicle.

The voucher is given to the holder who must return it to the issuing association with the certificate of identification duly completed, within fifteen days from the date of expiry of the document.

A list of all documents which expired in the preceding month and which have not been regularized is submitted by the issuing association to the Customs authorities of its country for transmission to the Customs authorities of the country of temporary importation. The guaranteeing association of the country of temporary importation is responsible for the payment of import duties and import taxes claimed by the Customs authorities.

The sticker, affixed to the windscreen of the vehicle, enables the Customs authorities of the exit office and of the office of entry into the country of temporary importation to see immediately that the vehicle is covered by a Customs pass the presentation of which they may, if necessary, require.

Issuing association.....

1

Document authorizing the temporary importation into

...../..... of the **DIPTYCH No.**
...../.....

VALID until.....

Holder.....
Normal residence..... (block letters)
or business address.....

For a **MOTOR VEHICLE** driven by internal combustion, electricity, steam; **TRAILER**
Type (car, bus, lorry, van, tractor, motorcycle with or without sidecar, cycle with auxiliary engine) } Delete words not applicable

Registered in..... under No.....

Chassis { Make.....
No.....

Engine { Make.....
No.....
Number of cylinders.....
Horse power.....

Coachwork { Type or shape.....
Colour.....
Upholstery.....
Number of seats or carrying capacity.....

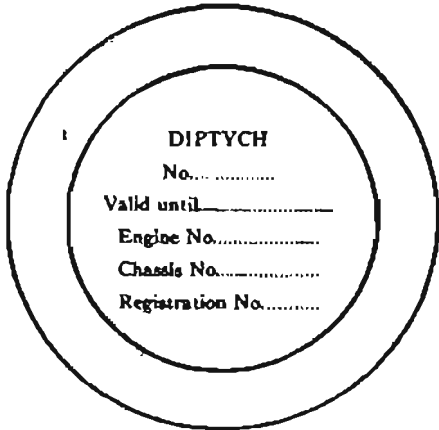
Spare tyres.....

Radio (indicate make).....

Other particulars.....

Net weight of vehicle in kg.....

Value of vehicle.....



Issuing association.....

1

Document authorizing the temporary importation into

...../..... of the **DIPTYCH No.**
...../.....

VALID until.....

Holder.....
Normal residence..... (block letters)
or business address.....

For a **MOTOR VEHICLE** driven by internal combustion, electricity, steam; **TRAILER**
Type (car, bus, lorry, van, tractor, motorcycle with or without sidecar, cycle with auxiliary engine) } Delete words not applicable

Registered in..... under No.....

Chassis { Make.....
No.....

Engine { Make.....
No.....
Number of cylinders.....
Horse power.....

Coachwork { Type or shape.....
Colour.....
Upholstery.....
Number of seats or carrying capacity.....

Spare tyres.....

Radio (indicate make).....

Other particulars.....

Net weight of vehicle in kg.....

Value of vehicle.....

This vehicle is imported subject to the holder's obligation re-export it by the date specified above and to comply with the Customs laws and regulations relating to the temporary admission of motor vehicles in the countries visited, under the guarantee of..... (the guaranteeing association in virtue of an undertaking which the latter association has given to the Customs authorities.

.....the.....19.....



Signature of the Secretary of the guaranteeing association.....

Signature of holder.....

On the expiry of this voucher the holder must arrange for completion of the identification certificate on the reverse side and return the volet to the issuing association.

¹ Space reserved for indication of the two countries jointly authorizing the use of the diptych for vehicles registered in one of them to be temporarily imported into the other and vice versa.

IDENTIFICATION CERTIFICATE

To be completed by one of the authorities indicated below and returned to the issuing association on expiry of the holder's voucher.

..... the..... 19.....

We the undersigned

(1).....

certify that the vehicle described on the reverse side, was presented for our inspection this day (2)

the property of Mr.

resident at

In witness whereof we have issued this certificate.

We have this day destroyed the sticker affixed to the said vehicle.



.....
Signature

- (1) Customs officer, mayor, commissioner of police or of gendarmerie, notary, court official or any other departmental official entitled to use an official stamp.
- (2) The description of the vehicle is to be verified in all particulars and any discrepancies noted.

I hereby undertake to comply with the Customs laws and regulations relating to temporary importation into

....., subject to the legal penalties, and to arrange for this tourism document to be authorized by

The holder

.....
Signature

The issuing association guarantees the undertakings given above to the full extent of the duties and taxation applicable to the vehicle described and in respect of which this document is issued.

.....
Signature and stamp

ANNEX 4

EXTENSION OF VALIDITY OF THE "CARNET DE PASSAGES EN DOUANES"

I. The stamp for extension of validity shall conform to the model contained in the present annex.

The stamp shall be drawn up in French. The inscribed wording may be repeated in another language.

2. The following procedure shall be observed by the person requesting the extension and by the guaranteeing association dealing with the request:

(a) As soon as the holder of a *carnet de passages en douane* realizes that he is obliged to request an extension of the period of validity of the document, he sends to the guaranteeing association the *carnet* and a request for extension, indicating the circumstances which oblige him to make the request. He will submit with his request, as supporting evidence, such papers as a medical certificate, a statement from the garage repairing his vehicle, or any other authentic document showing that the delay in question is caused by *force majeure*.

(b) If the guaranteeing association considers that the request for extension might be passed on to the Customs authorities, it stamps the cover of the *carnet de passages en douane* in the space specially reserved for this purpose.

(c) In the left-hand side of the stamp the guar-



anteeing association fills in the date, in figures and words, until which the extension is requested. The President or representative of the association signs and the stamp of the association is affixed.

(d) The length of the extension must not exceed a reasonable period necessary to complete the journey, and should not normally exceed three months from the previous date of expiry of the *carnet*.

(e) The guaranteeing association then sends the *carnet* to the competent Customs authority of its country. The request made by the holder of the *carnet* and the supporting evidence are attached to the *carnet*.

(f) The Customs authority decides whether the extension shall be granted. It may reduce the period of extension requested, or refuse to grant any extension. If it is granted, the competent Customs officer completes the stamp placed on the cover of the *carnet* by the guaranteeing association, by adding a serial or registry number, the place and date and his own official position. He then signs and adds the Customs stamp.

(g) The *carnet* is then returned to the guaranteeing association, which in turn returns it to the person concerned.

<p>Country</p> <p>Guaranteeing association</p> <p>The extension of validity for all countries where this <i>carnet</i> is valid, is requested until</p> <p>..... (in figures and words)</p> <p>..... the 19....</p> <div style="display: flex; justify-content: space-around; align-items: center;"> <div style="text-align: center;">  <p>Stamp of the guaranteeing association</p> </div> <div style="text-align: center;"> <p>Signature of the President or representative of the guaranteeing association</p> </div> </div>	<p>No.</p> <p>Extension granted until</p> <p>..... (in figures and words)</p> <p>..... the 19....</p> <div style="display: flex; justify-content: space-around; align-items: center;"> <div style="text-align: center;">  <p>Customs stamp</p> </div> <div style="text-align: center;"> <p>Signature and official position of the Customs officer</p> </div> </div>
--	--

**CONVENTION DOUANIÈRE
RELATIVE À L'IMPORTATION TEMPORAIRE
DES VÉHICULES ROUTIERS PRIVÉS**



NATIONS UNIES

1979

CONVENTION DOUANIERE RELATIVE A L'IMPORTATION TEMPORAIRE DES VEHICULES ROUTIERS PRIVES

LES ETATS CONTRACTANTS,

Désireux de faciliter le développement du tourisme international,

Considérant les objets de la Convention sur la circulation routière adoptée par la Conférence des Nations Unies sur les transports routiers et les transports automobiles tenue à Genève, du 23 août au 19 septembre 1949, et ouverte à la signature à Genève le 19 septembre 1949,

Ont décidé de conclure une Convention et sont convenus des dispositions suivantes:

CHAPITRE PREMIER

DÉFINITIONS

Article premier

Aux fins de la présente Convention, on entend:

a) Par "droits et taxes d'entrée", non seulement les droits de douane, mais aussi tous droits et taxes quelconques exigibles du fait de l'importation;

b) Par "véhicules", à moins que le contraire ne résulte du contexte, tous véhicules routiers à moteur (y compris les cycles à moteur) et les remorques (importées avec le véhicule ou séparément), ainsi que leurs pièces de rechange, leurs accessoires et équipement normaux importés avec le véhicule;

c) Par "usage privé", l'utilisation à des fins autres que le transport de personnes moyennant rémunération, prime ou autre avantage matériel, et autres que le transport industriel ou commercial de marchandises avec ou sans rémunération;

d) Par "titre d'importation temporaire", le document douanier permettant de constater la garantie ou la consignation des droits et taxes d'entrée;

e) Par "personnes", les personnes physiques et morales, à moins que le contraire ne résulte du contexte.

CHAPITRE II

IMPORTATION EN FRANCHISE DES DROITS ET TAXES D'ENTRÉE SANS PROHIBITIONS NI RESTRICTIONS D'IMPORTATION

Article 2

1. Chacun des Etats contractants admet en franchise temporaire des droits et taxes d'entrée, sans prohibitions ni restrictions d'importation, à charge de réexportation et sous les autres conditions prévues par la présente Convention, les véhicules appartenant à des personnes qui ont leur résidence normale en dehors de son territoire et qui sont importés et utilisés pour leur usage privé à l'occasion d'une visite temporaire, soit par les propriétaires de ces véhicules, soit par d'autres personnes qui ont leur résidence normale en dehors de son territoire.

2. Ces véhicules sont placés sous le couvert d'un titre d'importation temporaire garantissant le paiement des droits et taxes d'entrée et, éventuellement, des amendes douanières encourues, sous réserve des dispositions spéciales prévues par le paragraphe 4 de l'article 27.

Article 3

Sont admis en franchise des droits et taxes d'entrée, et sans prohibitions ni restrictions d'importation, les combustibles et carburants contenus dans les réservoirs normaux des véhicules importés temporairement, étant entendu que le réservoir normal est celui prévu par le constructeur pour le type de véhicule en question.

Article 4

1. Les pièces détachées importées pour servir à la réparation d'un véhicule déterminé déjà importé temporairement sont admises temporairement en franchise des droits et taxes d'entrée et sans prohibitions ni restrictions d'importation. Les Etats contractants peuvent exiger que ces pièces soient placées sous le couvert d'un titre d'importation temporaire.

2. Les pièces remplacées non réexportées sont passibles des droits et taxes d'entrée à moins que, conformément à la réglementation du pays intéressé, elles ne soient abandonnées franches de tous frais au Trésor public ou bien détruites, sous contrôle officiel, aux frais des intéressés.

Article 5

Sont admis au bénéfice de la franchise des droits et taxes d'entrée, et sans prohibitions ni restrictions d'importation, les formulaires de titres d'importation temporaire et de circulation internationale destinés à être délivrés aux personnes résidant dans le pays d'importation desdits formulaires qui veulent se rendre dans d'autres pays, et qui sont expédiés aux associations de tourisme autorisées par les associations étrangères correspondantes, par les organisations internationales ou par les autorités douanières des Etats contractants.

CHAPITRE III

DÉLIVRANCE DES TITRES D'IMPORTATION TEMPORAIRE

Article 6

1. Conformément aux garanties et sous les conditions qu'il peut déterminer, chaque Etat contractant peut habiliter des associations, et notamment celles qui sont affiliées à une organisation internationale, à délivrer, soit directement, soit par l'intermédiaire d'associations correspondantes, les titres d'importation temporaire prévus par la présente Convention.

2. Les titres d'importation temporaire peuvent être valables pour un seul pays ou territoire douanier ou pour plusieurs pays ou territoires douaniers.

3. La durée de validité de ces titres ne peut pas excéder une année à compter du jour de leur délivrance.

Article 7

1. Les titres d'importation temporaire valables pour les territoires de tous les Etats contractants ou de plusieurs d'entre eux seront désignés sous le nom de "carnets de passages en douane" et doivent être conformes au modèle qui figure à l'annexe I de la présente Convention.

2. Si le carnet de passages en douane n'est pas valable pour un ou plusieurs territoires, l'association qui délivre le titre doit en faire mention sur la couverture et les volets d'entrée du carnet.

3. Les titres d'importation temporaire valables exclusivement pour le territoire d'un seul Etat contractant peuvent être conformes au modèle figurant à l'annexe 2 ou à l'annexe 3 de la présente Convention. Il est loisible aux Etats contractants d'utiliser également d'autres documents, conformément à leur législation ou à leur réglementation.

4. La durée de validité des titres d'importation temporaire autres que ceux délivrés, conformément à l'article 6, par des associations autorisées est fixée par chaque Etat contractant suivant sa législation ou réglementation.

5. Chacun des Etats contractants transmettra aux autres Etats contractants, sur leur demande, les modèles de titres d'importation temporaire valables sur son territoire et autres que ceux figurant aux annexes de la présente Convention.

CHAPITRE IV

INDICATIONS À PORTER SUR LES TITRES D'IMPORTATION TEMPORAIRE

Article 8

Les titres d'importation temporaire délivrés par les associations autorisées sont établis au nom des personnes propriétaires des véhicules importés temporairement ou qui en ont la jouissance. Dans le cas des véhicules loués, les titres doivent être établis au nom du loueur.

Article 9

1. Le poids à déclarer sur les titres d'importation temporaire est le poids à vide des véhicules. Il doit être exprimé suivant les unités du système métrique. Lorsqu'il s'agit de titres valables pour un seul pays, les autorités douanières de ce pays pourront prescrire l'emploi d'un autre système.

2. La valeur à déclarer sur les titres d'importation temporaire valables pour un seul pays doit être exprimée dans la monnaie de ce pays. La valeur à déclarer sur un carnet de passages en douane doit être exprimée dans la monnaie du pays où le carnet est délivré.

3. Les objets et l'outillage constituant l'équipement normal des véhicules n'ont pas à être spécialement déclarés sur les titres d'importation temporaire.

4. Lorsque les autorités douanières l'exigent, les

pièces de rechange (telles que roues, pneumatiques, chambres à air) ainsi que les accessoires non considérés comme constituant l'équipement normal du véhicule (tels que: appareils de radio, remorques ne faisant pas l'objet d'un document distinct et portebagages) doivent être déclarés sur les titres d'importation temporaire, avec les indications nécessaires (telles que poids et valeur) et être représentés à la sortie du pays visité.

Article 10

Toutes modifications aux indications portées sur les titres d'importation temporaire par l'association émettrice doivent être dûment approuvées par cette association ou par l'association garante. Aucune modification n'est permise après prise en charge des titres par les autorités douanières du pays d'importation sans l'assentiment de ces autorités.

Article 11

1. Les véhicules se trouvant sous le couvert de titres d'importation temporaire peuvent être utilisés, pour leur usage privé, par des tiers dûment autorisés par les titulaires de ces titres, ayant leur résidence normale en dehors du pays d'importation et remplissant les autres conditions prévues par la présente Convention. Les autorités douanières des Etats contractants ont le droit d'exiger la preuve que ces personnes ont été dûment autorisées par les titulaires des titres et remplissent les conditions précitées. Si les justifications fournies ne leur paraissent pas suffisantes, les autorités douanières peuvent s'opposer à l'utilisation des véhicules dans leur pays sous couvert des titres en question. En ce qui concerne les véhicules loués, chaque Etat contractant peut, en cas de crainte d'abus, exiger que le titulaire du titre d'importation temporaire soit présent au moment de l'importation du véhicule.

2. Nonobstant les dispositions du paragraphe précédent, les autorités douanières des Etats contractants peuvent tolérer, dans des cas exceptionnels et dans les conditions dont elles demeurent seules juges, qu'un véhicule circulant sous le couvert d'un titre d'importation temporaire soit conduit par une personne dont la résidence normale se trouve dans le pays d'importation du véhicule, notamment lorsque le conducteur conduit la voiture pour le compte et sur les instructions du titulaire du titre d'importation temporaire.

CHAPITRE V

CONDITIONS DE L'IMPORTATION TEMPORAIRE

Article 12

1. Les véhicules repris sur le titre d'importation temporaire doivent être réexportés à l'identique, compte tenu de l'usure normale, dans le délai de validité de ce titre. Dans le cas des véhicules loués, les autorités douanières des Etats contractants ont le droit d'exiger la réexportation du véhicule au moment où le locataire quitte le pays d'importation temporaire.

2. La preuve de réexportation est fournie par le visa de sortie apposé régulièrement sur le titre d'importation temporaire par les autorités douanières du pays où les véhicules ont été importés temporairement.

Article 13

1. Nonobstant l'obligation de réexportation prévue à l'article 12, en cas d'accident dûment établi, la réexportation des véhicules gravement endommagés n'est pas exigée, pourvu qu'ils soient, suivant ce que les autorités douanières exigent:

- a) Soit soumis aux droits et taxes d'entrée dus en l'espèce;
- b) Soit abandonnés francs de tous frais au Trésor public du pays d'importation temporaire;
- c) Soit détruits, sous contrôle officiel, aux frais des intéressés.

2. Lorsqu'un véhicule admis temporairement ne peut être réexporté par suite d'une saisie différant de celles qui sont pratiquées à la requête de particuliers, l'obligation de réexportation dans le délai de validité des titres d'importation temporaire est suspendue pendant la durée de la saisie.

3. Autant que possible, les autorités douanières notifient à l'association garante les saisies pratiquées par elles ou sur leur initiative sur des véhicules placés sous le couvert d'un titre d'importation temporaire garanti par cette association et l'avisent des mesures qu'elles entendent adopter.

Article 14

Les véhicules se trouvant dans le territoire de l'un des Etats contractants, sous le couvert d'un titre d'importation temporaire, ne peuvent être utilisés, même accessoirement, à des transports s'effectuant

contre rémunération, prime ou autre avantage matériel, entre des points situés à l'intérieur des frontières de ce territoire.

Article 15

Les bénéficiaires de l'importation temporaire ont le droit d'importer autant de fois que de besoin, pendant la durée de validité des titres d'importation temporaire, les véhicules repris sur ces titres, sous la réserve de faire constater chaque passage (entrée et sortie), si les autorités douanières l'exigent, par un visa des agents des douanes intéressés. Toutefois, il peut être émis des titres valables pour un seul voyage.

Article 16

Lorsqu'il est fait usage de titres d'importation temporaire ne comportant pas de volets détachables à chaque passage, les visas apposés par les agents des douanes entre la première entrée et la dernière sortie ont un caractère provisoire. Néanmoins, lorsque le dernier visa apposé est un visa de sortie provisoire, ce visa est admis comme justification de la réexportation du véhicule ou des pièces détachées importés temporairement.

Article 17

Lorsqu'il est fait usage de titres d'importation temporaire comportant des volets détachables à chaque passage, chaque constatation d'entrée comporte prise en charge du titre par la douane et chaque constatation de sortie ultérieure comporte sa décharge définitive, sous réserve des dispositions de l'article 18.

Article 18

Lorsque les autorités douanières d'un pays ont déchargé définitivement et sans réserve un titre d'importation temporaire, elles ne peuvent plus réclamer à l'association garante le paiement des droits et taxes d'entrée à moins que le certificat de décharge n'ait été obtenu abusivement ou frauduleusement.

Article 19

Les visas des titres d'importation temporaire utilisés dans les conditions prévues par la présente Convention ne donnent pas lieu au paiement d'une rémunération pour le service des douanes pendant les heures d'ouverture des bureaux ou postes de douane.

CHAPITRE VI

PROLONGATION DE VALIDITÉ ET RENOUELEMENT DES TITRES D'IMPORTATION TEMPORAIRE

Article 20

Il est passé outre au défaut de constatation de la réexportation, dans les délais impartis, des véhicules temporairement importés lorsque ceux-ci sont présentés aux autorités douanières pour réexportation dans les quatorze jours de l'échéance des titres et qu'il est donné des explications satisfaisantes pour justifier ce retard.

Article 21

En ce qui concerne les carnets de passages en douane, chacun des Etats contractants reconnaît comme valables les prolongations de validité accordées par l'un quelconque d'entre eux conformément à la procédure établie à l'annexe 4 de la présente Convention.

Article 22

1. Les demandes de prolongation de validité des titres d'importation temporaire doivent, sauf impossibilité résultant d'un cas de force majeure, être présentées aux autorités douanières compétentes avant l'échéance de ces titres. Si le titre d'importation temporaire a été émis par une association autorisée, la demande de prolongation doit être présentée par l'association qui le garantit.

2. Les prolongations de délai nécessaires pour la réexportation des véhicules ou pièces détachées importés temporairement seront accordées lorsque les intéressés peuvent établir à la satisfaction des autorités douanières qu'ils sont empêchés par un cas de force majeure de réexporter lesdits véhicules ou pièces détachées dans le délai imparti.

Article 23

Chacun des Etats contractants autorisera, moyennant telles mesures de contrôle qu'il juge devoir fixer, le renouvellement des titres d'importation temporaire délivrés par les associations autorisées et afférents à des véhicules ou pièces détachées importés temporairement sur son territoire, sauf dans le cas où les conditions d'importation temporaire ne se trouvent plus réalisées. La demande de renouvellement est présentée par l'association garante.

CHAPITRE VII

RÉGULARISATION DES TITRES D'IMPORTATION TEMPORAIRE

Article 24

1. Si les titres d'importation temporaire n'ont pas été régulièrement déchargés, les autorités douanières du pays d'importation acceptent (avant ou après péremption des titres), comme justification de la réexportation du véhicule ou des pièces détachées, la présentation d'un certificat conforme au modèle figurant à l'annexe 5 de la présente Convention délivré par une autorité officielle (consul, douane, police, maire, huissier, etc.) et attestant que le véhicule ou les pièces détachées précitées ont été présentés à ladite autorité et se trouvent hors du pays d'importation. Elles peuvent également admettre toute autre justification établissant que le véhicule ou les pièces détachées se trouvent hors du pays d'importation. S'il ne s'agit pas d'un carnet de passages en douane, et lorsque le titre n'est pas périmé, ce titre est produit en même temps que la justification prévue ci-dessus. S'il s'agit d'un carnet, il est tenu compte, pour la justification de la réexportation du véhicule ou des pièces détachées, des visas de passage apposés par les autorités douanières des pays postérieurement visités.

2. En cas de destruction, perte ou vol d'un titre d'importation temporaire, qui n'a pas été régulièrement déchargé mais qui se rapporte à un véhicule ou à des pièces détachées qui ont été réexportés, les autorités douanières du pays d'importation acceptent, comme justification de la réexportation, la présentation d'un certificat conforme au modèle figurant à l'annexe 5 de la présente Convention délivré par une autorité officielle (consul, douane, police, maire, huissier, etc.) et attestant que le véhicule ou les pièces détachées précitées ont été présentés à ladite autorité et se trouvent hors du pays d'importation postérieurement à la date d'échéance du titre. Elles peuvent également admettre toute autre justification établissant que le véhicule ou les pièces détachées se trouvent hors du pays d'importation.

3. En cas de destruction, perte ou vol d'un carnet de passages en douane se rapportant à un véhicule ou à des pièces détachées se trouvant dans le territoire d'un des Etats contractants, les autorités douanières de cet Etat effectueront, à la demande de l'association intéressée, la prise en charge d'un titre de remplacement dont la validité expire à la

date d'expiration de la validité du carnet remplacé. Cette prise en charge annule la prise en charge effectuée antérieurement sur le carnet détruit, perdu ou volé. Si, en vue de la réexportation du véhicule ou des pièces détachées, il est délivré, au lieu d'un titre de remplacement, une licence d'exportation ou un document analogue, le visa de sortie apposé sur cette licence ou sur ce document est accepté comme justification de la réexportation.

4. Lorsqu'un véhicule est volé après avoir été réexporté du pays d'importation, sans que la sortie ait été régulièrement constatée sur le titre d'importation temporaire et sans que figurent sur le titre des visas d'entrée apposés par les autorités douanières des pays postérieurement visités, ce titre peut être néanmoins régularisé à condition que l'association garante le présente et fournisse des preuves du vol qui seront jugées satisfaisantes. Si le titre n'est pas périmé, son dépôt peut être exigé par les autorités douanières.

Article 25

Dans les cas visés à l'article 24, les autorités douanières se réservent le droit de percevoir une taxe de régularisation.

Article 26

Les autorités douanières n'ont pas le droit d'exiger le paiement des droits et taxes d'entrée de l'association garante à raison des véhicules ou pièces détachées importés temporairement lorsque la non-décharge du titre d'importation temporaire n'a pas été notifiée à cette association dans un délai d'un an à compter de la date d'expiration de la validité de ce titre.

Article 27

1. Les associations garantes ont un délai d'un an à compter de la date de notification de la non-décharge des titres d'importation temporaire pour fournir la preuve de la réexportation des véhicules ou pièces détachées en question dans les conditions prévues par la présente Convention.

2. Si cette preuve n'est pas fournie dans les délais prescrits, l'association garante consigne sans retard ou verse à titre provisoire les droits et taxes d'entrée exigibles. Cette consignation ou ce versement devient définitif à l'expiration d'un délai d'un an à compter de la date de la consignation ou du versement provisoire. Pendant ce dernier délai,

l'association garante peut encore, en vue de la restitution des sommes consignées ou versées, bénéficier des facilités prévues au paragraphe précédent.

3. Pour les pays dont la réglementation ne comporte pas le régime de la consignation ou du versement provisoire des droits et taxes d'entrée, les perceptions qui seraient faites en conformité avec les dispositions du paragraphe précédent auront un caractère définitif, étant entendu que les sommes perçues pourront être remboursées lorsque les conditions prévues par le présent article se trouveront remplies.

4. En cas de non-décharge d'un titre d'importation temporaire, l'association garante ne peut être tenue de verser une somme supérieure au montant des droits et taxes d'entrée applicables au véhicule ou pièces détachées non réexportés, augmenté éventuellement de l'intérêt de retard.

Article 28

En cas de fraude, de contravention ou d'abus, les Etats contractants ont le droit, nonobstant les dispositions de la présente Convention, d'intenter, pour recouvrer les droits et taxes d'entrée ainsi que pour imposer les pénalités dont ces personnes se seraient rendus passibles, des poursuites contre les personnes utilisant les titres d'importation temporaire. Dans ce cas, les associations garantes doivent prêter leur concours aux autorités douanières.

CHAPITRE VIII

DISPOSITIONS DIVERSES

Article 29

Les Etats contractants s'efforceront de ne pas instituer de formalités douanières qui pourraient avoir pour effet d'entraver le développement du tourisme international.

Article 30

En vue d'accélérer l'accomplissement des formalités douanières, les Etats contractants limitrophes s'efforceront de réaliser la juxtaposition de leurs installations douanières et de faire coïncider les heures d'ouverture des bureaux et postes de douane correspondants.

Article 31

Toute infraction aux dispositions de la présente Convention, toute substitution, fausse déclaration ou

manœuvre ayant pour effet de faire bénéficier indûment une personne ou un objet du régime d'importation prévu par la présente Convention, expose le contrevenant, dans le pays où l'infraction a été commise, aux sanctions prévues par la législation de ce pays.

Article 32

Aucune disposition de la présente Convention n'exclut le droit pour les Etats contractants qui forment une union douanière ou économique de prévoir des règles particulières applicables aux personnes qui résident dans les pays faisant partie de cette union.

CHAPITRE IX

DISPOSITIONS FINALES

Article 33

1. La présente Convention sera, jusqu'au 31 décembre 1954, ouverte à la signature au nom de tout Etat Membre de l'Organisation des Nations Unies et de tout autre Etat invité à participer à la Conférence des Nations Unies sur les formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme, tenue à New-York en mai et juin 1954 et ci-après dénommée "la Conférence".

2. La présente Convention devra être ratifiée et les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 34

1. A partir du 1er janvier 1955, tout Etat visé au paragraphe 1 de l'article 33 et tout autre Etat qui y aura été invité par le Conseil économique et social des Nations Unies pourront adhérer à la présente Convention. L'adhésion sera également possible au nom de tout Territoire sous tutelle dont l'Organisation des Nations Unies est l'Autorité administrante.

2. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 35

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt du quinzième instrument de ratification ou d'adhésion non assorti de réserves ou avec réserves acceptées selon les conditions prévues à l'article 39.

2. Pour chaque Etat qui l'aura ratifiée ou y aura adhéré après la date du dépôt du quinzième instrument de ratification ou d'adhésion prévu au paragraphe précédent, la Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt, par cet Etat, de son instrument de ratification ou d'adhésion non assorti de réserves ou avec réserves acceptées selon les conditions prévues à l'article 39.

Article 36

1. Après que la présente Convention aura été en vigueur pendant trois ans, tout Etat contractant pourra la dénoncer par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général de l'Organisation des Nations Unies en aura reçu notification.

Article 37

La présente Convention cessera de produire ses effets si, à un moment quelconque après son entrée en vigueur, le nombre des Etats contractants est inférieur à huit pendant une période de douze mois consécutifs.

Article 38

1. Tout Etat pourra, lors du dépôt de son instrument de ratification ou d'adhésion, ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la présente Convention sera applicable à tout ou partie des territoires qu'il représente sur le plan international. La Convention sera applicable aux territoires mentionnés dans la notification soit à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général si la notification n'est pas assortie d'une réserve, soit à dater du quatre-vingt-dixième jour après que la notification aura pris effet, conformément à l'article 39, soit à la date à laquelle la Convention sera entrée en vigueur pour l'Etat en question, la plus tardive de ces dates étant déterminante.

2. Tout Etat qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre la présente Convention applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 36, dénoncer la Convention en ce qui concerne ce seul territoire.

Article 39

1. Les réserves à la présente Convention faites avant la signature de l'Acte final seront recevables si elles ont été acceptées par la Conférence à la majorité de ses membres et consignées dans l'Acte final.

2. Les réserves à la présente Convention présentées après la signature de l'Acte final ne seront pas recevables si un tiers des Etats signataires ou des Etats contractants y fait objection dans les conditions prévues ci-après.

3. Le texte de toute réserve présentée par un Etat au Secrétaire général de l'Organisation des Nations Unies lors d'une signature, du dépôt d'un instrument de ratification ou d'adhésion, ou de toute notification prévue à l'article 38, sera communiqué par le Secrétaire général à tous les Etats qui auront signé ou ratifié la Convention ou qui y auront adhéré. La réserve ne sera pas acceptée si un tiers de ces Etats formule une objection dans les quatre-vingt-dix jours de la date de la communication. Le Secrétaire général informera tous les Etats visés dans le présent paragraphe de toute objection qui lui aura été signifiée ainsi que de l'acceptation ou du rejet de la réserve.

4. Toute objection formulée par un Etat qui aura signé la Convention, mais ne l'aura pas ratifiée, cessera d'avoir effet si l'Etat auteur de l'objection ne ratifie pas la Convention dans un délai de neuf mois à dater de ladite objection. Si le fait qu'une objection cesse d'avoir effet a pour conséquence d'entraîner l'acceptation de la réserve en application du paragraphe précédent, le Secrétaire général en informera les Etats visés à ce paragraphe. Nonobstant les dispositions du paragraphe précédent, le texte d'une réserve ne sera pas communiqué à un Etat signataire qui n'aura pas ratifié la Convention dans les trois ans qui suivent la date de la signature apposée en son nom.

5. L'Etat qui présente la réserve pourra la retirer dans un délai de douze mois à dater de la communication du Secrétaire général visée au paragraphe 3, annonçant le rejet de la réserve selon la procédure prévue à ce paragraphe. L'instrument de ratification ou d'adhésion ou, selon le cas, la notification prévue à l'article 38, prendra alors effet pour cet Etat à dater du retrait. En attendant le retrait, l'instrument ou, selon le cas, la notification, sera sans effet, à

moins qu'en application des dispositions du paragraphe 4 la réserve ne soit ultérieurement acceptée.

6. Les réserves acceptées conformément au présent article pourront être retirées à tout moment par notification adressée au Secrétaire général.

7. Les Etats contractants ne sont pas tenus d'accorder à l'Etat auteur d'une réserve les avantages prévus dans les dispositions de la Convention qui ont fait l'objet de ladite réserve. Tout Etat qui aura recours à cette faculté en avisera le Secrétaire général. Le Secrétaire général en informera alors les Etats signataires et contractants.

Article 40

1. Tout différend entre deux ou plusieurs Etats contractants touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les Etats en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'un quelconque des Etats contractants en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les Etats en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les Etats en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'un quelconque de ces Etats pourra demander au Président de la Cour internationale de Justice de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les Etats contractants intéressés.

Article 41

1. Après que la présente Convention aura été en vigueur pendant trois ans, tout Etat contractant pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de réviser la présente Convention. Le Secrétaire général notifiera cette demande à tous les Etats contractants et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, la moitié au moins des Etats contractants lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire gé-

ral en avisera tous les Etats contractants et les invitera à présenter, dans un délai de trois mois, les propositions qu'ils souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à tous les Etats contractants l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les Etats contractants et tous les autres Etats Membres de l'Organisation des Nations Unies ou d'une des institutions spécialisées.

Article 42

1. Tout Etat contractant pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le transmettra à tous les Etats contractants.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucun Etat contractant ne formule d'objection dans un délai de six mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. Le Secrétaire général fera connaître le plus tôt possible à tous les Etats contractants si une objection a été formulée contre le projet d'amendement et, en l'absence d'objection, l'amendement entrera en vigueur pour tous les Etats contractants trois mois après l'expiration du délai de six mois visé au paragraphe précédent.

Article 43

Le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats Membres de l'Organisation des Nations Unies et à tous les autres Etats invités à participer à la Conférence:

a) Les signatures, ratifications et adhésions reçues conformément aux articles 33 et 34;

b) La date à laquelle la présente Convention entrera en vigueur conformément à l'article 35;

c) Les dénonciations reçues conformément à l'article 36;

d) L'abrogation de la présente Convention conformément à l'article 37;

e) Les notifications reçues conformément à l'article 38;

f) L'entrée en vigueur de tout amendement conformément à l'article 42.

Article 44

L'original de la présente Convention sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à tous les Membres de l'Organisation des Nations Unies et à tous les autres Etats invités à participer à la Conférence.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé la présente Convention.

Fait à New-York, le quatre juin mil neuf cent cinquante-quatre, en un seul exemplaire, en langues anglaise, espagnole et française, les trois textes faisant également foi.

Le Secrétaire général est invité à établir, de la présente Convention, une traduction en langues chinoise et russe faisant autorité, et à joindre les textes chinois et russe aux textes anglais, espagnol et français lorsqu'il transmettra aux Etats les copies certifiées conformes visées à l'article 44 de la présente Convention.

ANNEXE 1

CARNET DE PASSAGES EN DOUANE

Toutes les mentions imprimées du carnet de passages en douane sont rédigées en français.

Les dimensions sont de 22 x 27 cm.

L'association qui délivre le carnet doit faire figurer son nom sur chacun des volets et faire suivre ce nom des initiales de l'organisation internationale à laquelle elle est affiliée.

[Organisation internationale]

CARNET DE PASSAGES EN DOUANE
POUR LES VEHICULES A MOTEUR ET REMORQUES

N° 

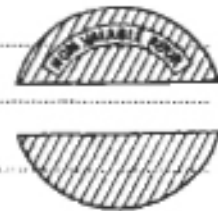
VALABLE UNE ANNEE, soit jusqu'au inclus,
[inscrire le date à l'encre rouge]

sous réserve que le titulaire se conforme de remplir, pendant cette période, les conditions prévues par les lois et règlements de douane des pays visités.

Délivré par

Titulaire
[EN LETTRES MAJUSCULES]

Résidence normale ou siège d'exploitation
[EN LETTRES MAJUSCULES]



Pour un véhicule immatriculé en sous le n°

Ce carnet peut être utilisé dans les pays suivants:

(LISTE DES PAYS)

--	--	--

SIGNALEMENT DU VEHICULE

PROLONGATION DE LA VALIDITE

- 7 AUTOMOBILE à combustion interne, électrique, à vapeur;
REMORQUE
- 8 Genre (voiture, autobus, camion, camionnette, tracteur, moto-
cycle avec ou sans sidecar, cycle avec moteur auxiliaire)
- 9 Immatriculé en sous le N°
- 10 Châssis . . . { Marque
- 11 { Numéro
- 12 { Marque
- 13 Moteur . . . { Numéro
- 14 { Nombre de cylindres
- 15 { Force en chevaux
- 16 { Type ou forme
- 17 Carrosserie . { Couleur
- 18 { Garniture intérieure
- 19 { Nombre de places ou charge utile
- 20 Pneumatiques de rechange
- 21 Appareil de radio (indiquer la marque)
- 22 Divers
- 23
- 24
- 25
- 26 Poids net du véhicule, en kg.
- 27 Valeur du véhicule

Rayer
les mots inutilés

28 Délivré à le

29 A charge pour le titulaire de réexporter le véhicule dans le délai de validité imparti et de se conformer aux lois et règlements de douane sur l'importation temporaire des véhicules à moteur dans les pays visités, sous la garantie, dans chaque pays où le document est valable, de l'association agréée, affiliée à l'Organisation internationale soussignée. A l'expiration, le carnet doit être retourné à l'association qui l'a délivré.

30 Signature du titulaire.

Signature du Secrétaire général
de l'Organisation internationale.

Signature du délégué
de l'association
qui délivre le carnet.

1

SOUCHE


1 L'entrée en _____

2 du véhicule décrit dans le carnet

3 n° **No** _____

4 a en lieu le _____

5 par le bureau de douane de _____


7 

8 Signature de l'agent de la douane _____

9 La sortie de _____

10 a en lieu le _____

11 par le bureau de douane de _____

12 

13 Signature de l'agent de la douane _____

1

VOLET DE SORTIE

1 Du carnet de passages en douane **No** _____

2 VALABLE jusqu'au _____

3 Délivré par _____

4 l'indiciaire _____ [en lettres majuscules]

5 Résidence normale ou siège d'exploitation _____ [en lettres majuscules]

6 Pour une AUTOMOBILE à combustion interne, électrique, à vapeur; REMORQUE } Rayer les mots inutiles

7 Genre (voiture, autobus, camion, camionnette, tracteur, motocycle avec ou sans sidecar, cycle avec moteur auxiliaire)

8 Immatriculé en _____ sous le N° _____

9 Châssis

10	Marque	_____
11	Numéro	_____

12 Moteur

13	Marque	_____
14	Numéro	_____
15	Nombre de cylindres	_____
16	Force en chevaux	_____
17	Type ou forme	_____
18	Couleur	_____
19	Garniture intérieure	_____
20	Nombre de places ou charge utile	_____

21 Pneumatiques de rechange _____

22 Appareil de radio (indiquer la marque) _____

23 Divers _____

24 _____

25 _____


26 Poids net du véhicule, en kg _____

27 Valeur du véhicule _____

28 Date de sortie _____

29 par le bureau de douane de _____

30 Volet pris en charge sous le N° _____

31 

32 Signature de l'agent de la douane _____

33 A retourner au bureau de douane _____

34 où le carnet a été pris en charge sous le N° _____

1

VOLET D'ENTREE

1 Du carnet de passages en douane **No** _____

2 VALABLE jusqu'au _____

3 Délivré par _____

4 l'indiciaire _____ [en lettres majuscules]

5 Résidence normale ou siège d'exploitation _____ [en lettres majuscules]

6 Pour une AUTOMOBILE à combustion interne, électrique, à vapeur; REMORQUE } Rayer les mots inutiles

7 Genre (voiture, autobus, camion, camionnette, tracteur, motocycle avec ou sans sidecar, cycle avec moteur auxiliaire)

8 Immatriculé en _____ sous le N° _____

9 Châssis

10	Marque	_____
11	Numéro	_____

12 Moteur

13	Marque	_____
14	Numéro	_____
15	Nombre de cylindres	_____
16	Force en chevaux	_____
17	Type ou forme	_____
18	Couleur	_____
19	Garniture intérieure	_____
20	Nombre de places ou charge utile	_____

21 Pneumatiques de rechange _____

22 Appareil de radio (indiquer la marque) _____

23 Divers _____

24 _____

25 _____


26 Poids net du véhicule, en kg _____

27 Valeur du véhicule _____

28 Date d'entrée _____

29 par le bureau de douane de _____

30 Volet pris en charge sous le N° _____

31 

32 Signature de l'agent de la douane _____

33 N.B.—Le bureau de douane d'entrée doit remplir le volet de sortie ci-contre aux lignes 33 et 34.

Je déclare que les renseignements figurant au verso sont exacts et véridiques, que ma résidence normale n'est pas située dans le pays d'importation, que je ne séjourne dans ce pays que temporairement, que je me conformerai à toutes les dispositions des règlements douaniers visant l'importation temporaire des véhicules/remorques et que je réexporterai le véhicule/la remorque mentionné(s) au verso dans le délai de validité du présent document.

..... [Signature du titulaire]

L'association qui a délivré le présent carnet fournit
les renseignements suivants aux usagers.

ANNEXE 2

TRIPTYQUE

Toutes les mentions imprimées du triptyque sont rédigées dans la langue nationale du pays d'importation; elles peuvent l'être, en outre, en une autre langue.

Les dimensions sont de 13 x 29,5 cm.

1. **VOLET D'ENTREE**

Ce volet doit être détaché et conservé par le bureau de douane d'entrée.

TRIPTYQUE N° _____

Pour _____
(sens de validité)

VALABLE jusqu'au _____

Garanti par _____

Délivré par _____

Titulaire _____

Résidence normale _____ } (en lettres
ou siège d'exploitation _____ } majuscules)

Pour une AUTOMOBILE à combustion interne,
électrique, à vapeur; une REMORQUE;

Genre (voiture, autobus, camion, camionnette, trac-
teur, motocycle avec ou sans sidecar, cycle avec
moteur auxiliaire) _____ } Rayer
les mots
inutiles

Immatriculé en _____ sous le N° _____

Châssis

Marque _____

Numéro _____

Moteur

Marque _____

Numéro _____

Nombre de cylindres _____

Force en chevaux _____

Carrosserie

Type ou forme _____

Couleur _____

Garniture intérieure _____

Nombre de places ou charge utile _____

Pneumatiques de rechange _____

Appareil de radio (indiquer la marque) _____

Divers _____

Poids net du véhicule, en kg _____

Valeur du véhicule _____

Date d'entrée _____

par le bureau de _____

Volet pris en charge sous le N° _____

Timbre du
bureau de
douane

Signature de l'agent de la douane

Ne pas omettre de remplir de la même façon la partie correspon-
dante des volets N° 2 et 3.

VISAS DE PASSAGES

Signatures et timbres à date des bureaux de douane
de passages

X	SORTIE
ENTREE	SORTIE
ENTREE	SORTIE
ENTREE	SORTIE
ENTREE	SORTIE
ENTREE	SORTIE
ENTREE	SORTIE
ENTREE	SORTIE
ENTREE	X

3. **VOLET A CONSERVER PAR LE TITULAIRE**

Ce volet doit être conservé par le titulaire après avoir été
timbré et signé par les autorités douanières au moment
(1) de la première entrée en _____ et (2) de la
réexportation définitive de _____ et doit être
retourné à _____ (association qui a délivré le
document au titulaire).

TRIPTYQUE N° _____

Pour _____
(sens de validité)

VALABLE jusqu'au _____

Garanti par _____

Délivré par _____

Titulaire _____

Résidence normale _____ } (en lettres
ou siège d'exploitation _____ } majuscules)

Pour une AUTOMOBILE à combustion interne,
électrique, à vapeur; une REMORQUE;

Genre (voiture, autobus, camion, camionnette, trac-
teur, motocycle avec ou sans sidecar, cycle avec
moteur auxiliaire) _____ } Rayer
les mots
inutiles

Immatriculé en _____ sous le N° _____

Châssis

Marque _____

Numéro _____

Moteur

Marque _____

Numéro _____

Nombre de cylindres _____

Force en chevaux _____

Carrosserie

Type ou forme _____

Couleur _____

Garniture intérieure _____

Nombre de places ou charge utile _____

Pneumatiques de rechange _____

Appareil de radio (indiquer la marque) _____

Divers _____

Poids net du véhicule, en kg _____

Valeur du véhicule _____

Date d'entrée _____

par le bureau de _____

Volet pris en charge sous le N° _____

Timbre
du bureau
de douane

Signature de l'agent de la douane

Ne pas omettre de remplir de la même façon la partie correspon-
dante des volets N° 1 et 2.

Date de réexportation définitive _____

par le bureau de _____

Timbre du
bureau de
douane

Signature de l'agent de la douane

Ne pas omettre de remplir de la même façon la partie correspon-
dante du volet N° 2.

TRIPTYQUE

Pour _____
(pays de validité)

N° _____

Ce véhicule est admis à l'importation, à charge pour le titulaire de le réexporter au plus tard à la date mentionnée ci-dessus et de se conformer aux lois et règlements de douane sur l'importation temporaire des véhicules à moteur dans le pays visité, sous la garantie de _____

(association garante), en vertu d'un engagement que cette association a pris envers _____ (autorités douanières).

le _____ 19 _____

Signature du Secrétaire
de l'association garante _____

Signature du titulaire _____

2. VOLET DE SORTIE

Ce volet doit être détaché et conservé par le bureau de douane de sortie pour être renvoyé au bureau de douane de première entrée.

TRIPTYQUE N° _____

Pour _____
(pays de validité)

VALABLE jusqu'au _____

Garanti par _____

Délivré par _____

Titulaire _____

Résidence normale _____ } (en lettres

ou siège d'exploitation _____ } majuscules)

Pour une AUTOMOBILE à combustion interne, électrique, à vapeur; une REMORQUE;

Genre (voiture, autobus, camion, camionnette, tracteur, monocycle avec ou sans sidecar, cycle avec moteur auxiliaire) _____ } Rayer les mots inutilisés

Immatriculé en _____ sous le N° _____

Châssis { Marque _____
Numéro _____

Moteur { Marque _____
Numéro _____
Nombre de cylindres _____
Force en chevaux _____

Carrosserie { Type ou forme _____
Couleur _____
Garniture intérieure _____
Nombre de places ou charge utile _____

Pneumatiques de rechange _____

Appareil de radio (indiquer la marque) _____

Divers _____

Poids net du véhicule en kg _____

Valeur du véhicule _____

Date d'entrée _____
par le bureau de _____

Volet pris en charge sous le N° _____

Timbre du
bureau de
douane

Signature de l'agent de la douane

Ne pas omettre de remplir de la même façon la partie correspondante des volets N° 1 et 3.

Date de réexportation définitive _____
par le bureau de _____

Timbre du
bureau de
douane

Signature de l'agent de la douane

Ne pas omettre de remplir de la même façon la partie correspondante du volet N° 1.

ANNEXE 3

DIPTYQUE

Le diptyque est rédigé dans les langues nationales des deux pays intéressés.

Les dimensions sont de 11 x 24,5 cm.

Le diptyque comporte :

- 1) Une souche et un papillon détachable,
- 2) Un volet avec un certificat d'identification, dont les modèles sont contenus dans la présente annexe.

Le diptyque supprime la prise en charge du titre par la douane à l'entrée dans le pays d'importation temporaire ainsi que le visa au moment des passages. Ce titre est utilisé de la façon suivante :

Le diptyque est délivré par l'association autorisée du pays d'immatriculation du véhicule. La souche est conservée par l'association émettrice. Le papillon est collé sur le pare-brise du véhicule.

Le volet est remis au titulaire qui doit le retourner dans les quinze jours de l'échéance du document, avec le certificat d'identification dûment rempli.

Une liste de tous les documents arrivés à échéance qui n'ont pas été régularisés au cours du mois précédent est adressée par l'association émettrice aux autorités douanières de son pays. Cette liste est ensuite transmise aux autorités douanières du pays d'importation temporaire. L'association garante dans le pays d'importation temporaire est responsable du paiement des droits et taxes d'entrée réclamés par les autorités douanières.

Le papillon, collé sur le pare-brise du véhicule, permet au service des douanes du bureau de sortie, ainsi qu'à celui du bureau d'entrée dans le pays d'importation temporaire, de voir immédiatement que le véhicule est placé sous le couvert d'un titre de douane dont il peut, le cas échéant, demander la présentation.

Association émettrice.....

1

Document permettant l'importation temporaire

en / d'un véhicule automobile immatriculé en /

DIPTYQUE N°

VALABLE jusqu'au

Titulaire.....

Résidence normale..... (en lettres majuscules)

ou siège d'exploitation.....

Pour une AUTOMOBILE à combustion interne, électrique, à vapeur; une REMORQUE;
Genre (voiture, autobus, camion, camionnette, tracteur, motorcycle avec ou sans sidecar, cycle avec moteur auxiliaire) } Rayer les mots inutiles

Immatriculé en..... sous le N°.....

Châssis { Marque.....
 { Numéro.....

Moteur { Marque.....
 { Numéro.....
 { Nombre de cylindres.....
 { Force en chevaux.....

Carrosserie { Type ou forme.....
 { Couleur.....
 { Garniture intérieure.....
 { Nombre de places ou charge utile.....

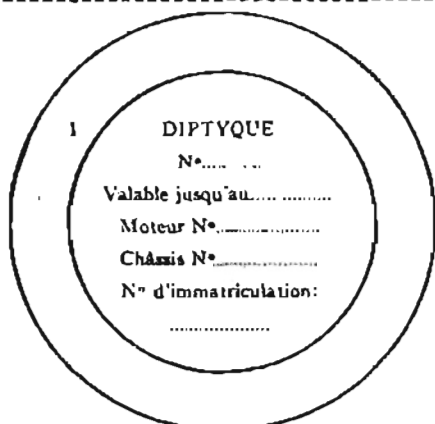
Pneumatique de rechange.....

Appareil de radio (indiquer la marque).....

Divers.....

Poids net du véhicule, en kg.....

Valeur du véhicule.....



Association émettrice.....

1

Document permettant l'importation temporaire

en / d'un véhicule automobile immatriculé en /

DIPTYQUE N°

VALABLE jusqu'au

Titulaire.....

Résidence normale..... (en lettres majuscules)

ou siège d'exploitation.....

Pour une AUTOMOBILE à combustion interne, électrique, à vapeur; une REMORQUE;
Genre (voiture, autobus, camion, camionnette, tracteur, motorcycle avec ou sans sidecar, cycle avec moteur auxiliaire) } Rayer les mots inutiles

Immatriculé en..... sous le N°.....

Châssis { Marque.....
 { Numéro.....

Moteur { Marque.....
 { Numéro.....
 { Nombre de cylindres.....
 { Force en chevaux.....

Carrosserie { Type ou forme.....
 { Couleur.....
 { Garniture intérieure.....
 { Nombre de places ou charge utile.....

Pneumatique de rechange.....

Appareil de radio (indiquer la marque).....

Divers.....

Poids net du véhicule, en kg.....

Valeur du véhicule.....

Ce véhicule est admis à l'importation, à charge pour le titulaire de le réexporter au plus tard à la date mentionnée ci-dessus et de se conformer aux lois et règlements de douane sur l'importation temporaire des véhicules à moteur dans le pays visité, sous la garantie de..... (association garante), en vertu d'un engagement que cette association a pris envers les autorités douanières..... le..... 19.....



Signature du Secrétaire de l'association garante.....

Signature du titulaire.....

A l'expiration du délai de validité, le titulaire devra retourner ce volet à l'association émettrice après avoir fait établir le certificat d'identification prévu au verso.

¹ Emplacement réservé à la mention des deux pays qui autorisent conjointement l'utilisation du diptyque pour l'importation temporaire dans l'un de ces pays de véhicules immatriculés dans l'autre pays.

CERTIFICAT D'IDENTIFICATION

A faire établir par l'une des autorités indiquées ci-dessous et à retourner, à l'expiration du délai de validité, à l'association émettrice.

....., le 19.....

Nous soussignés

(1)

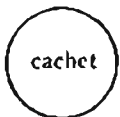
attestons qu'il a été présenté ce jour la voiture décrite (2)

appartenant à M.

demeurant à

en foi de quoi nous avons délivré la présente attestation.

Nous avons procédé ce jour à la destruction du papillon apposé sur ledit véhicule



.....
Signature

Je m'engage à me conformer, sous les peines de droit, aux lois et règlements de douane sur l'importation temporaire en

...../..... et à régulariser le présent titre

de tourisme avant le.....

Le titulaire

.....
Signature

L'association émettrice garantit les engagements souscrits ci-dessus dans la limite du montant des droits et taxes exigibles sur le véhicule décrit objet du présent document

.....
Signature et cachet

(1) Autorité douanière, maire, commissaire de police, gendarmerie, notaire, huissier ou tout autre officier ministériel ayant un cachet officiel.
(2) Toutes les énonciations du signalement du véhicule doivent être soigneusement contrôlées et toute discordance signalée.

ANNEXE 4

PROLONGATION DE LA VALIDITE DU CARNET DE PASSAGES EN DOUANE

1. La formule de prolongation de validité doit être conforme au modèle figurant dans la présente annexe.

La formule est libellée en français. Les mentions qu'elle contient peuvent être répétées en une autre langue.

2. La personne qui demande la prolongation et l'association garante qui s'occupe de cette demande se conforment à la procédure indiquée ci-après :

a) Dès que le titulaire d'un carnet de passages en douane s'aperçoit qu'il est contraint de demander une prolongation du délai de validité de son document, il remet avec son carnet, à l'association garante, une demande de prolongation expliquant les circonstances qui l'ont obligé à formuler cette requête. A titre justificatif, il joint à la demande, selon le cas, un certificat médical, une attestation de l'atelier de réparation, ou toute autre pièce authentique établissant que la force majeure invoquée est réelle.

b) Si l'association garante estime que la demande de prolongation peut être présentée à la douane, elle imprime, au moyen d'un timbre humide, la formule visée au paragraphe 1 sur la couverture du carnet de passages en douane, à l'endroit spécialement réservé à cet effet.



c) L'association garante indique, dans la partie gauche de la formule, jusqu'à quelle date (en lettres et en chiffres) la prolongation est sollicitée. Y sont apposés la signature du président de l'association ou de son délégué ainsi que le cachet officiel de l'association.

d) La durée de prolongation ne doit pas excéder le délai raisonnablement nécessaire pour terminer le voyage, délai qui ne devrait normalement pas dépasser trois mois à compter de la date de péremption du carnet de passages en douane.

e) L'association garante transmet ensuite le carnet à l'autorité douanière compétente de son pays. Elle joint au carnet la demande du titulaire, accompagnée des pièces justificatives.

f) L'autorité douanière décide si la prolongation doit être accordée. Elle peut réduire la durée de la prolongation demandée ou refuser d'accorder toute prolongation. Si la prolongation est accordée, le fonctionnaire compétent de la douane complète la formule imprimée sur la couverture du carnet par l'association garante, lui donne un numéro d'ordre ou d'enregistrement, fait mention du lieu, de la date et de sa qualité. Il revêt ensuite la formule de sa signature ainsi que du cachet officiel de la douane.

g) Le carnet de passages en douane est alors renvoyé à l'association garante, qui le restitue à l'intéressé.

Pays Association garante La prolongation pour tous les pays où ce carnet est valable est demandée jusqu'au (en lettres et en chiffres) , le 19..... <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  </div> <div style="text-align: center;"> Signature du président ou du délégué de l'association garante </div> </div>	N° Prolongation accordée jusqu'au (en lettres et en chiffres) , le 19..... <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  </div> <div style="text-align: center;"> Signature et qualité du fonctionnaire de la douane </div> </div>
--	--

ANNEXE 5

**MODELE DE CERTIFICAT POUR LA REGULARISATION DES TITRES D'IMPORTATION
TEMPORAIRE NON DECHARGES, DETRUIITS, PERDUS OU VOLES**

(Ce certificat doit être rempli soit par une autorité consulaire du pays où le titre d'importation temporaire aurait dû être déchargé, soit par une autorité officielle (douane, police, maire, huissier, etc.) du pays où le véhicule a été présenté.)

..... [nom du pays]

L'autorité soussignée.....

certifie que ce jour.....19..... [préciser la date]

un véhicule a été présenté à..... [lieu et pays]

par..... [nom, prénoms et adresse]

Il a été constaté que ce véhicule répondait aux caractéristiques suivantes:

Genre du véhicule (voiture de tourisme, autobus, etc.).....

Immatriculé en..... sous le n°.....

Châssis { Marque.....
 { N°.....

Moteur { Marque.....
 { N°.....
 { Nombre de cylindres.....
 { Force en chevaux.....

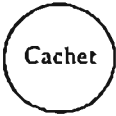
Carrosserie { Type ou forme.....
 { Couleur.....
 { Garniture intérieure.....
 { Nombre de places
 ou charge utile.....

Pneumatiques de rechange.....

Appareil de radio (indiquer la marque).....

Divers.....

Formules à adopter suivant le cas	{ 1 ^{re} formule { 2 ^{de} formule	{ Cet examen a été effectué sur présentation des titres d'importation temporaire ci-après, délivrés pour le véhicule décrit ci-dessus..... (numéro d'ordre, date et lieu de délivrance du carnet de passages en douane ou du triptyque, nom de l'organisme qui l'a délivré) Il n'a été présenté aucun titre d'importation temporaire
-----------------------------------	--	--


 Fait à.....
 le.....
 Signature(s).....
 Qualité du (des) signataire(s).....

**CONVENCION SOBRE FORMALIDADES ADUANERAS
PARA LA IMPORTACION TEMPORAL DE VEHICULOS
PARTICULARES DE CARRETERA**



NACIONES UNIDAS

1979

CONVENCION SOBRE FORMALIDADES ADUANERAS PARA LA IMPORTACION TEMPORAL DE VEHICULOS PARTICULARES DE CARRETERA

LOS ESTADOS CONTRATANTES,

Deseando facilitar el desarrollo del turismo internacional,

Teniendo en cuenta las finalidades de la Convención sobre Circulación por Carretera, aprobada por la Conferencia de las Naciones Unidas sobre Transporte por Carretera y Transporte por Vehículos Automotores celebrada en Ginebra del 23 de agosto al 19 de septiembre de 1949 y abierta a la firma en Ginebra el 19 de septiembre de 1949,

Han resuelto concluir una Convención y han convenido en las disposiciones siguientes:

CAPITULO I

DEFINICIONES

Artículo 1

Para los efectos de la presente Convención:

a) La expresión "derechos y gravámenes de importación" significa no sólo los derechos de aduana, sino también todos los derechos y gravámenes exigibles con motivo de la importación;

b) A menos que del contexto se deduzca lo contrario, el término "vehículos" designa a todos los vehículos automotores que circulan por carretera (inclusive las bicicletas y triciclos con motor) y los remolques (tanto si son importados con el vehículo automotor o separadamente), junto con las piezas de repuesto, y los accesorios y equipo que normalmente les pertenecen, cuando éstos sean importados con el vehículo;

c) La expresión "uso privado" excluye el transporte de personas mediante remuneración, prima u otra ventaja material y el transporte industrial y comercial de mercaderías con o sin remuneración;

d) La expresión "título de importación temporal" incluirá un documento de la aduana en el que conste la garantía o el depósito de los derechos y gravámenes de importación;

e) A menos que del contexto se deduzca lo contrario, el término "personas" comprende tanto a las personas físicas como a las jurídicas.

CAPITULO II

IMPORTACIÓN SIN REQUERIR EL PAGO DE DERECHOS Y GRAVÁMENES DE IMPORTACIÓN Y SIN APLICAR LAS PROHIBICIONES Y RESTRICCIONES RELATIVAS A LA IMPORTACIÓN

Artículo 2

1. Cada uno de los Estados Contratantes admitirá temporalmente, libres de derechos y gravámenes de importación y sin aplicar las prohibiciones y restricciones relativas a la importación, pero sujetos a la obligación de reexportación, y a las demás condiciones indicadas en la presente Convención, los vehículos, propiedad de personas que residan normalmente fuera de su territorio, importados y utilizados para su uso privado con motivo de una visita temporal, por los propietarios de los vehículos o por otras personas que residan normalmente fuera de su territorio.

2. Dichos vehículos deberán estar amparados por títulos de importación temporal que garanticen el pago de los derechos y gravámenes de importación y, en su caso, de cualquier multa aduanera exigible, con sujeción a las disposiciones especiales del párrafo 4 del artículo 27.

Artículo 3

Se admitirán libres de derechos y gravámenes de importación, y sin aplicar las prohibiciones y restricciones de importar, los combustibles y carburantes contenidos en los depósitos ordinarios de los vehículos importados temporalmente, quedando entendido que los depósitos ordinarios son los previstos por el fabricante para el tipo de vehículo de que se trate.

Artículo 4

1. Las piezas sueltas importadas para la reparación de vehículos particulares ya importados temporalmente serán admitidas con carácter temporal libres de derechos y gravámenes de importación y sin aplicar las prohibiciones y restricciones relativas a la importación. Los Estados Contratantes podrán exigir que tales piezas estén amparadas por los títulos de importación temporal.

2. Las piezas reemplazadas que no se reexporten estarán sujetas al pago de los derechos y gravámenes de importación, a menos que, de conformidad con la reglamentación del país interesado, dichas piezas sean abandonadas libres de todo gasto al Fisco del país o destruidas, bajo la inspección de una autoridad pública, a costa de los importadores.

Artículo 5

Los formularios de los títulos de importación temporal y de circulación internacional que se hayan de expedir a favor de personas residentes en el país de importación de los documentos que deseen ir a otros países, enviados a las asociaciones de turismo autorizadas por las correspondientes asociaciones extranjeras, por organizaciones internacionales o por autoridades aduaneras de los Estados Contratantes, serán admitidos libres de derechos y gravámenes de importación, y sin aplicar las prohibiciones y restricciones de importar.

CAPITULO III

EXPEDICIÓN DE TÍTULOS DE IMPORTACIÓN TEMPORAL

Artículo 6

1. Con sujeción a las garantías y bajo las condiciones que pueda determinar, cada uno de los Estados Contratantes podrá habilitar a asociaciones, y especialmente a las afiliadas a una organización internacional, para que expidan, sea directamente, sea por conducto de asociaciones correspondientes, los títulos de importación temporal previstos por la presente Convención.

2. Los títulos de importación temporal podrán ser válidos para un solo país o territorio aduanero o para varios países o territorios aduaneros.

3. El plazo de validez de dichos títulos no podrá exceder de un año, a contar del día de su expedición.

Artículo 7

1. Los títulos de importación temporal que sean válidos para los territorios de todos los Estados Con-

tratantes o varios de ellos se denominarán "libreta de paso por las aduanas" y habrán de ajustarse al modelo contenido en el anexo 1 de la presente Convención.

2. Si una "libreta de paso por las aduanas" no es válida para uno o varios territorios, la asociación que la expida lo habrá de indicar en la portada y en los talones de la "libreta".

3. Los títulos de importación temporal que únicamente sean válidos para el territorio de un solo Estado Contratante podrán ajustarse al modelo contenido en los anexos 2 ó 3 de la presente Convención. Los Estados Contratantes podrán emplear asimismo otros documentos de conformidad con su legislación o reglamentos, si así lo desean.

4. El plazo de validez de los títulos de importación temporal que no hayan sido expedidos por asociaciones autorizadas en la forma prevista en el artículo 6, será fijado por cada Estado Contratante de conformidad con su legislación o reglamentos.

5. Cada uno de los Estados Contratantes podrá facilitar a los demás Estados Contratantes, a petición de los mismos, los modelos de los títulos de importación temporal que sean válidos en su territorio, cuando éstos no sean los que figuran en los anexos de esta Convención.

CAPITULO IV

INDICACIONES QUE DEBEN CONSIGNARSE EN LOS TÍTULOS DE IMPORTACIÓN TEMPORAL.

Artículo 8

Los títulos de importación temporal expedidos por las asociaciones autorizadas se extenderán a nombre de las personas que sean propietarias o poseedoras, o que controlen los vehículos importados temporalmente, pero si los vehículos han sido alquilados los títulos se extenderán a nombre de las personas que los hayan alquilado.

Artículo 9

1. El peso declarado en los títulos de importación temporal será el peso neto de los vehículos. Se expresará en unidades del sistema métrico decimal. Cuando se trate de documentos que sólo sean válidos para un país, las autoridades aduaneras de dicho país podrán prescribir el uso de otro sistema de pesas y medidas.

2. El valor declarado en los títulos de importación temporal válidos para un país solamente se expresará en la moneda de dicho país. El valor declarado en una "libreta de paso por las aduanas" se expresará en la moneda del país donde se expida la libreta.

3. Los artículos y herramientas que constituyan el equipo normal de los vehículos no tendrán que declararse expresamente en los títulos de importación temporal.

4. Cuando lo exijan las autoridades aduaneras, las piezas de repuesto (tales como ruedas, neumáticos y cámaras) y los accesorios que no se consideran parte del equipo normal de los vehículos (tales como aparatos de radio, remolques no declarados en documento separado, o portaequipajes) serán declarados en los títulos de importación temporal con los detalles necesarios (tales como el peso y el valor) y se deberán presentar a la salida del país visitado.

Artículo 10

No podrá modificarse ninguna de las indicaciones consignadas en los títulos de importación temporal por la asociación que los expida, a menos que sean debidamente aprobadas por esa asociación o por la asociación que los garantiza. No se podrá introducir ninguna modificación en los títulos, una vez que éstos hayan sido tramitados por las autoridades aduaneras del país de importación, sin el consentimiento de dichas autoridades.

Artículo 11

1. Los vehículos admitidos en virtud de títulos de importación temporal podrán ser utilizados, para su uso particular, por terceros debidamente autorizados por los titulares de dichos documentos, que residan normalmente fuera del país de importación y que reúnan además las otras condiciones previstas en la presente Convención. Las autoridades aduaneras de los Estados Contratantes tendrán derecho a exigir pruebas de que dichas terceras personas han sido debidamente autorizadas por los titulares y satisfacen las citadas condiciones, y, si dichas pruebas no les parecen suficientes, a denegar la utilización de los vehículos en su país sirviéndose de los mencionados títulos. En lo que concierne a los vehículos alquilados, cada Estado Contratante podrá exigir, en caso de que exista abuso, que el beneficiario de un título de importación temporal esté presente en el momento de importarse el vehículo.

2. Sin perjuicio de lo dispuesto en el párrafo precedente, las autoridades aduaneras de los Estados Contratantes podrán permitir en circunstancias especiales y en condiciones de las que serán únicos jueces, que un vehículo que circule amparado por un título de importación temporal sea conducido por una persona que tenga su residencia normal en el país de importación del vehículo, especialmente cuando el conductor guíe el vehículo en nombre o cumpliendo instrucciones del titular del documento de importación temporal.

CAPITULO V

CONDICIONES DE LA IMPORTACIÓN TEMPORAL

Artículo 12

1. Los vehículos mencionados en los títulos de importación temporal habrán de ser reexportados en igual estado general, salvo el deterioro inherente al uso, y ello dentro del plazo de validez de dichos documentos. En el caso de vehículos que hayan sido alquilados, las autoridades aduaneras de los Estados Contratantes tendrán derecho a exigir que el vehículo sea reexportado tan pronto como la persona que lo haya alquilado abandone el país de importación temporal.

2. El visado de salida debidamente estampado en el título de importación temporal por las autoridades aduaneras del país en el cual se importaron temporalmente los vehículos constituirá la prueba de la reexportación.

Artículo 13

1. No obstante la obligación de reexportar los vehículos prevista en el artículo 12, en caso de accidente debidamente comprobado no se exigirá la reexportación de los vehículos que hayan quedado muy deteriorados siempre que, según lo que exijan las autoridades aduaneras:

a) Se los someta al pago de los derechos y gravámenes de importación exigibles; o

b) Se los abandone libres de todo gasto al Fisco del país; o

c) Se los destruya, bajo la inspección de una autoridad pública, a costa de los interesados.

2. Cuando un vehículo admitido temporalmente no pueda ser reexportado a causa de un embargo diferente de los efectuados a requerimiento de particulares, los requisitos de reexportación dentro de

los plazos de validez de los documentos de importación temporal se suspenderán por todo el tiempo que dure el embargo.

3. En la medida de lo posible, las autoridades aduaneras notificarán a la asociación garante los embargos efectuados por ellas o a su requerimiento sobre vehículos amparados por un título de importación temporal garantizado por dicha asociación y le comunicarán las medidas que se propongan adoptar.

Artículo 14

Los vehículos que se encuentren en el territorio de uno de los Estados Contratantes amparados por un título de importación temporal, no podrán ser utilizados ni siquiera ocasionalmente para el transporte mediante remuneración, prima u otra ventaja material, entre puntos situados dentro de sus fronteras.

Artículo 15

Los beneficiarios de la importación temporal tendrán el derecho, durante el período de validez de los títulos de importación temporal, de importar los vehículos amparados por dichos títulos todas las veces que sea necesario, a condición de que se haga constar cada paso de frontera (entrada y salida) mediante un visado del funcionario aduanero de que se trate, si las autoridades aduaneras así lo exigen. Sin embargo, se podrán expedir títulos de importación válidos para un solo viaje.

Artículo 16

Cuando se utilicen títulos de importación temporal sin talones separables para cada paso de frontera, los visados estampados por los funcionarios aduaneros entre la primera entrada y la última salida tendrán carácter provisional. Sin embargo, cuando el último visado sea un visado provisional de salida, será admitido como prueba de la reexportación del vehículo o de las piezas sueltas temporalmente importados.

Artículo 17

Cuando se empleen títulos de importación temporal con talones separables para cada paso de frontera, cada entrada requiere que la aduana acepte el documento y cada salida correspondiente constituye un refrendo definitivo, salvo lo dispuesto en el artículo 18.

Artículo 18

Una vez que las autoridades aduaneras de un país hayan hecho constar el refrendo de salida en los títulos de importación temporal en forma definitiva e incondicional, ya no podrán reclamar a la asociación garante el pago de los derechos y gravámenes de importación, a menos que el refrendo de salida haya sido obtenido en forma indebida o fraudulenta.

Artículo 19

Los visados de los títulos de importación temporal utilizados en las condiciones previstas por la presente Convención no estarán sujetos al pago de derechos por los servicios prestados por las aduanas durante las horas en que están abiertas las oficinas o los puestos de aduana.

CAPITULO VI

PRÓRROGA DE LA VALIDEZ Y RENOVACIÓN DE LOS TÍTULOS DE IMPORTACIÓN TEMPORAL

Artículo 20

Se hará caso omiso de la falta de prueba de la reexportación dentro del plazo autorizado de los vehículos importados temporalmente, siempre que los vehículos sean presentados a las autoridades aduaneras para reexportación dentro de los catorce días siguientes a la expiración de los títulos y se den explicaciones satisfactorias del retraso.

Artículo 21

Cada uno de los Estados Contratantes reconocerá como válidas las prórrogas de la validez de las libretas de paso por las aduanas concedidas por otro Estado Contratante, de conformidad con el procedimiento establecido en el anexo 4 de la presente Convención.

Artículo 22

1. Las solicitudes de prórroga de la validez de los títulos de importación temporal deberán ser presentadas a las autoridades aduaneras competentes antes de que venza el plazo de validez de dichos documentos, a menos que sea imposible hacerlo así por causa de fuerza mayor. Si el título de importación temporal ha sido expedido por una asociación autorizada, la solicitud de prórroga deberá ser presentada por la asociación que lo garantiza.

2. Se concederán las prórrogas necesarias para la reexportación de los vehículos o de las piezas sueltas importados temporalmente cuando los interesados puedan probar, a satisfacción de las autoridades aduaneras de que se trate, que una causa de fuerza mayor les impide reexportar los referidos vehículos o piezas sueltas dentro del plazo prescrito.

Artículo 23

Cada uno de los Estados Contratantes autorizará, con sujeción a las medidas de inspección que considere necesarias, la renovación de los títulos de importación temporal expedidos por las asociaciones autorizadas y correspondientes a vehículos o piezas sueltas importados separada y temporalmente en su territorio, a menos que hayan dejado de existir las condiciones necesarias para autorizar la importación temporal. La asociación que los garantiza presentará las solicitudes de renovación.

CAPITULO VII

REGULARIZACIÓN DE LOS TÍTULOS DE IMPORTACIÓN TEMPORAL

Artículo 24

1. Si los títulos de importación temporal no se han refrendado en forma regular, las autoridades aduaneras del país de importación deberán aceptar como prueba de la reexportación del vehículo o de las piezas sueltas (tanto si los títulos han vencido como si no) la presentación de un certificado basado en el modelo de formulario que figura en el anexo 5 de la presente Convención, expedido por una autoridad oficial (cónsul, oficial de aduanas, oficial de policía, alcalde, oficial del cuerpo judicial, etc.), en el que se atestigüe que el vehículo o las piezas sueltas de que se trata le han sido presentadas y están fuera del país de importación. También podrán aceptar cualquier otra prueba documental de que el vehículo o las piezas sueltas están fuera del país de importación. Cuando se trate de títulos distintos de las libretas de paso por las aduanas y que además no han vencido, deberán ser presentados simultáneamente como prueba, conforme a lo establecido con anterioridad. En el caso de las libretas, se deberán tomar en cuenta, como prueba de la reexportación del vehículo o de las piezas sueltas, los visados estampados en las mismas por las autoridades aduaneras de los países visitados con posterioridad.

2. En caso de destrucción, robo o pérdida de un título de importación temporal correspondiente a

un vehículo o a piezas sueltas reexportados y que no haya sido refrendado en forma regular, las autoridades aduaneras del país de importación deberán aceptar como prueba de reexportación la presentación de un certificado basado en el modelo de formulario que figura en el anexo 5 de la presente Convención, expedido por una autoridad oficial (cónsul, oficial de aduana, oficial de policía, alcalde, oficial del cuerpo judicial, etc.), en el que se atestigüe que el vehículo o las piezas sueltas de que se trata le han sido presentados y están fuera del país de importación al vencer el título. También podrán aceptar cualquier otra prueba documental de que el vehículo o las piezas sueltas están fuera del país de importación.

3. En caso de destrucción, pérdida o robo de una libreta de paso por las aduanas mientras el vehículo o las piezas sueltas a que se refiere están en el territorio de uno de los Estados Contratantes, las autoridades aduaneras de tal Estado aceptarán por petición de la asociación interesada un documento sustitutivo cuya validez vencerá en la fecha en que termine la validez de la libreta a la que sustituye. Esta aceptación anulará la aceptación anterior de la libreta destruida, perdida o robada. Si en lugar de un documento sustitutivo se expide una licencia de exportación o un documento similar para la reexportación del vehículo o de las piezas sueltas, el visado de salida estampado sobre tal licencia o documento será considerado como prueba suficiente de la reexportación.

4. Si el vehículo es robado después de haber sido reexportado del país de importación temporal sin que la salida haya sido refrendada en forma regular en el título de importación temporal, y a falta de visado de entrada en el título puesto por las autoridades aduaneras de los países visitados después, tal título podrá ser regularizado a condición de que la asociación garante presente dicho título y pruebas del robo que puedan ser consideradas como suficientes. Si el título de importación temporal no ha vencido, las autoridades aduaneras podrán exigir su entrega.

Artículo 25

En los casos mencionados en el artículo 24, las autoridades aduaneras tendrán derecho a percibir un derecho de regularización.

Artículo 26

Las autoridades aduaneras no tendrán derecho a reclamar a la asociación garante el pago de los derechos y gravámenes de importación de vehículos o piezas sueltas importados temporalmente cuando la falta de refrendo de los títulos de importación temporal no haya sido notificada a la asociación garante en el plazo de un año a contar de la fecha en que termina la validez de dichos documentos.

Artículo 27

1. Las asociaciones garantes dispondrán de un plazo de un año, a contar de la fecha de la notificación de la falta de refrendo de salida en los títulos de importación temporal, para presentar la prueba de la reexportación de los vehículos o de las piezas sueltas de que se tratare en las condiciones previstas en la presente Convención.

2. Si no se presenta esta prueba en el plazo prescrito, la asociación garante remitirá sin demora en depósito o abonará a título provisional los derechos y gravámenes de importación exigibles. Este depósito o este abono pasará a ser definitivo al cabo de un año a contar de la fecha en que se haya efectuado dicho depósito o abono provisional. Durante este último plazo, la asociación garante podrá todavía acogerse a los beneficios del párrafo precedente con objeto de hacerse reintegrar las cantidades depositadas o abonadas.

3. Respecto de los países cuyos reglamentos no prevean depósito o abono a título provisional de los derechos, los pagos efectuados de conformidad con el párrafo precedente se considerarán definitivos, quedando entendido que las cantidades abonadas podrán ser reembolsadas al cumplirse las condiciones establecidas en el presente artículo.

4. En el caso de que un título de importación temporal no sea refrendado, la asociación garante no podrá ser obligada a abonar una cantidad superior al monto de los derechos y gravámenes de importación aplicables al vehículo o a las piezas sueltas no reexportados, con la adición eventual de los intereses por demora, si son aplicables.

Artículo 28

En caso de fraude, contravenciones o abusos, los Estados Contratantes tendrán el derecho, no obstante las disposiciones de la presente Convención, de perseguir judicialmente a las personas que utili-

cen los títulos de importación temporal, con objeto de cobrar los derechos y gravámenes de importación y de imponer sanciones por las faltas en que hubiesen incurrido tales personas. En tales casos las asociaciones garantes deberán prestar su concurso a las autoridades aduaneras.

CAPITULO VIII

DISPOSICIONES VARIAS

Artículo 29

Los Estados Contratantes se esforzarán por no establecer procedimientos aduaneros que puedan poner trabas al desarrollo del turismo internacional.

Artículo 30

Para facilitar el cumplimiento de los trámites aduaneros, los Estados Contratantes vecinos procurarán emplazar sus respectivos puestos aduaneros lo más próximos posibles y que funcionen a las mismas horas.

Artículo 31

Toda infracción de las disposiciones de la presente Convención y toda sustitución, falsa declaración o maniobra que tenga por efecto beneficiar indebidamente a una persona u objeto del régimen de importación previsto por la presente Convención, podrá exponer al infractor en el país en que se haya cometido tal infracción a las sanciones establecidas por la legislación de dicho país.

Artículo 32

Ninguna de las disposiciones de la presente Convención impedirá que los Estados Contratantes que formen una unión aduanera o económica dicte disposiciones especiales aplicables a los residentes de los Estados que formen dicha unión.

CAPITULO IX

CLÁUSULAS FINALES

Artículo 33

1. La presente Convención quedará abierta hasta el 31 de diciembre de 1954 a la firma de todos los Estados Miembros de las Naciones Unidas y de todo otro Estado invitado a participar en la Conferencia de las Naciones Unidas sobre Formalidades Aduaneras para la Importación Temporal de Vehículos Automotores Particulares de Carretera y para el Turismo, celebrada en Nueva York en mayo y junio de 1954, y que en adelante se denominará "la Conferencia".

2. La presente Convención estará sujeta a ratificación. Los instrumentos de ratificación serán depositados en poder del Secretario General de las Naciones Unidas.

Artículo 34

1. A partir del 1° de enero de 1955 podrán adherirse a la presente Convención los Estados a que se hace referencia en el párrafo 1 del artículo 33, y cualquier otro Estado que sea invitado a hacerlo por el Consejo Económico y Social de las Naciones Unidas. Asimismo, podrá adherirse cualquier Estado en nombre de un territorio en fideicomiso del cual sean Autoridades Administradoras las Naciones Unidas.

2. La adhesión se hará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

Artículo 35

1. La presente Convención entrará en vigor el nonagésimo día siguiente a la fecha de depósito del décimoquinto instrumento de ratificación o adhesión, ya sea sin reservas o con las reservas aceptadas según lo previsto en el artículo 39.

2. Respecto de todo Estado que ratifique la Convención o se adhiera a ella después del depósito del décimoquinto instrumento de ratificación o adhesión conforme al párrafo anterior, la Convención entrará en vigor el nonagésimo día siguiente a la fecha del depósito por dicho Estado de su instrumento de ratificación o adhesión, ya sea sin reservas o con las reservas aceptadas según lo previsto en el artículo 39.

Artículo 36

1. Cuando la presente Convención haya estado en vigor durante tres años, cualquier Estado Contratante podrá denunciarla mediante notificación al Secretario General de las Naciones Unidas.

2. La denuncia surtirá efecto quince meses después de la fecha en que el Secretario General de las Naciones Unidas haya recibido la notificación de la denuncia.

Artículo 37

La presente Convención dejará de surtir efecto si durante cualquier período de 12 meses consecutivos después de su entrada en vigor, el número de Estados Contratantes es menor de ocho.

Artículo 38

1. Todo Estado podrá, en el momento de depositar su instrumento de ratificación o adhesión o en cualquier otro momento posterior, declarar por notificación dirigida al Secretario General de las Naciones Unidas que las disposiciones de la presente Convención serán aplicables a todos los territorios cuyas relaciones internacionales tenga a su cargo o a cualquiera de ellos. Si la notificación no va acompañada de reservas, la Convención se hará extensiva a los territorios designados en cualquier notificación el nonagésimo día siguiente a la fecha en que el Secretario General la hubiese recibido; si se acompañasen reservas, se hará extensiva a dichos territorios a partir del nonagésimo día siguiente a la fecha en que, conforme a lo previsto en el artículo 39, haya surtido efecto dicha notificación, o en la fecha en que la Convención entre en vigor para el Estado interesado, en el caso de que ésta sea posterior.

2. Todo Estado que haya hecho una declaración con arreglo a las disposiciones del párrafo anterior del presente artículo, haciendo extensiva la aplicación de la presente Convención a cualquiera de los territorios cuyas relaciones internacionales tenga a su cargo, podrá denunciar la Convención por separado respecto a dicho territorio, de conformidad con las disposiciones del artículo 36.

Artículo 39

1. Las reservas a la presente Convención hechas antes de la firma del Acta Final serán admisibles si han sido aceptadas por la mayoría de los miembros de la Conferencia y se han hecho constar en el Acta Final.

2. Las reservas formuladas después de la firma del Acta Final no serán admitidas si un tercio de los Estados Signatarios o de los Estados Contratantes oponen objeciones a las mismas conforme a lo que se estipula a continuación.

3. El Secretario General de las Naciones Unidas comunicará a todos los Estados que para esa fecha hayan firmado o ratificado la presente Convención o se hayan adherido a ella, el texto de cualquier reserva que le haya presentado un Estado en el momento de la firma, del depósito de un instrumento de ratificación o de adhesión o de una notificación cualquiera de conformidad con el artículo 38. No se aceptará la reserva si un tercio de tales Estados

oponen alguna objeción dentro de los noventa días siguientes a la fecha en que se les comunicó la reserva. El Secretario General notificará a todos los Estados a que se refiere este párrafo las objeciones que recibiere, así como la aceptación o la desestimación de la reserva.

4. La objeción formulada por un Estado que haya firmado pero no ratificado la Convención dejará de tener efecto si, dentro de los nueve meses siguientes a la fecha de la objeción, el Estado que la formulare no hubiera ratificado la Convención. Si se aceptare una reserva en aplicación del párrafo precedente por haber dejado de ser efectiva alguna objeción, el Secretario General lo notificará a los Estados a que se refiere dicho párrafo. El texto de las reservas no se dará a conocer a un Estado Signatario, de conformidad con el párrafo anterior, si dicho Estado no ha ratificado la Convención dentro de tres años a partir de la fecha de haber firmado la Convención.

5. El Estado que formule la reserva podrá retirarla dentro de un plazo de 12 meses a partir de la fecha en que el Secretario General haya notificado, de conformidad con el párrafo 3, que la reserva ha sido rechazada según el procedimiento previsto en dicho párrafo, en cuyo caso el instrumento de ratificación o adhesión o la notificación enviada en virtud del artículo 38, según fuere el caso, surtirá efecto para dicho Estado a partir de la fecha en que retire su reserva. Hasta tanto se retire la reserva, el instrumento o la notificación, según fuere el caso, no surtirá efecto a menos que la reserva sea ulteriormente aceptada en aplicación de las disposiciones del párrafo 4.

6. Las reservas que se acepten de conformidad con el presente artículo podrán ser retiradas en cualquier momento mediante notificación al Secretario General.

7. Los Estados Contratantes podrán denegar el beneficio de las disposiciones de la Convención objeto de una reserva al Estado que hubiere formulado esa reserva. Todo Estado que hiciere uso de este derecho lo habrá de notificar al Secretario General, quien comunicará lo decidido por tal Estado a todos los Estados Signatarios y Contratantes.

Artículo 40

1. Toda controversia entre dos o más Estados Contratantes respecto a la interpretación o aplica-

ción de la presente Convención será resuelta, en lo posible, mediante negociaciones entre ellos.

2. Toda controversia que no sea resuelta por negociaciones será sometida a arbitraje cuando uno de los Estados Contratantes interesados así lo pida, y, en consecuencia, será referida a uno o más árbitros designados de común acuerdo por los Estados entre los que se produce la controversia. Si en el término de tres meses a partir de la fecha en que se haya solicitado el arbitraje, esos Estados no hubieran podido ponerse de acuerdo para la designación del árbitro o de los árbitros, cualquiera de ellos podrá pedir al Presidente de la Corte Internacional de Justicia que designe a un árbitro único a cuya decisión se someterá la controversia.

3. La decisión del árbitro o de los árbitros designados con arreglo al párrafo anterior será obligatoria para los Estados Contratantes interesados.

Artículo 41

1. Después de que la presente Convención haya estado en vigor durante tres años, cualquier Estado Contratante podrá solicitar, mediante notificación al Secretario General de las Naciones Unidas, que se convoque una conferencia con objeto de revisar la Convención. El Secretario General notificará esta solicitud a todos los Estados Contratantes, y convocará una conferencia para revisar la Convención si, dentro de los cuatro meses siguientes a la notificación del Secretario General, no menos de la mitad de los Estados Contratantes le comunican que están conformes con la citada solicitud.

2. Si se convocara una conferencia con arreglo a lo que dispone el párrafo anterior, el Secretario General lo comunicará a todos los Estados Contratantes y les invitará a presentar, dentro de un período de tres meses, las propuestas que deseen someter a la consideración de la conferencia. El Secretario General distribuirá el programa provisional de la conferencia, junto con los textos de esas propuestas, por lo menos tres meses antes de la fecha en que deberá reunirse la conferencia.

3. El Secretario General invitará a cualquier conferencia que se convoque con arreglo a lo dispuesto en este artículo a todos los Estados Contratantes y a todos los demás Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados.

Artículo 42

1. Cualquier Estado Contratante podrá proponer una o más modificaciones a la presente Convención. El texto de la modificación propuesta será remitido al Secretario General de las Naciones Unidas, quien lo distribuirá entre todos los Estados Contratantes.

2. Se considerará que ha sido aceptada cualquier modificación propuesta que se distribuya con arreglo a lo dispuesto en el párrafo anterior, si ningún Estado Contratante formula objeciones dentro de los seis meses siguientes a la fecha en que el Secretario General distribuyó la modificación propuesta.

3. El Secretario General comunicará a los Estados Contratantes, tan pronto como sea posible, si se formula alguna objeción contra la modificación propuesta, y, en caso de que no se presente ninguna, la modificación entrará en vigor para todos los Estados Contratantes tres meses después de que expire el período de seis meses que se menciona en el párrafo anterior.

Artículo 43

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros invitados a participar en la conferencia:

a) Las firmas, ratificaciones y adhesiones recibidas con arreglo a lo dispuesto en los artículos 33 y 34;

b) La fecha de entrada en vigor de la presente Convención con arreglo a lo dispuesto en el artículo 35;

c) Las denuncias recibidas con arreglo a lo dispuesto en el artículo 36;

d) La abrogación de la presente Convención con arreglo a lo dispuesto en el artículo 37;

e) Las notificaciones recibidas en virtud de lo previsto en el artículo 38;

f) La entrada en vigor de cualquier modificación, con arreglo a lo dispuesto en el artículo 42.

Artículo 44

El original de la presente Convención será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas de él a todos los Estados Miembros de las Naciones Unidas y a todos los demás Estados invitados a la Conferencia.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados, firman la presente Convención.

HECHO en Nueva York, a los cuatro días de junio de mil novecientos cincuenta y cuatro, en un solo ejemplar, en español, francés e inglés, siendo los tres textos igualmente auténticos.

Se pide al Secretario General se sirva preparar una traducción fehaciente de la presente Convención a los idiomas chino y ruso y agregar los textos chino y ruso a los textos español, francés e inglés cuando remita a los Estados las copias certificadas de los mismos en conformidad con el artículo 44 de la Convención.

ANEXO 1

LIBRETA DE PASO POR LAS ADUANAS

La libreta está redactada en francés.

Su formato es de 22 x 27 cm.

La asociación que la expida deberá anotar su nombre en cada uno de los talones, seguido de las iniciales de la organización internacional a la cual esté afiliada.

[Organización Internacional]

LIBRETA DE PASO POR LAS ADUANAS PARA VEHICULOS AUTOMOTORES Y REMOLQUES

No. [REDACTED]

VALIDA POR UN AÑO, o sea hasta el **inclusive,**
[Añadir la fecha en tinta roja]

a reserva de que el titular cumpla en todo momento, durante ese período, las leyes y reglamentos aduaneros de los países visitados.

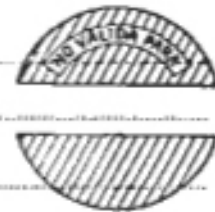
Expedida por

Titular

[EN LETRAS MAYÚSCULAS]

Residencia normal o domicilio comercial

[EN LETRAS MAYÚSCULAS]



Para un vehículo matriculado en con el No.

La presente libreta puede ser utilizada en los países siguientes:

(LISTA DE PAISES)

--	--	--

DESCRIPCION DEL VEHICULO

PRORROGA DE LA VALIDEZ

- 7 VEHICULO AUTOMOTOR de combustión interna, eléctrico, de vapor; REMOLQUE
- 8 Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar) } *Tóchenes las palabras no aplicables*
- 9 Matriculado en _____ con el No. _____
- 10 Chasis . . . { *Marca* _____
- 11 { *Número* _____
- 12 { *Marca* _____
- 13 Motor . . . { *Número* _____
- 14 { *Número de cilindros* _____
- 15 { *Caballos de fuerza* _____
- 16 { *Tipo o forma* _____
- 17 Carrocería . . { *Color* _____
- 18 { *Tapizado* _____
- 19 { *Número de asiento o carga útil* _____
- 20 Neumáticos de repuesto _____
- 21 Aparato de radio (indíquese la marca) _____
- 22 Otros detalles _____
- 23 _____
- 24 _____
- 25 _____
- 26 Peso neto del vehículo, en kg. _____
- 27 Valor del vehículo _____

28 Expedido en _____, el _____ de 19_____

29 A condición de que el titular respoarte el vehículo en el país de validez otorgado y de que cumpla las leyes y reglamentos aduaneros sobre la importación temporal de vehículos automotores en los países visitados, bajo la garantía, en cada país donde el documento es válido, de la asociación autorizada aliada a la organización internacional escrita. A su expiración, la libreta debe ser devuelta a la asociación que le la expedido.

30 Firma del titular

Firma del Secretario General de la organización internacional

Firma del delegado de la asociación que expide la libreta

1

MATRIZ

1 De la Libreta de Pase por las Aduanas No. _____

2 La entrada es _____

3 del vehículo descrito en la libreta

4 No. _____

5 se efectuó el _____

6 por el puesto de aduana de _____

7 

8 Firma del funcionario de aduana _____

9 La salida de _____

10 se efectuó el _____

11 por el puesto de aduana de _____

12 

13 Firma del funcionario de aduana _____

1

TALON DE SALIDA

1 De la Libreta de Pase por las Aduanas No. _____

2 VALIDA hasta _____

3 Expedida por _____

4 Valor _____ [en letras mayúsculas]

5 Residencia normal _____
o dirección comercial _____ [en letras mayúsculas]

6 Para un VEHICULO AUTOMOTOR de combustión interna, eléctrica o de vapor; REMOLQUE

7 Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar) Táchense las palabras no aplicables

8 Matriculado en _____ con el No. _____

9 Chasis Marca _____
No. _____

10 Motor Marca _____
Número de cilindros _____
Caballos de fuerza _____

11 Tipo o forma _____
Color _____

12 Carrocería Tipo _____
Eje(s) _____
Número de ejes y carga útil _____

13 Neumáticos de repuesto _____

14 Aparato de radio (indíquese la marca) _____

15 Otros detalles _____

16 _____

17 _____

18 _____

19 _____


20 Peso neto del vehículo, en kg. _____

21 Valor del vehículo _____

22 Fecha de salida _____

23 Por el puesto de aduana de _____

24 Talón inscrito con el No. _____

25 

26 Firma del funcionario de aduana _____

27 _____

28 Devuélvase el puesto de aduana de entrada _____

29 _____

30 _____

31 _____

32 _____

33 _____

34 _____

1

TALON DE ENTRADA

1 De la Libreta de Pase por las Aduanas No. _____

2 VALIDA hasta _____

3 Expedida por _____

4 Valor _____ [en letras mayúsculas]

5 Residencia normal _____
o dirección comercial _____ [en letras mayúsculas]

6 Para un VEHICULO AUTOMOTOR de combustión interna, eléctrica o de vapor; REMOLQUE

7 Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar) Táchense las palabras no aplicables

8 Matriculado en _____ con el No. _____

9 Chasis Marca _____
No. _____

10 Motor Marca _____
Número de cilindros _____
Caballos de fuerza _____

11 Tipo o forma _____
Color _____

12 Carrocería Tipo _____
Eje(s) _____
Número de ejes y carga útil _____

13 Neumáticos de repuesto _____

14 Aparato de radio (indíquese la marca) _____

15 Otros detalles _____

16 _____

17 _____

18 _____

19 _____


20 Peso neto del vehículo, en kg. _____

21 Valor del vehículo _____

22 Fecha de entrada _____

23 Por el puesto de aduana de _____

24 Talón inscrito con el No. _____

25 

26 Firma del funcionario de aduana _____

27 _____

28 _____

29 _____

30 _____

31 _____

32 _____

33 N.B.—El puesto de aduana de entrada debe llevar las líneas 23 y 24 del talón de salida contiguo.

Declaro que los datos que figuran en el anverso son verdicos y exactos, que mi residencia normal está situada fuera del país de importación, que sólo permaneceré temporalmente en este país, que cumpliré todas las disposiciones de los reglamentos aduaneros referentes a la importación temporal de vehículos/remolques y que reexportaré el vehículo/remolque mencionado en el anverso dentro del plazo de validez del presente documento.

..... [Firma del titular]

La asociación que ha expedido la presente libreta proporciona la siguiente información a los usuarios.

ANEXO 2

TRIPTICO

Todas las indicaciones impresas en el tríptico están redactadas en el idioma nacional del país de importación; además, pueden estarlo en otro idioma.

Su formato es de 13 x 29,5 cm.

1. TALÓN DE ENTRADA

Este talón debe ser separado y conservado por el puesto de aduana de entrada.

TRIPTICO No. _____

Para _____
(país de salida)

VALIDO hasta _____

Garantizado por _____
Expedido por _____

Titular _____
Residencia normal o dirección comercial } (En mayúsculas)

Para un VEHICULO AUTOMOTOR de combustión interna, eléctrico, de vapor; un REMOLQUE } Táchense las palabras no aplicables

Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar)

Matriculado en _____ con el No. _____

Chasis { Marca _____
No. _____

Motor { Marca _____
No. _____

Número de cilindros _____
Caballos de fuerza _____

Tipo o forma _____
Color _____

Carrocería { Tapizado _____
Número de asientos o carga útil _____

Neumáticos de repuesto _____
Aparato de radio (indíquese la marca) _____

Otros detalles _____

Peso neto del vehículo, en kg. _____
Valor del vehículo _____

Fecha de entrada por el puesto de aduana de _____

inscrito con el No. _____



Firma del funcionario de aduana

No se omite el llenar en igual forma la parte correspondiente de los talones 2 y 3.

VISADOS DE LOS PASOS
POR ADUANAS

Sello y firma del funcionario de aduana en las salidas temporales y reentradas

ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA
ENTRADA	SALIDA

3. TALÓN QUE CONSERVA EL TITULAR

Este talón debe ser conservado por el titular una vez que haya sido sellado y firmado por las autoridades aduaneras en el momento de 1) la primera entrada en _____ y 2) la reexportación definitiva de _____ y debe ser devuelto a _____ (asociación que expidió el documento al titular).

TRIPTICO No. _____

Para _____
(país de salida)

VALIDO hasta _____

Garantizado por _____
Expedido por _____

Titular _____
Residencia normal o dirección comercial } (En mayúsculas)

Para un VEHICULO AUTOMOTOR de combustión interna, eléctrico, de vapor; un REMOLQUE } Táchense las palabras no aplicables

Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar)

Matriculado en _____ con el No. _____

Chasis { Marca _____
No. _____

Motor { Marca _____
No. _____

Número de cilindros _____
Caballos de fuerza _____

Tipo o forma _____
Color _____

Carrocería { Tapizado _____
Número de asientos o carga útil _____

Neumáticos de repuesto _____
Aparato de radio (indíquese la marca) _____

Otros detalles _____

Peso neto del vehículo, en kg. _____
Valor del vehículo _____

Fecha de entrada por el puesto de aduana de _____

inscrito con el No. _____



Firma del funcionario de aduana

No se omite el llenar en igual forma la parte correspondiente de los talones 1 y 2.

Fecha de la salida definitiva por el puesto de aduana de _____



Firma del funcionario de aduana

No se omite el llenar en igual forma la parte correspondiente del talón 2.

TRIPTICO

Para _____
(país de validez)

No. _____

Se admite la importación de este vehículo a condición de que el titular lo reexporte a más tardar en la fecha arriba señalada y de que cumpla las leyes y reglamentos aduaneros sobre la importación temporal de vehículos automotores en el país visitado, bajo la garantía de _____ (la asociación garante) en virtud de un compromiso contraído por dicha asociación con _____ (autoridades aduaneras) a _____ de _____ de 19 _____.

Firma del Secretario
de la asociación garante _____

Firma del titular _____

2. TALON DE SALIDA

Este talón debe ser separado y conservado por el puesto de aduana de salida, para ser enviado al puesto de aduana por el que entró el vehículo por vez primera.

TRIPTICO No. _____

Para _____
(país de validez)

VALIDO hasta _____

Garantizado por _____
Expedido por _____

Titular _____
Residencia normal _____ } (En mayúsculas)
o dirección comercial _____

Para un VEHICULO AUTOMOTOR de combustión interna, eléctrico, de vapor; un REMOLQUE } Táchense
Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar) } las palabras no aplicables

Matriculado en _____ con el No. _____

Chasis { Marca _____
No. _____

Motor { Marca _____
No. _____
Número de cilindros _____
Caballos de fuerza _____

Carrocería { Tipo o forma _____
Color _____
Tapizado _____
Número de asientos o carga útil _____

Neumáticos de repuesto _____
Aparato de radio (indíquese la marca) _____
Otros detalles _____

Peso neto del vehículo, en kg. _____
Valor del vehículo _____

Fecha de entrada por el puesto de aduana de _____

inscrito con el No. _____

Firma del titular _____



Firma del funcionario de aduana

No se omite el llenar en igual forma la parte correspondiente de los talones 1 y 2.

Fecha de la salida definitiva por el puesto de aduana de _____



Firma del funcionario de aduana

No se omite el llenar en igual forma la parte correspondiente del talón 3.

ANEXO 3

DIPTICO

Todas las indicaciones impresas en el díptico están redactadas en los idiomas nacionales de los dos países a que se refiere.

Su formato es de 11 x 24,5 cm.

El díptico se compone de:

- 1) Una matriz con una contraseña separable,
 - 2) Un talón, para el titular, con un certificado de identificación,
- cuyos modelos figuran en el presente anexo.

El díptico elimina la necesidad de que las autoridades aduaneras del país de importación se tengan que hacer cargo del documento y de los visados de entrada y salida. Se usa de la siguiente manera:

Expide el díptico la asociación autorizada del país de matrícula del vehículo. La asociación que lo expide conserva la matriz. La contraseña separable se pega sobre el parabrisas del vehículo.

El talón se entrega al titular, quien debe devolverlo a la asociación que lo haya expedido con el

certificado de identificación debidamente llenado, dentro de los quince días siguientes a la fecha de expiración del documento.

La asociación que expide el díptico envía a las autoridades aduaneras de su país, para que la transmitan a las autoridades aduaneras del país de importación temporal, una lista de todos los documentos cuya validez ha vencido en el curso del mes anterior y que no le han sido regularizados. La asociación garante del país de importación temporal será responsable del pago de los derechos y gravámenes de importación que exijan las autoridades aduaneras.

La contraseña, fijada en el parabrisas del vehículo, permite que el servicio de aduanas de la oficina de salida y el de la oficina de entrada en el país de importación temporal vean inmediatamente que el vehículo está amparado por un título aduanero, cuya presentación pueden exigir, si lo consideran necesario.

Asociación que expide este documento.....

1

Documento que autoriza la importación temporal en

...../..... de un vehículo automóvil matriculado en...../.....

DIPTICO No. _____

VALIDO hasta.....

Titular.....

Residencia normal.....
o dirección comercial.....

(En mayúsculas)

Para un VEHICULO AUTOMOTOR de combustión interna, eléctrico, de vapor; un REMOLQUE

Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar)

Táchense las palabras no aplicables

Matriculado en..... con el No.....

Chasis { Marca.....
No.....

Motor { Marca.....
No.....
Número de cilindros.....
Caballos de fuerza.....

Carrocería { Tipo o forma.....
Color.....
Tapizado.....
Número de asientos o carga útil.....

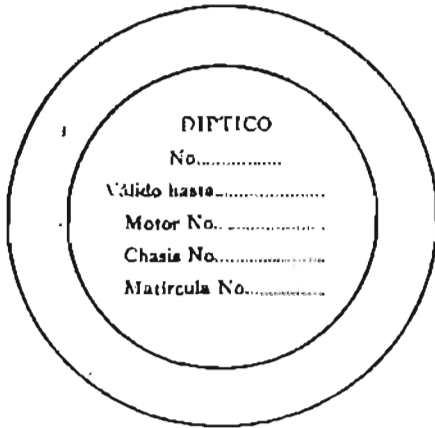
Neumáticos de repuesto.....

Aparato de radio (indíquese la marca).....

Otros detalles.....

Peso neto del vehículo, en kg.....

Valor del vehículo.....



Asociación que expide este documento.....

1

Documento que autoriza la importación temporal en

...../..... de un vehículo automóvil matriculado en...../.....

DIPTICO No. _____

VALIDO hasta.....

Titular.....

Residencia normal.....
o dirección comercial.....

(En mayúsculas)

Para un VEHICULO AUTOMOTOR de combustión interna, eléctrico, de vapor; un REMOLQUE

Tipo (automóvil, autobús, camión, camioneta, tractor, motocicleta con o sin sidecar, bicicleta o triciclo con motor auxiliar)

Táchense las palabras no aplicables

Matriculado en..... con el No.....

Chasis { Marca.....
No.....

Motor { Marca.....
No.....
Número de cilindros.....
Caballos de fuerza.....

Carrocería { Tipo o forma.....
Color.....
Tapizado.....
Número de asientos o carga útil.....

Neumáticos de repuesto.....

Aparato de radio (indíquese la marca).....

Otros detalles.....

Peso neto del vehículo, en kg.....

Valor del vehículo.....

Se admite la importación de este vehículo a condición de que el titular lo reexporte a más tardar en la fecha arriba señalada y de que cumpla las leyes y reglamentos aduaneros sobre la importación temporal de vehículos automotores en el país visitado, bajo la garantía de..... (la asociación garante) en virtud de un compromiso contraído por dicha asociación con las autoridades aduaneras.

..... a..... de..... de 19.....



Firma del Secretario de la asociación garante

Firma del titular.....

Al expirar el período de validez, el titular deberá devolver este talón a la asociación que lo expidió, una vez que haya hecho extender el certificado de identidad que aparece al dorso.

¹ En este espacio se indicarán los dos países que autorizan conjuntamente el empleo del dístico para los vehículos matriculados en uno de ellos que vayan a importar temporalmente en el otro y viceversa.

CERTIFICADO DE IDENTIDAD

Este certificado será extendido por una de las autoridades que se indican al pie y deberá devolverse a la asociación que lo expide al expirar el período de validez.

..... a de de 19.....

Los abajo firmantes

(1).....

certificamos que en el día de la fecha ha sido presentado el vehículo que se describe en otro lugar de este documento (2)

propiedad del Sr.

que reside en.....

en testimonio de lo cual expedimos el presente certificado.

En el día de la fecha hemos destruído la contraseña fijada en dicho vehículo.



Sello

Firma

Me comprometo a acatar, bajo pena de las sanciones correspondientes, las leyes y reglamentos aduaneros sobre la importación

temporal en / y a

regularizar el presente título de turismo antes del.....

El titular

Firma

La asociación que expide este documento garantiza los compromisos que anteceden hasta el importe de los derechos y gravámenes exigibles sobre el vehículo descrito en el presente documento.

Firma y sello

(1) Autoridades aduaneras, alcalde, comisario de policía o gendarmería, notario, ujier, o cualquier otro funcionario ministerial que tenga sello oficial.

(2) Todas las indicaciones sobre las características del vehículo deberán comprobarse con sumo cuidado y señalarse cualquier discrepancia.

ANEXO 4

PRORROGA DE LA VALIDEZ DE LAS LIBRETAS DE PASO POR LAS ADUANAS

1. El sello para la prórroga de la validez se ajustará al modelo contenido en el presente anexo.

El sello estará redactado en francés. La leyenda que contiene puede duplicarse en otro idioma.

2. La persona que solicita la prórroga y la asociación garante que la patrocina seguirán el siguiente procedimiento:

a) En cuanto el titular de una libreta de paso por las aduanas dé cuenta de que precisa solicitar una prórroga de la validez del documento, remitirá a la asociación garante, junto con su libreta, una solicitud de prórroga en la cual indicará las causas que le obligan a formular tal petición. Como prueba justificativa, adjuntará a su solicitud, según el caso, un certificado médico, un certificado del taller que esté reparando el vehículo o cualquier otro documento auténtico que demuestre que el caso de fuerza mayor invocado es verídico.

b) Si la asociación garante estima que la solicitud de prórroga puede ser presentada a la aduana, estampará un sello en la cubierta de la libreta de paso por las aduanas, en el lugar especialmente reservado al efecto.

c) Al lado izquierdo de la fórmula del sello, la misma asociación garante indicará (en cifras y



letras) hasta qué fecha se solicita la prórroga. El presidente de la asociación o su delegado firmarán la fórmula y pondrán el sello de la asociación.

d) El período de prórroga no deberá exceder del plazo razonablemente necesario para terminar el viaje, y normalmente no será mayor de tres meses a contar de la fecha previa de expiración de la libreta.

e) A continuación la asociación garante enviará la libreta a la autoridad aduanera competente de su país. La solicitud del titular, acompañada de los documentos justificativos, se adjuntará a la libreta.

f) La administración de aduanas adoptará una decisión, pudiendo reducir el período de prórroga solicitado o negarse a otorgar la prórroga. En caso de concederla, el funcionario competente de la aduana completará el sello estampado en la cubierta de la libreta por la asociación garante, añadiendo un número de orden o de registro, el lugar y la fecha y el cargo que ocupa. Después firmará y pondrá el sello de la aduana.

g) La libreta será remitida inmediatamente a la asociación garante, la cual la devolverá al interesado.

<p>País</p> <p>Asociación garante</p> <p>Se solicita la prórroga de la presente libreta para todos los países donde ésta es válida, hasta el</p> <p>..... (en cifras y letras)</p> <p>....., a de de 19....</p> <p> Sello de la asociación garante</p> <p>Firma del presidente o del delegado de la asociación garante</p>	<p>No.....</p> <p>Prórroga concedida hasta el</p> <p>..... (en cifras y letras)</p> <p>....., a de de 19....</p> <p> Sello de la aduana</p> <p>Firma y cargo del funcionario de aduana</p>
---	--

FOR AFGHANISTAN:

POUR L'AFGHANISTAN:

FOR EL AFGANISTÁN:

FOR ALBANIA:

POUR L'ALBANIE:

FOR ALBANIA:

FOR ARGENTINA:

POUR L'ARGENTINE:

FOR LA ARGENTINA:

Ad. Referendum. Luis J. Stevenson

FOR AUSTRALIA:

POUR L'AUSTRALIE:

FOR AUSTRALIA:

FOR AUSTRIA:

POUR L'AUTRICHE:

FOR AUSTRIA:

J. F. Kennedy

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
POR EL REINO DE BÉLGICA:

Sous réserve de ratification
A. H. P. C. H.

FOR BOLIVIA:
POUR LA BOLIVIE:
POR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
POR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
POR BULGARIA:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
POR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:
POUR LE CAMBODGE:
POR CAMBOJA:

Gen. Kadir

FOR CANADA:
POUR LE CANADA:
POR EL CANADÁ:

FOR CEYLON:
POUR CEYLAN:
POR CEILÁN:

Subject to his reservation recorded in the Final Act.

Samuel M. M. M.

FOR CHILE:
POUR LE CHILI:
POR CHILE:

FOR CHINA:
POUR LA CHINE:
POR LA CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
POR COLOMBIA:

FOR COSTA RICA:
POUR LE COSTA-RICA:
POR COSTA RICA:

Ad. de presidente
J. de la C.

July 20th - 1954 -

FOR CUBA:
POUR CUBA:
POR CUBA:

José Miguel Gihon
(Gihon) (Cuba)

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
POR CHECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
POR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
POR LA REPÚBLICA DOMINICANA:

10/11/1964
Mr. Salvarero

FOR ECUADOR:
POUR L'ÉQUATEUR:
POR EL ECUADOR:

Boqueron

FOR EGYPT:
POUR L'ÉGYPTE:
POR EGIPTO:

Rashad M. Hassan

FOR EL SALVADOR:
POUR LE SALVADOR:
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
POR ETIOPÍA:

FOR FINLAND:
POUR LA FINLANDE:
POR FINLANDIA:

FOR FRANCE:
POUR LA FRANCE:
POR FRANÇA:

Philippe de Seynes

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
POR LA REPÚBLICA FEDERAL ALEMANA:

Richard André
Jacques Bagnon

FOR GREECE:
POUR LA GRÈCE:
POR GRECIA:

FOR GUATEMALA:

POUR LE GUATEMALA:

POR GUATEMALA:

Con sujeción a las reservas consignadas en el Acta Final.

[Signature]

FOR HAITI:

POUR HAÏTI:

POR HAÏTÍ:

J. J. [Signature]

FOR HONDURAS:

POUR LE HONDURAS:

POR HONDURAS:

Titularis Series h.

June 15, 1954

FOR HUNGARY:

POUR LA HONGRIE:

POR HUNGRÍA:

FOR ICELAND:

POUR L'ISLANDE:

POR ISLANDIA:

FOR INDIA:
POUR L'INDE:
POR LA INDIA:

Subject to the reservations recorded in the Final Act

Ball

FOR INDONESIA:
POUR L'INDONÉSIE:
POR INDONESIA:

FOR IRAN:
POUR L'IRAN:
POR IRÁN:

FOR IRAQ:
POUR L'IRAK:
POR IRAK:

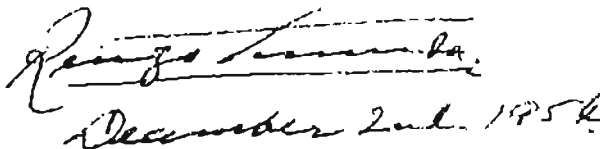
FOR IRELAND:
POUR L'IRLANDE:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
POR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
POR ITALIA:

A handwritten signature in dark ink, appearing to read "Ugo La Malfa". The signature is fluid and cursive, written over a faint horizontal line.

FOR JAPAN:
POUR LE JAPON:
POR EL JAPÓN:

A handwritten signature in dark ink, appearing to read "Rengo Sumida". The signature is written over a horizontal line and includes the date "December 2nd 1954" written below it.

FOR THE HASHEMITE KINGDOM OF THE JORDAN:
POUR LE ROYAUME HACHÉMITE DE JORDANIE:
POR EL REINO HACHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
POR EL LÍBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
POR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
POR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
POR EL GRAN DUCADO DE LUXEMBURGO:

sous réserve de ratification

J. Kremer

1.12.54.

FOR MEXICO: *Con arreglo a la redonda emigrada*
POUR LE MEXIQUE: *en el de la final.*
POR MÉXICO: *[Signature]*

FOR MONACO:
POUR MONACO: *Manuel A. [Signature]*
POR MÓNACO:

FOR NEPAL:
POUR LE NÉPAL:
POR NEPAL:

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
POR EL REINO DE LOS PAÍSES BAJOS: *[Signature]*

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
POR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
POR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
POR PANAMÁ:

Ad referendum
Ernesto de la Ossa

FOR PARAGUAY:
POUR LE PARAGUAY:
POR EL PARAGUAY:

FOR PERU:

POUR LE PÉROU:

POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:

POUR LA RÉPUBLIQUE DES PHILIPPINES:

POR LA REPÚBLICA DE FILIPINAS:

Mano Mendez

FOR POLAND:

POUR LA POLOGNE:

POR POLONIA:

FOR PORTUGAL:

POUR LE PORTUGAL:

POR PORTUGAL:

ad referendum

Trinidad Andrad

FOR ROMANIA:

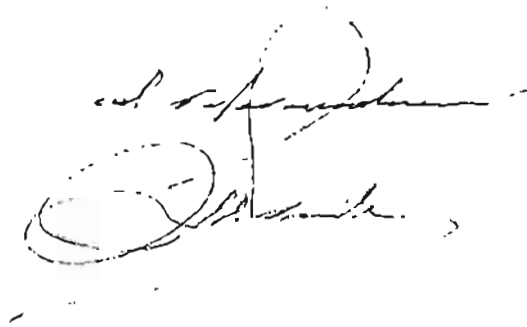
POUR LA ROUMANIE:

POR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAUDITE:
POR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
POR ESPAÑA:

A large, stylized handwritten signature in black ink, appearing to be a cursive representation of a name, possibly 'J. de ...'.

FOR SWEDEN:
POUR LA SUÈDE:
POR SUECIA:

A handwritten signature in black ink, appearing to be 'J. de ...'.A handwritten signature in black ink, appearing to be 'A. Appeltoff'.

FOR SWITZERLAND:
POUR LA SUISSE:
POR SUIZA:

A handwritten signature in black ink, appearing to be 'M. Chulter'.

FOR SYRIA:

POUR LA SYRIE:

POR SIRIA:

FOR THAILAND:

POUR LA THAÏLANDE:

POR TALLANDIA:

FOR TURKEY:

POUR LA TURQUIE:

POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:

POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

POR LA UNIÓN SUDAFRICANA:

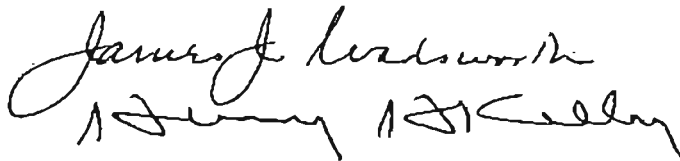
FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

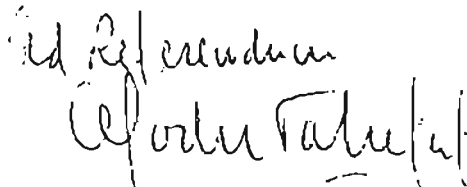
J. K. HULME



FOR THE UNITED STATES OF AMERICA:
POUR LES ÉTATS-UNIS D'AMÉRIQUE:
POR LOS ESTADOS UNIDOS DE AMÉRICA:



FOR URUGUAY:
POUR L'URUGUAY:
POR EL URUGUAY:



FOR VATICAN CITY:
POUR LA CITÉ DU VATICAN:
POR LA CIUDAD DEL VATICANO:



FOR VENEZUELA:
POUR LE VENEZUELA:
POR VENEZUELA:

FOR VIET-NAM:
POUR LE VIET-NAM:
POR VIETNAM:

FOR YEMEN:
POUR LE YÉMEN:
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
POR YUGOESLAVIA:

關於行駛公路私人車輛
暫時進口之稅關
公約



聯合國
一九七九

關於行駛公路私人車輛暫時進口之稅關公約

締約國，

切望便利國際旅行之發展，

鑒於自一九四九年八月二十三日至同年九月十九日在日內瓦舉行之聯合國公路及汽車運輸會議所通過、並於一九四九年九月十九日在日內瓦開始聽由簽署之公路交通公約之目的，

爰經決定訂立公約並議定條款如下：

第壹章

定 義

第一條

在本公約適用範圍內：

(甲)稱“進口稅課”者，不僅謂關稅，且兼謂因進口而徵收之一切稅課；

(乙)稱“車輛”者，除上下文另有所指外，謂一切公路汽車(包括機器腳踏車在內)及被拖車(不論被拖車係隨汽車一同進口與否)，連同隨汽車一同進口之零件、普通附件及配備在內；

(丙)稱“私用”者，凡為報酬、酬勞或其他物質上之利益而載人，又或不論有無報酬而為工業或商業上之貨運，概應除外；

(丁)稱“暫時進口證件”者，包括註明進口稅課擔保或押金之關稅文件；

(戊)稱“人”者，除上下文另有所指外，兼謂自然人與法人兩者。

第貳章

入境免納進口稅課並不受進口之

禁止與限制

第二條

一。通常居住於締約國領土外之人所有之車輛，倘由車主或由其他通常居住於締約國領

土外之人輸入境內，以供私人短期遊歷之用，各締約國應准其暫時入境，免納進口稅課，並不受進口之禁止與限制，但須重行輸出，且不得違背本公約所規定之其他條件。

二。此等車輛應由暫時進口證件載明，擔保完納進口稅課，並於必要時，完納關稅罰款，但以不違背本公約第二十七條第四項之特別規定為限。

第三條

暫時進口車輛普通儲箱所載之燃料，應准予入境，免納進口稅，並不受進口之禁止與限制，但普通儲箱須為製造廠商原替該類有關車輛設計之儲箱。

第四條

一。車輛暫時進口以後，如需修理，其因此而輸入之零件，應准暫時輸入，免納進口稅，並不受進口之禁止與限制。締約國得規定此等零件應在暫時進口證件上予以載明。

二。經更換之零件不重行輸出時，除遵照當事國規章將零件無償讓與國庫或由當事人在官方監視下自出費用將其毀壞外，概應完納進口稅課。

第五條

倘擬以暫時進口證件及國際通行證件發給在各該證件進口之國家居住而欲前往他國之人，則由類同之外國旅行協會、國際組織或締約國稅關當局將各該證件寄往受權辦理之旅行協會時，應准予入境，免納進口稅，並不受進口之禁止與限制。

第三章 暫時進口證件之簽發

第六條

一、各締約國得依其所限定之擔保及條件，授權若干協會，諸如與國際組織發生聯繫者，直接或經由類同之協會，簽發本公約所稱之暫時進口證件。

二、暫時進口證件得僅對單獨一國或一關稅區域有效，或對數國或數關稅區域有效。

三、此項證件之有效期間自簽發之日起以不逾一年為限。

第七條

一、凡可適用於全體締約國或數締約國領土之暫時進口證件，統稱為“報關通行證”(carnets de passages en douane)，其式樣應符合本公約附件壹所載之標準格式。

二、如“報關通行證”對某一或某數領土並無適用效力，簽發證件之協會應在該“通行證”之封面及進口憑證上註明此事實。

三、僅對一締約國領土有效之暫時進口證件，其式樣得以附件貳或附件叁所載之標準格式為準。締約國並得依照本國法律或規章，採用其他證件。

四、凡非由第六條所規定之授權辦理協會簽發之暫時進口證件，其有效期間由各締約國依照本國法律或規章定之。

五、各締約國遇有請求，應將對其本國領土有效而式樣與本公約各附件所載者不同之暫行進口證件範本，供給其他締約國。

第四章

暫時進口證件各項目

第八條

授權辦理協會所簽發之暫時進口證件應製給暫時進口車輛之所有人或此等車輛之占有人

或管理人，由其存執；但如車輛係租來者，證件應製給租用人，由其存執。

第九條

一、在暫時進口證件上填報之重量為車輛之淨重，依標準制計算之。如證件僅對一國有效，該國稅關當局得規定採用其他重量制。

二、在僅對一國有效之暫時進口證件上填報價值，應以該國貨幣計算之。在“報關通行證”上填報價值應以簽發“通行證”當地國家之貨幣計算之。

三、車輛通常裝備之物品及工具無須特別在暫行進口證件上填報。

四、遇稅關當局規定車輛之零件（諸如車輪、輪胎及內胎）以及非為車輛通常裝備一部份之附件（諸如無線電、未在其他證件上另行填報之被拖車、或行李箱）應行申報時，應在暫時進口證件上填報並將必要報明之各項（諸如重量及價值）逐一填報，於車輛自所遊歷之國家出境時交驗之。

第十條

簽發證件之協會在暫行進口證件上所登錄各項，須經簽發證件或負責擔保之協會認可，始得更改。此項證件經進口國稅關當局查驗認可後，非經該當局同意不得更改。

第十一條

一、憑暫時進口證件入境之車輛得由證件持有人正式授權之第三人使用，供其私用，但以各該第三人通常居住於進口國外且履行本公約所規定之其他條件者為限。締約國稅關當局有權要求提出證據以證明該第三人確經證件持有人之正式授權，且履行上述條件。稅關當局如嫌此項證據不夠充分，得不准該項車輛憑暫時進口證件在其國內使用。車輛如係租來者，各締約國倘虞冒濫，得命暫時進口證件持有人於車輛進口時到場。

二，雖有本條上項之規定，締約國稅關當局仍得在特殊情況下並根據專由該當局決定之條件，准許一輛憑暫時進口證件通行之車輛由一通常居住於進口國內之人駕駛，尤其是駕駛人係代暫時進口證件持有人或受其指揮而駕駛車輛。

第五章

暫時進口條件

第十二條

一，暫時進口證件上所記載之車輛，應於證件有效期間內重行輸出。車輛重行輸出時之一般狀態，除使用上之損耗外，應與進口時無異。車輛如係租來者，締約國稅關當局應有權要求於租用人一旦離開暫時進口地所在國時，車輛應即重行輸出。

二，重行輸出之證明，應由車輛暫時進口國之稅關當局在暫時進口證件上正式加蓋出口簽證為之。

第十三條

一，雖有第十二條所訂重行輸出之規定，因遭遇正式證實之意外事件而致損壞不堪之車輛，無須重行輸出，但稅關當局得規定：

- (甲)徵收此等車輛應繳之進口稅課；或
- (乙)該車輛無償讓與暫時進口國國庫；或
- (丙)由當事人在官方監視下自出費用將該車輛毀壞。

二，遇暫時進口之車輛被扣押不能重行輸出，而此項扣押非緣自私人之請求時，在暫時進口證件之有效期限內重行輸出之規定應在扣押期間暫停適用。

三，稅關當局於可能範圍內應通知負責擔保之協會，使其知悉憑其所擔保之暫時進口證件入境之車輛，已為稅關當局或代表稅關當局之其他方面予以扣押，並應告以所擬採取之措施。

第十四條

憑暫時進口證件而輸入一締約國領土之車輛，不得以給付、酬勞或其他物質上之利益為代價，在該領土疆域內兩地間，供來往運輸之用；縱偶爾為之，亦在所不許。

第十五條

享有車輛暫時進口便利之人，得於暫時進口證件有效期間內依其本人需要將此項證件所證明之車輛作多次之輸入，但如稅關當局規定車輛每次出入須經該管稅關官員簽證時，則每次應照規定辦理。暫時進口證件得限定僅供一次使用。

第十六條

所用暫時進口證件如未附有可撕下之憑證以備每次出入口之用時，稅關官員在車輛初次進口及末次出口期間內所發簽證均屬臨時性質。惟遇最後一次簽證係臨時出口簽證時，該次簽證應視為暫時進口車輛業已重行輸出之證明。

第十七條

所用暫時進口證件如附有可撕下之憑證以備每次出入口之用者，車輛每次進口即表示該證件業經稅關查驗認可；除第十八條所規定之情形外，以後車輛每次出口，該證件即作為最後驗訖存案。

第十八條

一國稅關當局於最後無條件將暫時進口證件驗訖存案後，即不能再向負責擔保之協會提出繳納進口稅課之要求，但遇有以不正當方法或詐欺手段取得驗訖證書者，不在此限。

第十九條

稅關當局在其辦事處或關卡之規定辦公時間內對依照本公約所定條件使用之暫時進口證件所為之簽證，不得收取規費。

第陸章

暫時進口證件之延長 有效期限與展期

第二十條

暫時進口車輛如在證件期滿十四日內交稅關當局以備重行輸出，並對遲延原因加以圓滿解釋，雖無在規定期限內重行出口之證明，亦不應追究。

第二十一條

遇另一締約國依據本公約附件肆所規定之程序，將“報關通行證”有效期限延長時，各締約國應承認此項延期為有效。

第二十二條

一。要求延長暫時進口證件有效期限之中請書，應於證件有效期滿前呈送主管稅關當局，但遇不可抗力以致無從辦理者除外。暫時進口證件，如係受權辦理協會發給，申請延期，應由擔保此項證件之協會為之。

二。暫時進口車輛及零件，倘遇不可抗力，以致無從在規定期限內重行輸出，經當事人向主管稅關當局圓滿說明後，此項車輛及零件重行輸出所必需之時間，應准予延長。

第二十三條

暫時進口車輛或零件，除與暫時進口條件不復符合者外，其由受權辦理協會所發給之暫時進口證件，各締約國應核准展期，但以不違背各締約國認為必要之管制辦法為限。展期申請書應由負責擔保之協會呈送之。

第柒章

暫時進口證件之補正辦法

第二十四條

一。暫時進口證件如未經正式驗訖存案（不論證件已未滿期），進口國稅關當局應接受

依照本公約附件伍所載標準格式提出並由政府官員（領事、稅關官員、警察、市長及司法官等）簽發證實車輛或零件曾交其審驗，現在進口國境外之證書，作為該項車輛或零件業經重行輸出之憑據。稅關當局亦得接受任何其他證明車輛或零件在進口國境外之證書。國際報關通行證以外之進口證件如尚未滿期，應與上述證書同時呈驗。查驗國際報關通行證時應以後來遊歷之國家之稅關當局在通行證上所書簽證作為車輛或零件業已重行輸出之證明。

二。關於業已重行輸出之車輛或零件之暫時進口證件如未經正式驗訖存案而有毀滅、遺失或被竊之情事時，進口國稅關當局應接受依照本公約附件伍所載標準格式提出並由政府官員（領事、稅關官員、警察、市長及司法官等）簽發證實有關車輛或零件曾交其審驗於暫時進口證件滿期後在進口國境外之證書，作為業已重行輸出之證明。稅關當局亦得接受任何其他證明車輛或零件在進口國境外之證書。

三。當車輛或零件在一締約國國境內而其國際報關通行證發生毀滅、遺失或被竊之情事時，該締約國之稅關當局經關係協會之請求，得接受補發文書，此項文書之效力至原有通行證有效期間屆滿之日為止。接受此項補發文書後，以前接受但已毀滅、遺失或被竊之通行證即行作廢。倘不用補發文書而另為車輛或零件之重行輸出發給出口許可證或類似之文書時，此項許可證所載之出口簽證應認為重行輸出之充分證明。

四。倘車輛自暫時進口地所在國重行輸出後被竊，而暫時進口證件既無正常之登記證明其出口，又無後來遊歷國家之稅關當局所作之入口簽證時，此項證件仍得予以補正，但負責擔保責任之協會應將此項證件連同足資證明失竊經過之證據一併提出。倘暫時進口證件尚未滿期，稅關當局得要求予以吊銷。

第二十五條

遇有本公約第二十四條所稱之情形，稅關當局有權徵收補正費。

第二十六條

稅關當局倘未於暫時進口證件有效期間屆滿之日起一年內將證件未經驗訖存案之事實通知其擔保責任之協會，無權要求該協會償付暫時進口車輛或零件之進口稅課。

第二十七條

一。其擔保責任之協會自接得暫時進口證件未經驗訖存案之通知之日起，應於一年內依照本公約規定之條件，提出有關車輛或零件已經重行輸出之證明。

二。此項證明倘未於限定期間提出，其擔保責任之協會應即繳押或暫先繳付進口稅課款項。押金或暫付繳款自繳付之日起經過一年，即屬確定。其擔保責任之協會在上述一年期間，仍得利用上項所載辦法以期押金或繳款得以退還。

三。遇有國家其規章並無進口稅押金或暫先繳款之規定者，依上項規定所繳之款，就各該國家而言，將視為確定，但本條所規定之條件成就時，繳款得予退還。

四。暫時進口證件如未經驗訖存案，其擔保責任之協會應付之款額不得超過車輛或零件不重行輸出時所應繳付之進口稅課附加應付利息(如須繳付時)之總額。

第二十八條

遇有詐欺、違章或冒濫情事，不論本公約規定如何，稅關當局有權對持用暫時進口證件之人提起訴訟，以期追回進口稅課並對此等人處以應科之刑罰。遇有這種情形，其擔保責任之協會應協助稅關當局。

第捌章

雜項條款

第二十九條

各締約國應設法避免採行足以妨礙發展國際旅行之稅關手續。

第三十條

爲使稅關手續得以迅速辦理起見，國境毗連之各締約國彼此設立之關卡應設法靠近並於同一時間內辦公。

第三十一條

凡有違反本公約規定、冒名頂替、誣報、或所爲之行爲使人或物品由本公約所定之進口制度享受不正當利益者，得按犯罪地所在國之法律處罰之。

第三十二條

本公約並不妨礙成立關稅或經濟同盟之締約國制定適用於此種同盟之組成國居民之特別條款。

第玖章

歲事條款

第三十三條

一。本公約應截至一九五四年十二月三十一日爲止聽由聯合國任何會員國及經一九五四年五月及六月在紐約舉行之聯合國有關行駛公路私人汽車暫時進口及旅行之稅關手續會議(以下簡稱本會議)邀請參加之任何其他國家簽署之。

二。本公約應經批准，批准書應送交聯合國祕書長存放。

第三十四條

一。本公約應自一九五五年一月一日起聽由第三十三條第一項所稱之任何國家及經聯合國經濟暨社會理事會邀請加入之任何國家加入。本公約並應聽由聯合國爲管理當局之任何託管領土加入。

二。加入應以加入書送交聯合國祕書長存放爲之。

第三十五條

一。本公約應於不附保留或所附保留業經依照第三十九條規定予以接受之第十五份批准書或加入書交存之日起第九十日發生效力。

二。本公約對於在依照前項規定辦理之第十五份批准書或加入書交存後始行批准或加入之國家，應於該國不附保留或所附保留業經依照第三十九條規定予以接受之批准書或加入書交存之日起第九十日發生效力。

第三十六條

一。本公約生效滿三年後，任何締約國得通知聯合國秘書長聲明退出本公約。

二。退約應於聯合國秘書長收到退約通知之日起十五個月後發生效力。

第三十七條

本公約發生效力後任何連續十二個月期間如締約國數目減至不足八國時，本公約應即失效。

第三十八條

一。任何國家得於交存批准書或加入書時或於其後隨時通知聯合國秘書長聲明本公約得推廣適用於由該國負責代理對外關係之所有或任何領土。本公約應自秘書長收到不附保留之通知後第九日起，或自通知依照第三十九條規定發生效力後第九日起，或自本公約對該關係國發生效力之日起，以日期在後者為準，推廣適用於通知中所列舉之領土。

二。任何國家經依照前項規定聲明將本公約推廣適用於由該國負責代理對外關係之領土者，得依照第三十六條之規定聲明該領土單獨退出本公約。

第三十九條

一。對於本公約所附加之保留，如係在簽署或事件之前提出者，經本會議多數會員國同意，並在事件文件中註明後，可予接受。

二。在簽署或事件後提出之保留，如經下列所規定之簽署國或締約國三分之一表示異議，一概不予接受。

三。一國於簽署本公約，交存批准書或加入書或送達第三十八條所規定之通知時向聯合國秘書長所提出之任何保留案文，應由秘書長分送所有當時業已簽署、批准或加入本公約之國家。如於分送之日起九十日內此類國家中有三分之一表示異議，該項保留即不予接受。秘書長應將所收到之任何異議以及該項保留之接受或拒絕通知本項所稱之所有國家。

四。表示異議之國家僅簽署而未批准本公約者，如不於提出異議之日起九個月內批准本公約其所表示之異議應即失效。如因異議失效之結果，經適用前項之規定接受保留，秘書長應即通知該項所稱之國家。前項所規定之任何簽署國如不於其簽署之日起三年內批准本公約，即無須將任何保留案文分送該國。

五。提出保留之國家，得於秘書長依照第三項規定通知該國所提保留業經依同項規定之程序被拒絕之日起十二個月內，撤回該項保留，遇此情形，其批准書或加入書或依第三十八條規定所致之通知應自撤回保留之日起對該國發生效力。在撤回保留以前，各該批准或加入書或通知應屬無效，但該項保留隨後因適用第四項之規定而被接受者，不在此限。

六。一國得隨時通知秘書長撤回業經依照本條規定接受之保留。

七。一國提出保留後，任何締約國無須將適用該項保留之條款所載之利益，界予該國。行使是項權利之國家應將其決定通知秘書長，秘書長應將是項決定知照所有簽署國及締約國。

第四十條

一。兩締約國或兩國以上之締約國對於本公約解釋或適用之任何爭端，應儘可能由各該國彼此間以談判方式解決。

二。任何爭端未能以談判方式解決者，如經爭端當事締約國任何一造之請求，應提交公

斷，即應將爭端交由爭端當事國協議選定之公斷員一人或若干人處理。如於請求公斷之日起三個月內爭端當事國對於公斷員人選不能達成協議，各該國中任何一造得請求國際法院院長指派公斷員一人，將爭端交由該公斷員裁決。

三。依照前項規定所指派公斷員之裁決對關係締約國有拘束力。

第四十一條

一。本公約生效滿三年後，任何締約國得通知聯合國秘書長，請求召集會議，俾便檢討本公約。秘書長應將此項請求通知所有締約國，如於秘書長發出通知之日起四個月內，有至少半數締約國通知同意此項請求，秘書長應即召集檢討會議。

二。如依照前項規定召集會議，秘書長應通知所有締約國，並請各該國於三個月內提出其希望由該會議審議之提案。秘書長應將會議臨時議事日程連同此項提案案文至遲於開會日期三個月以前分送所有締約國。

三。秘書長應邀請所有締約國及所有其他聯合國或任何專門機關之會員國參加依照本條規定所召集之任何會議。

第四十二條

一。任何締約國得對本公約提出一項或若干項修正案。締約國應將任何擬議修正案案文送交聯合國秘書長，聯合國秘書長應將其分送所有締約國。

二。依照前項規定分送之任何擬議修正案，如於自秘書長分送之日起六個月內並無任何締約國表示異議，應視為業經接受。

三。秘書長應儘速通知所有締約國是否有任何締約國對擬議修正案表示異議，如並無任何締約國表示異議，該修正案應於前項所稱六個月期間屆滿三個月後對所有締約國發生效力。

第四十三條

聯合國秘書長應將下列事項通知聯合國所有會員國及經邀請參加本會議之所有其他國家：

- (甲) 依照第三十三條及第三十四條規定所收到之簽署、批准及加入；
- (乙) 本公約依照第三十五條規定開始生效之日期；
- (丙) 依照第三十六條規定所收到之退約通知；
- (丁) 本公約依照第三十七條規定廢止；
- (戊) 依照第三十八條規定所收到之通知；
- (己) 任何修正案依照第四十二條規定開始生效。

第四十四條

本公約原本應交由聯合國秘書長存放，聯合國秘書長應將其正式副本分送聯合國所有會員國及經邀請參加本會議之所有其他國家。

為此經正式授權簽署本公約之下列署名代表謹簽字於本公約，以昭信守。

公曆一千九百五十四年六月四日訂於紐約，以英、法、西文製成一本，同一作準。

請秘書長備具本公約中文及俄文正式譯本，並於依照本公約第四十四條之規定將英、法、西文正式副本分送各國時加送中文及俄文譯本。

附件壹

“國際報關通行證”

通行證用法文刊印。




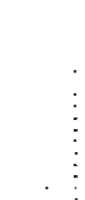
紙幅：闊二二釐，長二七釐。

發證協會應在各憑證上註明協會名稱及所屬國際組織之簡稱。

(國際組織)

汽車及被拖車

國際報關通行證

1	有效期間, 至.....止
2	號數 
3	[用紅墨水填明日期]
4	持證人在本證有效期間內應遵守遵歷所在國之稅關法律章程
5	簽發機關 
6	持證人姓名 
7	通常居所或職業地址 
8	車輛在何處註冊.....號數
9	本證得在下列各國使用.....

(國名表)

--	--	--

汽車詳情

- 7 汽車 用內燃力、電力、蒸汽(行駛;被拖車)
- 8 類別 (客車,公共汽車,貨車,拖引車,有邊車或無邊車之機器腳踏車,有輔助引擎之腳踏車) 劃去不適用之字

9 在何處註冊 號數

10 底盤 { 廠名

11 { 號數

12 { 廠名

13 { 號數

14 { 汽缸數目

15 { 馬力

16 { 形式

17 { 顏色

18 { 座墊

19 { 乘人座數或載量

20 備胎

21 無線電收音機 (註明廠名)

22 其他

23

24

25

26 車身淨重(公斤數)

27 車值

28 年.....月.....日在.....簽發

29 持證人准在本證規定有效期間將該車再運出口,並在與下列國際組織發生聯繫、經授權辦理之協會擔保下之遵守以本證為有效之國家所有關於汽車帶准入口之稅關法律章程。本證於有效期滿後,繳還原發與持證人之協會。

30 持證人簽字 國際組織秘書長簽字 發證協會負責人簽字

1

存根

- 1 進口國名.....
- 2 輸入通行證上所列之汽車號數 
- 3 輸入通行證上所列之汽車
- 4 進口日期.....
- 5 稅關地點.....




7

關員簽字

8

1

出口憑證

- 1 國際報關通行證號數 
- 2 有效期間至.....為止
- 3 簽發機關..... [正楷]
- 4 持證人姓名.....
- 5 通常居所或職業地址..... [正楷]
- 6 汽車用內燃力、電力、蒸汽行駛，被拖車
- 7 類別(客車，公共汽車，貨車，牌場車，拖引車，有邊車或無邊車之機器腳踏車，有輔助引擎之腳踏車)

劃去不適用之字

號數

在何處註冊

- 10 底盤 { 廠名 號數 廠名 號數 汽缸數目 馬力 形式 顏色 座墊 乘人座數或載量 }
- 11 引擎
- 12 車身
- 13 裝置
- 14 備胎
- 15 無線電收音機(註明廠名)
- 16 其他

號數

在何處註冊

- 17 底盤 { 廠名 號數 廠名 號數 汽缸數目 馬力 形式 顏色 座墊 乘人座數或載量 }
- 18 引擎
- 19 車身
- 20 裝置
- 21 備胎
- 22 無線電收音機(註明廠名)
- 23 其他
- 24 車身淨重公斤數
- 25 車值
- 26 出口日期
- 27 稅關地點
- 28 憑證登記號數



31

32

關員簽字

1

進口憑證

- 1 國際報關通行證號數 
- 2 有效期間至.....為止
- 3 簽發機關..... [正楷]
- 4 持證人姓名.....
- 5 通常居所或職業地址..... [正楷]
- 6 汽車用內燃力、電力、蒸汽行駛，被拖車
- 7 類別(客車，公共汽車，貨車，牌場車，拖引車，有邊車或無邊車之機器腳踏車，有輔助引擎之腳踏車)

劃去不適用之字

號數

在何處註冊

- 10 底盤 { 廠名 號數 廠名 號數 汽缸數目 馬力 形式 顏色 座墊 乘人座數或載量 }
- 11 引擎
- 12 車身
- 13 裝置
- 14 備胎
- 15 無線電收音機(註明廠名)
- 16 其他
- 17 車身淨重公斤數
- 18 車值
- 19 進口日期
- 20 稅關地點
- 21 憑證登記號數

號數

在何處註冊

- 22 底盤 { 廠名 號數 廠名 號數 汽缸數目 馬力 形式 顏色 座墊 乘人座數或載量 }
- 23 引擎
- 24 車身
- 25 裝置
- 26 備胎
- 27 無線電收音機(註明廠名)
- 28 其他
- 29 車身淨重公斤數
- 30 車值
- 31 進口日期
- 32 稅關地點
- 33 憑證登記號數



31

32

關員簽字

33 附註：左列出口憑證第 33 項及第 34 項由關員填註。

茲聲明前頁所填各項均確實無訛。本人通常不在
進口國居住，此次入境係暫時性質。自願遵守有關汽
車/被拖車暫准入口之一切稅關條件與手續，並在
本證有效期間將前頁所列汽車/被拖車再運出口。

..... [持證人簽字]

下列各節係發證協會供給乘汽車人員
參考之資料

附件貳
三 聯 單

本聯單用進口國文字刊印，必要時亦得兼用其他一種文字刊印。

紙幅：闊十三釐，長二九.五釐。

暫時

出境及再入境

在暫時出境格內及再入境格內加蓋
稅關戳記並由關員簽字

1. 進口憑證
本憑證由進口國稅關簽下存案

三聯單號數

國名 (任何國有效)

有效期間至 爲止

負責擔保協會
簽發協會
持證人居所
通常職業地址
汽車用內燃力、電力、蒸汽行駛、被拖車
類別 (客車、公共汽車、貨車、腳踏車、
拖引車、有邊車或無邊車之機器腳踏
車、有輔助引擎之腳踏車)

任何處註冊 號數

底盤 { 廠名 號數 }
引擎 { 廠名 號數 }
汽缸數目
馬力
形式
顏色
座席
乘人座數或載量

車身裝置
價胎
無線電收音機 (註明廠名)
其他

車身淨重公斤數
車值

進口日期
稅關地點

憑證登記號數

稅關戳記

關員簽字

3. 持證人存本
本憑證自在 (一) 第一次進口至最
後在 (二) 重行出口時經稅關簽字
蓋戳後由持證人保留, 以後必須交還簽發本聯單
與持證人之原協會

三聯單號數

國名 (任何國有效)

有效期間至 爲止

負責擔保協會
簽發協會
持證人居所
通常職業地址
汽車用內燃力、電力、蒸汽行駛、被拖車
類別 (客車、公共汽車、貨車、腳踏車、
拖引車、有邊車或無邊車之機器腳踏
車、有輔助引擎之腳踏車)

任何處註冊 號數

底盤 { 廠名 號數 }
引擎 { 廠名 號數 }
汽缸數目
馬力
形式
顏色
座席
乘人座數或載量

車身裝置
價胎
無線電收音機 (註明廠名)
其他

車身淨重公斤數
車值

進口日期
稅關地點

憑證登記號數

稅關戳記

關員簽字

關員應在第一及第二憑證同處爲同樣登記

最後再運出口日期

稅關地點

稅關戳記

關員簽字

關員應在第二憑證末端爲同樣登記

三聯單

國名 (在何國有效)

號數

此單於...年...月...日...由... (負責擔保協會) 向... 稅關擔保... 在持證人按上列日期再運出口並遵守所經各國有... 關汽車暫准入口之稅關法律章程之條件下進口... 負責擔保協會... 會長簽字... 持證人簽字...

2. 出口憑證

本憑證於出入口時由稅關斷下送交第一次進口之稅關

三聯單號數

國名 (在何國有效)

有效期間至...為止

負責擔保協會... 簽發協會... 持證人居所... [正楷]... 或職業地址... 汽車用內燃力、電力、蒸汽行駛...

被施車... 類別 (客車、公共汽車、貨車、輪... 揚車、拖引車、有邊車或無邊... 車之機器腳踏車、有輔助引擎... 之腳踏車)

在何處註冊... 號數... 類去不適用之字

廠名... 廠號... 廠名... 汽缸數目... 馬力... 形式... 顏色... 座... 乘人座數或載量...

底盤... 引擎... 車身... 裝置... 儲胎... 無線電收音機 (註明廠名) ... 其他...

車身淨重公斤數... 車值...

進口日期... 稅關地點... 本憑證登記號數...

稅關... 關員簽字

關員應在第一及第三憑證同處為同樣登記... 最後再運出口日期... 稅關地點...

稅關... 關員簽字

關員應在第三憑證末端為同樣登記

附件叁

兩聯單

本聯單用有關兩國之文字刊印
紙幅：國一一種，長二四.五厘米

本聯單包括：

(一)一聯存根，一聯備撕，作為標籤，

(二)持證人收執之憑證，附證明書，

其式樣見本附件

本聯單省免進口國稅關官署審驗證件蓋戳
核准之手續亦免除其發給進出口簽證。本證件
用法如次：

本聯單由汽車註冊國內受權辦理協會簽
發。存根由簽發協會保存。備撕標籤張貼汽車
風屏。

交持證人收執之憑證應由持證人於本聯單
有效期滿後十五日內連同正式填具之證明書繳
還簽發本聯單之原協會。

簽發本聯單之協會應將前一月已經過期而
未補辦稅關手續之聯單開單呈送本國稅關當局
轉送進口國之稅關當局。暫時進口國之貿易擔
保協會應負責繳納稅關官署所追繳之進出口稅
課。

張貼在車輛風屏之標籤可使出口處稅關當
局及暫時進口國入境處之稅關當局立即明白該
車具有稅關放行證件，該證件於必要時得由稅
關查驗。

簽發協會.....

1

本聯單核准在...../.....

註冊之汽車在...../.....

暫時進口

兩聯單號數

有效期間至.....為止

持證人.....

通常居所..... [正楷]

或職業地址.....

汽車用內燃力、電力、蒸氣行駛；被拖車
類別（客車、公共汽車、貨車、搬場車、拖
引車、有邊車或無邊車之機器腳踏車、
有輔助引擎之腳踏車）

劃去不適
用之字

在何處註冊..... 號數.....

底盤 { 廠名.....
 號數.....

引擎 { 廠名.....
 號數.....
 汽缸數目.....

 馬力.....

 形式.....

車身 { 顏色.....
裝置 { 座墊.....
 乘人座數或載量.....

備胎.....

無線電收音機（註明廠名）.....

其他.....

車身淨重公斤數.....

車值.....



簽發協會.....

1

本聯單核准在...../.....

註冊之汽車在...../.....

暫時進口

兩聯單號數

有效期間至.....為止

持證人.....

通常居所..... [正楷]

或職業地址.....

汽車用內燃力、電力、蒸氣行駛；被拖車
類別（客車、公共汽車、貨車、搬場車、拖
引車、有邊車或無邊車之機器腳踏車、
有輔助引擎之腳踏車）

劃去不適
用之字

在何處註冊..... 號數.....

底盤 { 廠名.....
 號數.....

引擎 { 廠名.....
 號數.....
 汽缸數目.....

 馬力.....

 形式.....

車身 { 顏色.....
裝置 { 座墊.....
 乘人座數或載量.....

備胎.....

無線電收音機（註明廠名）.....

其他.....

車身淨重公斤數.....

車值.....

該車由.....（負責擔保協會）
於.....年.....月.....日向稅關擔保在持證人負責於上
列規定日期再運出口并遵守所往各國有關汽車暫准進口之稅
關法律章程之條件下進口。



負責擔保協會會長簽字.....

持證人簽字.....

持證人應於本聯單有效期滿時將背頁證明書手續辦理完畢，
並將憑證繳還原簽發協會

1 兩國共同核准在一國註冊之汽車憑兩聯單彼此暫准進口，兩國國名在此註明。

證明書

在持證人收執之憑證有效期滿後由下列機關之一填妥，本證明書繼續原簽發協會

.....年.....月.....日.....

本機關.....

(一).....

茲證明.....君現居.....

背頁所載車輛係渠所有，已於本日呈驗。該車所貼標籤亦於同日銷毀特此證明(二)



戳記

簽字

(一) 議員，市長，警署署長或憲兵隊長，公證人，法院官員或有權使用關防之其他主管官吏。

(二) 改車等情應一一證明有無不符之處。

茲謹承諾遵守.....(入口地)

暫准進口之稅關法律章程；如有違法情事願受法律懲處，並請.....

核准此項旅行憑證

持證人

簽名

本協會擔保以上持證人所為承諾，茲特發給本證件，對本證件所指車輛應繳之全部稅額，願負全責。

簽字蓋戳

附件肆

‘國際報關通行證’有效期間之展延

一、延展有效期間戳記應照本附件所載式樣。

戳記應用法文，但所填字句得加註別種文字。

二、申請展期人及處理申請之負責擔保之協會應遵照下列程序：

(甲) 國際報關通行證持有人遇不得不申請展延該證有效期間時，應將該證連同展期申請書送交負責擔保之協會，說明理由，並附具醫生診斷書、汽車修理站之證明書或證明其延遲乃出于不可抗力之其他確切證件，以資佐證。

(乙) 負責擔保之協會認為展期申請得移送稅關當局時，應在國際報關通行證封面特留部位加蓋戳記。

(丙) 負責擔保之協會應在戳記左方用號碼



及文字註明申請展期至何日為止，由協會會長或代表簽字並加蓋戳記。

(丁) 展期不得超過完成行程所需之合理期間，通常不得超出通行證有效期間原定屆滿日期後三個月。

(戊) 負責擔保之協會於是將通行證送交本國主管稅關當局。通行證持有人的申請書及佐證文件均應附入通行證內。

(己) 展期應否照准由稅關當局核定。稅關當局得減短所請展延之期間或拒絕展期。如准予展期，主管官員應在負責擔保之協會在通行證封面所蓋戳記上加註編號或登記號數、地點、日期及職銜、簽字加蓋稅關戳記。

(庚) 然後將通行證送交負責擔保之協會，發還關係人收執。

國名..... 負責擔保協會..... 此證在各國之有效期間請展延至..... (填明號碼及文字)年.....月.....日為止 <div style="text-align: center; margin-top: 20px;">  <p>負責擔保協會會長或代表簽字</p> </div>	號數..... 准予展期至..... (填明號碼及文字)年.....月.....日為止 <div style="text-align: center; margin-top: 20px;">  <p>稅關戳記</p> <p style="margin-left: 20px;">關員簽字及職銜</p> </div>
---	--

ТАМОЖЕННАЯ КОНВЕНЦИЯ

**О ВРЕМЕННОМ ВВОЗЕ
ЧАСТНЫХ ДОРОЖНЫХ
ПЕРЕВОЗОЧНЫХ СРЕДСТВ**



ОБЪЕДИНЕННЫЕ НАЦИИ

1979

ТАМОЖЕННАЯ КОНВЕНЦИЯ О ВРЕМЕННОМ ВВОЗЕ ЧАСТНЫХ ДОРОЖНЫХ ПЕРЕВОЗОЧНЫХ СРЕДСТВ

ДОГОВАРИВАЮЩИЕСЯ ГОСУДАРСТВА

имея в виду облегчить развитие международного туризма,

принимая во внимание цели Конвенции о движении по дорогам, принятой на Конференции Организации Объединенных Наций по дорожному и моторному транспорту, заседавшей в Женеве с 23 августа по 19 сентября 1949 года, и открытую 19 августа 1949 года в Женеве для подписания,

решили заключить конвенцию и согласились о нижеследующих постановлениях.

ГЛАВА I

ОПРЕДЕЛЕНИЯ

Статья 1

В настоящей Конвенции:

- а) слова «ввозные пошлины и налоги» означают не только таможенные пошлины, но также все пошлины и налоги, взимаемые в связи с ввозом;
- б) слова «перевозочные средства» означают, если из контекста не вытекает иное, все дорожные моторные перевозочные средства (включая снабженные двигателями велосипеды) и трейлеры (ввозятся ли они вместе с этими перевозочными средствами или отдельно), а также запасные части для них и обычные принадлежности и снаряжение, когда таковые ввозятся вместе с соответствующим перевозочным средством;
- в) слова «частное пользование» исключают перевозку лиц за вознаграждение, награду или иное встречное удовлетворение и перевозку товаров с промышленными или торговыми целями за вознаграждение или без вознаграждения;
- г) слова «временные документы на ввоз» включают таможенный документ, удостоверяю-

щий гарантию или депозит ввозных пошлин и налогов;

е) слово «лица» означает как физические, так и юридические лица, если из контекста не вытекает иное.

ГЛАВА II

ВВОЗ БЕЗ ОПЛАТЫ ВВОЗНЫМИ ПОШЛИНАМИ И НАЛОГАМИ И БЕЗ ПРИМЕНЕНИЯ ЗАПРЕЩЕНИЙ НА ВВОЗ И ОГРАНИЧЕНИЙ ВВОЗА

Статья 2

1. Каждое Договаривающееся Государство разрешает временный ввоз без оплаты ввозными пошлинами и налогами и без применения запрещений на ввоз и ограничений ввоза, под условием обратного вывоза и под другими условиями, устанавливаемыми в настоящей Конвенции, таких перевозочных средств, принадлежащих лицам, обычно проживающим вне его территории, которые ввозятся и обращаются на свое частное пользование при своих временных посещениях собственниками этих перевозочных средств или другими лицами, обычно проживающими вне его территории.

2. На такие перевозочные средства выписываются документы на временный ввоз, гарантирующие уплату ввозных пошлин и налогов и, в соответствующих случаях, любых таможенных штрафов для взыскания которых возникают основания, поскольку это не противоречит специальным постановлениям пункта 4 статьи 27.

Статья 3

Разрешается ввоз горючего, содержащегося в обычных портативных баках временно ввозимых перевозочных средств, без оплаты ввозными пошлинами и налогами и без применения запрещений на ввоз и ограничений ввоза, причем имеется в виду, что обычным танком яв-

ляется такой, который сконструирован фабрикантом для соответствующего типа перевозочного средства.

Статья 4

1. Запасные части, ввозимые для ремонта какого-либо определенного перевозочного средства, уже временно ввезенного, могут ввозиться без оплаты ввозными пошлинами и налогами и без применения запретов на ввоз и ограничений ввоза. Договаривающиеся Государства могут требовать, чтобы на эти части выписывались документы на временный ввоз.

2. Замененные части, которые не были вывезены обратно, подлежат оплате ввозными пошлинами и налогами за исключением тех случаев, когда в соответствии с правилами подлежащего государства они могут быть без всяких издержек сданы в казну или же уничтожены под официальным наблюдением за счет соответствующих сторон.

Статья 5

Документы на временный ввоз и документы на международную циркуляцию, которые предназначаются для выдачи лицам, проживающим в той стране, в которую эти документы ввозятся, желающим въехать в другие страны, и которые посылаются уполномоченным туристическим ассоциациям соответствующими же иностранными ассоциациями, международными организациями или таможенными властями Договаривающихся Государств, могут ввозиться без оплаты ввозными пошлинами и налогами и без применения запретов на ввоз и ограничений ввоза.

ГЛАВА III

ВЫДАЧА ДОКУМЕНТОВ НА ВРЕМЕННЫЙ ВВОЗ

Статья 6

1. Под такими гарантиями и на таких условиях, какие оно установит, каждое Договаривающееся Государство может уполномочить такие ассоциации, как ассоциации, являющиеся филиалами какой-либо международной организации, выдавать, непосредственно или через ассоциации-корреспонденты, документы на временный ввоз, предусматриваемые настоящей Конвенцией.

2. Действительность документов на временный ввоз может быть ограничена какой-либо одной страной или таможенной территорией или несколькими странами или таможенными территориями.

3. Срок действительности этих документов не должен превышать одного года со дня их выдачи.

Статья 7

1. Документы на временный ввоз, действительные для территорий всех или нескольких Договаривающихся Государств, должны именоваться *cartes de passages en douane* и должны соответствовать образцу, приводимому в приложении 1 к настоящей Конвенции.

2. Если какой-либо *carte de passages en douane* не действителен для одной или нескольких территорий, выдающая его ассоциация делает указание на это обстоятельство на обложке и на талонах этого *carte* на ввоз.

3. Документы на временный ввоз, которые действительны только для территории какого-либо одного Договаривающегося Государства, могут составляться по образцу, приводимому в приложении 2 или в приложении 3 к настоящей Конвенции. Договаривающиеся Государства могут пользоваться также и другими документами в соответствии со своими законами или правилами.

4. Срок действительности документов на временный ввоз, кроме тех, которые выданы уполномоченными ассоциациями, как предусмотрено в статье 6, устанавливается каждым Договаривающимся Государством в соответствии со своими законами или правилами.

5. Каждое Договаривающееся Государство снабжает, по требованиям, другие Договаривающиеся Государства образцами документов на временный ввоз, действительных для его территорий, но не соответствующих приводимым в приложениях к настоящей Конвенции.

ГЛАВА IV

СВЕДЕНИЯ, КОТОРЫЕ УКАЗЫВАЮТСЯ В ДОКУМЕНТАХ НА ВРЕМЕННЫЙ ВВОЗ

Статья 8

Документы на временный ввоз, выдаваемые уполномоченными ассоциациями, составляются

ся на имя лиц, которым принадлежат временно ввозимые перевозочные средства или которые владеют таковыми или осуществляют над ними контроль, но если данное перевозочное средство одано в наем, эти документы составляются на имя нанимателя.

Статья 9

1. Вес, который должен быть объявлен на документах на временный ввоз, есть вес нетто перевозочного средства. Он должен быть обозначен по метрической системе. Если данные документы действительны только для одной страны, таможенные власти этой страны могут предписать применение другой системы.

2. Ценность, которая должна быть объявлена на документах на временный ввоз, действительных только для какой-либо одной страны, должна быть выражена в денежных единицах этой страны. Ценность, которая должна быть объявлена на carnet de passages en douane, должна быть выражена в денежных единицах той страны, где выдан данный carnet.

3. В документах на временный ввоз не требуется особо указывать предметы и инструментальный ящик, которые представляют собой обычное снаряжение перевозочных средств.

4. Если таможенные власти того требуют, части (как то колеса, покрышки и камеры шин) и принадлежности, которые не считаются составляющими обычное снаряжение перевозочного средства (как то радиоприемники, трейлеры, не указанные ни в каком отдельном документе, или багажники), должны быть упомянуты в документах на временный ввоз с указанием необходимых сведений (как то веса и ценности) и предъявляются при выезде из пограничной страны.

Статья 10

Любые сведения, указанные в документах на временный ввоз выдавшей эти документы ассоциацией, могут быть изменены только с согласия этой или гарантирующей ассоциации. Никакие изменения не могут вноситься в эти документы после того, как эти документы прошли через таможенные власти страны ввоза, иначе, как с согласия этих властей.

Статья 11

1. Перевозочными средствами, которые было разрешено ввезти по документам на временный ввоз, могут, для своего частного пользования, пользоваться третьи лица, получившие надлежащее разрешение от держателей этих документов, при условии, что эти третьи лица обычно проживают вне страны ввоза и, кроме того, выполняют другие условия, установленные в настоящей Конвенции. Таможенные власти Договаривающихся Государств вправе требовать представления доказательств, что такие лица имеют надлежащие разрешения от держателей этих документов и выполнили упомянутые выше условия. Если эти доказательства не представляются достаточными, указанные таможенные власти могут отказать в пользовании данным перевозочным средством в своей стране по указанным документам. Что касается перевозочных средств, сданных в наем, то каждое Договаривающееся Государство может, при наличии опасений в злоупотреблениях, требовать, чтобы держатель документов на временный ввоз присутствовал при ввозе соответствующего перевозочного средства.

2. Несмотря на постановления предшествующего пункта, таможенные власти Договаривающихся Государств могут разрешать, при особых обстоятельствах и под условиями, устанавливаемыми ими исключительно по своему усмотрению, вождение перевозочного средства, циркулирующего на основании документов на временный ввоз, лицом, обычно проживающим в стране ввоза и, в частности, если водитель водит это перевозочное средство от имени или по указаниям держателя этих документов на временный ввоз.

ГЛАВА V

УСЛОВИЯ ВРЕМЕННОГО ВВОЗА

Статья 12

1. Перевозочные средства, упомянутые в документах на временный ввоз, должны быть вывезены обратно в том же общем состоянии, если не считать нормального износа, в течение срока действительности этих документов. Что касается перевозочных средств, которые были сданы в наем, то таможенные власти Договаривающихся

вающихся Государств вправе требовать вывоза обратно такого перевозочного средства как только вниматель оставляет страну временно-го ввоза.

2. Доказательством обратного вывоза является отметка (виза) о вывозе, должным образом сделанная на документах на временный ввоз таможенными властями той страны, в которую перевозочные средства были временно ввезены.

Статья 13

1. Несмотря на требование обратного вывоза, установленное в статье 12, не требуется вывозить обратно сильно поврежденные перевозочные средства, когда имели место вполне удостоверенные несчастные случаи, при условии, что эти перевозочные средства:

- а) оплачиваются теми ввозными пошлинами и налогами, оплате которыми они подлежат, или
- б) сдаются без каких-либо издержек в казну той страны, в которую они были временно ввезены, или
- в) уничтожаются, под официальным наблюдением, за счет соответствующих сторон согласно требованию таможенных властей.

2. Если временно ввезенное перевозочное средство не может быть вывезено обратно вследствие наложения на него ареста не по иску частного лица, то требование об обратном вывозе его в течение срока действительности документов на временный ввоз может приостанавливаться на время такого ареста.

3. Таможенные власти уведомляют в кратчайший по возможности срок гарантирующую ассоциацию об арестах, наложенных этими таможенными властями или от их имени на перевозочные средства, ввезенные по документам на временный ввоз, гарантированным этой ассоциацией, и сообщают ей о мерах, которые они принимают в виду принять.

Статья 14

Перевозочными средствами, ввезенными на территорию какого-либо Договаривающегося Государства, не разрешается пользоваться, хотя бы даже не регулярно, для перевозок за плату, награду или иное встречное удовлетворение между какими-либо пунктами, находящимися в пределах этой территории.

Статья 15

Лица, которые имеют право на временные ввозные льготы, могут в течение срока действительности документов на временный ввоз вывозить перевозочные средства, к которым относятся эти документы, так часто, как это необходимо, при условии, что каждый проезд (ввоз или вывоз) удостоверен ими отметкой (визой) соответствующих таможенных чиновников, если таможенные власти того требуют. Действительность выдаваемых документов на временный ввоз может быть ограничена одной поездкой.

Статья 16

Если пользуются документами на временный ввоз без отрывных талонов, то отметка (визы), которые делаются таможенными чиновниками между первым ввозом и окончательным вывозом, имеют временный характер. Тем не менее, если последней отметкой (визой) является временная отметка (виза) о вывозе, она принимается как доказательство обратного вывоза перевозочного средства или запасных частей, временно ввезенных.

Статья 17

Если пользуются документом на временный ввоз с отрывными талонами, каждый ввоз предполагает пропуск документа таможеней и каждый последующий вывоз является окончательным погашением этого документа, поскольку иное не предусмотрено в статье 18.

Статья 18

Если таможенные власти какой-либо страны окончательно и безоговорочно погасили документы на временный ввоз, они больше не могут требовать от гарантирующей ассоциации уплаты ввозных пошлин и налогов, разве только удостоверение о погашении было получено неправильно или при помощи обмана.

Статья 19

Отметки (визы) на документах на временный ввоз, которыми пользуются на условиях, установленных в настоящей Конвенции, не подлежат оплате сборами за услуги таможен в течение часов, установленных для таможенных контор и пунктов.

ГЛАВА VI
ПРОДЛЕНИЕ СРОКА ДЕЙСТВИТЕЛЬНОСТИ
И ВОЗОБНОВЛЕНИЕ ДОКУМЕНТОВ
НА ВРЕМЕННЫЙ ВВОЗ

Статья 20

Отсутствие доказательства обратного вывоза в течение срока, установленного для временно ввезенных перевозочных средств, не имеет значения, если эти перевозочные средства предъявляются таможенным властям для обратного вывоза в течение четырнадцати дней по утрате документами силы и представляются удовлетворительные объяснения промедления.

Статья 21

Каждое Договаривающееся Государство признает силу продления действительности *cartets de passages en douane*, совершенного другим Договаривающимся Государством в порядке, указанном в приложении I к настоящей Конвенции.

Статья 22

1. Просьбы о продлении срока действительности документов на временный ввоз заявляются компетентным таможенным властям до истечения срока действительности этих документов, если это не является невозможным вследствие попреодолимой силы. Если документ на временный ввоз был выдан уполномоченной ассоциацией, просьба о продлении этого срока должна быть подана ассоциацией, гарантировавшей этот документ.

2. Продление срока, необходимое для обратного вывоза перевозочных средств или запасных частей, ввезенных временно, совершается, если заинтересованные лица могут установить удовлетворительным по мнению таможенных властей способом, что непреодолимая сила препятствовала им вывезти эти перевозочные средства или запасные части в течение установленного срока.

Статья 23

Каждое Договаривающееся Государство, кроме тех случаев, когда условия разрешения временного ввоза более не соблюдаются, разрешает, под условием соблюдения любых контрольных мер, какие оно признает необходимыми, возобновление документов на временный ввоз, вы-

данных уполномоченными ассоциациями и относящимся к перевозочным средствам или запасным частям, временно ввезенным на его территорию. Просьбы о таком возобновлении подаются гарантирующей ассоциацией.

ГЛАВА VII

ПОРЯДОК УРЕГУЛИРОВАНИЯ НЕПОГАШЕННЫХ
ДОКУМЕНТОВ НА ВРЕМЕННЫЙ ВВОЗ

Статья 24

1. Если документы на временный ввоз не были должным образом погашены, таможенные власти страны ввоза (независимо от того, истек ли срок действительности этих документов или нет) принимают в качестве доказательства обратного вывоза данного перевозочного средства или запасных частей предъявление свидетельства, составленного по образцу, приводимому в приложении Б к настоящей Конвенции, выданного надлежащим органом (консулом, таможней, полицией, мэром, судебным чиновником и т. д.), удостоверяющего тот факт, что данное перевозочное средство или запасные части, о которых идет речь, были ему предъявлены и находятся за пределами страны ввоза. Они могут принять также любые другие письменные доказательства, что перевозочное средство или запасные части находятся за пределами страны ввоза. Документы, иные чем *cartets de passages en douane*, срок действительности которых не истек, предъявляются одновременно с упомянутыми выше доказательствами. В случаях *cartets* принимаются во внимание, в качестве доказательств обратного вывоза перевозочных средств или запасных частей, отметки (визы), сделанные на них таможенными властями тех стран, которые были посещены впоследствии.

2. В случаях уничтожения, утраты или кражи документов на временный ввоз, не погашенных должным образом, которые относятся к какому-либо перевозочному средству или запасным частям, вывезенным обратно, таможенные власти страны ввоза принимают в качестве доказательства обратного вывоза предъявление свидетельства, составленного по образцу, приводимому в приложении Б к настоящей Конвенции, выданного надлежащим органом (кон-

сулом, таможенной, полицией, мэром, судебным чиновником и т. д.), удостоверяющего тот факт, что данное перевозочное средство или запасные части, о которых идет речь, были предъявлены ему и находятся за пределами страны ввоза после дня истечения срока действительности этих документов. Они могут также принять любое другое письменное доказательство, что перевозочное средство или запасные части находятся за пределами страны ввоза.

3. В случаях уничтожения, утраты или кражи carnet de passages en douane, пока перевозочное средство или запасные части, к которым он относится, находятся на территории одного из Договаривающихся Государств, таможенные власти этого Государства принимают, по требованию подлежащей ассоциации, заменяющий документ, который утрачивает силу в день истечения срока действительности того carnet, который он заменяет. Это принятие аннулирует предшествующее принятие того carnet, который был уничтожен, утрачен или похищен. Если вместо заменяющего документа выдано разрешение на вывоз или подобный документ для обратного вывоза перевозочного средства или запасных частей, то отметка (виза) о вывозе на этом разрешении или документе считается достаточным доказательством обратного вывоза.

4. Если перевозочное средство похищено после обратного вывоза его из страны временного ввоза, причем вывоз не был должным образом удостоверен на документах на временный ввоз, и при отсутствии на этих документах отметки (визы), сделанной таможенными властями посещенной впоследствии страны, эти документы могут, тем не менее, быть урегулированы, если гарантирующая ассоциация представляет эти документы вместе с такими доказательствами кражи, какие будут признаны достаточными. Если срок действительности документов на временный ввоз еще не истек, таможенные власти могут требовать их сдачи.

Статья 25

В случаях, упомянутых в статье 24, таможенные власти вправе взымать сборы за урегулирование.

Статья 26

Таможенные власти не вправе требовать от гарантирующей ассоциации уплаты ввозных

пошлин и налогов на перевозочные средства или запасные части, временно ввезенные, если эта гарантирующая ассоциация не была уведомлена о непогашении документов на временный ввоз в течение года со дня истечения срока действительности этих документов.

Статья 27

1. В течение одного года со дня уведомления о непогашении документов на временный ввоз гарантирующая ассоциация может представить доказательства обратного вывоза перевозочных средств или запасных частей, о которых идет речь, с соблюдением условий, установленных в настоящей Конвенции.

2. Если такие доказательства не представлены в течение установленного срока, гарантирующая ассоциация немедленно депонирует или уплачивает предварительно подлежащие уплате ввозные пошлины и налоги. Этот депозит или платеж становится окончательным через один год со дня депонирования или предварительной уплаты. В течение этого последнего срока гарантирующая ассоциация все еще может воспользоваться возможностью, предусмотренной в предшествующем пункте, для возврата депонированных или уплаченных сумм.

3. Что касается стран, существующие в которых правила не предусматривают депозита или предварительной уплаты таможенных пошлин, то уплата, совершенная в соответствии с постановлениями предшествующего пункта, считается окончательной, но имеется в виду, что уплаченные суммы могут быть возмещены, когда будут соблюдены условия, установленные в настоящей статье.

4. В случае непогашения документов на временный ввоз гарантирующая ассоциация не обязана уплачивать сумму, превышающую общую сумму ввозных пошлин и налогов, относящихся к перевозочным средствам или запасным частям, которые не были вывезены обратно, вместе с процентами, если таковые предусмотрены.

Статья 28

В случаях обмана, нарушений или злоупотреблений Договаривающегося Государства, несмотря на постановления настоящей Конвенции, могут приниматься меры против лиц, поль-

зующихся документами на временный ввоз, для выскания ввозных пошлин и налогов, а также налагать любые наказания, которые навлекают на себя такие лица. В таких случаях гарантирующие ассоциации оказывают таможенным властям свое содействие.

ГЛАВА VIII

РАЗНЫЕ ПОСТАНОВЛЕНИЯ

Статья 29

Договаривающиеся Государства принимают меры к тому, чтобы не вводить такие таможенные порядки, которые могли бы иметь значенне препятствия для развития международного туризма.

Статья 30

Для ускорения таможенных процедур смежные Договаривающиеся Государства принимают меры к тому, чтобы размещать свои таможенные пункты по принадлежности ближе друг к другу и держать их открытыми в течение одних и тех же часов.

Статья 31

Любое нарушение постановлений настоящей Конвенции, любой подмен, сообщение ложных сведений или акт, в результате которого какое-либо лицо или какой-либо предмет неправильно получило или получила преимущества, вытекающие из системы ввоза, установленной настоящей Конвенцией, может служить основанием для наложения на нарушителя в той стране, где нарушение было совершено, наказаний предусмотриваемых законами этой страны.

Статья 32

Ничто в настоящей Конвенции не препятствует Договаривающимся Государствам, которые образуют таможенный или экономический союз, издавать специальные постановления, применимые к лицам, проживающим в Государствах, образующих этот союз.

ГЛАВА IX

ЗАКЛЮЧИТЕЛЬНЫЕ ПОСТАНОВЛЕНИЯ

Статья 33

1. Настоящая Конвенция открыта до 31 декабря 1954 года для подписания от имени лю-

бого Государства-члена Организации Объединенных Наций и любого другого Государства, которое было приглашено на Конференцию Организации Объединенных Наций по таможенным формальностям при временном ввозе частных дорожных моторных перевозочных средств и в отношении туристов, происходившую в Нью-Йорке в мае и июне 1954 года, которая именуется ниже «Конференцией».

2. Настоящая Конвенция подлежит ратификации, и ратификационные грамоты депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 34

1. С 1 января 1955 года настоящая Конвенция открыта для присоединения любого Государства, упомянутого в пункте 1 статьи 33, и любого другого Государства, которое получило соответствующее приглашение от Экономического и Социального Совета Организации Объединенных Наций. Она также открыта для присоединения от имени любой подопечной территории, управляющей властью для которой является Организация Объединенных Наций.

2. Присоединение совершается депонированием грамоты о присоединении у Генерального Секретаря Организации Объединенных Наций.

Статья 35

1. Настоящая Конвенция вступает в силу на девяностый день со дня депонирования пятнадцатой ратификационной грамоты или грамоты о присоединении без оговорок или с оговорками, акцептованными в соответствии со статьей 39.

2. Для каждого Государства, которое ратифицирует настоящую Конвенцию или присоединится к ней после дня депонирования пятнадцатой ратификационной грамоты или грамоты о присоединении в соответствии с предшествующим пунктом, настоящая Конвенция вступает в силу на девяностый день со дня депонирования таким Государством своей ратификационной грамоты или грамоты о присоединении без оговорок или с оговорками, акцептованными в соответствии со статьей 39.

Статья 36

1. После того как настоящая Конвенция пробудет в силе три года, любое Договариваю-

щееся Государство может денонсировать ее, уведомив о том Генерального Секретаря Организации Объединенных Наций.

2. Денонсация вступает в силу через пятнадцать месяцев со дня получения Генеральным Секретарем Организации Объединенных Наций указанного уведомления о денонсации.

Статья 37

Настоящая Конвенция утрачивает силу, если в течение любого сплошного двенадцатимесячного периода после ее вступления в силу число Договаривающихся Государств будет меньше восьми.

Статья 38

1. Любое Государство может при депонировании своей ратификационной грамоты или грамоты о присоединении или в любое время после этого объявить посредством уведомления, адресованного Генеральному Секретарю Организации Объединенных Наций, что настоящая Конвенция распространяется на все территории или на какую-либо территорию, за международные сношения которых оно ответственно. Настоящая Конвенция распространяется на территории, поименованные в указанном уведомлении, считая с девяностого дня после получения Генеральным Секретарем этого уведомления, если оно не сопровождается оговоркой, или считая с девяностого дня после вступления уведомления в силу в соответствии со статьей 20, или в день вступления этой Конвенции в силу для соответствующего Государства, смотря по тому, какой из этих дней наступает позднее.

2. Любое Государство, которое сделало уведомление на основании предшествующего пункта о распространении настоящей Конвенции на какую-либо территорию, за международные сношения которой оно ответственно, может денонсировать настоящую Конвенцию отдельно в отношении этой территории в соответствии с постановлениями статьи 36.

Статья 39

1. Оговорки к настоящей Конвенции, сделанные до подписания Заключительного акта, считаются принятыми, если они были акцептованы большинством участников Конференции и занесены в Заключительный акт.

2. Оговорки, сделанные после подписания Заключительного акта, не считаются принятыми, если одна треть подписавших настоящую Конвенцию Государств или Договаривающихся Государств заявит возражение, как предусмотрено ниже.

3. Текст любой оговорки, представленной Генеральному Секретарю Организации Объединенных Наций каким-либо Государством при подписании, депонировании ратификационной грамоты или грамоты о присоединении или при любом уведомлении на основании статьи 38, рассылается Генеральным Секретарем всем Государствам, которые к тому времени подпишут, ратифицируют настоящую Конвенцию или присоединятся к ней. Если одна треть этих Государств заявит возражение в течение девяноста дней со дня рассылки, эта оговорка не считается акцептованной. Генеральный Секретарь уведомляет все Государства, упомянутые в настоящем пункте, о любом полученном им возражении, равно как и об акцептации или отклонении этой оговорки.

4. Возражение со стороны Государства, которое подписало, но не ратифицировало настоящую Конвенцию, утрачивает значение, если в течение девятимесячного срока со дня, когда оно сделало это возражение, это сделавшее возражение Государство не ратифицирует настоящую Конвенцию. Если в результате утраты каким-либо возражением своего значения какая-либо оговорка акцептуется по применению предшествующего пункта, то Генеральный Секретарь уведомляет об этом Государства, упомянутые в указанном пункте. Никакому подписавшему настоящую Конвенцию Государству не посылается текст никакой оговорки согласно предшествующему пункту, если это Государство не ратифицировало настоящую Конвенцию в течение трех лет со дня подписания этой Конвенции от его имени.

5. Государство, представляющее оговорку, может в течение двенадцатимесячного срока со дня упомянутого в пункте 3 уведомления со стороны Генерального Секретаря об отклонении этой оговорки в порядке, предусмотренном в указанном пункте, отказаться от этой оговорки, в каком-либо случае ратификационная грамота, или грамота о присоединении, или уведомление на основании статьи 38, смотря по тому, что

имело место, вступает в силу в отношении такого Государства со дня этого отказа. До такого отказа грамота или уведомление, смотря по тому, что имело место, не имеет силы, разве только данная оговорка впоследствии акцептована по примопонию постановлений пункта 4.

6. От оговорок, акцептованных в соответствии с настоящей статьей, возможен отказ в любое время посредством уведомления Генерального Секретаря.

7. Никакое Договаривающееся Государство не обязано распространять ни на какое Государство, делающее оговорку, преимущества, вытекающие из тех постановлений, к которым такая оговорка относится. Любое Государство, которое воспользуется этим правом, уведомляет о том Генерального Секретаря, а последний сообщает это решение всем подписавшим настоящую Конвенцию Государствам и Договаривающимся Государствам.

Статья 40

1. Любой спор между двумя или несколькими Договаривающимися Государствами о толковании или применении настоящей Конвенции разрешается, по возможности, посредством переговоров между ними.

2. Любой спор, который не разрешен посредством переговоров, передается в арбитраж, если какое-либо из участвующих в этом споре Договаривающихся Государств того требует, и, соответственно, передается одному или нескольким арбитрам, избранным по соглашению между участвующими в споре Государствами. Если в течение трех месяцев со дня требования об арбитраже участвующие в споре Государства не смогут договориться о выборе арбитра или арбитров, любое из этих Государств может просить Председателя Международного Суда назначить единоличного арбитра, которому данный спор и передается на решение.

3. Решение арбитра или арбитров, назначенных на основании предшествующего пункта, обязательно для соответствующих Договаривающихся Государств.

Статья 41

1. После того как настоящая Конвенция пробудет в силе три года, любое Договаривающееся Государство может посредством уведомления Генерального Секретаря Организации Объеди-

ненных Наций потребовать созыва конференции для пересмотра настоящей Конвенции. Генеральный Секретарь уведомляет все Договаривающиеся Государства об этом требовании, и конференция для пересмотра настоящей Конвенции созывается Генеральным Секретарем, если в течение четырехмесячного срока со дня уведомления со стороны Генерального Секретаря не менее половины Договаривающихся Государств уведомит его, что они поддерживают это требование.

2. Если в соответствии с предшествующим пунктом созывается конференция, то Генеральный Секретарь уведомляет все Договаривающиеся Государства и приглашает их представить в течение трехмесячного срока такие предложения, какие они желают поставить на рассмотрение этой конференции. Генеральный Секретарь рассылает всем Договаривающимся Государствам предварительную повестку для конференции вместе с текстами таких предложений по крайней мере за три месяца до того дня, когда конференция эта должна открыться.

3. На любую конференцию, созываемую в соответствии с настоящей статьей, Генеральный Секретарь приглашает все Договаривающиеся Государства и все другие Государства-члены Организации Объединенных Наций и каждого специализированного учреждения.

Статья 42

1. Любое Договаривающееся Государство может предложить одну или несколько поправок к настоящей Конвенции. Текст любой предлагаемой поправки препровождается Генеральному Секретарю Организации Объединенных Наций, который рассылает его всем Договаривающимся Государствам.

2. Любая предложенная поправка, разосланная в соответствии с предшествующим пунктом, считается акцептованной, если ни одно Договаривающееся Государство не заявит возражения в течение шестимесячного срока со дня рассылки этой предложенной поправки Генеральным Секретарем.

3. Генеральный Секретарь в кратчайший по возможности срок уведомляет все Договаривающиеся Государства, заявлено ли какое-либо возражение против предложенной поправки, и, если никаких таких возражений заявлено не

было, поправка вступает в силу для всех Договаривающихся Государств через три месяца по истечении шестимесячного срока, упомянутого в предшествующем пункте.

Статья 43

Генеральный Секретарь Организации Объединенных Наций уведомляет все Государства-члены Организации Объединенных Наций и все другие Государства, которые были приглашены к участию в Конференции, о нижеследующем:

- а) о подписании, ратификациях и присоединениях, совершенных в соответствии со статьями 33 и 34;
- б) о дне, когда настоящая Конвенция должна вступить в силу в соответствии со статьей 35;
- в) о денонсациях, полученных в соответствии со статьей 36;
- г) об утрате настоящей Конвенцией силы в соответствии со статьей 37;
- д) об уведомлениях, полученных на основании статьи 38;
- е) о вступлении в силу любой поправки в соответствии со статьей 42.

Статья 44

Подлинник настоящей Конвенции депонируется у Генерального Секретаря Организации Объединенных Наций, который препровождает заверенные копии такового всем членам Организации Объединенных Наций и всем другим Государствам, которые были приглашены на Конференцию.

В УДОСТОВЕРЕНИЕ ИЗЛОЖЕННОГО нижеподписавшиеся, будучи на то должным образом уполномочены, подписали настоящую Конвенцию.

СОВЕРШЕНО в Нью-Йорке четвертого июня тысяча девятьсот пятьдесят четвертого года в одном экземпляре на английском, испанском и французском языках, причем каждый из этих текстов является равно аутентичным.

Генеральному Секретарю поручается изготовить официальный перевод настоящей Конвенции на китайском и русском языках и приобрести китайский и русский тексты к английскому, испанскому и французскому текстам, когда он будет препровождать заверенные копии таковых Государствам в соответствии со статьей 44 настоящей Конвенции.

ПРИЛОЖЕНИЕ 1

«CARNET DE PASSAGES EN DOUANE»
(КНИЖКА ПРОПУСКОВ ЧЕРЕЗ ТАМОЖНЮ)

Этот carnet составляется на французском языке.

Его размер — 22 x 27 сантиметров.

Ассоциация, выдающая этот carnet, вписывает свое наименование на каждом талоне и ставит инициалы той международной организации, к которой она принадлежит.

(Международная организация)

CARNET DE PASSAGES EN DOUANE

ДЛЯ МОТОРНЫХ ПЕРЕВОЗОЧНЫХ СРЕДСТВ И ТРЕЙЛЕРОВ

№ [REDACTED]

ДЕЙСТВИТЕЛЕН в течение года, т. е. до **включительно**
(Укажите дату красными чернилами)

под условием соблюдения держателем в течение этого срока таможенных законов и правил всех указанных стран.

Выдан (или?)

Держатель
(большими буквами)

Обычное местожительство или деловой адрес
(большими буквами)

Для перевозочного средства, зарегистрированного в под №

Этот carnet можно пользоваться в следующих странах:
(СПЕРЕЧЕНЬ СТРАН)

--	--	--

ОПИСАНИЕ ПЕРЕВОЗОЧНОГО СРЕДСТВА

- 7 **МОТОРНОЕ ПЕРЕВОЗОЧНОЕ СРЕДСТВО**, приводимое в движение двигателем внутреннего сгорания, электричеством, паром; **ТРЕЙЛЕР**
- 8 Тип (автомобиль, автобус, грузовик, трактор, мотоцикл с коляской или без коляски, велосипед с вспомогательным двигателем)
- 9 Зарегистрировано в под №
- 10 Шасси { Марка
- 11 { №
- 12 { Марка
- 13 Двигатель { №
- 14 { Число цилиндров
- 15 { Лошадиных сил
- 16 { Тип или форма
- 17 Кузов { Цвет
- 18 { Обивка
- 19 { Число мест или вместимость
- 20 Залпасные шины
- 21 Радиоприемник (укажите марку)
- 22 Другие данные
- 23
- 24
- 25
- 26 Вес нетто перевозочного средства в килограммах
- 27 Ценность перевозочного средства

ПРОДЛЕНИЕ
СРОКА ДЕЙСТВИТЕЛЬНОСТИ

Исключите слова,
которые не относятся к данному случаю

28 Выдан в 19

29 Под условием, что держатель выдает это перевозочное средство обратно в течение указанного срока действительности и будет выполнять таможенные законы и правила, относящиеся к разрешению на въездный пункт перевозочных средств в страны, посещения под гарантией, в каждой стране, где настоящий документ действителен, уполномоченной ассоциацией, являющейся филиалом или подразделением международной организации. По истечении срока действительности настоящий билет должен быть возвращен той ассоциации, которая передала его держателю.

30 Подпись держателя

Подпись Генерального секретаря
международной организации

Подпись уполномоченного должностного лица указанной страны ассоциации

I
КОРЕШОК

1 Выез в

2 вывозителем средств, включая моторное
двиг в составе

3 № []

4 был совершил (дата)

5 через таможенную границу

7 Штампы
таможни

8 Подпись таможенного чиновника

9 Выез из

10 был совершил (дата)

11 через таможенную границу

12 Штампы
таможни

13 Подпись таможенного чиновника

I
ТАЛОН НА ВЫВОЗ1 Carnet de Passages
en Douane № []

2 ДЕЙСТВИТЕЛЕН до

3 Выдан (как?)

4 Держателем [большими буквами]

5 Обычное личностное
или деловое фото [большими буквами]6 Для МОТОРНОГО ПЕРЕВОЗНОГО СРЕД-
СТВА, приводимого в движение двигателями
внутреннего сгорания, электрическими,
ветряк; ТРЕКЛЕРАНазначить
лицо, ко-
торое не
отвечает
в данном
случае7 Тип (автомобиль, автобус, грузовик, мото-
цикл, мотоцикл с коляской или без коляски,
велосипед с вспомогательным двигателем)

8 Зарегистрирован в под №

9 Шасси { Марка

10 { №

11 { Марка

12 { №

13 { Двигатель { Число цилиндров

14 { { Заводские шд

15 { Тип или фирма

16 { Цепи

17 { Обмотка

18 { Число листов или пластин

19 Заводские шд

20 Радиорешетка (укажите марку)

21 Другие детали

22

23

24

25 Вес нетто перевозимого средства в килограммах

26 Ценность перевозимого средства

27 Дата выезда

28 Через таможенную границу

29 Таможе зарегистрирован под №

30 Штампы
таможни

31 Подпись таможенного чиновника

32 Подлежит возрасту таможенной книги выезда в

33 Где средство был зарегистрирован под №

I
ТАЛОН НА ВВОЗ1 Carnet de Passages
en Douane № []

2 ДЕЙСТВИТЕЛЕН до

3 Выдан (как?)

4 Держателем [большими буквами]

5 Обычное личностное
или деловое фото [большими буквами]6 Для МОТОРНОГО ПЕРЕВОЗНОГО СРЕД-
СТВА, приводимого в движение двигателями
внутреннего сгорания, электрическими,
ветряк; ТРЕКЛЕРАНазначить
лицо, ко-
торое не
отвечает
в данном
случае7 Тип (автомобиль, автобус, грузовик, мото-
цикл, мотоцикл с коляской или без коляски,
велосипед с вспомогательным двигателем)

8 Зарегистрирован в под №

9 Шасси { Марка

10 { №

11 { Марка

12 { №

13 { Двигатель { Число цилиндров

14 { { Заводские шд

15 { Тип или фирма

16 { Цепи

17 { Обмотка

18 { Число листов или пластин

19 Заводские шд

20 Радиорешетка (укажите марку)

21 Другие детали

22

23

24

25 Вес нетто перевозимого средства в килограммах

26 Ценность перевозимого средства

27 Дата выезда

28 Через таможенную границу

29 Таможе зарегистрирован под №

30 Штампы
таможни

31 Подпись таможенного чиновника

32 Подлежит возрасту таможенной книги выезда в

33 Примечание. Таможенный чиновник должен заполнить стро-
ки 23 и 24 талона на въезд, помещенного рядом.

Заявляю, что сведения, указанные на обратной стороне листа, соответствуют действительности и правдивы, что я обычно предоставляю такие сведения, что я соблюдаю эту статью только в отношении отнесенных к временному месту пребывания средств/препаратов и что я вписываю обратные переводческие справки/препараты, указывая/указав на обратной стороне листа, в течение срока действительности паспортного документа.

..... [Подпись держателя]

Выдающая этот сертификат ассоциация доводит до сведения
автомобилистов о нижеизложенном.

ПРИЛОЖЕНИЕ 2

ТРОЙНОЕ СВИДЕТЕЛЬСТВО

Это тройное свидетельство должно быть напечатано на государственном языке страны ввоза и, кроме того, если это желательно, на каком-либо одном другом языке.

Размер его — 18 x 29,5 сантиметра.

1. ТАБЛОН НА ВЪОЗ

Настоящий таблон должен быть сохранен и храниться в таможенной конторе вывоза.

ТРОЙНОЕ СВИДЕТЕЛЬСТВО № []

Для (страна, в которой это свидетельство действительно)

ДЕЙСТВИТЕЛЬНО до

Гарантировано (да?)

Передаю (да?)

Держатель

Обычное местожительство или другой адрес (большими буквами)

Для МОТОРНОГО ПЕРЕВОЗОЧНОГО СРЕДСТВА, приводимого в движение двигателями внутреннего сгорания, электричеством, паром; ТРЕЙЛЕРА

Исключите слова, которые относятся к данному случаю

Тип (автомобиль, автобус, грузовик, трактор, мотоцикл с коляской или без коляски, велосипед с вспомогательными двигателями)

Регистрировано в год №

Шасси { Марка №

Двигатель { Марка №

Число цилиндров

Литражи топлива

Тип или форма

Цвета

Объем

Число мест или вместимость

Завислые шины

Гидравлическая (укажите марку)

Другие данные

Восстановлено

Датум

Через таможенную контору

Таблон зарегистрирован под №

Штамп
таблон

Подпись таможенного чиновника

Таможенный чиновник должен сделать подобную же запись в соответствующем разделе таблиц № 1 и 2.

ВРЕМЕННЫЙ
ВЫВОЗ И ОБРАТНЫЙ ВВОЗ

Штампов таблон и подпись таможенного чиновника при временном вывозе и обратном ввозе

	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	ВЫВОЗ
ВВОЗ	

Штамп
таблон

Подпись таможенного чиновника

3. КОПИЯ ДЛЯ ДЕРЖАТЕЛЯ

Настоящий таблон должен храниться держателем после того, как этот таблон будет арестован и подписан таможенными властями 1) при первом вывозе и

2) при окончательном обратном вывозе из

и должен затем быть возвращен (консул) (ассоциация, которая передала этот документ держателю).

ТРОЙНОЕ СВИДЕТЕЛЬСТВО № []

Для (страна, в которой это свидетельство действительно)

ДЕЙСТВИТЕЛЬНО до

Гарантировано (да?)

Передаю (да?)

Держатель

Обычное местожительство или другой адрес (большими буквами)

Для МОТОРНОГО ПЕРЕВОЗОЧНОГО СРЕДСТВА, приводимого в движение двигателями внутреннего сгорания, электричеством, паром; ТРЕЙЛЕРА

Исключите слова, которые относятся к данному случаю

Тип (автомобиль, автобус, грузовик, трактор, мотоцикл с коляской или без коляски, велосипед с вспомогательными двигателями)

Регистрировано в год №

Шасси { Марка №

Двигатель { Марка №

Число цилиндров

Литражи топлива

Тип или форма

Цвета

Объем

Число мест или вместимость

Завислые шины

Гидравлическая (укажите марку)

Другие данные

Восстановлено

Датум

Через таможенную контору

Таблон зарегистрирован под №

Штамп
таблон

Подпись таможенного чиновника

Таможенный чиновник должен сделать подобную же запись в соответствующем разделе таблиц № 1 и 2.

Дата окончательности обратного вывоза

Через таможенную контору

Штамп
таблон

Подпись таможенного чиновника

Таможенный чиновник должен сделать подобную же запись в эту таблицу № 2.

ТРОЙНОЕ СВИДЕТЕЛЬСТВО

Для
(страна, в которой это свидетельство действительно)

№ []

Указанное перевозочное средство является под условием, что держатель обязан выдать его обратно по дню, указанному выше, и соблюдать таможенные законы и правила, относящиеся к разному времени ввоза которых перевозочных средств в посещаемые страны, под гарантию (тип) (гарантирующей ассоциации) в силу обязательства, принятого этой последней ассоциацией перед (таможенной властью) (дата) 19

Подпись секретаря
гарантирующей ассоциации
Подпись держателя

2. ТАМОН НА ВЪЕЗД

Настоящий таможенный билет должен быть открыт и должен быть удержан таможенной конторой ввоза для представления таможенной конторе ввоза груза.

ТРОЙНОЕ СВИДЕТЕЛЬСТВО № []

Для
(страна, в которой это свидетельство действительно)
ДЕЙСТВИТЕЛЬНО до

Гарантировано (или?)
Передано (или?)
Держатель
Обычное местонахождение (большая буква)
или деловой адрес
Для **МОТОРНОГО ПЕРЕВОЗЧОГО СРЕДСТВА**, приводимого в движение двигателями внутреннего сгорания, электричеством, паром, **ТРЕНАЖЕРА** Исключите слова, которые не относятся к данному случаю
Тип (автомобиль, автобус, грузовик, трактор, мотоцикл с коляской или без коляски, велосипед с вспомогательными двигателями)
Зарегистрировано в под №
Марка { Марка
 { №
Двигатель { Марка
 { №
 { Число цилиндров
 { Конструкция
Кузов { Тип или форма
 { Цвет
 { Обшивка
 { Число мест или вместимость
Зависимы или нет
Радиобрикет (укажите марку)
Другие данные
Вес нетто перевозочного средства в килограммах
Цена перевозочного средства

Дата ввоза
Через таможенную контору
Этот таможенный билет зарегистрирован под №

Штамп
таможен [] Подпись таможенного чиновника

Таможенный чиновник должен сделать пометку на билете в соответствующих разделах таможенных М.Н. 1 и 3.

Дата окончательного обратного ввоза
Через таможенную контору

Штамп
таможен [] Подпись таможенного чиновника

Таможенный чиновник должен сделать пометку на билете внизу таможенного М.Н. 3.

ПРИЛОЖЕНИЕ 9

ДВОЙНОЕ СВИДЕТЕЛЬСТВО

Это двойное свидетельство печатается на государственных языках тех двух стран, к которым оно относится.

Размер его — 11 x 24,5 сантиметра.

Это двойное свидетельство состоит из:

- 1) корешка с отрывным ярлыком и
- 2) талона для держателя с удостоверением идентичности, образцы которых даются в настоящем приложении.

Это двойное свидетельство устраняет необходимость пропуска документа таможенной властью страны ввоза и необходимость отметок (виз) о ввозе и вывозе. Этим документом следует пользоваться как указано ниже.

Двойное свидетельство выдается уполномоченной ассоциацией страны регистрации перевозочного средства. Корешок удерживает у себя эта выдающая свидетельство ассоциация. Отрывной ярлык прикрепляется к ветровому стеклу перевозочного средства.

Талон выдается держателю, который должен вернуть его выдавшей свидетельство ассоциации вместе с заполненным должным образом удостоверением идентичности в течение пятнадцати дней со дня истечения срока документа.

Список всех документов, срок которым истек в предшествующем месяце и которые не были легализованы, представляется выдавшей их ассоциацией таможенным властям своей страны для препровождения таможенным властям страны временного ввоза. Гарантирующая ассоциация страны временного ввоза отвечает за уплату таможенных пошлин и налогов, взыскиваемых этими таможенными властями.

Ярлык, прикрепленный к ветровому стеклу перевозочного средства, дает возможность таможенным властям в конторе вывоза и в конторе ввоза в страну временного ввоза непосредственно удостовериться в том, что на данное перевозочное средство имеется таможенный пропуск, предъявление которого они могут, в случае необходимости, требовать.

Ассоциация, выдавшая настоящее свидетельство

1

Свидетельство о разрешении временного ввоза в

перевозочного средства, зарегистрированного в

ДВОЙНОЕ СВИДЕТЕЛЬСТВО № _____

ДЕЙСТВИТЕЛЬНО до

Держатель } (Большими буквами)
 Обычное местопребывание для деловой адрес }

Для **МОТОРНОГО ПЕРЕВОЗОЧНОГО СРЕДСТВА**, приводимого в движение двигателем внутреннего сгорания, электричеством, паром; **ТРЕЙЛЕРА**
 Тип (автомобиль, автобус, грузовик, трактор, мотоцикл с коляской или без коляски, велосипед с вспомогательным двигателем) } Исключите слова, которые не относятся к данному случаю

Зарегистрировано в под №

Шасси { Марка
 №
 Двигатель { Марка
 №
 Число цилиндров
 Лошадиных сил
 Тип или форма
 Цвет
 Нузов { Обивка
 Число мест или вместимость

Запасные шины
 Радиоприемник (укажите марку)
 Другие данные

Вес нетто перевозочного средства в килограммах
 Ценность перевозочного средства



Ассоциация, выдавшая настоящее свидетельство

1

Свидетельство о разрешении временного ввоза в

перевозочного средства, зарегистрированного в

ДВОЙНОЕ СВИДЕТЕЛЬСТВО № _____

ДЕЙСТВИТЕЛЬНО до

Держатель } (Большими буквами)
 Обычное местопребывание для деловой адрес }

Для **МОТОРНОГО ПЕРЕВОЗОЧНОГО СРЕДСТВА**, приводимого в движение двигателем внутреннего сгорания, электричеством, паром; **ТРЕЙЛЕРА**
 Тип (автомобиль, автобус, грузовик, трактор, мотоцикл с коляской или без коляски, велосипед с вспомогательным двигателем) } Исключите слова, которые не относятся к данному случаю

Зарегистрировано в под №

Шасси { Марка
 №
 Двигатель { Марка
 №
 Число цилиндров
 Лошадиных сил
 Тип или форма
 Цвет
 Нузов { Обивка
 Число мест или вместимость

Запасные шины
 Радиоприемник (укажите марку)
 Другие данные

Вес нетто перевозочного средства в килограммах
 Ценность перевозочного средства

Указанное перевозочное средство ввозится под условием, что держатель обязан вывезти его обратно ко дню, указанному выше, и соблюдать таможенные законы и правила, относящиеся к разрешению временного ввоза моторных перевозочных средств в посещаемые страны, под гарантию (чью?) (гарантирующей ассоциации в силу обязательства, принятого этой последней ассоциацией перед таможенными властями.

(дата:) 19



Подпись секретаря гарантирующей ассоциации
 Подпись держателя

По истечении срока настоящего талона держатель должен позаботиться о том, чтобы было заполнено удостоверение идентичности на обратной стороне, и вернуть эту часть свидетельства выдавшей талон ассоциации.

¹ Места, где должны быть указаны те две страны, которые совместно разрешают пользование этим двойным свидетельством для временного ввоза перевозочных средств, зарегистрированных в одной из этих стран, в другую и наоборот.

УДОСТОВЕРЕНИЕ ИДЕНТИЧНОСТИ

Заполняется одним из органов, указанных ниже, и возвращается выдавшей свидетельстве ассоциацией по истечении срока талона для держателя.

19

Мы, нижеподписавшиеся,

(1)

удостоверяем, что перевозочное средство, описанное на обратной стороне, было предъявлено нам для осмотра сегодня (2)

принадлежит г-ну

проживающему в

В подтверждение наложенного выдано настоящее удостоверение.

Указанного числа ярлык, который был прикреплен к этому перевозочному средству, был нами уничтожен.

Штампель

Подпись

Настоящим обязуюсь соблюдать таможенные законы и правила, относящиеся к временному ввозу в / , под страхом законных наказаний, и озаботиться о том, чтобы этот туристический документ был утвержден (виз)

Держатель

Подпись

Выдавшая настоящее свидетельство ассоциация гарантирует наложенное выше обязательство в полной мере пошлин и налогов, относящихся к описанному перевозочному средству, на которое выдано настоящее свидетельство.

Подпись и штампель

(1) Таможенный чиновник, мэр города, комиссар полиции или государственный нотариус, судебное должностное лицо или любое другое должностное лицо любого-либо ведомства, уполномоченное пользоваться официальными штампами.

(2) Описание перевозочного средства должно быть проверено во всех подробностях и любые несоответствия должны быть отмечены.

ПРИЛОЖЕНИЕ 4

ПРОДЛЕНИЕ СРОКА ДЕЙСТВИТЕЛЬНОСТИ «CARNET DE PASSAGES EN DOUANE»

1. Штемпель для продления срока действительности carnet должен отвечать образцу, приводимому в настоящем приложении.

Надпись на этом штампе должна быть на французском языке. Текст ее может быть повторен на другом языке.

2. Лицо, ходатайствующее о продлении срока, и гарантирующая ассоциация, которая рассматривает это ходатайство, должны соблюдать порядок, указанный ниже.

а) Убедившись в том, что он должен ходатайствовать о продлении срока действительности carnet de passages en douane, держатель этого документа немедленно же препровождает этот carnet гарантирующей ассоциации вместе с ходатайством о таком продлении срока, указывая обстоятельства, вынуждающие его подать такое ходатайство. При своем ходатайстве он представляет, в качестве доказательств, такие документы, как удостоверение врача, заявление от мастерской, ремонтирующей его перевозочное средство, или любой иной аутентичный документ, свидетельствующий о том, что промедление, о котором идет речь, было вызвано непреодолимой силой.

б) Если гарантирующая ассоциация находит, что ходатайство о продлении срока может быть передано таможенным властям, она накладывает штамп на обложку carnet de passages en douane в специально отведенном для этой цели месте.



с) На левой стороне штампа гарантирующая ассоциация проставляет, в цифрах и словах, дату, о продлении срока до которой ходатайствуют. Председатель или представитель этой ассоциации učinяет подпись и налагает штамп ассоциации.

д) Время, на которое продлевается указанный срок, не должно превышать разумного периода, необходимого для завершения путешествия и, как общее правило, не должно превышать трех месяцев после предшествовавшего срока действительности carnet.

е) Затем гарантирующая ассоциация препровождает carnet компетентной таможенной власти своей страны. К carnet прилагаются ходатайство держателя и доказательства.

ф) Таможенная власть решает, продлить ли срок. Она может сократить время, до которого ходатайствуют продлить срок, или отклонить ходатайство вовсе. Если ходатайство удовлетворяется, подлежащий таможенный чиновник завершает заполнение штампа, поставленного на обложке carnet гарантирующей ассоциацией, вписывая порядковый номер и номер регистрации, место и дату и указывая свою должность. Затем он učinяет подпись и дополняет штампель таможни.

г) После этого carnet возвращается гарантирующей ассоциации, которая, в свою очередь, возвращает его заинтересованному лицу.

Страна Гарантирующая ассоциация Подано ходатайство о продлении срока действительности настоящего carnet для всех стран, где он действителен, до (в цифрах и словах) 19 <div style="display: flex; justify-content: space-between; align-items: center;"> <div style="text-align: center;">  </div> <div style="text-align: center;"> Подпись председателя или представителя гарантирующей ассоциации </div> </div>	№ Срок продлен до . (в цифрах и словах) 19 <div style="display: flex; justify-content: space-between; align-items: center;"> <div style="text-align: center;">  </div> <div style="text-align: center;"> Подпись и должность таможенного чиновника </div> </div>
---	--

ПРЕЛОЖЕНИЕ 5

**ОБРАЗЕЦ УДОСТОВЕРЕНИЯ ДЛЯ УРЕГУЛИРОВАНИЯ
ВОПРОСА О НЕПОГАШЕННЫХ, УНИЧТОЖЕННЫХ,
УТРАЧЕННЫХ ИЛИ ПОХИЩЕННЫХ ДОКУМЕНТАХ
НА ВРЕМЕННЫЙ ВВОЗ**

(Это удостоверение должно быть заполнено консульской властью той страны, где документы должны были быть погашены, или официальным органом (таможней, полицией, мвром, судебным должностным лицом и т. п.) страны, в которой данное перевозочное средство осматривается.)

. [наименование страны]

Нижеподписавшийся орган :

удостоверяет, что сегодня, 19 [полная дата]

первозочное средство было предъявлено в [место и страна]

(ком?) [фамилия, имя и адрес],

каковое перевозочное средство было, по осмотре, найдено отвечающим следующим признакам:

Тип перевозочного средства (автомобиль, автобус или т. п.)

Зарегистрировано в , под №

Шасси { Марка
 { №

Двигатель { Марка
 { №
 { Число цилиндров
 { Лошадиных сил

Кузов { Тип или форма
 { Цвет
 { Обивка
 { Число мест или
 вместимость

Запасные шины

Радиопреимник (укажите марку)

Другие данные

Смотря по тому, что приимено	{	1-я формула	{	Этот осмотр был совершен по предъявлению следующих документов на временный ввоз, выданных для указанного выше перевозочного средства,
		2-я формула		(номер, дата и место выдачи сагнет или тройного сандетельства; наименование выданшего органа)
				Никаких документов на временный ввоз предъявлено не было



Подписано в
(дата)
Подпись (-ся)
Должность (-ти)

I hereby certify that the foregoing text is a true copy

- of the Final Act of the United Nations Conference on Customs Formalities for the Temporary Importation of Private Road Motor Vehicles and for Tourism (with authoritative translations in the Chinese and Russian languages), signed at the Headquarters of the United Nations, New York, on 4 June 1954;
- of the Convention concerning Customs Facilities for Touring (with authoritative translations in the Chinese and Russian languages and Procès-verbal of entry into force of the amendment to article 2, paragraph 3 of the Convention, dated 6 June 1967), done at New York on 4 June 1954;
- of the Additional Protocol to the Convention concerning Customs Facilities for Touring, relating to the importation of tourist publicity documents and material (with authoritative translations in the Chinese and Russian languages), done at New York on 4 June 1954;
- of the Customs Convention on the Temporary Importation of Private Road Vehicles (with authoritative translations in the Chinese and Russian languages), done at New York on 4 June 1954;

the originals of which are deposited with the Secretary-General of the United Nations.

*For the Secretary-General:
The Legal Counsel*



United Nations, New York,
1 December 1978

Je certifie que le texte qui précède est une copie conforme

- de l'Acte final de la Conférence des Nations Unies sur les formalités douanières concernant l'importation temporaire des véhicules de tourisme et le tourisme (avec traductions en langues chinoise et russe faisant autorité), signé au Siège de l'Organisation des Nations Unies, à New York, le 4 juin 1954;
- de la Convention sur les facilités douanières en faveur du tourisme (avec traductions en langues chinoise et russe faisant autorité et Procès-verbal d'entrée en vigueur de l'amendement au paragraphe 3 de l'article 2 de la Convention, en date du 6 juin 1967), faite à New York le 4 juin 1954;
- du Protocole additionnel à la Convention sur les facilités douanières en faveur du tourisme, relatif à l'importation de documents et de matériel de propagande touristique (avec traductions en langues chinoise et russe faisant autorité), fait à New York le 4 juin 1954;
- de la Convention douanière relative à l'importation temporaire des véhicules routiers privés (avec traductions en langues chinoise et russe faisant autorité), faite à New York le 4 juin 1954;

dont les originaux se trouvent déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général :
Le Conseiller juridique*

Organisation des Nations Unies, New York,
le 1er décembre 1978

Certified true copy XI.A.6,7,8
Copie certifiée conforme XI.A.6,7,8
October 2004